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Thursday, August 30, 1990
Bhadra 8, 1912 (Saka)

LOK SABHA DEBATES

(English Version)

Third Session
(Ninth Lok Sabha)



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LOK SABHA DEBATES

LOK SABHA

Thursday, August 30, 1990/Bhadra 8, 1912
(Saka)

The Lok Sabha met at Eleven of the Clock

[MR SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

[English]

Central road fund

*304 SHRI MAHESHWAR SINGH Will the Minister of SURFACE TRANSPORT be pleased to state

(a) whether amounts are being deposited regularly in the Central Road Fund as per the Central Road Fund Resolution and

(b) if not, the reasons therefor?

THE MINISTER OF SURFACE TRANSPORT (SHRI K P UNNIKRISHANAN) (a) and (b) On 13th May, 1988, the Lok Sabha unanimously adopted a resolution for augmenting the Central Road Fund for development and maintenance of Roads by raising the levy amount to be set apart out of the duty on customs and excise on the Motor spirit

and Diesel Oil and setting apart the proceeds thereof in the Central Road Fund, the accruals to be utilised for Road Development. The Rajya Sabha also adopted the same resolution. But the accruals in the Central Road Fund, as provided for in the resolution, have not been made available for disbursements so far.

[Translation]

SHRI MAHESHWAR SINGH: Mr Speaker, Sir, roads are very important to us. It is a matter of regret that even after 43 years of independence, we have not been able to link even 36 per cent of our villages with roads and the condition of fifty per cent of the rural roads is indeed deplorable. The paucity of funds is the main reason for it. In 1926, the Central Road Fund was set up on the recommendations of Jaykar Commission Report.

MR. SPEAKER: Hon. Member, you may ask two questions. The entire House is interested in your questions. You better ask questions in brief so as to enable the hon. Minister to answer you in brief.

SHRI MAHESHWAR SINGH: Mr Speaker, Sir, as has been stated by the Minister, a Resolution was adopted on 13th May, 1988 to levy 5% duty on customs and excise on the Motor spirit and Diesel oil and setting apart the proceeds thereof in the Central Road Fund. Accordingly, an amount of Rs. 320 crores was to be deposited to that fund but it has not so far been implemented. At the current prices, this amount is equal to

four thousand crore of rupees. I would like to know from the hon. Minister as to why that Resolution was not implemented although the same was adopted by both the Houses of Parliament. Is it not an act of contempt of the House? Secondly, I would like to know whether the hon. Minister will take up this matter with the Finance Minister so that the Resolution which was passed in 1988 could be implemented.

[English]

SHRI K P UNNIKRISHANAN Mr. Speaker, Sir, I share the concern expressed by the hon. Member about the state of roads, particularly in the rural areas which provide the basic link with the market as well as for transportation of men and material and other services. The Parliament, in its wisdom, passed this resolution on 13th May, 1988. But unfortunately the Ministry of Finance was of the opinion that they did not have the kind of resources envisaged in their possession. As such, even though my predecessor earlier and myself after taking over the charge, have been raising this matter with my esteemed colleague, the Finance Minister, so far there has been no resolution of this problem. That is where it stands now.

[Translation]

SHRI MAHESHWAR SINGH Mr. Speaker, Sir, part (b) of my question has not been replied. Why the resolution was not implemented? Himachal Pradesh is a backward State where roads are the main means of transportation. This year out of the total amount of Rs. 9 crores deposited in the Central Road Fund, a meagre sum of Rs. 9,81,000 has been allocated to Himachal Pradesh whereas an amount of Rupees one lakh is required to construct one kilometer to Kuchha road in the hilly regions. With the amount made available to the State from the Central Road Fund, not more than 10 kms of Kuchha road would be constructed. I would like to know whether the amount to be given from the fund to Himachal Pradesh will be increased and whether the hon. Minister would take up the matter with the hon. Fi-

nance Minister to implement that resolution?

[English]

SHRI K P UNNIKRISHANAN Sir, I sympathise with the request and demand made by the hon. Member. I fully share his concern about the state of roads in Himachal Pradesh as well. There has not been any augmentation of the Central Road Fund to give any particular or new allocation for the States. That is the position as of now.

[Translation]

SHRI MAHESHWAR SINGH Mr. Speaker, Sir, reply to Part (b) has not been received. Will the hon. Minister take up this matter with the Finance Minister?

MR SPEAKER He has already replied but you did not hear him.

[English]

SHRIMATI GEETA MUKHERJEE Is it not a fact that out of this Fund 65 per cent was to go to the States for the development of State roads. Is it also not a fact that a solemn assurance was given on the floor of the House that this Resolution will be implemented? Therefore I want to know whether this implies a breach of privilege of the House by the Government.

MR SPEAKER That is not the question which the Minister can reply.

SHRIMATI GEETA MUKHERJEE I would like to know what would be the reaction of you and the Minister on this. After all, by this allocation, our States would get more funds and more employment generation.

SHRI K P UNNIKRISHANAN The Resolution mentions that half per cent of the accrual be utilised for defraying the cost of administration of the Fund, 35 1/2 per cent of accruals be utilised by Union Government for development and maintenance of national highways and balance 64 per cent of accruals from the Fund be utilised by the

State and Union Territories for development and maintenance of the State roads on the basis of petrol and diesel consumption in each State and Union Territory

Therefore, she is right in saying that this was what envisaged in the Resolution

SHRI P R KUMARAMANGALAM A senior lady Member, hon Shrimati Geeta Mukherjee has raised a very relevant point on whether it is or it is not a contempt of the House. I think, the question in itself has the answer because definitely it is a contempt of the House. But what really arises is, this is not a simple matter where a minor issue or mistake has been done or somebody has overlooked it. It is something more basic.

Both the Houses of Parliament by resolution passed it. It is binding on the Government. It is definitely binding on the Executive. What surprises me is to see that the Finance Ministry seems to have become more powerful, and the bureaucrats in the Finance Ministry have really become the rulers of the nation. The people are not sovereign. We find the situation, even though there is collective responsibility. The Prime Minister is present and I would like to draw his attention. If I can, I do not know if I can catch his eye and ear. The issue is that the previous Government itself I do not think that they can also get off the hook. We find in our system, it is Parliament that ultimately represents the people and the people are sovereign. When Parliament by resolution takes a decision, how is it that the bureaucrats and the Finance Ministry can put their foot down and say, "No"? Is there a provision for this? I would like to know from the Prime Minister as to why is it that even now it is not being implemented. I have said it categorically. Nobody can be let off the hook on this.

I would like to know specifically from the Hon. Minister for Surface Transport and from the Prime Minister who is present. Because there is something like the collective responsibility of the Cabinet, the Surface Transport Minister cannot hide behind the statement saying that he is getting in contact with the

Finance Minister nor can the Prime Minister say 'It is not my portfolio' because this is a matter of real importance where the prestige of this House, the prestige of the people and the very system is in question. This deals with unemployment also directly because laying of roads in one of the biggest employment sources.

(Interruptions)

[Translation]

You should also support me. It is not so that my state alone is in need of roads, roads are required in your state also.

[English]

I would like to know specifically as a commitment how long they will take to ensure that the Resolution is implemented.

(b) I would like to know whether the Prime Minister would assure as that he would intervene and see to it that this Resolution is implemented that 65% of the funds together with the arrears because with the arrears it comes to nearly Rs. 2,000 to 3,000 crores. I think, would be allocated.

I would like to know specifically whether this could be done.

SHRI K P UNNIKRISHNAN In a matter like this, it is very difficult to set a time table. As I was saying that my predecessor earlier and I have taken up this question with the Minister of Finance. I talked to him and requested him and invited his attention to this Resolution and it is the considered view of our Ministry that it should be implemented and funds made available.

SHRI P R KUMARAMANGALAM He has to speak on behalf of the Government.

SHRI K P UNIKRISHNAN It is very difficult to set a time table and I can assure the hon. Member that effort should not be lacking on our part to see that the Resolution is implemented.

MR SPEAKER The Prime Minister

but the thing is this that assurance

SHRIP R KUMARAMANGALAM The Prime Minister should answer This is a matter of contempt of the House

[*English*]

THE PRIME MINISTER (SHRI VISHWANATH PRATAP SINGH) I will look into the point raised by the hon. Member

The Prime Minister has said that he would look into it We will take it as an assurance

[*Translation*]

SHRIMATI GEETA MUKHERJEE I thank the Prime Minister positively in this regard (*Interruptions*)

SHRI RAJMANGAL PANDE That is why we want that the Prime Minister should give either an assurance or a discussion be arranged under Rule 193

MR SPEAKER Mr Saifuddin Choudhury

[*English*]

SHRI SAIFUDDIN CHOUDHURY The Prime Minister has assured that he will look into it

The Prime Minister's saying that 'I will look into it' does not carry any connotation The Prime Minister must implement it

MR SPEAKER Yes The Prime Minister has said that he would look into it

SHRI RAM NAIK In view of the Prime Minister's assurance that he will look into this problem, will the Government decide by the end of this year at least? (*Interruptions*)

SHRI SAIFUDDIN CHOUDHURY Now I do not have any further question to put I wanted the Prime Minister to intervene and make an assurance

SHRI RAM NAIK My question remains to be replied

MR SPEAKER We can pass on to the next question

MR SPEAKER Please take your seat I am calling Mr. Unnikrishnan

(*Interruptions*)

(*Interruptions*)

MR SPEAKER I think after the Prime Minister has said and the Minister has already said, no new information will come forth

[*Translation*]

SHRI TARIT BARAN TOPDAR This is a question which involves the Finance Ministry There should be a discussion under 193

MR SPEAKER Pandeji, you are well conversant with the rules of the House Let us hear Shri Unnikrishnan for the time being That would be looked into by the Business Advisory Committee

[*Translation*]

[*English*]

PROF. PREM KUMAR DHUMAL Please arrange a discussion on it

SHRI RAM NAIK Sir, I will repeat the question In view of the Prime Minister's assurance that he will look into this aspect, my question is Will this decision be taken at least by the end of this year? (*Interruptions*)

MR SPEAKER I will see,

SHRI RAM NAIK It is good that the Hon. Prime Minister has given an assurance

SHRI K. P. UNNIKRIKHANAN: As I have already explained, it is very difficult to

set a time-table for questions of this kind Government will take the decision considering all the factors (*Interruptions*)

MR SPEAKER Please take your seats Let us hear the Prime Minister

[*Translation*]

Prime Minister is speaking again

[*English*]

SHRI VISHWANATH PRATAP SINGH Sir, it will not be fair to the House to give an assurance without looking into the matter (*Interruptions*)

SHRI SAIFUDDIN CHOUDHURY This is concerning the unanimous Resolution adopted by both the Houses of Parliament The Government is bound to implement it It is not a question of whether to implement it or not to implement it He has to say that it is implemented It is not a question of Government interference This is a Resolution passed by the Parliament They have to implement it

SHRI BASUDEB ACHARIA This is a case of implementation of the Resolution (*Interruptions*)

MR SPEAKER Mrs Choudhury, the Prime Minister is on his legs Please take your seat

SHRI BASUDEB ACHARIA He can assure the House that it will be implemented (*Interruptions*)

SHRI VISHWANATH PRATAP SINGH Just listen to me I am fully cognisant of the sentiments of the hon Members on this matter What I said was that the Minister for Surface Transport mentioned that he has referred the matter to the Finance Ministry The previous Government had passed it During 1988, the Resolution was passed in all earnestness. There must have been some problems Certainly owing to weighty considerations it could not implement it right

away I don't doubt the intention of the previous Government So I have to find out as to what were the problems what is the difficulty before the Finance Ministry It is not our intention to just report to you the difficulty We have to find out what are the circumstances and then come in right earnest saving this is the position this is what can be done in the present circumstances

[*Translation*]

Construction of Road in Forest Areas of Madhya Pradesh

*305 SHRI CHHAVIBAM ARGAL Will the Minister of AGRICULTURE be pleased to state

(a) whether problems are being faced in the construction of roads passing through forest areas in dacoit prone areas adivasi areas and those being constructed under the Rural Landless Employment Guarantee Programme due to non transfer of land by the Forest Department in Madhya Pradesh and

(b) if so, the steps taken by Union Government to speed up the construction of the approved roads?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI UPENDRA NATH VERMA) (a) It is true that some delay is being caused in the construction of roads passing through forest areas in Madhya Pradesh because diversion of forest land for non-forest purposes is governed under the provisions of the Forest (Conservation) Act, 1980 and prior approval of the Central Government has to be secured before stating the construction on forest lands

(b) To facilitate the preparation of proposals by the State Governments for obtaining prior approval of the Government of India, detailed guidelines have been issued by the Ministry of Environment & Forests A proforma for supplying the necessary infor-

mation for processing the proposals has also been prescribed by the Ministry of Environment & Forests. Department of Rural Development has offered to assist the State Government in seeking early clearance of their specific proposals in respect of roads which have been sanctioned by this Department

[*Translation*]

SHRI CHHAVIRAM ARGAL Mr Speaker, the hon Minister also has agreed that problems are being faced in the construction of roads passing through forest areas, in dacoit prone areas and adivasi areas and those being constructed under the Rural Landless Employment Guarantee Programme due to non transfer of land by the Forest Department in Madhya Pradesh. I would like to ask the hon Minister about the reason for delay in this matter. Under the provisions of the Forest (Conservation) Act 1980 prior approval of the Central Government has to be obtained before starting the construction on forest land. According to the Madhya Pradesh Government has submitted several proposals to the Central Government for transfer of land for the purpose of constructing roads through the forest areas to link the villages having upto one thousand of population, dacoit prone areas and Adivasi areas by the roads. But such proposals remain pending for years with the Government of India on the environmental or some other grounds. I would, therefore, like to know whether in view of the position stated above the Central Government would authorise the Madhya Pradesh Government to grant its approval at its own level in such cases in order to avoid the unnecessary delay in the construction of these roads? As at present all the construction-works under the Rural Employment Programme are in complete. Will the Central Government authorise the concerned State Government to grant the approval for such roads so that the construction work is not stated on that account?

SHRI UPENDRA NATH VERMA Mr Speaker, Sir, such a permission is given by

the Environment wing of the Forest Department. For the purpose of permission in such cases, there is already an Advisory Committee comprises of three non-official and four official members and meets once a month under the chairmanship of the I G, forests. The Department of the Rural Development cannot authorise the State Government to grant their permission in such cases.

SHRI CHHAVIRAM ARGAL The hon Minister has just said that the State Governments cannot be authorised for granting such approvals. I would like to ask the hon Minister as to how many proposals after the completion of all the formalities, for the construction of roads through forest areas, adivasi areas and dacoit prone areas like Chambal have been submitted to the Central Government by the Madhya Pradesh Government and how many of these proposals have been approved so far by the Central Government and also what is the reason for not granting their approval to those proposals which have not been yet approved? Mr Speaker, Sir, you know that the Adivasi areas form a large part of Madhya Pradesh. This is a back-ward state. A number of announcements have been made by this Government for the development of those areas in that state. It has found place in the President's address as well. The State Government wants to construct roads through the adivasi areas, chambal region and other dacoit prone areas but several such proposals have been pending since 1984 with the Central Government. Will the Government of India adopt such a policy as all the proposals pending with them may be granted immediate approval?

MR SPEAKER Now, it is enough. Constant repetition of the something does not enhance the importance of it.

SHRI UPENDRA NATH VERMA Mr Speaker, Sir, 11 such proposals related to Madhya Pradesh, were brought before the Advisory Committee about which I have mentioned earlier, seven of them have already been approved, two proposals have been rejected and the remaining two are still

pending which will be taken up for consideration in its next monthly meeting to be held on 4 and 5 September. Just now the hon. Member has stated that I could not give such authority to the State Governments. But I did not say that. Instead I said that the Department of Rural Development is not empowered to authorise the State Governments to grant their approval on a matter related to the Forest Conservation Department.

MR SPEAKER: But you represent Government of India. Now, Uma Bharatiji.

(Interruptions)

MR SPEAKER: You have already asked two questions. Now, take your seat.

(Interruptions)

KUMARI UMA BHARATI: Mr Speaker, Sir, As regards the incidents of kidnapping, murder and robbery in Madhya Pradesh. Some areas falling under Chhatarpur district of my constituency, Khajuraho stand at number two in that state. I have requested the hon. Minister, Shri Verma, during his visit of those areas, to take measures to level lakhs of acres of unutilised ravine land, stretching along the banks of Kane river which is mainly a robber infested area. In case the land in this region is levelled with machines on the lines of Chambal region, it will be not only utilised but also it will bring down the number of incidents of robbery and other crimes. Sir, through you, I would like to know from the hon. Minister as to when he proposes to take steps for levelling the ravines in Chhatarpur region by sending machines in these areas?

SHRI UPENDRA NATH VERMA: Mr Speaker, Sir, I need a separate notice for this as this is not related to the main question.

[English]

PROF. N. G. RANGA: This is an unsatisfactory answer, Sir.

MR SPEAKER: Rangaji, he says that he wants a clear notice.

[Translation]

SHRIDILEEPSINGH BHURIA: Mr Speaker, Sir, the provisions of this law are obstructing the development of Madhya Pradesh. Whereas the Government has announced that they would take steps to link all the villages of the country by roads during Eighth Plan. So I would like to know from the Hon. Prime Minister in particular who is sitting in the house and the hon. Minister whether they will make some changes in the relevant law so that the proposals submitted by the Madhya Pradesh Government may be immediately approved and roads may be smoothly constructed as a large area of Madhya Pradesh consists of forest and tribal areas where mainly the villages exist? The hon. Minister has stated a short-while ago that the centre had received 11 proposals out of which 7 have been approved, 2 have been rejected and the remaining 2 have been listed for further consideration. So I would like to ask him whether some changes in the relevant Laws will be made in order to clear the pending proposals for the construction of tanks for irrigation, telephone-lines and the electric-lines in those areas which could not see the light of development for want of these basic amenities?

SHRI UPENDRA NATH VERMA: Mr Speaker, Sir, this question is limited to the construction of roads in Madhya Pradesh only and it does not cover all the rural areas of the country.

MR SPEAKER: You may reply to the question concerning Madhya Pradesh only. Do not bother about the whole country.

SHRI UPENDRA NATH VERMA: I have clearly replied to this question that the Advisory Committee had received only 11 such proposals of which 7 have been approved, two rejected and the remaining 2 are pending and are due to come up for consideration in its next meeting.

SHRI NANI BHATTACHARYA: Mr Speaker, Sir, many suggestions regarding the clearance of such cases have been given to this Advisory Committee. So, through

you I would like to know from the hon Minister whether the Central Government is going to make such an arrangement as to clear at the earliest various pending projects in West Bengal like the Tista Project, the Swarnrekha project etc and to give further information in that regard?

SHRI UPENDRA NATH VERMA Mr Speaker Sir, I have already stated that this is related to the construction of roads in Madhya Pradesh only Hence I need a separate notice about West Bengal or any other state

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DR LAXMI NARAYAN PANDEYA Mr Speaker, Sir the hon Minister has stated about the approval of 7, the disapproval of 2 and the pending of 2 out of the total of 11 such proposals Now I would like to know from him whether the Central Government through the Amendments to the Central Road Act and the Central Forest Conservation Acts proposes to give some authority and facilitate the construction of road by the State Governments for the public convenience so that Jhabua and Bastar which are the tribal areas of Madhya Pradesh and the other regions which are backward and dacoit infested areas, may see the light of development and the people living in these areas may avail the transportation facilities and their life may be secured?

SHRI UPENDRA NATH VERMA It is true that the construction of roads in the dacoit-prone areas of Madhya Pradesh, Uttar Pradesh and Rajasthan is necessary And the road construction scheme for those areas is being prepared on the basis of the Ramanathan Committee's Report which envisages the construction of roads at a total cost of about 279 crores rupees in those areas during the period 1985 to 1990 under the Seventh Five-Year Plan The said committee has recommended that an amount of rupees 100 crores towards this account should be borne by the Central Government and the rest of it by the respective State Governments

S. T. D. Facility in Telephone Exchanges Near Ajanta Caves

*306 SHRI PUNDLIK HARI DANWE Will the Minister of COMMUNICATIONS be pleased to state

(a) whether there is any proposal to provide S T D facility at the telephone exchange situated near Ajanta Caves and

(b) if so the time by which this facility would be provided?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA) (a, Yes Sir

(b) During 1992-93

[Translation]

SHRI PUNDLIK HARI DANWE Mr Speaker Sir the Ajanta Caves are famous all over the world There is a village called Ajanta Though telephone services are available in this village yet they are not working properly Ajanta and Elora are famous all over the world This place is of foreign tourists attraction If a call is made from Ajanta to Aurangabad it rarely materialises Even in case of emergency one cannot have his call materialised As such it is a very important matter Proposal is already there Will the hon Minister please state as to what action is proposed to be taken by the Government in 1992-93? The Government is studying the steps to be taken in 1992-93 whereas we want S T D facilities at the earliest By what time will the hon Minister provide S T D facilities there?

SHRI JANESHWAR MISHRA Both the exchanges situated near Ajanta Caves and in Ajanta village have an installed capacity of 20 lines each so it will not be practicable to provide S T D facilities in such small exchanges It has, therefore, been decided to change both the exchanges The telephone exchanges to be set up in Ajanta village and near Ajanta caves will have an installed capacity of 88 lines and 60 lines respec-

tively It will take two years So I have said that it will be completed by 1992-93

SHRI PUNDLIK HARI DANWE Telephone services are available in the Gram Panchayat of Ajanta village S T D facilities should also be made available there By what time steps will be taken to provide S T D facilities there?

SHRI JANESHWAR MISHRA Generally, tourists come to Aurangabad Even then if the hon Member so desires, S T D facilities will be provided at Ajanta village after the new lines have been installed

[English]

Protection to Traditional Fishermen

+
*307 SHRI RAM NAIK
SHRI GOPI NATH GAJAPATI

Will the Minister of AGRICULTURE be pleased to state

(a) whether big companies in private sector have been permitted deep-sea fishing

(b) if so, the reasons therefor,

(c) whether it is a fact that the trawlers belonging to these companies fish in the area allotted to the traditional fishermen instead of fishing in the deep sea area,

(d) if so, whether as a result of this fishing near the coast, the livelihood of traditional fishermen is in danger and their fish production is adversely affected, and

(e) if so, the steps taken or proposed to be taken in this regard?

[Translation]

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR)
(a) and (b) As there is limited scope for

increasing fish production from coastal waters, public sector undertakings and private sector entrepreneurs have been encouraged and permitted for the last several years to take up deep sea fishing which is capital intensive

(c) There is no report of deep sea fishing vessels fishing in the area earmarked for traditional fishermen

(d) and (c) Do not arise

[Translation]

SHRI RAM NAIK Mr Speaker, Sir, trawlers should venture for fishing in the deep sea But it is not being done There are similar complaints from Maharashtra, Goa, Kerala, Tamil Nadu and Andhra Pradesh I have received a representation from the National Fishermen Action Forum which I have forwarded to the Government People from various States have been represented in this forum They have said that they have made such a complaint But the hon Minister has stated in his reply that there is no such report Now I would like to point out that fish are not available in the Coastal area As a result thereof, the fishermen suffer badly In part (c) of the reply the hon Minister has stated that

[English]

"There is no report of deep sea fishing vessels fishing in the area earmarked for traditional fishermen "

[Translation]

Now the question is as to whose responsibility is it to send such a report and why has he not sent that report so far? Will the hon Minister throw some light on this point?

SHRI NITISH KUMAR Mr Speaker, Sir, there is a limit to operate deep sea vessels Permission to operate deep sea fishing vessels was granted by the Government, but there is a limit to it There are

already some laws enacted to regulate all these things. Area for the traditional fishermen has also been demarcated. No deep sea fishing vessel can enter that area. A number of laws are already there to check this practice. As regards violation of the laws, action is being taken for this also. Various States have also enacted laws. A number of States have adopted the Central Marine Fishing Regulation Act and it is being implemented strictly. As such, there is no such report that deep sea fishing vessels are entering the traditional areas of fishermen. This is what I said.

SHRI RAM NAIK: Mr. Speaker, Sir, a report to this effect has not been received by the Government, because it has not been sent. It is a very serious matter. In view of this, will any steps be taken in this regard to convene a meeting of the Ministers of Fisheries of the States and representatives of Fishermen and consider the question of violation of the laws? Because it is a fact that a very few people work in big trawlers but the number of fishermen engaged in small scale fishing is more. Our policy is labour intensive which means employment for maximum number of people. In the light of above, does the Government feel the urgent need of holding a meeting? Will the Government convene a meeting of the State Fishery Ministers and representatives of fishing organisations and arrange a discussion in this regard.

SHRI NITISH KUMAR: Mr. Speaker, Sir, in the total marine fishing products, the contribution of deep sea fishing is only one per cent. The traditional fishermen contribute 49 per cent and the remaining 50 per cent contribution is made by mechanised boats. That is the position. As per the latest position their contribution is only one per cent. There is no question of harming the interests of traditional fishermen and neglecting them by deep sea fishing vessels. Even then, if any complaint is received in this regard, the existing laws have sufficient provisions to deal with such a situation. Action can be taken under the existing laws. If there is any specific complaint, we can take up the same

with the concerned State Governments, because the State territory covers an area of 12 nautical miles. A number of States have since enacted their own Marine Fishing Regulation Acts on the basis of a Model Bill which was later passed and the said act was circulated to States. The States are free to take action under their own Acts. There is also a proposal to give all sorts of assistance to the states they would require in this connection. The Government is considering a proposal to launch a centrally sponsored scheme for the provision of some infrastructural capital goods such as wireless sets, patrolling boats and other such things so that the State agencies could be strengthened and the scheme could be implemented strictly. The Central Government would provide assistance to State Governments for this purpose.

[English]

SHRI SAMARENDRAKUNDU: Sir, this is a very important question. I would like to draw the attention of the hon. Minister to two things involved in this question. He has said very correctly that only one per cent of the fish is collected by deep sea fishing in India. But a lot of wealth of fish lies in deep sea fishing. Small countries like Thailand and much smaller countries in Asia may also catch the bulk of the fish by deep sea fishing. We have not been able to do anything. If the Minister has any project to catch the vast wealth of fish from deep sea?

The other point which my hon. friend from Bombay has raised is also very important. It is a fact that the trawlers, the power boats encroach into the areas of small boats and catch the fish. They cannot go to the deep sea. They encroach the area and thus trouble the people. One solution for this problem is that you can convert the small boats into power boats so that they can go further by 15-20 Km. Now they cannot go beyond 4 or 5 Km.

[Translation]

SHRI NITISH KUMAR: Mr. Speaker,

Sir, the present potential of marine fishing in the country is about 45 lakh tonnes. Out of this, only about 20 lakh tonnes are being exploited. Maximum potential is being exploited in the coastal areas. The Government plans to promote deep sea fishing and exploit maximum fishing potential. It has been said by the hon. Member that the Government gives permission for engaging chartered vessels. A number of such schemes have been launched so that big vessels could be pressed into service upto a distance of 20 kilometres. So far as protecting the interests of traditional fishermen or the question of motorisation to raise their income is concerned, there is a centrally sponsored scheme under which the Central Government provides assistance. The Central Government gives their share of assistance at the rate of 25 per cent of the total investment in each case. The State Government gives another 25 per cent of it in the form of subsidy. Remaining 50 per cent of the expenditure, is borne by the fishermen themselves or they can raise bankloans for it. That is the position which aims at more and more motorisation.

[English]

SHRI Y. S. RAJASEKHAR REDDY: Sir, the confusion or confrontation is between the traditional fishermen and the mechanised boat operators. This is, as the Minister also just now pointed out, one part and the deep sea fishing is the other part. In the deep sea fishing the Government of India has authorised six fishing vessels from outside the country, from different countries like Thailand and Malaysia, to operate in our waters. The government is also trying to put in more deep sea vessels into this water so that more amount of foreign exchange can be brought. In this process, especially the Shrimp Corporation form an important part of foreign exchange earning. This is the situation especially in the Eastern Coast of Vizag and Paradeep and also Madras. All the trawlers are under lockout for the past full one year. Government is still not doing anything about lifting off the lockout. The whole

thing has come to a grinding halt. Is the Government aware of it; is Government doing anything about it; is the Labour Department doing something about it or is the Agriculture Department doing something about it?

[Translation]

SHRI NITISH KUMAR: Mr. Speaker, Sir, the question put by the hon. Member has no direct link with this. He has reported that.....(Interruptions)Everybody knows as to what the Government is doing in this regard. The Government is, therefore, fully vigilant about this and necessary action will be taken. Action will be taken on the basis of the information available with the Government. This is the position with regard to the second half of his question. So far as the question of mechanised boats is concerned, I have already stated that the Government intends to boost such operations because till today the contribution of deep sea fishing is only 1 per cent. It has tremendous potential. Every effort is being made by us to exploit this potential either by chartered vessels or by some other means so that we could earn foreign exchange. So far as the question of interfering in other areas is concerned, there are laws to check such practices. Besides, we have Coast Guards. They keep strict vigil to ensure that foreign vessels do not enter into our territorial waters. If the hon. Member wants to know the number of such incidents I shall give him detailed figures in this regard. (Interruptions)

[English]

SHRI Y. S. RAJASEKHAR REDDY: What about strikes and lock outs? The industry is in lock-out for the past one and half year. He has not touched that part.

[Translation]

SHRI NITISH KUMAR: Mr. Speaker, Sir, it will be better if the hon. Member seeks a reply from the Ministry of Food Processing Industry for the other part of his question.

[English]

SHRI K S RAO My hon colleague has already stated that 90 per cent of the deep sea fishing is being done from the Vizag Coast, particularly by the new trawlers. For that hundreds of crores of rupees have been given by the Government of India and—as my other friend has stated—it goes to the rich people or the well to do people. While lakhs of poor fishermen living in the Sea Coast for years are still remaining as poormen. They are not able to get any benefit out of it, though he has said that some mechanised boats have been given to them as subsidy which is very nominal compared to what they have given for the deep sea fishing.

So, I wish to know from the hon Minister, whether the Government would consider involving these poor fishermen, who are living there and who are experts in deep sea fishing also by giving opportunities to them by way of training for operation of these deep sea trawlers,

Secondly, whether you will consider giving them finance through the Societies formed by these poor fishermen so that they can also enjoy this privilege of having these trawlers which only the rich men are enjoying. Without investing anything, they are taking advantage of hundred of crores of Government money.

[Translation]

SHRI NITISH KUMAR: Mr Speaker, Sir, the Government intends to encourage people who are engaged in different sectors of fishing industry. As regards, the traditional fishermen there are four Centrally Sponsored Schemes being implemented for them. (Interruptions)

[English]

SHRI K S RAO I am asking you whether you are prepared to give them deep sea fishing trawlers and not ordinary boats

[Translation]

SHRI NITISH KUMAR As regards providing protection to traditional fishermen and doing their welfare, I have already stated that four centrally sponsored schemes are already there. Improved fish landing craft is also a centrally sponsored scheme. So far as promoting deep fishing is concerned, 85 chartered boats have been issued permits to take up this work. In this connection, permits have been issued to various agencies viz one permit to a public sector, five permits to co-operative societies and 79 permits to large and medium companies. The Government intends to encourage the people who are comparatively weaker in this work. So far as the final part of his question is concerned whether 'Deep Sea Fishing' training should be imparted to them or not, it can be well understood that the scheme would require huge capital. But the Government is prepared to give every possible assistance under its scheme. At the same time I would like to make it clear that deep sea fishing has got a commercial aspect. It requires huge finance. It calls for a large capital investment. So far as the training is concerned this point can be considered. It is a question of investing huge capital and the hon Member should also understand this problem.

[English]

SHRI K S RAO Sir, I have asked him whether they are prepared to give any finance for purchasing deep sea fishing trawlers to the Fishermen Co-operative Societies. Let him say 'Yes' or 'No'.

[Translation]

SHRI NITISH KUMAR Mr Speaker, Sir, I would like to give a reply to his question. Some priorities have been fixed for this purpose. In this connection first priority is given to public sector undertakings and then comes the number of, as has been stated by the hon Member, Fishermen Co-operative Societies. Thereafter the turn of public sector and other groups comes.

[English]

SHRI LOKANATH CHOUDHURY I want to know whether Government is aware that by giving licences to the big Houses, the small entrepreneurs who are given trawlers on loan are affected? Since the big Houses encroach in the area where the latter are fishing, the small entrepreneurs are unable to pay back their loans (*Interruptions*) Is the Government aware of this fact? (*Interruptions*)

MR SPEAKER Order please Mr Choudhury, please repeat so that the Minister may listen to you

SHRI LOKANATH CHOUDHURY Many small entrepreneurs have taken trawlers on loan. The Government has now issued licences to big Houses and the monopoly Houses (*Interruptions*) Those monopoly Houses are encroaching in areas where the small vessels are operating. As a result the position has come to this that the trawler owners are unable to pay the loan that they have taken from the Government. Is the Government aware of it? Is the Government also aware that the territory for fishing for each State is defined? From one State people are going to another State. So there is conflict. There is friction between those people. As a result in the coastal areas there is tension. Is the Government aware of it? In order to enforce the law that they have made, the State Government have asked the Central Government to give them vessels to enforce the law. Why is the Central Government not able to supply the vessels as promised to enforce the law so that there is no tension?

[Translation]

SHRI NITISH KUMAR Mr Speaker, Sir, keeping in view the problem mentioned by the hon. Member, a model Bill for regulating Marine Fishing was prepared by the Government and circulated to the State Governments. Some of the coastal States have already enacted law on the basis and

some of the coastal states have not done it. But the vessels are required to register themselves in the States, in the territory of which they operate. A number of safeguards have been taken in this regard. So far as setting up of an agency to enforce the Act is concerned, I have already stated that the Central Government wants to assist the States in this work by launching a centrally sponsored scheme and the matter is under consideration. The Government is also prepared to extend facilities viz. capital etc. which is required for boats or waterships and this matter is also under consideration (*Interruptions*)

[English]

SHRI LOKANATH CHOUDHURY Sir, the Minister is not in possession of the fact, he may not give the reply, he may say that the information will be collected. But since I had put a question, I want a definite answer (*Interruptions*) It is a serious problem, I want to have a definite reply (*Interruptions*)

MR SPEAKER The Minister has replied to your question, as far as possible and I have called Mr. Yamuna Prasad Shastri. Please sit down, Mr. Choudhury.

[Translation]

Setting up Telephone Exchange at Rewa in Madhya Pradesh

*308 **SHRI YAMUNA PRASAD SHASTRI** Will the Minister of COMMUNICATIONS be pleased to state

(a) whether Government had sanctioned a plan for setting up a telephone exchange of two thousand lines capacity in Rewa town of Madhya Pradesh during the year 1988-89

(b) if so, the reasons for not commencing the construction work so far, and

(c) the time by which the telephone exchange is likely to be set up there?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA) (a) to (c) Only a twelve hundred lines capacity electronic exchange was planned for the year 88-89 which has already been installed and is working. However, a new 2000 lines electronic exchange has now been proposed and the plan for building construction has been approved to accommodate this exchange. The building construction has been planned for completion by March, 1993. The telephone exchange is planned to be set up by the end of the 8th Five Year Plan.

SHRI YAMUNA PRASAD SHASTRI Mr Speaker, Sir, I would like to thank the hon Minister for his reply. Of course a 2000 line exchange will be set up within the Eighth Five Year Plan period. But what I would like to submit is that the present 1200 line exchange was set up when the population of Rewa was only 50,000. But now its population has crossed the mark of 2 1/2 lakhs with the construction of Ban Sagar Project, many Government Officers and staff have started living in the city. A few industries have also developed. The present waiting list of applicants seeking new connections is 1500. In view of this I would like to know from the hon Minister whether he would like to complete the setting up of the 2000 line exchange by the time the building construction work is completed by 1992-93 instead of waiting upto 1995.

SHRI JANESHWAR MISHRA Mr Speaker Sir the capacity of electronic exchange at Rewa was increased only last year by 100 lines i.e. from 1200 to 1300. According to information available with the Government the present waiting list of applicants is 426. We are optimistic that as soon as the building construction work is completed we would try to get installed the sanctioned 2000 line electronic exchange immediately.

SHRI YAMUNA PRASAD SHASTRI Mr Speaker, Sir, as has been stated by the hon Minister in reply to my supplementary that the capacity of the exchange has been

increased by 100 lines, I would like to state that the problem has not been solved by this extension. The population of the city has been increasing steadily and the city is also fast expanding. In view of this I would like that the building construction work should be completed by 1991 instead of 1992-93 and the 2000 line exchange should also be installed by this time. Will the hon Minister please pay attention to it? Besides, the information that the applicants in the waiting list is 426, is not correct. The number of applicants waiting for new lines is more than 1500. A number of new arrivals have taken place. As such, it is very necessary. In view of this please state whether the new exchange will be installed by 1991.

SHRI JANESHWAR MISHRA Mr Speaker, Sir in view of the steady growth of population in Rewa city a 2000 line exchange has been sanctioned. Every effort will be made to complete the work of construction of the building. As soon as the construction work is completed steps will be taken to provide telephones to the waiting applicants.

SHRI SATYANARAYAN JATIA Mr Speaker, Sir, electronic exchanges E-10 B which are to be installed in Madhya Pradesh have been sanctioned for Indore and Jabalpur. I would like to urge that this type of modern exchange should also be installed in Ujjain in 1992 on the eve of Kumbha Singhartha Parva. I would like to know whether the Government would be pleased to instal such an exchange there. There is an urgent need to increase the capacity of the existing telephone exchange. The number of applicants in the waiting list is very large there. Besides the Kumbha Singastha Parva is about to take place there so the working capacity of the telephone exchange should be made proper. Will the hon Minister please consider to instal a modern telephone exchange E-10 B in Ujjain also?

SHRI JANESHWAR MISHRA Mr Speaker, Sir, as the practice in vogue, generally new telephone exchange is installed on the eve of Kumbh Mela. It will be done

SHRI RATILAL KALIDAS VERMA Mr Speaker, Sir, through you, I would like to point out that as and when we write for the installation of electronic exchanges, we get the stereo type reply that the work cannot be taken up for want of apparatus. In this connection, I would like to state that telephone is an income oriented apparatus and the Government does not suffer any loss on this account. Then what are the reasons that such demands are not met by procuring equipments at the earliest.

SHRI JANESHWAR MISHRA Mr Speaker, Sir, manufacturing of telephone equipments takes a lot of time and correspondingly there are some hurdles in making allotments also. Of course, Telephone Department is an earning Deptt and as soon as telephone exchanges are manufactured they are allotted and the process takes time.

SHRICHHEDIPASWAN Mr Speaker, Sir, my question is not connected with Madhya Pradesh. Once I had put a question about Sasaram. Through you, I would like to know from the hon Minister whether there is a proposal to set up an electronic exchange at Sasaram?

SHRI JANESHWAR MISHRA Mr Speaker, Sir, this point will be considered if a separate notice is given for this.

12.00 hrs.

SHORT NOTICE QUESTION

[English]

Reduction in Petroleum Products in Vehicles with Railways

S N Q No 1 PROF RAM GANESH KAPSE Will the Minister of RAILWAYS be pleased to state

(a) whether Government had issued orders on the 21st June, 1990 to reduce the consumption of petrol and diesel by ten percent in vehicles of his Ministry and

(b) if so, the details of the reduction so made in the consumption of petrol and diesel, separately from the 21st June, 1990 to the 15th August, 1990?

THE MINISTER OF RAILWAYS (SHRI GEORGE FERNANDES) (a) The Ministry of Finance have issued instructions by their letter of June 27, 1990 that from 1990-91 the consumption of petrol and diesel in Government vehicles including staff cars should be reduced by 20% over the consumption during the year 1989-90. The instructions are also to the effect that the consumption of petrol and diesel in Government vehicles in the various Government offices for the remaining part of the current financial year should be so regulated as to reflect this overall reduction of 20%.

(b) The Finance Ministry has required that quarterly reports be sent to the Government on the compliance of this directive. The first such report will be available for the period ending September 1990 sometime during the month of October.

PROF RAM GANESH KAPSE In reply to Starred Question No 268 on the 28th August, 1990 the hon Minister narrated some steps which the Ministry had taken to reduce the consumption and the steps are proper house-keeping, accounting and monitoring the consumption of diesel oil by the locomotive drivers and all that. You have already mentioned them. Is a weekly register kept in the department and if it is not kept, will the hon Minister accept a suggestion to maintain a weekly register because of the probable adverse effect that may be there after the Kuwait issue has come and whatever is happening throughout the world? Will he accept this suggestion?

SHRI GEORGE FERNANDES It will not be possible to keep any weekly register in the department because the allocation of diesel etc. is being done at the point where the locomotives operate.

PROF RAM GANESH KAPSE At least a monthly register can be kept.

SHRI GEORGE FERNANDES Therefore, at the divisional and at the zonal level as also at the points where diesel is dispensed with, there will be records kept and we have asked for quarterly reports, and as soon as the quarterly reports become available, as I said in the reply, sometime in the month of October, it will be possible for me to find out the exact amount of saving that has been made in this regard

1203 hours.

MR DEPUTY SPEAKER *in the Chair*

PROF RAMGANESH KAPSE Instead of the petrol consumption going down in the month of July 1990, in Andhra and Karnataka the measures have boomeranged. I can quote the figures. In Karnataka the petrol consumption was 16591 tonnes in July 1989 as against 17363 tonnes in July 1990. Similarly the consumption in Andhra Pradesh was 15681 in July 1989 against 18000 in July 1990. So, the measures have boomeranged.

I would give a suggestion which if the Prime Minister takes into account will be very beneficial to the country. The suggestion is that all odd numbered cars be used on one day in the Government departments and all even numbered cars be used on the other day. That is the only way out in the new situation. Will the hon. Minister accept it?

SHRI GEORGE FERNANDES If in a particular department there are all odd numbered cars then that department will not be able to function if this suggestion is accepted.

PROF RAMGANESH KAPSE The Prime Minister is, luckily present. Will he think about this suggestion?

SHRI SONTOSH MOHAN DEV The basic idea of reducing consumption is to save wastage and hence I do not think that the hon. Minister is thinking in terms of reducing the number of passenger trains. The saving should be in other areas like the

workshop etc. May I know from the hon. Minister whether these guidelines have resulted in a reduction in the number of trains which are now being run in the various parts of the country and if so how many trains have been dislocated because of this restriction on consumption of diesel?

SHRI GEORGE FERNANDES We have not discontinued any train. But certainly we have made that exercise. In the eventuality of any major emergency, where there is likelihood of any reduction in the availability of diesel because all the diesel that we use goes in for traction, we are preparing ourselves right from now to see which are those services that could be curtailed.

SHRI BASUDEB ACHARIA Sir, bulk of diesel consumption in Railways is for diesel locomotives as Railways have taken a decision to phase out steam locomotives and replace steam locomotives by electric and diesel locomotives. The phase of electrification is not so fast. So, steam locomotives are being replaced by diesel locomotives. I want to know whether this reduction in consumption of diesel will affect the replacement of overaged steam locomotives by diesel locomotives.

SHRI GEORGE FERNANDES The possibility of such eventuality cannot be ruled out.

SHRI NIRMAL KANTI CHATTERJEE My question is partly covered by Shri Sontosh Mohan Dev and Shri Basudeb Acharia. Now, instead of the possibility of not being ruled out, is there any assessment that diesel may be replaced by a new kind of engine which is more efficient, what they say bar efficiency or something like that by using coal? Secondly, if there is any estimate, what out in transportation would result in passenger trains as well as wagon movement because of the 10 per cent cut in diesel? Is there any correlation found out?

SHRI GEORGE FERNANDES Sir, I cannot visualise the ten per cent cut in diesel in so far as Railway operations are con-

cerned. In so far as the use of vehicles by officials or by the staff for any other administrative purposes, we have fallen in line with the Government directions to the extent it is possible to do so. But so far as passenger operations are concerned and more particularly so far as goods operations and freight operations are concerned, I do not believe it will be possible for us to think in terms of any percentage wise reduction, because that will ultimately mean the passengers or the goods which have to be transported by rail anyway will go to the bus or to the truck industry, which is far more expensive in terms of petrol and diesel consumption than the Railways. Therefore, a total view will have to be taken up in this matter in the Government and I am sure that the exercise is on.

[Translation]

SHRI MANJAY LAL: Mr. Deputy Speaker, Sir, I would like to know from the Government as to what is the rate of consumption of diesel in train journey *vis-a-vis* bus journey?

SHRI GEORGE FERNANDES: Mr. Speaker, Sir, it is a fact that the per capita consumption of petrol and diesel used in buses is 6 to 7 times more than that is used in trains. In view of this it would be better in all respects to effect more and more cuts in case of buses and trucks and lesser in case of trains.

WRITTEN ANSWERS TO QUESTIONS

[English]

Linkage of District Headquarters Through STD Facility in A.P.

*309. SHRI RAJAMOHAN REDDY: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it was proposed to link all district headquarters through STD facility during the Seventh Five Year Plan period;

(b) whether the objective has been achieved in Andhra Pradesh; and

(c) if not, the district headquarters proposed to be linked with Hyderabad by STD facility during 1990-91?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) Yes, Sir.

(b) Yes, Sir.

(c) Does not arise.

'Million Wells' Scheme Under Jawahar Rozgar Yojana

*310. SHRI SRIKANTHA DATTA NARASIMHARAJA WADIYAR: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the "Million Wells" Scheme has been launched under the Jawahar Rozgar Yojana;

(b) if so, the amount earmarked to the States under the scheme during the current financial year, State-wise; and

(c) the number of wells dug under the Scheme during 1989-90 and 1990-91 so far in different States?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI UPENDRA NATH VERMA): (a) to (c). Million Wells Scheme (MWS) was launched on 1.4.1988 as a sub-scheme of the erstwhile wage employment programmes of National Rural Employment Programme (NREP) and Rural Landless Employment

Guarantee Programme (RLEGP). It continued to be a sub-scheme of Jawahar Rozgar Yojana (JRY) also, which was launched on 1.4.89 by merging the erstwhile wage employment programmes of NREP/RLEGP.

The Central/State grants allocated to the States/UTs under the scheme during the

current financial year State-wise, is given in the attached statement-I.

The number of wells as reported to have been dug/constructed under the scheme during 1989-90 so far in different States/UTs is given in the attached Statement-II. Figures of the wells dug during the current year have not been reported by States/UTs so far.

STATEMENT-I*Allocation for MWS under JRY during 1990-91**(Rs. in lakhs)*

Sl. No.	States/UTs	Central	State	Total
1	2	3	4	5
1.	Andhra Pradesh	3066.59	766.65	3893.24
2.	Arunachal Pradesh	52.91	13.23	66.14
3.	Assam	818.83	204.58	1022.92
4.	Bihar	6154.68	1538.67	7693.36
5.	Goa	57.16	14.29	71.46
6.	Gujarat	1294.51	323.63	1618.14
7.	Haryana	308.29	77.07	385.37
8.	Himachal Pradesh	181.64	45.41	227.06
9.	Jammu & Kashmir	257.84	64.46	322.30

Sl No	States/UTs	Central	State	Total
1	2	3	4	5
10	Karnataka	1929 55	482 39	2411 94
11	Kerala	1023 39	255 85	1279 24
12	Madhya Pradesh	4224 40	1056 10	5280 50
13	Maharashtra	3267 97	816 99	4084 97
14	Manipur	67 81	16 95	84 77
15	Meghalaya	79 35	19 84	99 18
16	Mizoram	33 42	8 36	41 78
17	Nagaland	85 05	21 26	106 32
18	Orissa	2095 19	523 80	2618 99
19	Punjab	288 10	67 03	335 13
20	Rajasthan	2048 84	512 21	2561 06
21	Sikkim	30 97	7 74	38 71

Sl No.	States/UTs	Central	State	Total
1	2	3	4	5
22.	Tamil Nadu	2755 79	688 95	3444 73
23	Tripura	88 08	22 02	110 10
24	Uttar Pradesh	8174 92	2043 73	10218 66
25.	West Bengal	3485 91	871 48	4357 39
26	Andaman & Nicobar	31 31	0 00	31 31
27.	Chandigarh	7.76	0 00	7 76
28.	Dadra & Nagar Haveli	17 00	0 00	17 00
29.	Daman & Diu	10 01	0 00	10 01
30.	Delhi	36 84	0 00	36 84
31	Lakshadweep	15 70	0 00	15 70
32.	Pondicherry	30 65	0 00	30 65
Total		42000 00	10462 68	52462 68

STATEMENT-II*Number of wells constructed in Million Wells Scheme under JRY during 1989-90*

<i>Sl No</i>	<i>State/UT</i>	<i>No of Wells Constructed</i>
<i>1</i>	<i>2</i>	<i>3</i>
1	Andhra Pradesh	9954
2	Arunachal Pradesh	Not Taken up
3	Assam	Not Implementing
4	Bihar	27883
5	Goa	6
6	Gujarat	4900
7	Haryana	Not Implementing
8	Himachal Pradesh	37
9	Jammu & Kashmir	113
10	Karnataka	1742
11	Kerala	29
12	Madhya Pradesh	3794
13	Maharashtra	12287
14	Manipur	Nil
15	Meghalaya	Not Implementing
16	Mizoram	Not Implementing
17	Nagaland	Not Reported
18	Orissa	9287
19	Punjab	Not Implementing
20	Rajasthan	7805

<i>Sl No.</i>	<i>State/UT</i>	<i>No of Wells Constructed</i>
1	2	3
21	Sikkim	Not Implementing
22	Tamil Nadu	1712
23	Tripura	Not Implementing
24	Uttar Pradesh	Not Reported
25	West Bengal	3624
26	A & N Island	Not Implementing
27	Chandigarh	Not Reported
28	D & N Haveli	57
29	Delhi	Not Implementing
30	Daman & Diu	Nil
31	Lakshadweep	Not Implementing
32	Pondicherry	Not Implementing
Total		83180

Shortage of Non-Judicial Stamp Papers

*311 SHRI NANDLAL MEENA Will the Minister of HOME AFFAIRS be pleased to state

(a) where there is a shortage of non-judicial stamp papers in the denominations of Re 1 Rs 2 Rs 3, Rs 5 etc with the stamp vendors and in particular in the Patiala House, New Delhi

(b) if so the details with reasons thereof

(c) whether there is an proposal to sell

the stamp papers and stamps through the Post Offices.

(d) if so, the details thereof and if not, the reasons therefor, and

(e) the details of steps taken to improve the situation and to make the stamp papers available easily, freely and without trouble?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED) (a) and (b) Recently, a sudden shortage was noticed in the case of non-judicial stamp papers in the denominations of Re 1, Rs 2,

and Rs 3 However, there has been no shortage of non-judicial stamp papers in the denomination of Rs 5

(c) and (d) No, Sir There are already 152 stamp vendors who are selling non-judicial stamp papers throughout the Union Territory of Delhi

(e) Delhi Treasury/Collector of Stamps, Delhi have initiated necessary action for this purpose

Memorandum by Christian Community Welfare Council

*312 SHRI NARSINGRAO SURYA-
WANSHI
SHRI G M BANATWALLA

Will the Minister of HOME AFFAIRS be pleased to state

(a) whether a delegation of Christian Community Welfare Council of India recently called on him and submitted a memorandum listing their demands,

(b) if so, the details thereof, and

(c) the action taken thereon?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED) (a) This memorandum was received on July 26, 1990

(b) The demands include setting up of a Christian University, reservations in services, reservation of seats in the Rajya Sabha and in the Legislative Councils of States, adequate representation of Christians on Consultative and Advisory Boards, appointment of meritorious Christians in the judiciary and diplomatic services, protection of Christian Customs and traditions etc

(c) Copies of the memorandum have been forwarded to the concerned Ministries for appropriate action

[Translation]

Scheme for Production of Pulses

*313 SHRI MANJAY LAL
SHRI R N RAKESH

Will the Minister of AGRICULTURE be pleased to state

(a) whether Government propose to bring the production of pulses under a technology mission to boost the production of pulses in the country

(b) if so, the details thereof,

(c) whether any production targets for pulses have been fixed and

(d) if so the targets set for the next three years, year-wise?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR)

(a) Yes, Sir

(b) An integrated approach to crop production technology, farmers services inputs, post harvest technology and market intervention is proposed to be adopted

(c) The production targets for 1990-91 have been fixed

(d) The target for 1990-91 under the National Pulses Development Project is 150 lakh tonnes The targets for subsequent years have not been fixed so far

[English]

AD HOC Promotion to SC and ST Officials in Department of Posts

*314 SHRI UDAYSINGRAO GAIKWAD Will the Minister of COMMUNICATIONS be pleased to state

(a) whether the Department of Posts had given ad hoc promotions to Scheduled Castes and Scheduled Tribes, as ordered by the Department of Personnel and Administrative Reforms during 1983 and thereafter in U P Circle against Class II Posts

(b) the number of officials given ad hoc promotions in Class II between 1986-87 and 1988-89 vis-a-vis Scheduled Castes and Scheduled Tribes in U P Circle

(c) whether complaints had been received regarding infringing of the orders of Department of Personnel and Administrative Reforms with regard to ad hoc promotions of Scheduled Castes and Scheduled Tribes in Class II in U P Circle, and

(d) if so, the factual position in this regard and the action taken against officials found guilty?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA) (a) Yes Sir

(b) The number of officials given ad hoc promotions in PSS Group B between 1986-87 and 1989-90 vis-a-vis SCs/STs in U P Circle is as follows

1986-87 6 ad hoc promotion were given one was an SC official

1987-88 16 officials were given ad hoc promotion, one was an SC official

1988-89

8 officials were given ad hoc promotion There was no SC or ST official

1989-90

4 officials were given ad hoc promotion There was no SC or ST official

(c) and (d) References were received with regard to ad hoc promotions of SC/ST in PSS Group B in UP Circle and they were enquired into. It was found that ad hoc promotions in PSS Group B in UP Circle were given to eligible SC officials as per their seniority and the total number of SC officers in the PSS Group B in the Circle was generally as per the reservation percentage. ST officials could not be promoted on ad hoc basis for want of seniority. Suitable instructions were issued and have been reiterated to ensure that due care should be taken to ensure adherence to reservation rules in ad hoc appointments at all levels.

[Translation]

Audio-Visual Coverage on Foreign Visits

*315 SHRI RAM AWADH Will the Minister of EXTERNAL AFFAIRS be pleased to state

(a) whether private agencies are engaged for audio-visual coverage of his foreign visits for being telecast on Doordarshan

(b) if so the details thereof,

(c) whether Doordarshan has the required resources as well as manpower for making the coverage as being assigned to private agencies, and

(d) if so, the reason for which the private agencies are engaged?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K GUJRAL): (a) No, Sir.

(b) to (d). Does not arise

[English]

Construction of Buildings for Post Offices in Punjab

*316 SHRI KAMAL CHAUDHRY Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of buildings constructed for Post Offices in Punjab during 1989-90 and proposed to be constructed during 1990-91

(b) the details thereof, district wise, and

(c) the allocation of funds for construction of new Post Office buildings in Punjab, particularly in Hoshiarpur district during 1990-91?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA) (a) During 1989-90, two buildings—Phagwara Head Post Office and Moga Head Post Office were constructed. During the year 1990-91, it is proposed to construct 18 Post Office buildings in various districts of the Punjab

(b) The district-wise projects are

Hoshiarpur	4
Gurudaspur	2
Bhatinda	2
Amritsar	2
Jalandhar	3
Ludhiana	1

Kapurthala	1
Patiala	1
Sangrur	2

(c) An allocation of Rs 145 lakhs has been made to Punjab Circle for the year 1990-91. Out of this, a sum of Rs 85 lakhs has been earmarked for Hoshiarpur.

Vessels Acquired by SCI From Foreign and Indian Shipyards

*317. DR SUDHIR RAY Will the Minister of SURFACE TRANSPORT be pleased to state

(a) the number of foreign built and India built vessels separately, acquired by the Shipping Corporation of India during 1973-85.

(b) the number of vessels ordered by the Shipping Corporation of India with foreign shipyards and Hindustan Shipyards during 1985-86 and

(c) the reasons for not placing sufficient order with Indian Shipyards?

THE MINISTER OF SURFACE TRANSPORT (SHRI K P UNNIKRIISHNAN) (a) The Shipping Corporation of India have acquired 96 foreign built vessels and 9 Indian built vessels during the period from 1973 to 1985

(b) The number of vessels of Shipping Corporation of India on order with foreign shipyards and Hindustan Shipyards Limited during the year 1985-86 were 17 and 5, respectively

(c) Shipping Corporation of India have been placing orders on Indian Shipyards, depending on the capacity and capability of the shipyards to meet Shipping Corporation

of India's requirements of vessels of different sizes and types. Shipping Corporation of India have a current order for 3 Crude Tankers of 86000 DWT each on Cochin Shipyard Limited, 2 Bulk Carriers of 42750 DWT each and 1 Bulk Carrier of 26000 DWT on Hindustan Shipyard Limited

Rates of Commission on Money Orders

*318. SRI C P MUDALA GIRI-YAPPA
SHRI B RAJARAVI VARMA

Will the Minister of COMMUNICATIONS be pleased to state

(a) whether the upper limit of the value of inland money orders and telegraphic money orders has been increased by the Post and Telegraph Department,

(b) if so, the details in this regard

(c) whether Government contemplate to decrease the rate of commission on money orders as mostly poor people depend upon money orders to send money,

(d) if so, the details thereof, and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA) (a) Yes Sir

(b) The upper limit of the value of inland money order and telegraphic money order was increased from Rs 1,000/- to Rs 2,000/- by a gazette notification dated 7 4 90

(c) No, Sir

(d) Does not arise in view of reply to (c) above.

(e) The Postal Department is incurring

considerable deficit year after year due to increase in the cost of operation of various services consequent on introduction of revised pay scales to staff from 1.1.86 and increase of DA twice a year apart from rise in operational expenses like charges for carriage of mails through Railways, airlines and other private carriers. To contain the deficit to as reasonable limit the rates of some of the services had to be revised recently in June 1990

The Money Order Service is one which is subsidised considerably. Any reduction in the present rate of Commission would correspondingly add to the deficit incurred on the service

[Translation]

Pension to Freedom Fighters from Madhya Pradesh

*319 SHRI KANKAR MUNJARE Will the Minister of HOME AFFAIRS be pleased to state

(a) the district-wise number of freedom fighters in Madhya Pradesh to whom Swatantrata Senani Samman Pension has been sanctioned, and

(b) the number of such applications from Balaghat District which are pending sanction and the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED) (a) District-wise records regarding the Swatantrata Sainik Samman Pension are not being maintained. Pension has been sanctioned to freedom fighters from Madhya Pradesh in 3275 cases as on 31st July, 1990

(b) No application received by the prescribed date, namely 31st March 1982, is pending for sanction of pension

Foreign Assistance Received by Missionaries in Madhya Pradesh and Rajasthan

*320 DR LAXMINARAYAN PANDEYA Will the Minister of HOME AFFAIRS be pleased to state

(a) the amount of assistance received by foreign Missionaries in Madhya Pradesh and Rajasthan during 1988-89 and 1989-90

(b) whether it is obligatory for the foreign Governments or institutions providing such assistance to inform the Union Govern-

ment and the concerned State Governments about the amount of assistance,

(c) whether Government have received any information about the misuse of the amount of assistance so received, and

(d) if so the action taken by Government in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED) (a) Amounts as detailed below were received by foreign missionaries in Madhya Pradesh

Amount received

1988	1989	1990 (up to July)
1	2	3
1,22,64,070	1,63 94 512	78,94,040

No amounts were received in Rajasthan (The accounts are maintained on calendar year basis)

(b) No Sir

(c) No instance of misuse has come to notice

(d) Does not arise

Declaration of Jaipur-Bhusaval Road as National Highway

*321 SHRI RAMESHWAR PATIDAR Will the Minister of SURFACE TRANSPORT be pleased to state

(a) whether the road between Jaipur and Bhusaval is proposed to be declared as National Highway and

(b) if so, when the construction work of

the said road between Khargone and Bhusaval is likely to be taken up and completed?

THE MINISTER OF SURFACE TRANSPORT (SHRI K P UNNIKRISHNAN) (a) No, Sir Jaipur is already linked to Bhusawal via Dhule through sections of National Highway Nos 12, 3 and 6

(b) Does not arise

[English]

Prosecution of Terrorists Arrested in J and K

*322 SHRI SHANKERSINH VAGHELA DR A K PAJEL

Will the Minister of HOME AFFAIRS be pleased to state

(a) the month-wise number of terrorists arrested in Jammu and Kashmir during each of the last three years;

(b) out of them the number of those who have been released without prosecution during the above period and the reasons therefor; and

(c) the number of terrorists who have

been prosecuted and sentenced by a court of law?

THE MINISTER OF HOME AFFAIRS
(SHRI MUFTI MOHAMMAD SAYEED): (a) to (c). The number of terrorists arrested during 1987, 1988 and 1989 are respectively nil, 50 and 124. Information made available by the Government of Jammu and Kashmir is given in the attached Statement.

STATEMENT

(Monthwise Number of Terrorists Arrested, Persons Released and those Prosecuted etc.)

(1) Arrested	During 1988			During 1989
	1	2	3	
Month				
January		2		10
February		nil		13
March		nil		9
April		nil		1
May		2		6
June		16		14
July		4		9
August		1		11
September		3		13

Month	During 1988		During 1989
	1	2	
October		11	11
November		5	4
December		6	23
Total :		50	124

(2) Released and prosecuted

During 1989, 68 persons were released on parole. Out of these 68, 64 were involved in TADA Act cases and 4 were involved in other cases. During 1989, two persons were released by the court. They were also involved in TADA cases. All these were released on parole except 2 wherein the detention orders were quashed by the court. No person has been convicted during 1988-89 under TADA.

Marketing Facilities to Farmers of Tribal Areas

*323 SHRI KARIA MUNDA Will the Minister of AGRICULTURE be pleased to state

(a) whether Government propose to provide any special marketing facilities to farmers of tribal areas of Bihar and other States to protect the interests of farmers, and

(b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI UPENDRA NATH VERMA) (a) and (b) There is no special scheme in this regard State Governments and State Marketing Boards have been persuaded to give preference for development of markets in tribal areas by availing financial assistance under the Market Development Scheme of the Government of India

Demands of Junior Engineers (Telecom.)

*324 SHRI KUSUMA KRISHNA MURTHY
SHRI BANWARI LAL PUROHIT

Will the Minister of COMMUNICATIONS be pleased to state

(a) whether an agreement was reached between the Telecom Commission and the Telecommunications Engineers Association in May, 1990 relating to their demands for better service conditions

(b) if so, the what were their main demands and whether the agreement was implemented,

(c) if not, the reasons for non-implementation of the agreement,

(d) whether the Junior Engineers have threatened 'direct action' for non-implementation of the agreement by the Department of Telecommunications and

(e) if so, the steps contemplated by Government to tackle the situation?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA) (a) Yes Sir An agreement was reached on the joint charter of demand of Junior Telecom Officers Association (JTOA) and Telecom Engineers Service Association (TESA) on 31st May 1990

(b) The main demands were better career prospects and promotional avenues in the department There are nine items

The orders implementing all items agreement except one have been issued The issue of orders of the remaining item has been take on priority

(c) The agreement is under implementation with formal approvals of the concerned authorities

(d) Yes, Sir The agitation which was to start on 28 8 90 has been deferred upto 30 9 90

(e) All possible and necessary arrangements are being/have been made to maintain the services to the best possible extent

Release of Telephone Connection in Delhi

3523 SHRIMATI VYJAYANTIMALA BALI Will the Minister of COMMUNICATIONS be pleased to state

(a) whether some telephone connections in Delhi sanctioned in the months of March-April this year have not yet been installed,

(b) whether he would conduct an inquiry into all such cases of delay,

(c) whether all such connections would be released forthwith without any delay, and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA) (a) Yes, Sir Some of the telephone connections which were technically not feasible could not be installed

(b) to (d) All the pending connections would be opened as soon as work of laying underground cables in the localities where these telephones are required, get completed

Private Earth Stations

3524 SHRI SANATKUMAR MANDAL Will the Minister of COMMUNICATIONS be pleased to state

(a) whether it is proposed to allow private customers to own Intels at Business Service (IBS) and to declare IBS Earth Stations as Customer Procured Equipment (CPE),

(b) if so, the rationale behind this significant policy departure

(c) the stage at which the matter stands at present,

(d) the control Government is likely to exercise on these private Earth Stations,

(e) whether these Stations will be allowed to be set up with indigenous equip-

ment or it will have to be imported

(f) if so, the details thereof, and the estimated capital outlay involved?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA) (a) Such a proposal is under consideration

(b) To promote Software export

(c) The proposal is under inter-Departmental examination

(d) The Earth Station equipment will be controlled by a Government agency

(e) and (f) Technically suitable indigenous equipment will be allowed to be used However, as per available information, indigenous equipment for IBS is not available at present

Wastage Discharged from FACT, Cochin

3525 SHRI P C THOMAS Will the Minister of AGRICULTURE be pleased to state

(a) whether large areas of land have become unfit for cultivations due to the waste being sent out from the factory of FACT, Cochin Division in Kerala through Chirai Puzha river

(b) whether Government propose to acquire such lands for the FACT

(c) whether a conference of the company and effected persons was convened by the District Collector, Ernakulam in this regard, and

(d) if so, the outcome thereof and the reaction of Government thereto?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI UPENDRA NATH VERMA)

(a) The discharge of effluents from FACT is with the consent of the Kerala State Pollution Control Board and land has not become uncultivable. Moreover, the discharge is also within the permissible limits.

(b) No

(c) and (d) Yes, Sir. The District Collector, Ernakulam had a meeting with all concerned on 10.8.90 and all the involved issues were discussed therein. It was decided that another meeting would be held at a future date after further details/study are done by all the concerned parties.

Groundnut Cultivation in Gujarat

3526 SHRI PRAKASH KOKO BRAHMBHATT Will the Minister of AGRICULTURE be pleased to state

(a) whether Gujarat State is facing unfavourable weather condition for the second year in succession for groundnut cultivation,

(b) whether the erratic monsoon has forced many growers in Saurashtra to postpone sowing and some of them have been forced to sell seed meant for sowing as ordinary nut, and

(c) if so, the assistance proposed to be provided to them?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR)

(a) The rainfall in Gujarat meteorological sub-division had been deficient since 11.7.90 to 15.8.90, but had become normal during the week ending 22.8.90. However, the rainfall

continues to be deficient in Saurashtra and Kutch meteorological sub-division of the State since 13.6.90, thus affecting the sowings of groundnut in the region. During 1989, the rainfall had been normal in these areas.

(b) To cover the area lost due to deficient rainfall in Saurashtra region, the farmers have been persuaded to take up sesamum as contingent crop in un-sown area of groundnut.

No report of selling groundnut seed meant for sowing as ordinary nut has been received from Gujarat Government.

(c) Question does not arise.

Use of Fertilizers

3527 SHRI P NARSA REDDY Will the Minister of AGRICULTURE be pleased to state

(a) whether Union Government have chalked out any plan to maximise the use of fertilizers,

(b) if so, details thereof, and

(c) the manner in which the plan is proposed to be implemented?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR)

(a) Yes, Sir

(b) Two Central Sector Scheme as mentioned below have been proposed to be implemented during 8th Plan:

(i) National Project on development of fertiliser use in low consumption rainfed areas

(ii) Balanced use of fertilisers

Through these schemes, it is proposed to lay out fertiliser use demonstrations including for micronutrients. It is also aimed at strengthening the soil testing facilities both for major nutrients as well as micronutrients. Retail outlets are proposed to be opened under the scheme so that supply of fertilisers in remote and inaccessible areas is ensured.

(c) The scheme are proposed to be implemented by involving the fertiliser industry for sharing a part of the expenditure. The State Governments will identify the locations for taking up the programme.

Expert Committee Report on Excellence in Postal Services

3528 SHRI SHANTARAM
POTDUKHE
SHRI SANAT KUMAR MAN-
DAL

Will the Minister of COMMUNICATIONS be pleased to state

(a) whether Government have since examined the Expert Committee Report on excellence in postal services which covers the whole gamut of postal operations.

(b) if so, the broad features of this Report pertaining to customer satisfaction through quality improvement and

(c) the strategy Government propose to adopt to achieve this end and ensure excellence in postal services in the light of the above Committee's recommendations?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA) (a) Yes, Sir. The Expert Committee on Excellence in Postal

Services had made in all 125 recommendations for overall improvement in the postal services, including introduction modern technology with a view to increase the customer satisfaction.

(b) The Committee had made recommendations for improvement in the following eight areas

- (i) Financial Management
- (ii) Introduction of Modern Technology in Postal Services
- (iii) Mail Management
- (iv) International Mail Management
- (v) Personnel Policy
- (vi) Training of Postal Personnel
- (vii) Staff Relations
- (viii) Organisational Structure

(c) Out of the 125 recommendations, the Department has taken decisions on 49. A Technical Committee has also been set up to suggest implementation action on the recommendations relating to introduction of Modern Technology in the Postal Services.

[Translation]

Construction of Roads in Dacoity Prone Areas

3529 SHRI GIRDHARILAL BHARGAVA Will the Minister of AGRICULTURE be pleased to state

(a) whether Government are aware that activities of dacoits are increasing in Sahbad area due to negligible number of roads in that area, and

(b) if so, whether Government contemplate giving priority to this area under the centrally sponsored scheme of construction of roads/bridges in dacoity prone areas?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI UPENDRA NATH VERMA):

(a) A number of roads has been proposed for construction in Sahabad area in Kota district in the Project Report prepared by Government of Rajasthan for road development in dacoity infested areas of Rajasthan.

(b) Out of the works included in the Project Report, detailed proposals are submitted by the State Government to the Central Government for according administrative approval and provision of funds under the Centrally Sponsored Scheme of development of roads in dacoity infested areas. So far, Government of India has not received any detailed proposal for construction of roads in Sahbad area from the State Government

Appointment on Compassionate Grounds in IVRI, Izatnagar

3530 SHRI M.S. PAL: Will the Minister of AGRICULTURE be pleased to state:

(a) the details of cases of appointment of appointment on compassionate grounds pending in the Indian Veterinary Research Institute, Izatnagar (Bareilly) for more than two years,

(b) the reasons for not taking any action thereon so far; and

(c) when the legal dependents of the deceased would be appointed?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR):

(a) Sir, No case of appointment on compassionate grounds in the India Veterinary Research Institute, Izatnagar is pending for more than two years.

(b) and (c). Does not arise.

[English]

Plantation of Trees Along National Highways

3531. SHRI PRAKASH V. PATIL: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether Government have discontinued the scheme for plantation of trees on both sides of National Highways;

(b) if so, the reasons therefor,

(c) whether Government propose to revive the scheme; and

(d) if so, the when the plantation work would be started?

THE MINISTER OF SURFACE TRANSPORT (SHRI K.P. UNNIKRIISHNAN): (a) No, Sir. Plantation of trees is a continuing process.

(b) to (d). Do not arise.

Development of Telecommunication System in Andaman and Nicobar Islands

3532. SHRIMANORANJAN BHAKATA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether any new schemes have been formulated for the development of tele-communications system in Andaman and Nicobar Islands during the Eighth Plan period, and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA) (a) and (b) Information is being collected and will be laid on the Table of the House

Widening of Bhubaneswar Section of National Highway No. 5

3533 SHRID AMAT Will the Minister of SURFACE TRANSPORT be pleased to state

(a) when the work of four-laning of National Highway No 5 from Cuttack to Bhubaneswar was started to minimise the traffic intensity and the time by which it is likely to be completed,

(b) the estimated cost of the project and the amount spent so far, and

(c) the allotment made for 1990-91?

THE MINISTER OF SURFACE TRANSPORT (SHRI K P UNNIKRISHNAN) (a) National Highway No 5 from Cuttack to Bhubaneswar is already four lane in a length of 2.80 kms out of total 24.6 kms. Four-laning in the rest of the length has been posed to be World Bank for financial assistant, but final decision on that is still to be taken. As such, it is too early to indicate the date of completion of the four-laning. Moreover, all the land required for four-laning is not yet in possession for which two estimates amounting to Rs 381.63 lakhs have been sanctioned by the Ministry

(b) and (c) Estimated cost of the four-

laning project posed to the World Bank is Rs 113.20 crores. A budget allocation of Rs 30 lakhs has been made in the Annual Programme 1990-91 for this project, but the amount spent so far is 'Nil'. As informed by the State PWD, the expenditure made against the land acquisition estimates referred to above is Rs 263.58 lakhs

Telephone Exchanges, Telex Exchanges and Telegraph Offices in Maharashtra

3534 SHRI SUDAM DATTATRYA DESHMUKH Will the Minister of COMMUNICATIONS be pleased to state

(a) the number of telephone exchanges, telex exchanges and telegraph offices in Maharashtra, districtwise as on 31 March 1990 with number of telephone/telex subscribers in each district and

(b) the growth of telephone and telex exchanges and subscribers in the districts of Maharashtra during the last five years?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA) (a) and (b) The information is being collected and will be laid on the Table of the House

Filling up of Posts of Chairman and Managing Director of Public Undertakings

3535 SHRI JANARDHANA POOJARY Will the Minister of SURFACE TRANSPORT be pleased to state

(a) the names of Public Undertakings under his Ministry in which the posts of Chairman and Managing Director are lying vacant

(b) since when these posts are vacant and

(c) when these are likely to be filled up?

THE MINISTER OF SURFACE TRANSPORT (SHRI K P UNNIKRISHNAN) (a)

and (b) The names of the Public Sector Undertakings under this Ministry in which the posts of Chairman and Managing Director are laying vacant and since when are as under —

Sl No	Name of Undertaking	Date from which Vacant
1	2	3
1	Indian Road Construction Corporation	10 3 89
2	Cochin Shipyard Limited	12 8 89
3	Shipping Corporation of India Limited	21 12 89
4	Delhi Transport Corporation	28 6 90

(c) Action for filling up these posts is under process

Appointment of Chairman for Cochin Shipyard

3536 SHRI MULLAPPALLY RAMACHANDRAN Will the Minister of SURFACE TRANSPORT be pleased to state

(a) whether the Chairman for the Cochin Shipyard has been appointed,

(b) if not the reasons therefor, and

(c) when the Chairman is likely to be appointed?

THE MINISTER OF SURFACE TRANSPORT (SHRI K P UNNIKRISHNAN) (a) A full-time Chairman-cum-Managing Director has not yet been appointed

(b) and (c) The panel of names recommended by PESB is still under consideration and a selection to the post is likely to be made shortly

Road Accidents in Delhi

3537 SHRI MADHAVRAO SCINDIA Will the Minister of SURFACE TRANSPORT be pleased to state

(a) the number of road accidents in Delhi during last eight months, month-wise,

(b) how many of them proved fatal and the number of DTC buses and other buses under DTC operation involved in these accidents, and

(c) the steps taken to minimise road accidents in Delhi?

THE MINISTER OF SURFACE TRANSPORT (SHRI K P UNNIKRISHNAN) (a) and (b) A detailed statement of figures of road accidents in Delhi, as furnished by Delhi Police authorities is attached

(c) Delhi Administration have intimated that the steps taken by them to minimise road accidents in Delhi include installation of new light signal points, sign boards and

blinkers in accident prone areas, introduction of one-way system at appropriate places, construction of verges on roads to segregate opposite directional traffic, mobile patrolling, special night checking as also educating of the drivers and the public through radio spots, TV films, newspapers regarding road safety matters and distribution of road safety literature at conspicuous places to educate road users. The police authorities have also been undertaking prosecution for over-speeding or zig-zag driving. Delhi Police authorities have also been following the strict

procedure for the test before the issuance of driving licences.

Delhi Transport Corporation, on its own, have been taking steps to train the drivers before putting them on duty, a refresher training, enforcement of speed limits by provision of speed limiters on the buses, grant of incentives in the shape of awards and recognition in accident free records of the drivers. Special squads are also developed by DTC on routes to check that the drivers follow traffic rules and drive buses safely.

STATEMENT

Number of road accidents month wise from 1 12 89 to 31 7 90 and involved D T C buses and other buses under DTC Operation

S No.	Month	Total Number of fatal accidents	Number of fatal accidents involving DTC buses	Number of fatal accidents, involving private operators buses with DTC	Total Number of non-fatal accidents	Number of non-fatal accidents involving DTC buses	Number of non-fatal accidents involving private operators buses with DTC	Total number of accidents
1	2	3	4	5	6.	7	8	9
1.	December, 1990	114	13	4	381	32	5	495
2.	January, 1990	111	18	7	411	38	5	522
3.	February, 1990	114	9	2	373	41	6	487
4.	March, 1990	143	17	7	495	28	9	638
5.	April, 1990	125	16	1	457	23	4	582
6.	May, 1990	123	7	2	547	43	5	670
7.	June, 1990	113	20	2	552	39	4	665

S.No.	Month	Total Number of fatal accidents	Number of fatal accidents involving DTC buses	Number of fatal accidents, involving private operators buses with DTC	Total Number of non-fatal accidents	Number of non-fatal accidents involving DTC buses	Number of non-fatal accidents involving private operators buses with DTC	Total number of accidents
1	2	3	4	5	6	7	8	9
8.	July, 1990	143	12	3	507	40	6	650
	Total	986	112	28	3723	284	44	4709

Investment by Public Sector and Private Sector in Cable Manufacture

3538. SHRI HANNAN MOLLAH: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether both public sector and private sector cable manufacturers are having a large inventory of jelly-filled and dry paper-coated cables;

(b) if so, the reasons therefor;

(c) the total real investment in private and public sector in the seventh Plan period in telecommunications as a whole and in cables, terminal equipment, components and switching in particular; and

(d) the shortfall in the country in terms of telephone lines and in the area of switching?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA). (a) to (d). The information is being collected and will be laid on the Table of the House

[*Translation*]

Speed Post Service in Chhota Nagpur

3539 SHRI SIMON MARANDI Will the Minister of COMMUNICATIONS be pleased to state

(a) the places in Chhota Nagpur-Senthal Pargana area in Bihar where Speed Post Service is available.

(b) whether there is any proposal to extend it to some more places in this area during 1990-91; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) The Speed Post Service is available in Ranchi, Jamshedpur and Dhanbad.

(b) No, Sir.

(c) Does not arise in view of reply in (b) above.

[*English*] -

Installation of Max-I at Nanded (Maharashtra)

3540 DR. VENKATESH KABDE: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there is a proposal to install Max-I telephone exchange at Nanded in Maharashtra in near future;

(b) if so, the time by which it is likely to be installed, and

(c) the time by which the waiting list for telephone connections at Nanded will be cleared?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) Yes, Sir.

(b) Telephone exchange is likely to be installed by September, 1990.

(c) Nearly 70% of the present Waiting list is proposed to be cleared by March, 91 and the remaining Waiting List will be cleared subsequently.

Maintenance of Telephone Exchange in Calcutta

3541. SHRI M.V. CHANRASHEKARA MURTHY: Will the Minister of COMMUNICATIONS be pleased to refer to the reply

give on 3 May, 1990 to Unstarred Question No. 7322 regarding Maintenance of Telephone Exchange in Calcutta Telephones and state:

(a) whether the telephone breakdowns in the areas mentioned there-in have been continuously rising;

(b) whether a number of subscribers have been preferring claims for rental rebate for the past one year and not getting any reply;

(c) if so, the details thereof and reasons therefor;

(d) whether faults on the telephone are not being attended; and

(e) if so, the facts thereof and action proposed to be taken in the matter?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) No, Sir. Faults had increased with the starting of rains.

(b) A number of subscribers have been preferring claims for rent rebate and are being granted the same as per rules.

(c) Does not arise.

(d) No, Sir. The faults are being attended, but when there are large number of cable breakdowns, delay occurs.

(e) Does not arise.

Telex Connections on Demand

3542 SHRI BABANRAO DHAKNE: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government contemplate

provision of telex connections on demand; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) and (b). Yes, Sir. The draft Eighth Five Year Plan envisages provision of 37300 new telex lines to continue the policy of providing telex connections practically on demands. The plan also provides for replacement of all electro-mechanical type telex exchanges by electronic telex exchanges.

Foodgrains Production in Rajasthan

3543. SHRIMATI VASUNDHARA RAJE: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government have drawn up an programme to double foodgrains production in Rajasthan during the Eighth Plan;

(b) whether State Government has sought the assistance of Union Government to achieved the objective; and

(c) if so, the Central assistance proposed to be given to Rajasthan to implement the programme?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR).

(a) For increasing the production of foodgrains in Rajasthan the Special programmes already being implemented include:

(i) Special Foodgrains Production Programme-Maize & Millets

(ii) Special Foodgrains Production Programme-Wheat; and

(iii) National Pulses Development Project including SFPP-Pulses

(b) and (c). For implementation of the above mentioned special programmes during 1990-91 an outlay of Rs 724 lakhs has been allocated to the state as Central assistance.

Reduction in Postal Charges for Text Books

3544 SHRI J P AGARWAL Will the Minister of COMMUNICATIONS be pleased to state

(a) whether there is nay proposal for reduction in postal charges for text books,

(b) if so, the details in this regard, and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA). (a) No, Sir

(b) This does not arise in view of the reply to (a) above

(c) In view of the steep increase in the working expenses of the Department of Posts, the rates of a large number of postal services had to be revised upwards keeping in mind the interest of the users. The rates for book packets containing printed books was also increased marginally. However, the existing concessional registration fee of Rs 1.25 prescribed for book packets containing printed books up to the value of Rs 50/- was continued as a measure of concession for the dissemination of text books.

Revision in Postal Rates

3545. PROF. RAM GANESH KAPSE. Will the Minister of COMMUNICATIONS be pleased to state:

(a) how many times the postal rates have been revised during the past five years and total revenue earned by the Government due to such revision of postal rates; and

(b) the reasons for revising postal rates in June, 1990?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA). (a) During the past five years, the rates of some of the inland postal services have been revised with effect from 1 1 87, 1 4.88 and 11.6 90. The total estimated revenue on account of such revision of postal rates is Rs 438 crores per annum.

(b) The working expenses of the Department of Posts has increased substantially especially after the revision of the pay scales with effect from 1 1 1986. The payment of Dearness Allowance to the employees of the Department costs about Rs 60 crores per annum. There is also a steep escalation in the charges of the various mail carriers like Railways, Indian Airlines and other private operators. The gap between revenue and expenditure has become so wide that the deficit in the year 1990-91 was estimated to be Rs 265 crores. In the circumstances, revision of the postal rates in June 1990 had become unavoidable.

Employment to Dependents to Deceased Employees in Sindri Fertilizer Factory

3546 SHRI A.K. ROY.
SHRI JANARDAN YADAV.

Will the Minister of AGRICULTURE be pleased to state

(a) whether Government are aware of the agitation going on in Sindri Fertilizer Factory for providing employment to the

dependents of the deceased employees

(b) whether any agreement has been reached in this regard between the management and employees of this factory,

(c) if so, the details thereof, and

(d) the steps taken to provide employment to the dependents of deceased employees?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI UPENDRA NATH VERMA)

(a) Yes, Sir

(b) to (d) No agreement has been reached in this regard between the Management and employees as also of this factory. However the representatives of the dependents of the deceased employees as also the workers' unions were explained that the Management is not in a position to provide employment in such cases due to the ban imposed on outside recruitment except in critical areas because the stringent financial position of the Corporation and surplus staff

[Translation]

Poultry Farming in Rajasthan

3547 PROF RASA SINGH RAWAT
Will the Minister of AGRICULTURE be pleased to state

(a) the assistance provided to Rajasthan for fishery, shee and poultry development during the last three years, year-wise,

(b) the amount of assistance utilised and the main achievements made so far,

(c) the amount of assistance proposed to be provided to Rajasthan for this purpose during 1990-91, and

(d) the steps taken to promote poultry farming in Rajasthan?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR)

(a) to (d) Information is being collected and will be laid on the Table of the Sabha

[English]

Telephone Facility with S.T.D. in Vaitheeswaran Koil in Thanjavur District in Tamil Nadu

3548 SHRI S SINGARA VADIVEL
Will the Minister of COMMUNICATIONS be pleased to state

(a) whether the pilgrims to Vaitheeswaran Koil, a popular Hindu pilgrim Centre, in Thanjavur District, Tamil Nadu face lot of inconvenience due to poor telephone facility,

(b) if so the steps Government propose to take to provide better telephone facility with S T D there and

(c) if not the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA) (a) An Automatic Telephone Exchange is working at Vaitheeswaran Koil

(b) (i) The existing exchange at Vaitheeswaran Koil is proposed to be replaced by an electronic exchange during 1990-91

(ii) To Extend the STD facility at Vaitheeswaran Koil during the current plan period

(c) Does not arise

Inclusion to Betel Leaves Under Crop Insurance Scheme

3549 SHRI SATYAGOPAL MISRA: Will the Minister of AGRICULTURE be pleased to state.

(a) whether there is any proposal to include betel leaves under the Comprehensive Crop Insurance Scheme.

(b) if so, the details thereof, and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR)

(a) No, Sir

(b) Question does not arise

(c) Presently, wheat, paddy, millets oilseeds and pulses crops are covered under the Comprehensive Crop Insurance Scheme (CCIS). Since Central and State Governments are incurring losses in running the CCIS in respect of the crops presently covered it is not proposed to include betel leaves under the CCIS for the time being. The idea of the Government is to gain some more experience in respect of the crops which are presently covered under the CCIS.

Waiting List for Telephone Connections in Adoor Telephone Exchange

3550 SHRI KODIKKUNNIL SURESH: Will the Minister of COMMUNICATIONS be pleased to state.

(a) the waiting list for new telephone connection in Adoor telephone exchange.

(b) how many new connections are proposed to be given in this exchange during 1990-91.

(c) whether it is proposed to connect Ezbam Kulam telephone exchange with Adoor Exchange; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) The waiting list for new telephone connections in Adoor Telephone Exchange as on 30.6.90 is 343

(b) During this year 1990-91, about 250 new connections are proposed to be given in this exchange.

(c) There is not exchange by the name Ezbam Kulam and reference is to Ezham Kulam. Ezham, Kulam telephone exchange is connected to Adoor Trunk Exchange. Ezham Kulam is already having group dialling facility with Adoor.

(d) Does not arise

Allotment of Tenements to Widows of 1984 Riot Victims

3551 SHRI KIRPAL SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of tenements allotted to the widows of the 1984 riot victims in Delhi by Delhi Administration as on 16 August, 1990, and

(b) what is the original and the present cost of the tenements allotted to the widows of the riot victims and the mode of payment?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) and (b) The information is being collected and will be laid on the Table of the House.

[*Translation*]

Opening of Post Offices and Telephone Exchanges in Uttar Pradesh

3552. DR. BENGALI SINGH: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of post-offices and telephone exchanges proposed to be opened in Uttar Pradesh during the Eighth Plan period, district-wise;

(b) whether any special scheme has been prepared by Government for providing telecommunication facilities at each panchayat headquarters, and

(c) if so, the details thereof and the time by which this work is likely to be completed?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA) (a) Post Offices: The Eighth Plan of the Department of Posts is not yet finalised

Telephone Exchanges Addition of about 2.90 lakh lines is envisaged both by expansion of existing exchanges and by opening new exchanges. The number and locations

of new exchanges will depend upon the demands received.

(b) and (c). Yes, Sir. Government have prepared a scheme for providing at least one long-distance public telephone in each Panchayat village. Necessary inputs such as indigenous equipment, trained manpower and other infrastructural requirements are being provided on a priority basis. The scheme is likely to be implemented by the end of the Eighth Plan.

Construction of Roads in Uttar Pradesh with External Assistance

3553 SHRI HARISH RAWAT: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether Uttar Pradesh Government has submitted a proposal for extension and improvement of roads in Uttar Pradesh to obtain financial assistance from certain international financial institutions including the World Bank, and

(b) if so, the details thereof?

THE MINISTER OF SURFACE TRANSPORT (SHRI K.P. UNNIKRISHNAN) (a) and (b) The Government of Uttar Pradesh has proposed the following six State Road Projects for being taken up under the World Bank assistance programmes:—

STATEMENT

S.No.	Name of Project	Estimated cost (Rs. in crores)
1	2	3
1.	Muzaffar nagar-Deoband-Saharanpur Road	17.50
2.	Agra-Etah-Kasganj-Bareilly	50.40
3.	Bhongaon-Mainpuri-Shikohabad	15.50
4.	Tanakpur-Pilibhit-Lakhimpur-Khari-Bahraich-Batrampur-Basti	135.00
5.	Ghaziabad-Kanpur (SH-22)	255.00
6.	Nepalgarh-Faibareilly-Fatehpur	325.00

In addition the State had Proposed the following roads for loan assistance by the Asian Development Bank (ADB):

S.No.	Name of Project	Estimated cost (Rs. in crores)
1	2	3
1.	Shahdara-Saharanpur Road	24.12
2.	Panipat-Khatima Road	50.00
3.	Delhi-Kanpur (Phases I & II)	394.30
4.	Agra-Bareilly Road	50.40
5.	Bhongaon-Shikohabad Road	7.00
6.	Varanasi-Shaktinagar Road	54.76

Of this, the ADB have accepted the road at S.No. (6) for possible loan assistance

[English]

**Transport Facility for West Delhi
Commuters**

3554 PROF. VIJAY KUMAR MALHOTRA: Will the Minister of SURFACE TRANSPORT be pleased to state

(a) whether Government are aware of the transport difficulties being faced by the people living in West Delhi,

(b) if so, whether Government have conducted a fresh survey to find out the requirement of DTC buses in that area,

(c) if so, the details thereof,

(d) the number of DTC fleet in West Delhi area, particularly during peak hours and the details thereof, and

(e) whether Government propose to increase the DTC buses on the newly constructed outer ring road in West Delhi in view of rush of commuters and if so, the details thereof?

THE MINISTER OF SURFACE TRANSPORT (SHRI K P UNNIKRISHNAN) (a) to (e) In the context of growing traffic, there is a general demand for further augmentation of services from all parts of Delhi, including West Delhi. While the survey covering exclusively the area of West Delhi has not been carried out, route-wise traffic surveys are carried out by the DTC as a part of route rationalization and on specific complaints of inadequacy on particular route or particular boarding point

2. As on 23.8.1990, 1236 buses of DTC and PO buses under DTC are outshedded from West Delhi Depots during the morning hours and 1165 buses are outshedded during evening hours. However, it is difficult to

estimate the exact number of buses operating in West Delhi at a given point of time as the buses from East, North and South regions also come to various destination points in West Delhi. Similarly, a number of buses from points in West Delhi also operate on East, North and South Delhi routes

On the newly constructed outer ring road in West Delhi, the DTC has been operating on routes of RL-71, 153, 761, 883, 888 and as pressed into service 27 buses for operations thereon. Further augmentation would be on the basis of extent of traffic requirement and subject to availability of resources

[Translation]

**Printing of Delhi Telephone Directory in
Hindi**

3555 KUMARI UMABHARATI: Will the Minister of COMMUNICATIONS be pleased to state

(a) when the telephone directory of Delhi was published in Hindi for the first time

(b) the years of publications of Hindi and English editions of this directory since then,

(c) the reasons for not publishing Hindi and English editions simultaneously and distributing the Hindi edition much late after publication of English edition, and

(d) the names of other cities where publications of Hindi telephone directory has been started?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA) (a) Delhi Telephone Directory in Hindi was first published in 1969

(b) The informations is given in the Statement.

(c) There is a time gap between publishing of Hindi and English editions of the Delhi directory because the data for Hindi edition is derived from the data base which is in English Efforts have been made to reduce this time gap through translation/transliteration of English data with the help of comput-

ers. Problems of software have now been resolved and the next Hindi Telephone Directory in Delhi is expected to be published in about 3 months.

(d) Telephone Directories are printed in Hindi in several cities of Bihar, Madhya Pradesh, Haryana, Punjab, Rajasthan, Uttar Pradesh and in Hyderabad, Delhi and Bombay.

STATEMENT

Details of year-wise publications of Hindi and English Directories since 1968 is as under:—

<i>Sl. No.</i>	<i>Hindi Directory</i>	<i>English Directory</i>
1	2	3
1.	1968
2.	1969
3.	1970	1970
4.	1971	1971
5.	1972	1972
6.	1974	1974
7.	1976	1976
8.	1977	1977
9.	1978	1978
10.	1980	1980
11.	1982
12.	1983
13.	1984
14.	1986
15.	1988	1988
16.	1989

**Issue of Commemorative Postal
Stamps**

3556. SHRISANTOSH KUMARGANGWAR: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the names of personalities in whose memory comparative postage stamps have been issued in 1990 so far;

(b) the details of commemorative postage stamps proposed to be issued during 1990; and

(c) the policy of Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRIJANESHWAR MISHRA): (a) Personalities in whose memory commemorative postage stamps have been issued in 1990 so far are listed at Statement-I

(b) Details of commemorative postage stamps tentatively proposed to be issued during 1990 are given in the Statement-II

(c) The policy of the Government is broadly contained in the guidelines laid down for the purpose (copy placed at Statement-III). The recommendations of the Philatelic Advisory Committee which functions to advise the Government in this regard and various other factors are also kept in the view while deciding the issues.

STATEMENT-I

List of personalities in whose memory commemorative postage stamps have been issued in 1990 so far.

<i>Sl. No.</i>	<i>Name of personality</i>	<i>Date of issue</i>
<i>1</i>	<i>2</i>	<i>3</i>
1.	Dr. M.G. Ramachandran	17.01.90
2.	Ho Chi Minh	17.05.90
3.	Chaudhary Cahran Singh	29.05.90
4.	Khudiram Bose	11.08.90
5.	K.Kelappan	24.08.90

STATEMENT-II

List of Commemorative Postage Stamps tentatively proposed to be issued during 1990

<i>Sl. No.</i>	<i>Subject</i>	<i>Date of release</i>
<i>1</i>	<i>2</i>	<i>3</i>
1.	Care for the Girl Child	5.09.90

<i>Sl. No.</i>	<i>Subject</i>	<i>Date of release</i>
1	2	3
2.	International Literacy Year	8.09.90
3.	Safe Drinking Water	10.09.90
4.	Sunderlal Sharma	28.09.90
5-8.	Asian Games	29.09.90
9-10.	Tercentenary of City of Calcutta	.09.90
11.	A.K. Gopalan	1.10.90
12.-13.	Wild Life	06.10.90
14.	Suryamall Mishran	19.10.90
15.	Kamala Devi Chattopadhyaya	29.10.90
16.	Bhakta Kanakadasa	.10.90
17-18.	Greedings/Festivals	.10.90
19.	Childrens Day	14.11.90
20.	Dnyaneshwari	15.11.90
21.	Drug Abuse	.11.90
22-25	Tribal/Folk Dances	.11.90
26-27.	Inpax-90	.12.90
28-30.	Cities of India	.12.90
31.	G.N. Bordoloi	.12.90

STATEMENT-III

issued during a year be restricted so as not to exceed 40.

GUIDELINES

1. The number of commemorative/ special postage stamps to be

2. Stamps should, preferably, be issued in sets/series.

3. The stamps issued programme should be chalked out well in advance, say about 1 to 2 years before the issue.
4. The number of personality issues should be brought down so as not to exceed 25% of the total issues.
5. Living personalities should be excluded.
6. So far as personalities are concerned, they could be a International fame, of national eminence and even those who though not known throughout the country but were otherwise deserving and about whom the country should know.
7. Important Silver Jubilees and International Conferences should normally be commemorated through special cancellations/ covers.

Installation of E-10-B Telephone System in Ujjain

3557. SHRISATYANARAYAN JATIYA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there is any proposal to instal E-10B- telephone system in Ujjain (Madhya Pradesh); and

(b) if so, the steps being taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) No, Sir.

(b) Does not arise.

[English]

Postal Facilities in Gujarat

3558. SHRI JAYANTILAL VIRCHANDBHAI SHAH: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether a number of villages in Gujarat are still not covered by postal facilities like distribution of dak daily;

(b) if so, the villages proposed to be covered by this facility in the near future; and

(c) the number of post offices and sub-post offices in Gujarat districtwise as on 31 July, 1990?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) The facility of daily, delivery is available in all villages in the State. In addition, out of 10,630 villages not having a post office, the facility of letter box is provided in 5051 villages.

(b) Under the Plan programme so extension of postal network, new post offices are opened in the rural areas of Gujarat as in other States. Villages for which post offices have been sanctioned recently are indicated in the attached Statement.

(c) The information is being collected and will be laid on the Table of the House.

STATEMENT

Gujarat Rural Post Offices Sanctioned on 31.3.1990

<i>Sl. No.</i>	<i>Name of Post Office</i>	<i>District</i>
1	2	3
1.	Kharwani	Panchamahhal

<i>Sl. No.</i>	<i>Name of Post Office</i>	<i>District</i>
1	2	3
2.	Tarvadia Himat	—do—
3.	Minakyor	—do—
4.	Bardipada	Surat
5.	Manaka	Vadodara
6.	Patia	Panchamahar
7.	Singedi	—do—
8.	Mohan	Jamnagar
9.	Ghela Somnat Temple	Rajkot
10.	Beh	Jamnagar
11.	Khajurdi	Rajkot
12.	Dalpura	Banaskantha
13.	Vaghasan	—do—
14.	Rampur Mota	Banaskantha
15.	Savpura	—do—
16.	Varnoda	—do—
17.	Chumomer	—do—
18.	Nagfana	Banaskantha
19.	Sandhosi	—do—
20.	Mithdi	Kachchha Bhuj
21.	Ishwara	Rajkot
22.	Matga	Panchmahar
23.	Limbdi Timba	—do—

<i>Sl. No.</i>	<i>Name of Post Office</i>	<i>District</i>
1	2	3
24.	Bhanpur	—do—
25	Vanaslakui	—do—

Drinking Water Problem in Saurashtra Region

3559 SHRI BALVANT MANVAR Will the Minister of AGRICULTURE be pleased to state.

(a) the number of villages in Gujarat, especially Saurashtra region facing acute drinking water problem as on date,

(b) the steps taken or proposed to provide drinking water in villages of Saurashtra region;

(c) whether there is almost drought situation due to short-fall or rain in Saurashtra region; and

(d) if so, the action Government propose to take in the matter?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI UPENDRA NATH VERMA)

(a) As on 1.4.1990, there were 99 'No Source' problem villages without the facility of safe drinking water in Gujarat out of which 60 were in Saurashtra region.

(b) All 99 problem villages including 60 in Saurashtra region are likely to be provided drinking water facilities by 31.3.1991.

(c) No, Sir.

(d) Does not arise

Proposal for a National Highway Between Rishikesh and Badrinath

3560 SHRI JAGPAL SINGH Will the Minister of SURFACE TRANSPORT be pleased to state

(a) whether there is a proposal to undertake the construction of a National Highway between Rishikesh and Badrinath in Uttar Pradesh, and

(b) if so, the details thereof alongwith the funds allocated therefor?

THE MINISTER OF SURFACE TRANSPORT (SHRI K P UNNIKRISHNAN) (a) There is no such proposal for the inclusion of Rishikesh-Badrinath Road in Uttar Pradesh in the National Highway grid.

(b) Does not arise as of now

Shifting of Integrated Fisheries Project, Cochin

3561. SHRI P.A. ANTONY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether there is any proposal to shift the Integrated Fisheries Project at Cochin, to any other State; and

(b) if so, reasons therefor?

[*Translation*]

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR):
(a) No, Sir.

(b) Does not arise

Organisations/Institutions Permitted to Receive Foreign Contributions

3562. SHRI .AK.A. ABDUL SAMAD: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of organisations and institutions permitted to receive foreign contribution, State-wise:

(b) the upto date names of those registered but required to seek approval for each separate remittance, State-wise:

(c) the upto date names of those organisations/institutions prohibited for receiving foreign contributions;

(d) the names of organisations/institutions refused permission to receive foreign contributions during the last three financial years; and

(e) the total foreign contribution received during the last three years, year-wise, State-wise, object-wise and community-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY). (a) to (e). Information is attached vide Annexures A, B, C, D & E. [Placed in Library, See No LT. 1519/90.] Data for the year 1989 is under compilation community-wise record for receipt of foreign contributions by organisations/institutions is not maintained

Bangladesh Aid to North-East Rebels

3563. SHRI MANJAY LAL:
SHRI R.N. RAKESH:
SHRI PRAKASH V. PATIL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the news item captioned "Bangladesh aiding rebels in North-East India":

(b) whether Government have acquired further information in this regard;

(c) if so, the broad details thereof;

(d) whether Government have taken up the matter with Bangladesh Government, and

(e) if so, the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) Yes, Sir

(b) to (e) The three extremists were trying to go to Sylhet District of Bangladesh. In the present instance, the matter has not been taken up with the Bangladesh Government for want of sufficient details.

[*English*]

Telephone Connections on Recommendations of M.Ps

3564. SHRI RAM SAGAR (Saidpur) Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of telephones sanctioned on priority on the recommendations of

the Ministers and MPs between 1 December, 1989 to 30 June, 1990;

(b) whether there is any proposal to fix the number of telephones to be released on priority on the recommendations of the MPs; and

(c) the criteria for sanctioning telephone on the recommendations of MPs?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISRA): (a) The information is being collected and will be laid on the Table of the House

(b) and (c). The recommendations on MPs for sanction of telephone connections are given due consideration and telephones are sanctioned on merits. Though no decision has so far been taken for fixing the number of telephones to be released on priority on the basis of the recommendations of the M.Ps, such recommendations are given due consideration and telephones sanctioned on priority subject to their merits

[*Translation*]

Strength of Home-Guards in Madhya Pradesh

3565 SHRI S.C. VARMA: Will the Minister of HOME AFFAIRS be pleased to state

(a) whether a proposal to increase the strength of Home Guards in Madhya Pradesh has been sent by the State Government to Union Government.

(b) if so, when and whether Union Government have accorded approval to the proposal; and

(c) if not, the present position thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) Yes, Sir. Union Government received two proposals from the State Government to increase the strength of Home Guards in Madhya Pradesh.

(b) Approval of the Union Government on the first proposal for increase of strength by 10% of the existing authorized strength which works to of 1700, has been accorded and conveyed to the State Government on 16th August, 1990.

(c) The second proposal of the State Government for further increase in strength of Home Guards is under consideration of the Union Government

[*English*]

Issue of Passports to Applicants from Mizoram & Nagaland

3568 DR. C. SILVERA: Will the Minister of EXTERNAL AFFAIRS be pleased to state

(a) whether the requests for issue of passports received from people of Mizoram and Nagaland are subject to Police verification by State Government as well as by Union Home Ministry;

(b) if so, the details of relevant rules in this regard,

(c) whether same practice is followed on applications received from people from other States;

(d) if not, the reasons for different treatment for applicants from Mizoram and Nagaland,

(e) whether Government propose to lay down uniform practice of police verification for all the Indian citizens alike; and

(f) if so, when it would be introduced and if not, the reasons thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL): (a) Yes, Sir.

(b) On receipt of passport application verification is done from authorities concerned in terms of Sections 5 and 6 of the Passports Act, 1967

(c) and (d) The practice and procedure for such verifications is dependent on the relevant security environment

(e) and (f) No, Sir Since security environment varies from State to State

Marketing of Dhara Oil

3567 SHRI BHABANI SHANKAR HOTA Will the Minister of AGRICULTURE be pleased to state

(a) whether Dhara Oil from NDDB is being marketed through Gujarat Cooperative Milk Marketing Federation Limited and their private distributors and if so, the rate of Commission charges by GCMMF Limited on this product,

(b) whether the same product is being marketed in Delhi at a nominal commission through the Fruits and Vegetable outlets of NDDB

(c) if so, whether an investigation will be made in this matter, and

(d) whether Dhara and all other products are proposed to be sold only through Cooperative and PDS/Government Super Bazars etc throughout the country?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR)

(a) Dhara oils is being marketed by the

NDDB through the GCMMF Ltd A commission of 2% is paid to GCMMF to cover distribution expenses, local transportation and its distribution/marketing staff salaries within this margin

(b) The Fruits and Vegetables outlets in Delhi are owned by the NDDB and its operating costs are being absorbed by the Fruits and Vegetable Project of NDDB Since all the operational costs are absorbed by the Fruits and Vegetable Project, the commission paid to concessionaires of these outlets in nominal

(c) No Sir

(d) While dhara oil is also being marketed through cooperative stores, it would not be proper to restrict sale of dhara only through cooperatives and PDS/Super Bazar outlets The main objective of the NDDB is to make pure edible oil available to all sections of consumers at reasonable prices It is, therefore, proposed to continue marketing Dhara through other retail outlets as well

Telex Message Regarding Transfer of Bank Officials

3568 SHRI YADVENDRA DUTT Will the Minister of COMMUNICATIONS be pleased to state

(a) whether a telex message in the name of the Deputy Prime Minister was received in the Finance Ministry regarding transfer of some bank officials

(b) whether the message was found to be false and if so, when

(c) whether any enquiry has been conducted in this regard,

(d) if so, the outcome thereof, and

(e) the steps taken to punish the per-

sons held responsible?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA) (a) to (e) The information is being collected and will be laid on the Table of the House

Indo-Japan Political Cooperation

3569 SHRI KAILASH MEGHWAL Will the Minister of EXTERNAL AFFAIRS be pleased to state

(a) whether the Japanese Prime Minister on his recent visit to India initiated any move towards what the Japanese Ambassador has termed 'Political Collaboration' between India and Japan, and

(b) if so, the details thereof and the reaction of Government thereto?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI K GUJRAL) (a) and (b) The Government have seen a press report of the Japanese Ambassador's reported remarks on "Political Collaboration" between India and Japan. The Japanese Ambassador is reported to have stated that the "contours of such co-operation are yet to be worked out"

Apart from bilateral consultations on political issues Government are not aware of any specific suggestions for political collaboration between India and Japan. The Government would, however, welcome such collaborations, whenever feasible

Relations between India and Japan are marked by goodwill and cordiality. The visit of Prime Minister Kaifu in May 1990 contributed to greater understanding and reinforced the close ties existing between our two countries. Government attach importance to the continuation of India's dialogue with Japan on all matters of mutual concern

Cultivation of Flowers

3570 SHRI RAVI NARAYAN PANI Will the Minister of AGRICULTURE be pleased to state

(a) the areas specifically growing flowers in the country, and

(b) the steps taken by Government to improve the cultivation of flowers and facilities provided or proposed to be provided for the purpose?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR)

(a) The major flower-growing States are Karnataka, Tamil Nadu, Maharashtra, West Bengal, Andhra Pradesh, Uttar Pradesh and Jammu & Kashmir

(b) Various steps such as propagation and distribution of good planting material, demonstration of best agro-techniques for growing flowers, transfer of latest know-how to farmers and assistance for irrigation, marketing, transportation, etc have been taken up for improving cultivation of flowers. A Central sector scheme on integrated development of floriculture to provide good planting material, technical guidance, training, incentives etc to farmers is proposed to be implemented during 1990-91

[Translation]

Demand for Reservation of Seats for Ex-Servicemen from Panchayat Level to Parliament

3571 SHRI HARISH PAL
SHRI BALESHWAR YADAV

Will the Minister of HOME AFFAIRS be pleased to state

(a) whether ex-servicemen have made a demand for reservation of seats for them from Panchayat level to Parliament and earmarking of constituencies for them,

(b) if so, whether Government have considered their demand,

(c) if so, the decision taken in this regard, and

(d) if not, the time by which the matter is likely to be considered?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY) (a) to (d) The information is being collected and will be laid on the Table of the House

[English]

Indo-China Border Situation

3572 PROF K V THOMAS Will the Minister of EXTERNAL AFFAIRS be pleased to state the border situation between India and China?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI K GUJRAL) The situation in the areas along the India-China border remains peaceful

[Translation]

Vehicles Testing Unit in North Delhi

3573 SHRI BALESHWAR YADAV Will the Minister of SURFACE TRANSPORT be pleased to state

(a) whether Government propose to set up a modern vehicle testing unit in North Delhi,

(b) if so, the features thereof in detail, and

(c) the time by which this unit is likely to be set up and the expenditure to be incurred thereon?

THE MINISTER OF SURFACE TRANSPORT (SHRI K P UNNIKRISHNAN) (a) and (b) Delhi Administration have informed that a Motor Vehicle Inspection Unit at Baran on Outer Ring Road in North Delhi is being modernised. A 22 acre plot has already been procured. The rudimentary infrastructure of inspection presently existing has been planned to be replaced by modern infrastructure. The project envisages construction of 10 inspection bays for trucks and 6 bays for auto-rickshaws as also provision of parking bays and allied services. The civil work is almost completed.

(c) The total cost of the project is estimated at Rs 4.95 crores. The modernized Unit is expected to be functional by mid-1991.

Fencing of Indo-Pak Border

3574 SHRI HARI KEWAL PRASAD Will the Minister of HOME AFFAIRS be pleased to state

(a) the extent of area in which fencing work has been completed to check infiltration on Indo-Pak border,

(b) the total amount spent thereon,

(c) the extent of area on the border which is yet to be fenced, and

(d) the time by which fencing work is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY) (a) and (b) Fencing has been completed in selected stretches of the border in Punjab and Rajasthan Sectors. The details of length covered by fencing are as follows —

i) Punjab Sector	120 0 Kms
ii) Rajasthan Sector	58 8 Kms.

The total expenditure on fencing upto 30 7 90 is Rs 27 57 crores

(c) and (d) Additional fencing in stretches totalling 236 Kms in Punjab has been sanctioned. It is expected to be completed within the period of 9 months from the date of commencement of work. There is no proposal to fence the remaining areas on the Indo-Pak border.

Ban on Celphos

3575 SHRI SURAJBHANU SOLANKI
Will the Minister of AGRICULTURE be pleased to state

(a) whether Government propose to ban "Celphos" (Aluminium Phosphide) a poisonous tablet, and

(b) if so, the time by which a ban will be imposed on this poisonous chemical?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR)

(a) and (b) On the recommendation made by the Central Insecticides Board constituted under the Insecticides Act, 1968, the sale and use of Aluminium Phosphide has been restricted by the Government of India. It can only be sold to —

- i) Government Departments
- ii) Government Undertakings,
- iii) Organisations like

Warehousing Corporation; Food Corporation of India and by the Pest Control Operators whose expertise have been approved by the Plant Protection Adviser to the

Government of India. As the use of Aluminium Phosphide has already been restricted by the Government, at present there is no proposal to ban it.

[English]

Over Charging by Taxi and Auto Rickshaw Drivers in Delhi

3576 SHRI ARVIND TULSHIRAM KAMBLE
SHRI BHABANI SHANKAR HOTA

Will the Minister of SURFACE TRANSPORT be pleased to state

(a) whether Government are aware that many taxi and auto-rickshaw drivers in Delhi refuse to charge fare of per metre reading

(b) if so, the steps taken/proposed by Government to make them obey the rules,

(c) the number of complaints received by Delhi Police and Directorate of Transport, Delhi Administration against such drivers for over charging during the last three years, and

(d) the number out of them prosecuted during this period?

THE MINISTER OF SURFACE TRANSPORT (SHRI K P UNNIKRISHNAN): (a) The Directorate of Transport, Delhi and Delhi Police have intimated that there have been some complaints of this nature

(b) The Enforcement Authorities have been taking action in terms of regulations

against the erring drivers by way of imposition of fines, suspension of permits and launching of prosecution in the Court. Besides this, a complaint Cell has been set up in the Police Headquarters which works round the clock with telephone No 3319334, to receive complaints for action against the defaulters. The pre-paid complaint-cards are distributed to the public for use when necessary. For the purpose of convenience of the commuters, pre-paid service of taxis and auto-rickshaws has been planned by the Police Authorities at Railway Stations, Bus Stand (ISBT) and Airport.

(c) and (d) During the last three years, Directorate of Transport received 398 complaints against drivers of taxis and auto-rickshaws. Out of these, in 49 cases fines were imposed, in 93 cases permits were suspended and 95 cases were sent to the Court of Law.

Oil Palm Research Centre in Kerala

3577 SHRI K MURALEEDHARAN Will the Minister of AGRICULTURE be pleased to state

(a) the present status of the proposed National Oil Palm Research Centre to be set up in Kerala

(b) whether Kerala Government has selected suitable site in Trivendrum district for the purpose

(c) if so, the details thereof and

(d) if not, whether the said research centre will be shifted from Kerala?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR)

(a) Sir, Government of India has not taken any decision regarding setting up of a Na-

tional Research Centre on Oil Palm in Kerala

(b) to (d) Does not arise

Co-ordination between Mini Drinking Water Mission with Water Resources Authorities

3578 SHRI P R KUMARAMANGALAM Will the Minister of AGRICULTURE be pleased to state

(a) whether the mini-drinking water mission is in co-ordination with the local water resources authorities and

(b) if so, the number of villages in Salem District which have been provided drinking water facilities?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI UPENDRA NATH VERMA)

(a) An integrated and inter-disciplinary approach is adopted for implementation of schemes approved under mini mission project areas in coordination with the normal plan programme of Centrally Sponsored Accelerated Rural Water Supply (ARWSP) State sector Minimum Needs Programme etc. A scientific Source Finding Committee (including a representative of Central Ground Water Board and other concerned Departments/Agencies) has been constituted in each State for scientific source finding for 'No Source' problem villages.

(b) All 617 villages in Salem district have been covered fully or partially with safe drinking water facilities. Out of 725 habitations, 285 were covered before 16/6/1988 and balance 440 habitations have been taken up under Mini Mission. The works of source finding have been completed in 397 habitations.

Adulteration of Dhara Oil with other Cheap Edible Oils

3579. SHRIMATI BASAVA RAJESWARI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government have received reports about Dhara marketed by NDDB being cut open by dealers who mix it with other inferior quality oils; and

(b) if so, the steps taken by Government to check adulteration and to sale Dhara Oil through the Public Distribution System and Cooperatives?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR):

(a) The Government have received no reports about Dhara being cut open by dealers for the purpose of mixing with other inferior oils.

(b) In view of (a) above, the question of checking adulteration on this account does not arise. At present, only imported edible oils is being sold through P.D.S. A substantial quantity of Dhara is being sold through cooperative stores and NDDB-owned Fruit and Vegetable Booths to ensure that it reaches consumers.

Declaration of West Coast Canal as National Waterways

3580. SHRI A. CHARLES:
SHRIMULLAPPALLAYRAMA-
CHANDRAN:
SHRI T. BASHEER:
SHRI S. KRISHNA KUMAR:

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the waterways in Kerala proposed to be declared as National Waterways;

(b) the waterways in respect of which hydrographic and techno-economic feasibility studies have been conducted with dates on which these studies were conducted;

(c) the present stage of each proposal; and

(d) the time by which these are expected to be declared as National Waterways?

THE MINISTER OF SURFACE TRANSPORT (SHRI K.P. UNNIKRISHNAN): (a) West Coast Canal, Udyogmandal Canal and Champakara Canal.

(b) and (c). The position in regard to hydrographic surveys and techno-economic studies conducted in various stretches is as under:—

Sl. No.	Stretch	Date of starting	Date of completion
1	2	3	4
(1)	<i>West Coast Canal:</i>		
	(i) Cochin-Quilon	Feb. 1987	March 1988
	(ii) Trivandrum-Quilon Cochin-Kottapuram	May 1989	April 1990

<i>Sl. No.</i>	<i>Stretch</i>	<i>Date of starting</i>	<i>Date of completion</i>
1	2	3	4
(iii)	Kottapuram-Badagara	Jan. 1990	April, 1990
(iv)	Badagara-Kasergode	June 1990	Scheduled to be completed by Dec., 1990
(2)	Champakara Canal	} No separate study but covered under Cochin-Quilon Study.	
(3)	Udyogmandal Canal		

The stretch from Kovalam to Trivandrum is also proposed to be included if feasible.

(d) Central Legislation required to be enacted for declaration of the proposed National Waterway is expected to be taken up at the earliest as soon as the studies are over.

Inquiry into Land Deal of Sun Air Hotel

3581. \SHRI MADAN LAL KHURANA:
SHRI PRAKASH KOKO
BRAHMBHATT:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the attention of Government has been drawn to the news-item "Sun Air Hotel Probe Urged" appearing in the Hindustan Times dated 22 June, 1990;

(b) if so, the facts in this regard;

(c) whether Government have ordered any enquiry into the matter; and

(d) the action taken against the officials found guilty?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY) (a) to (d). As per information received from N.D.M.C., a plot of land measuring 4063 sq. yds. at Mandir Marg, New Delhi was allotted by N.D.M.C. to M/s Sun Air Hotel Ltd. being the highest tenderer. The party started construction of a hotel on the said plot of land. Due to certain reservations expressed in certain quarters about the construction of hotel at this site an alternative plot measuring 64,000 sq. ft. with FAR-125 at Gole Market Sub-District Centre, was allotted to the party in 1982 by the N.D.M.C. The party preferred a claim of compensation for abandoning the construction at the earlier site. The N.D.M.C. vide resolution No. 45 dated 4.10.83 considered the claim of compensation and paid Rs. 29,00,000/- in full and final settlement of their claim.

Matter regarding any alleged irregularities in making payment of compensation etc. has been referred to Central Vigilance Commission by the NDMC.

On an application filed on 13.12.85 by the party, NDMC further decided to increase the area to 80,000 sq. ft. with FAR-150 as against 64,000 sq. ft. with FAR-125, allotted

earlier, for hotel site in the same area. Accordingly, the party was also requested to execute the Supplemental Agreement and comply with other conditions of allotment. On compliance the party was handed over the possession of land measuring 79,077.82 sq. ft. on 2.2.88. Since the possession of 98.89% (approximately) of the total allotted area had already been handed over, the party were requested to pay licence fee with effect from 2.2.88 for the area handed over. But the party disputed, the date of commencement of the licence fee, asking for possession of land in full. Since the show cause notice dated 30.4.90 served on the party directing them to comply with the terms of licence fee did not yield the desired result, the licence was cancelled on 3.7.90. However, the High Court, has stayed the cancellation, and the matter is sub-judice.

Visit of Dr. Nelson Mandela to India

3582. SHRI INDRAJIT GUPTA Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the programme for African National Congress Leader Dr. Nelson Mandela's proposed visit to India has been finalised;

(b) if so, the places he is planning to visit; and

(c) whether on this occasion, Government propose to give diplomatic recognition to the African National Congress?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I. K. GUJRAL): (a) No, Sir, the Government is yet to be finalised.

(b) Does not arise.

(c) Government have already decided to grant to the ANC representative office in New Delhi all diplomatic privileges and immunities as admissible to international

organisations.

[*Translation*]

Setting up of Dairy Projects in States with Switzerland Assistance

3583. SHRI TEJ NARAYAN SINGH Will the Minister of AGRICULTURE be pleased to state

(a) whether Government propose to set up dairy projects in States with the assistance of Switzerland;

(b) if so, the steps taken or proposed to be taken for setting up such projects in Bihar, and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR)

(a) There is a proposal for Animal Husbandry Project in Ganjam District of Orissa with the assistance of Switzerland. Dairy Developmental activities constitute one of the components of the proposed project.

(b) and (c) There is no proposal for setting up such projects in Bihar with the assistance of Switzerland.

[*English*]

Setting up of Automatic Telephone Exchange at South Arcot District, Cuddalore, Tamil Nadu

3584. SHRI P.R.S. VENKATESAN Will the Minister of COMMUNICATIONS be pleased to state the present position of setting up an automatic telephone exchange with S.T.D. facilities under the National Network Programme in South Arcot District, Cuddalore, Tamil Nadu?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA) Installation of an Automatic telephone exchange at Cuddalore in South Arcot district is in progress. The exchange is likely to be commissioned by middle of 1991-92 with S T D facility.

Production of Soyabeans

3585 SHRI MAHENDRA SINGH MEWAR Will the Minister of AGRICULTURE be pleased to state the names of the States producing the maximum quantity of soyabeans in the country at present?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR) Madhya Pradesh, Rajasthan and Maharashtra are three major States producing soyabean in the country at present. Of these, Madhya Pradesh alone accounted for 84 per cent of the total production of soyabean in 1988-89 in the country.

[*Translation*]

Telephone Connections in Rajasthan

3586 SHRI GULAB CHAND KATARIA Will the Minister of COMMUNICATIONS be pleased to state

(a) the number of application the waiting list for telephone connections in various districts of Rajasthan and since when they are on the waiting list,

(b) the time by which Government propose to provide telephone connections to these applicants, and

(c) whether Government propose to link each Panchayat Headquarter with telephone and Tehsil with S T D in Eighth Five Year Plan?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA) (a) Requisite details are attached.

(b) Expansion programmes have been proposed so that by the end of 8th Five Year Plan it will be possible to provide telephone practically on demand in telephone exchanges of less than 5000 lines capacity and to contain waiting period on an average to one year in telephone exchanges of more than 5000 lines capacity.

(c) It is proposed to provide a public telephone at each Panchayat and STD facility at each sub-divisional headquarter or equivalent block headquarter or tehsil.

STATEMENT*Number of Applicants on Waiting List for Telephone Connections Districtwise as on 31.7.1990 in Rajasthan***ANNEX I**

S. No.	Name of District	Total Waiting List	Oldest applicant on waiting list
1	2	3	4
1.	Ajmer	3929	5th Nov. 1984
2.	Alwar	1528	3rd March, 1986
3.	Banswara	518	7th December, 1987
4.	Barmer	1381	23rd March, 1982
5.	Bhilwara	3050	19th Dec., 1985
6.	Bharatpur	990	3rd Feb., 1986
7.	Bikaner	3207	7th July, 1983
8.	Bundi	209	21st January, 1983
9.	Chittorgarh	965	27th May, 1986

S. No.	Name of District		Total Waiting List		Oldest applicant on waiting list
	1	2	3	4	
10.	Churu		107		31st Mrch, 1990
11.	Dholpur		59		8th June, 1989
12.	Dungarpur		163		12th November, 1986
13.	Jaipur		42129		26th November, 1981
14.	Jaisalmer		108		8th January, 1989
15.	Jalore		298		3rd February, 1988
16.	Jhalawar		52		28th December, 1989
17.	Jhunjhunu		298		20th October, 1987
18.	Jodhpur		10153		8th April, 1983
19.	Kota		5366		21st December, 1983
20.	Nagaur		1648		12th June, 1986

S. No.	Name of District	Total Waiting List				Oldest applicant on waiting list
		1	2	3	4	
21.	Pali			952		18th July, 1987
22.	Swai Madhopur			421		22nd August, 1988
23.	Sikar			766		6th February, 1985
24.	Sirohi			532		1st May, 1986
25.	Sriganganagar			2592		22nd October, 1986
26.	Tonk			215		11th January, 1988
27.	Udaipur			8951		16th February, 1982

[English]

Biological Control of Pests

3587 SHRIMATI SUBHASHINI ALI
Will the Minister of AGRICULTURE be
pleased to state

(a) whether a large number of indige-
nous plants in India like Neem are claimed to
posses insecticidal properties,

(b) if so, the list thereof indicating the
pests against which these were found to be
effective,

(c) whether these plant products includ-
ing Neem have found practical use and if so,
the details thereof indicating readily avail-
able regular sources of supply, and

(d) whether Government propose to
organise screening of all such plant products
against common pests, both for agriculture
and public health?

THE MINISTER OF STATE IN THE
DEPARTMENT OF AGRICULTURE AND
COOPERATION IN THE MINISTRY OF
AGRICULTURE (SHRI NITISH KUMAR)

(a) Yes, Sir

(b) In India, over 125 plants are known
to posses insecticidal property A list of
important plants having biological activity
against different pests is appended as state-
ment

(c) The products obtained from few
plants like chrysanthemum, tobacco and
Neem have been found to be of practical use
in insect pest management Pyrethrum ex-
tracted from chrysanthemum, nicotine ex-
tracted from tobacco and neem oil are read-
ily available in the market

(d) The screening of promising plant
products for their biological activity against
important pests of crops and public health is
done at various Research Laboratories

STATEMENT

Sl.No	Plants	Pests against which found effective
1	2	3
1	Chrysanthemum	Almost all pests of field crops, storage and house hold.
2	Tobacco (<i>Nicotiana tabacum</i>)	Many field crop pests
3	Derris sp.	Many field crop pests
4	Neem (<i>Azadirachta indica</i>)	Over 250 insect species including housefly, mosquitoes, cockroaches, storage pests, locusts, white grubs and a number of field pests
5.	Dharek (<i>Melia Azedarach</i>)	Locust, Epilachna, Aphids, Cabbage butterfly and stored grain pests
6	Sweetflag (<i>Acorus calamus</i>)	Aphids, Epilachna, storage pests, Mosquitoes, Housefly, bird lice, bed bugs, clothes moth etc.
7.	<i>Adhatoda Vasica</i>	Storage pests, Earias Vittella
8.	Kaner <i>Nerium odorum</i>	Mosquitoes, housefly, <i>Epilachna</i>

Sl.No.	Plants	Pests against which found effective
1	2	3
	<i>Thevatia nerifolia</i>	Mealybug, <i>Epilachna</i> .
9.	Custard Apple <i>Anona</i> sp.	Pulse beetle, mealy bugs, leaf hoppers, housefly, cockroaches, aphid and paddy pests.
10.	Lantana (<i>Lantana Camera</i>)	Storage pests, mustard sawfly
11.	Garlic	Pulse beetle, mosquitoes, housefly, cotton pests, cockroaches, white fly.
12.	Pongamia (<i>Pongamia glabra</i>)	Pulse beetle, <i>Helicotheris</i> , potato tuber moth, storage pests, spodoptera, white grup.
13.	Madhuca <i>Butyraceae</i>	Mosquitoes, housefly, jassids, potato tuber moth.
14.	<i>Tobhrasia purpurea</i>	Tobacco Caterpillar.
15.	<i>Lavendula gibsonii</i>	Housefly, mosquitoes, red cotton bug, storage pests.
16.	Tulsi <i>Ocimum sanctum</i>	Hair cater pillar, leaf hopper, mushroom mite.
17.	<i>Ipomoea camora</i>	Pulse beetle.

Sl.No.	Plants	Pests against which found effective
1	2	3
18.	<i>Parthenium hysterophorus</i>	Pulse beetle, red cotton bug, castor hairy caterpillar storage pests.
19.	<i>Tribulus terrestris</i>	<i>Helio this</i> , tobacco caterpillar.
20.	<i>Citronella</i> sp.	Cockroaches, mosquitoes, storage pests.

Milk Production in Punjab

3588. SHRI BABA SUCHA SINGH: Will the Minister of AGRICULTURE be pleased to state:

(a) the quantity of milk produced in Punjab;

(b) the rate of procurement from the farmers;

(c) the quantity of milk supplied to Chandigarh and outside Punjab and selling price thereof; and

(d) the steps Government propose to take to increase the procurement price and to ensure prompt payment to farmers?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR):

(a) The anticipated milk production in Punjab during the year 1989-90 has been estimated at 49.00 lakh metric tonnes.

(b) While the current average procurement price for Buffalo milk is Rs. 66 per kg. fat, the average price for Cow milk is Rs. 34.70 per kg. fat and Rs. 23.10 per kg. solid-not-fat (SNF).

(c) Table below gives details of the quantities of milk supplied outside Punjab during July'90 and the rate thereof:—

<i>Sl. No.</i>	<i>Quantity (Lakh litres)</i>	<i>Rate per litre (Rs.)</i>
1	2	3
1.	Chandigarh 18.01	Standardised Milk — 6.20
		Toned Milk — 5.50
		Double Toned Milk — 5.00
2.	Outside Punjab 14.41	Mixed Milk — 6.45
		Cow Milk — 4.85

(d) Milk Cooperative structure in Punjab is being strengthened to improve its financial performance which in turn will ensure regular and timely payment and better returns to the farmers.

[*Translation*]

Funds for Watershed Projects in Maharashtra

3589. SHRI HARIBHAU SHANKAR MAHALE: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government have sanctioned any funds for Watershed Projects in Maharashtra during 1990-91;

(b) if so, the details thereof and the projects sanctioned; and

(c) the time by which these projects are likely to be commissioned?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR):

(a) Yes, Sir. Government of India have

allocated a sum of Rs. 10.85 crores for Maharashtra State for Watershed Development projects during 1990-91.

(b) The project-wise detail is as under:—

(Rs. in crores)

1	2	3
(i)	National Watershed Development Programme for Rainfed Agriculture (NWDPR)	10.00
(ii)	Centrally Sponsored Scheme of Soil Conservation in the catchment of River Valley Projects.	0.85
		10.85

(c) These projects are already in operation.

Conversion of Rajdhanwar Telephone Exchange and to Provide Direct Dialling Facility from there

3590. SHRI R.L.P. VERMA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it has been decided to convert Rajdhanwar Telephone Exchange in Giridih district of Bihar into an electronic telephone exchange and to provide direct S.T.D. and I.S.D. facilities from there; and

(b) if so, the time by which all these facilities will be provided there?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) and (b). Yes, Sir. It is planned to convert Rajdhanwar Telephone exchange of Giridih District into electronic exchange and provision of STD and ISD facilities during 8th plan period subject to availability of equipment and suitable transmission medium.

Procurement of Pulses and Oilseeds

3591. SHRI RAGHAVJI: Will the Minister of AGRICULTURE be pleased to state:

(a) the quantity of pulses and oilseeds procured at Government support price from 1 November, 1989 to 31 July, 1990 separately; and

(b) the stock of these items available with Government or its agencies as on 31 July, 1990?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR): (a) National Agricultural Cooperative Marketing Federation of India Ltd. (NAFED), the Central Nodal Agency of Government of India purchased 7 MT of Sunflower Seed and 25,655 MT of Copra under the Price Support Scheme from 1 November, 1989 to 31 July, 1990. Since prices of Pulses ruled above the declared support price, no purchases were made by NAFED under the Scheme.

(b) As on 31 July, 1990 NAFED was

holding 22,511 MT of Copra purchased under the price support scheme.

[English]

Difficulties Faced by people of J & K in getting Passports

3592. SHRI DHARM PAL SHARMA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government are aware that on account of shifting of passport office from Srinagar to Delhi the people of Jammu & Kashmir are facing a lot of difficulties in getting passports;

(b) if so, whether Government are contemplating to open the passport office in Jammu;

(c) if so, when; and

(d) if not, the reasons therefor?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL): (a) After the Srinagar Passport Office was burnt down, it was decided to provide passport services to the people of Jammu & Kashmir from Passport Office, Delhi. The Government is aware of the difficulties caused by the burning down of the Passport Office.

(b) Yes, Sir.

(c) The Government propose to open this office as early as possible.

(d) Not applicable.

Visit of Australian Foreign Affairs and Trade Minister

3593. SHRI MANIKRAO HODLYA GAVIT:
SHRI R.N. RAKESH:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Foreign Affairs and Trade Minister of Australia visited India during the month of July, 1990;

(b) if so, the outcome of the talks held with him;

(c) whether any agreement was also signed during his visit; and

(d) if so, the details thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL): (a) The Australian Minister for Foreign Affairs and Trade, Senator Gareth Evans, visited India on 1-2 August, 1990.

(b) During the talks, bilateral political and economic relations were reviewed. It was decided to step up bilateral trade and increase the pace of economic exchanges and scientific and technological cooperation in various fields; including agriculture.

Australia acknowledged Government of India's expression of regret and disappointment on their decision to sell 50 Mirage Jets to Pakistan and appreciated our concern. Australia assured us that it will review the sale if hostilities break out or appear imminent. Australia has also stated that the deliveries are unlikely to take place before next year.

Regional issues, including developments in Fiji were discussed. Both sides expressed concern at the promulgation of a racist and undemocratic Constitution in Fiji. Senator Evans invited External Affairs Minister to visit Australia. The invitation has been accepted.

(c) No, Sir.

(d) Question does not arise.

[*Translation*]

55-58

(b) if so, the State-wise details in regard thereto, and

**Conversion of Telephone Exchanges
Into Electronic Exchanges**

(c) if not, the reasons therefor?

3594 SHRI SHEO SHARAN VERMA
Will the Minister of COMMUNICATIONS be
pleased to state

THE MINISTER OF STATE OF THE
MINISTRY OF COMMUNICATIONS (SHRI
JANESHWAR MISHRA) (a) Yes, Sir

(a) whether there is a proposal to con-
vert some telephone exchanges in the coun-
try into electronic exchanges during the
Eighth Five Year Plan,

(b) Details are given in the attached
statement

(c) Does not arise

STATEMENT

*Local Switching Capacity Planned for Conversion into Electronic Exchanges during the
8th Plan period*

<i>Sl No</i>	<i>Telecom Circle</i>	<i>No of Lines</i>
1	2	3
1	Andhra Pradesh	1,22,800
2	Assam	17,100
3	Bihar	31,900
4	Gujarat including Dadar, Nagar Haveli, Daman & Diu	1,24,900
5	Haryana	36,300
6	J&K	7,600
7	Karnataka	1,04,200
8.	Kerala	81,700
9	Madhya Pradesh	68,800
10.	Maharashtra including Goa	2,15,200
11.	N.E including Arunachal, Meghalaya, Tripura, Mizoram Nagaland etc.	18,600
12.	Orissa	25,100
13.	Punjab	74,300

<i>Sl. No.</i>	<i>Telecom Circle</i>	<i>No. of Lines</i>
1	2	3
14.	Rajasthan	63,100
15.	Tamil Nadu including Pondicherry	1,25,400
16.	Uttar Pradesh	1,10,200
17.	West Bengal including Sikkim, Andaman & Nicobar	1,05,000
18.	Himachal Pradesh	16,500
19.	Delhi	17,700
Total:		13,66,400

[English]

Introduction of Differential Telecom Rates for EPABX

3595. DR. DAULAT RAO SONUJI
 AHER: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there is a proposal to introduce differential telecom rates to encourage

the Electronic Private Automatic Branch Exchanges; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) and (b). There is a separate, rental as under for EPBX/EPABX:—

<i>Sl. No.</i>	<i>Electronic Private Automatic Exchanges and Private Automatic Branch Exchanges</i>	<i>Annual Rental</i>
1	2	3
(1)	25 lines PABX	Rs. 40,000
(2)	50 lines PABX	Rs. 65,000
(3)	100 lines PABX (non-extendable)	Rs. 1,80,000

Sl. No.	Extendable type PBXs and PABX for the capacity of	Electronics	
		Ord.	Hotel
		(Rs. in lakhs)	
1	2	3	4
(i)	100 lines	1.8	2.25
(ii)	200 lines	2.9	3.55
(iii)	300 lines	4.0	4.85
(iv)	400 lines	5.1	6.15
(v)	500 lines	6.2	7.45
(vi)	600 lines	7.3	8.75
(vii)	700 lines	8.4	10.05
(viii)	800 lines	9.5	11.35
(ix)	900 lines	10.6	12.65
(x)	1000 lines	12.5	15.00
(xi)	1100 lines	13.6	16.30
(xii)	1200 lines	14.7	17.60
(xiii)	For more than 1200 line capacity, the increase in rental for every 100 lines beyond the rental shown against item (xii) above	1.1	1.3

[Translation]

Conversion of Gondia Telephone Exchange in Bhandara District, Maharashtra

3596. DR. KHUSHAL PARASHRAM BOPCHE: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Gondia Telephone Exchange in district Bhandara, Maharashtra is proposed to be converted into an Electronic Telephone exchange;

(b) if so, the time limit fixed therefor; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) and (b). No, Sir. The present exchange is proposed to be replaced by an ICP Cross Bar type Main Automatic Exchange during 8th plan period.

(c) The equipment for the telephone exchange has already been ordered and building for this type of exchange is under construction change to electronic exchange at this time will delay the project for a Main Automatic Exchange.

Modernisation of Telephone Exchanges in Uttar Pradesh

3597. SHRI RAJVEERSINGH: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the district wise details of telephone exchanges in Uttar Pradesh during the last three years; and

(b) the details of modernisation programme of telephone exchanges in Uttar Pradesh during 1990-91?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) and (b). The information is being collected and shall be laid on the Table of the House.

[English]

Telephone Connections in Ulsoor Telephone Exchange, Bangalore

3598. SHRI JOSS FERNANDEZ: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the total number of persons registered for telephone connections under different categories in Ulsoor Telephone Exchange, Bangalore;

(b) the year upto which the waiting list has been cleared;

(c) the number of new telephone connections, proposed to be released during 1990; and

(d) the steps taken by Government to release more new connections to Non-OYT categories?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) and (b). Waiting list (as on 31.7.90) and the date upto which the waiting list is cleared under Ulsoor Telephone Exchange is given in Annexure I.

(c) About 600 telephone connections are expected to be released during the remaining period of 1990 (September, 90–December, 90).

(d) The following steps have been taken by Government to release more new connections to Non-OYT categories.

A 2000 line E-10B exchange (RLU) is proposed at Ulsoor. Also 1000 lines electronic (C-DOT) exchange in replacement of the present 4000 lines C-DOT exchange, has been allotted. With these two exchanges coming up, about 7000 connections are expected to be released progressively after the commissioning of these exchanges.

STATEMENT

Name of Exchange	Category-wise Waiting List	Date Since Cleared
1	2	3
ULSOOR 1 & 2	NON OYT GENERAL - 9342	19.4.84
	NON OYT SPECIAL - 331	28.2.89
	NON OYT SS - 37	9.3.90
	OYT GENERAL - 747	29.5.89
	OYT SPECIAL 100 2.2.90	
	TATKAL - 51	19.12.89
ULSOOR (C-DOT)	NON OYT GENERAL - 380	30.9.86
	NON OYT SPECIAL - 2	9.11.89
	NON OYT SS - 4	5.6.90
	OYT GENERAL - 10	15.11.89
	OYT SPECIAL - 4	6.3.90
	TATKAL - 2	2.12.89

Assistance for Repairs of Flood Damaged National Highways In Andhra Pradesh

3599. SHRI B.N. REDDY: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether Union Government have increased the quantum of assistance to Andhra Pradesh Government for repairs of National Highways damaged during the recent floods and rain; and

(b) if so, the details thereof?

THE MINISTER OF SURFACE TRANSPORT (SHRI K.P. UNNIKRISHNAN): (a) and (b). During the current year, a sum of Rs. 50.00 lakhs has been released on *ad hoc* basis for flood and cyclone damages, which is yet to be fully utilised.

[Translation]

Time Limit for Repairs of Telephones

3600. SHRI HARISH RAWAT: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the average number of telephones becoming out of order or dead every month in Delhi;

(b) whether any time limit has been fixed to repair these telephones after receiving complaints in this regard;

(c) if so, the duration thereof;

(d) whether all such telephones are repaired within the fixed time limit; and

(e) if not, the percentage of the telephones which are not repaired within this time limit?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) The average number of telephones becoming out of order every month in Delhi is around 1,20,000 which is 25.8 per 100 working telephones.

(b) to (d). There is no set time limit. However, every attempt is made to repair the faults at the earliest. Around 75% of faults booked are cleared on the same day and most of the remaining by the following day. Telephone faults on account of underground cable breakdowns due to damages take a little longer to rectify; most of these get cleared within three days.

(e) The percentage of faulty telephones which are not repaired within three days is of the order of 3% in rainy season.

[English]

Ship Repair Facilities

3601. SHRI BASUDEB ACHARIA: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether a large number of ships are being repaired in foreign countries although facilities for repair of ships exist in our country;

(b) what is the foreign exchange outgo for repair of ships in foreign countries;

(c) whether Government propose to augment the facilities of repair of ships in our country; and

(d) if so, the details thereof?

THE MINISTER OF SURFACE TRANSPORT (SHRI K.P. UNNIKRISHNAN): (a) Yes, Sir. Although limited ship repair facilities are available in the country, a large number of ships are allowed to go abroad for repairs

for the following reasons —

- (i) The existing ship repair facilities in the country are not adequate to take care of the full range of requirements of ship repairs of the fleet,
- (ii) The ships which are on cross trade and do not touch Indian shore at all are allowed to be repaired at the foreign shipyards,
- (iii) The maximum size limit of the ships which could be repaired at the Indian repair yards is 250 M in length and 40 M in width and any ship above this size has to be sent abroad for repairs, and

- (iv) Ships which are on foreign trip and require emergency repairs are allowed to be repaired at the foreign shipyards.

However, to make full use of the existing repairing facilities in the country, Director General of Shipping takes a quarterly meeting between the shipping companies and the representatives of the repairing yards for allotting slots at different ship repairing yards/dry docks. Director General of Shipping allows ships to be repaired abroad only in cases where requisite slots are not available in the country.

(b) The foreign exchange outgo for repair of ships in foreign countries during the last five years is as follows —

<i>Year</i>	<i>No of ships</i>	<i>Expenditure incurred (Rs. in crores)</i>
1	2	3
1985-86	171	49.47
1986-87	225	42.68
1987-88	260	54.76
1988-89	288	102.65
1989-90	283	114.10

(c) and (d) Considering the acute budgetary constraint, it may not be possible for the Government to create any new ship repair facility in the country during the 8th Five Year Plan. However, subject to availability of funds, a few schemes have been proposed to modernise and marginally augment some of the ship repair facilities in the country.

Government has also given a number of concessions and incentives to the ship re-

pair industry to encourage private entrepreneurs to invest in this sector for creation of additional ship repair facilities. A modern ship repair unit consisting of two floating dry docks has recently been established in the Madras Port in the private sector.

Incentives to Farmers in Nagaland

3602 SHRI SHIKIHO SEMA Will the Minister of AGRICULTURE be pleased to state

(a) the incentives extended to the agriculturists in Nagaland, and

(b) the expenditure incurred on dry land farming, Water-shed Management and Command Land Compact Area in the State?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR)

(a) Agriculture is a State subject. However, the Government of India has taken up several Central Sector Schemes to provide incentives to the agriculturists in Nagaland, through the State Government. These include the schemes for control of shifting cultivation, Assistance to Small and Marginal Farmers, National Pulses Development Project, Fish Farmers Development Agencies, Livestock Development schemes etc.

(b) The schemes for National Water-shed Development Project for Rainfed Agriculture and for command area development have not been taken up in Nagaland by the Central Government.

Development of Telecommunications System in Tamil Nadu

3603 SHRI ANBARASU ERA Will the Minister of COMMUNICATIONS be pleased to state

(a) whether there are any plans for the development of telecommunication system in Tamil Nadu in the Eighth Plan period, and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA) (a) Yes, Sir

(b) The draft Eighth Five Year Plan provides mainly for

(i) Local switching capacity addition of about 4.1 lakh lines

(ii) Automatisation of all manual exchanges

(iii) Replacement of all obsolete unserviceable exchanges

(iv) Addition of telex capacity of about 3950 lines

(v) Subscriber dialling facility from all exchanges at District H/Qrs, Sub Division H/Qrs and places of Pilgrimage and tourist interest

(vi) Telephone facility in all gram panchayats

[Translation]

Development of 'Indica' Rice

3604 SHRI RAJENDRA AGNIHOTRI
SHRI Y S RAJA SEKHAR REDDY

Will the Minister of AGRICULTURE be pleased to state

(a) whether Japan has developed a new variety of rice called 'Indica',

(b) whether it poses a challenge to the "Basmati" rice in export market and

(c) if so, the attempts proposed to be made to face the competition?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR)

(a) Sir, Japan has started work on development of Indica rice

(b) No.

(c) Does not arise.

[English]

Taking Back of Tamil Refugees by Sri Lanka

3605. PROF. P.J. KURIEN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Sri Lankan Government has agreed to take back all the Tamil refugees who have come to India within a short time;

(b) if so, the details thereof; and

(c) the number of refugees who have gone back to Sri Lanka till now?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL): (a) and (b). Government have seen press reports to the effect that the Sri Lanka Minister of State for Defence reportedly told the Sri Lanka Parliament on July 20th that the Sri Lanka Government was prepared to take back the Tamil refugees now staying in Tamil Nadu and look after them with adequate security.

(c) From the period July 1983 to October 1987, 19,581 Sri Lankan refugees returned to Sri Lanka on their own. Between 24th December 1987 and 31st March 1989,

25,585 refugees returned to Sri Lanka under arrangements made by the Government of India. Thus, till now, a total of 45,166 refugees have returned to Sri Lanka.

[Translation]

Opening of New Post Offices in Bastar District

3606. SHRI MANKURAM SODHI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the annual estimated expenditure on post offices in the rural areas in the country;

(b) whether this amount has been increased during the current financial year; and if so, the extent thereof; and

(c) the details of proposals received for opening of new post offices in rural areas of Bastar district during 1990-91?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) and (b). The budgetary heads at present followed in the Department do not differentiate between 'urban' and 'rural' in booking expenditure on existing post offices. However, expenditure on opening of new post offices in rural and tribal areas are shown separately. This information is as follows:

(Rs. in lakhs)

Sl. No.	Expenditure on opening of new post offices	Actuals 1988-89	RE 1989-90	BE 1990-91
1	2	3	4	5
(i)	Rural areas	55.71	260	100
(ii)	Tribal areas	5.10	20	25

(c) Proposals for opening of new post offices during 1990-91 are to be formulated as soon as the norms to be followed during the Eighth Plan are finalised.

Setting up Telephone Exchanges in Gujarat

3607. SHRI C.D. GAMIT: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government propose to set up new electronic telephone exchanges at

Valod, Vyara, Bardoli, Mandavi, Songarh in Surat District of Gujarat; if so, the details in regard thereto; and

(b) the time by which these electronic telephone exchanges are likely to be set up and the steps being taken by Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) Yes, Sir. Details are as follows:—

<i>Sl. No.</i>	<i>Name of Exchange</i>	<i>Type of Electronic Exchange, proposed</i>		
<i>1</i>	<i>2</i>	<i>3</i>		
1.	Valod	512	Port	IIT
2.	Vyara	2048	Port	IIT
3.	Bardoli	2500	lines	C-DOT
4.	Mandavi	512	Port	C-DOT
5.	Songarh	512	Port	C-DOT

(b) During 91-92 subject to availability, of equipment.

vided to the bereaved families by Union and State Governments;

[English]

Relief to Dependents of Journalists Killed by Terrorists in Punjab

3608. PROF. PREM KUMAR DHUMAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of journalists killed in terrorist violence in Punjab since January 1990;

(b) the assistance/concessions pro-

(c) whether Government propose to give pension to their widows and minor children; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) Information is being collected and will be laid on the Table of the House.

(b) and (c). According to a scheme framed by the Government of Punjab for

grant of relief to dependents of persons killed due to terrorist violence, an ex-gratia grant of Rs. 50,000/- is given to the bereaved families. The widows or the eligible dependents of such victims are also given a monthly subsistence allowance of Rs. 1,000/-.

(d) Does not arise.

[Translation]

Post Office and Telephone Facilities in Rural Areas of Delhi

3609 SHRI TARIF SINGH: Will the Minister of COMMUNICATIONS be pleased to state the number of villages in rural areas of Delhi where post office and telephone facilities are not available and the time by which Government propose to provide these facilities in all the villages of Delhi?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): *Post Office facilities*— There are 116 villages in the Union Territory not having local post offices. However, these villages have been provided with letter box facility and mail is delivered to these villages on a daily basis. While there is no proposal to open post offices in all villages, those which satisfy the prescribed norms are considered for opening of post offices

Telephone facility— Telephone facilities are available in all rural complexes in Nangloi, Najafgarh, Alipur, Narela, Badali and Chhatarpur.

However, public telephones are available in 59 of 214 villages. Remaining locations are proposed to be progressively covered by the end of the Eighth Plan.

Telecommunication Services in Bihar

3610. SHRI JANARDAN TIWARI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government are aware of the deteriorating telecommunication services in Bihar;

(b) if so, the reasons therefor; and

(c) the details of action taken for improving these services?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) Yes. Sir. The Telecommunication services in Bihar are gradually improving.

(b) Does not arise.

(c) To improve the services, following actions have been taken.—

(i) High capacity E10B type electronic exchanges have been commissioned at Patna and Ranchi;

(ii) In last 4 months electronic exchanges with STD facilities have been commissioned at five district headquarters;

(iii) All manual and old strowger exchanges are being gradually replaced by electronic exchanges,

(iv) Outdoor network is being upgraded by cable pressurisation, using jelly filled cables, cable ducts, drop wires in subscriber loops, proper fittings at subscribers premises, replacement of old telephones etc

Direct Dialling Facility between Bombay and New Bombay

3611 SHRIMATI JAYAWANTI NAVINCHANDRA MEHTA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there is any proposal for providing direct local dialling service between Bombay and New Bombay,

(b) if so, the time by which it is likely to be introduced, and

(c) the rate at which consumers would be charged for this service by Mahanagar Telephone Nigam?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA) (a) Yes, Sir There is a proposal to have a unified numbering scheme for Bombay and New Bombay

(b) and (c) Final decision in the matter has not yet been taken. The tariff for the calls will be as per departmental rules, based on charging areas

Production of Mustard

3612 CHAUDHARY MULTAN SINGH
Will the Minister of AGRICULTURE be pleased to state

(a) whether there has been continuous increase in the price of mustard due to shortage of its production in the country,

(b) if so, the steps taken by Government to increase the production of mustard,

(c) whether production targets of oilseeds have been fixed for 1990-91,

(d) if so, the details thereof,

(e) whether any concrete steps have

been taken to check the increasing prices of oilseeds, and

(f) if so the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR)

(a) There is a continuous increase in the production of Rapeseed/mustard over the past few years and the production has gone upto 44 lakh tonnes in 1988-89 from a level of 26.8 lakh tonnes in 1985-86. As there is still a short-fall in the overall production of oilseeds and gap in the supply and demand of edible oils, the price of mustard is increasing in sympathy along with prices of other oilseeds like groundnut.

(b) The National Oilseeds Development Project (NODP) covering 180 districts in 17 important oilseeds growing States remained in operation throughout the Seventh Plan. Oilseeds Production Thrust Programme (OPTP) was initiated in 1987-88 covering 250 districts in 17 states, including 151 NODP districts. Both the schemes included Rapeseed/mustard as one of the oilseeds for accelerating production.

Both the schemes have now been merged to make one single scheme viz Oilseeds Production Programme (OPP) will be implemented in 282 districts of 18 States for the development of nine oilseeds, including Rapeseed/mustard.

(c) and (d) Yes, Sir Targets for production of nine oilseeds for 1990-91 are as follows —

Crop	Production in lakh tonnes		
	Kharif	Rabi	Total
1	2	3	4
Groundnut	66.5	22.0	88.5

<i>Crop</i>	<i>Production in lakh tonnes</i>		
	<i>Kharif</i>	<i>Rabi</i>	<i>Total</i>
	<i>1</i>	<i>2</i>	<i>3</i>
Rapeseed-Mustard	—	44.0	44.0
Soyabean	18.0	—	18.0
Sesamum	4.7	1.0	5.7
Sunflower	3.3	3.0	6.3
Safflower	—	5.5	5.5
Niger	2.0	—	2.0
Linseed	—	4.5	4.5
Castor	5.5	—	5.5
	100.0	80.0	180.0

(e) and (f). To check the prices of edible oils, imported oils are distributed through PDS. Imported oils and indigenous oils procured are being released under Market Intervention Operations in the open market to supplement the availability of edible oils in the market and check their prices. The check on the edible oil prices is expected to lead to a check on domestic oilseed prices. Further, the stock limits for both edible oils and oilseeds have been reduced to prevent the hoarding and profiteering.

[English]

Telecommunications Facilities in Rural Areas in Maharashtra

3613. SHRI DHARMANNA MONDAYYA SADUL: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the expansion programme for the

year 1990-91 in regard to provision of telecommunications facilities in rural areas of Maharashtra;

(b) whether expansion of such facilities in the State is much less as compared to other States, and

(c) if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) to (c). The information is being collected and will be laid on the Table of the House.

Construction of Post Office Buildings in Orissa

3614. SHRI ANADL CHARAN DAS: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of buildings for post offices proposed to be constructed in Orissa during 1990-91 and total amount earmarked for this purpose,

(b) the allocation of funds for construction of post office buildings in Jajpur Parliamentary Constituency, especially for Jajpur Head Post Office and Jajpur Road Head Post Office

(c) whether the Dasarathpur, Mangalpur, Singhpur, Pritipur, Bani-Cuttaer, Rasulpur and Badrachana sub post office buildings are also proposed to be constructed during this year, and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA) (a) The construction of fourteen buildings for post offices is proposed to be commenced in Orissa during 1990-91. A total allocation of Rs. 125 lakhs has been made for all building projects in this State including ongoing works

(b) Rs. 5 lakhs approximately

(c) No Sir

(d) At present, land is not available for constructing departmental buildings for these post offices

Map without J & K and Arunachal Pradesh Printed by Amnesty International

3615 SHRI RAMESH CHENNITHALA Will the Minister of EXTERNAL AFFAIRS be pleased to state

(a) whether the Amnesty International has printed a map of India without Jammu and Kashmir and Arunachal Pradesh and circulated in India, and

(b) if so, the action taken by Government thereon?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I. K. GUJRAL) (a) The Annual Report of the Amnesty International for 1990 carries a small map of India in black and white. The depiction of India's borders in the map is obviously incorrect although the details are not clearly visible

(b) Government is taking necessary action in this matter

Japanese Aided Farm Development Project in Karnataka

3616 SHRI H. C. SRIKANTIAH Will the Minister of AGRICULTURE be pleased to state

(a) whether a Japanese aided farm development project is being undertaken in Karnataka

(b) if so, whether Union Government have sanctioned any funds for this project, and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR) (a) to (c) The information is being collected and will be laid on the Table of the Sabha

[Translation]

Opening of New Post Offices in Ahmedabad and Bhavnagar Districts of Gujarat

3617 SHRI RATILAL KALIDAS VARMA Will the Minister of COMMUNICATIONS be pleased to state

(a) whether Government propose to open new post offices in rural areas during 1990-91,

(b) if so, the names of villages in Ahmedabad and Bhavnagar districts of Gujarat where new post offices are proposed to be opened, and

(c) when these post offices are likely to start functioning?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA) (a) There is a programme of extension of postal network in Annual Plan 1990-91

(b) and (c) An evaluation of the Seventh Plan programme has been undertaken on the basis of which the norms for opening of post offices in the Eighth Plan are to be formulated. New rural post offices to be opened in Gujarat as in other States are to be determined as soon as the revised norms are fixed.

Improvement of Muzaffarpur-Piprakothi-Raxaul Sections of National Highways in Bihar

3618 SHRI RADHA MOHAN SINGH Will the Minister of SURFACE TRANSPORT be pleased to state the steps being taken to improve the condition of Muzaffarpur-Piprakothi-Raxaul section of National Highways in Bihar?

THE MINISTER OF SURFACE TRANSPORT (SHRI K P UNNIKRISHNAN) Muzaffarpur-Piprakothi-Raxaul section in Bihar, which consists of NH 28A and part of NH 28, is generally in traffic worthy condition. Apart from normal maintenance and repairs, during the last three years improvement works to the extent of Rs 510.27 lakhs were sanctioned for this section and most of these are in progress. Apart from this, flood damage

repairs works amounting to Rs. 20.29 lakhs were approved for this stretch during the last two years.

[English]

Export of Dairy Products by National Dairy Development Board

3619 SHRI VASANT SATHE Will the Minister of AGRICULTURE be pleased to state

(a) whether NDDB has submitted a proposal for export of dairy products and import of edible oils against exports,

(b) if so, the details thereof, and

(c) the decision taken in the matter?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR) (a) to (c) Government have approved the proposal whereby the State Trading Corporation of India Ltd. is to undertake the import of one lakh tonnes of palmolein for NDDB against foreign exchange earned by export of dairy products by NDDB.

Applications for Employment on Compassionate Grounds in Delhi Administration

3620 SHRI NANDLAL MEENA Will the Minister of HOME AFFAIRS be pleased to state

(a) whether large number of applications for employment on compassionate grounds are pending in various departments of Delhi Administration,

(b) if so, since when these applications are pending and the reasons therefor, department-wise, and

(c) the steps taken to deal with these applications expeditiously?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY) (a) to (c) The information is being collected and will be laid on the Table of the House

Allocation for Development by Ports

3621 SHRI NAKUL NAYAK Will the Minister of SURFACE TRANSPORT be pleased to state

(a) the total outlay approved in 1990-91 for improving the existing port infrastructure and its expansion to facilitate cargo movement,

(b) the details of the allocations made for that purpose port-wise,

(c) whether Union Government have advised some major ports to provide loans to some minor ports, and

(d) if so, the details thereof including the names of the major ports so directed, the minor ports to be provided loan alongwith the purpose for which it will be provided?

THE MINISTER OF SURFACE TRANSPORT (SHRI K P UNNIKRISHNAN) (a) The total approved outlay for major ports for 1990-91 is Rs 472.04 crores out of which Rs 372.38 crores are for continuing schemes and Rs 99.66 crores for new schemes for improving the existing port infrastructure and expansion of facilities

(b) Port-wise details of the allocation are indicated in the attached statement

(c) and (d) No, Sir Question does not arise

STATEMENT

(Amount in Crores)

<i>Sl.No.</i>	<i>Name of the Port</i>	<i>Continuing Schemes</i>	<i>Nes Schemes</i>	<i>Total</i>
<i>1</i>	<i>2</i>	<i>3</i>	<i>4</i>	<i>5</i>
1.	CALCUTTA	83.05	4.65	87.70
2.	HALDIA DOCK COMPLEX	35.92	2.82	38.74
3.	BOMBAY	35.11	8.07	43.18
4.	MADRAS	25.03	16.85	41.88
5.	VISAKHAPATNAM	18.19	21.81	40.00
6.	COCHIN	41.41	8.59	50.00
7.	MORMUGAO	2.30	3.46	5.76
8.	KANDLA	22.39	9.10	31.49
9.	PARADIP	3.16	6.45	9.61
10.	TUTICORIN	3.65	2.45	6.10

<i>Sl.No.</i>	<i>Name of the Port</i>	<i>Continuing Schemes</i>	<i>Nes Schemes</i>	<i>Total</i>
1	2	3	4	5
11.	NEW MANGALORE	1.17	4.31	5.48
12.	JAWAHAR LAL NEHRU PORT	101.00	11.10	112.10
		372.38	99.66	472.04

[*Translation*]**Faizabad Bye-pass on National Highway No. 28**

3622. SHRI MITRASEN YADAV: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the construction work of the Faizabad Bye-pass on National Highway No. 28 is lying incomplete;

(b) if so, the reasons for not completing the construction work of this road in time;

(c) whether Government propose to provide additional funds in view of the slow pace of the construction work resulting in traffic congestion and day to day road accidents; and

(d) if so, the time by which the work is likely to be completed?

THE MINISTER OF SURFACE TRANSPORT (SHRI K.P. UNNIKRISHNAN): (a) to (c). Construction of Faizabad Bypass has been taken up in phases. Earthwork and culverts (Phase-I) are in an advanced stage of completion. For the remaining work of

road pavement and 3 Road Over bridges (Phase-II), there is a provision of Rs. 500.00 lakhs in the Annual Programme 1990-91.

(d) It is too early to indicate time by which the bypass is likely to be completed as the work of Phase-II are yet to be sanctioned.

[*English*]**Cost of Production of Sugarcane**

3623. SHRI ANANTRAO DESHMUKH: Will the Minister of AGRICULTURE be pleased to state the cost of production of sugarcane in various States, State-wise during 1989-90 and 1990-91?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR): Estimates of cost of production of agricultural crops are generated after processing the data received from field agencies located in various States. The process takes about two years. However, the latest data available on the cost of production of sugarcane in various States is given in the attached Statement.

STATEMENT*Cost of Production of Sugarcane Per Quintal in Different States**(Rs. per Qtl.)*

Sl. No.	State	Latest Year	Cost of Production
1	2	3	4
1.	Andhra Pradesh	1987-88	23.24
2.	Bihar	1983-84	13.25
3.	Haryana	1986-87	12.12

<i>Sl. No.</i>	<i>State</i>	<i>Latest Year</i>	<i>Cost of Production</i>
1	2	3	4
4.	Karnataka	1986-87	11 52
5	Maharashtra	1987-88	17 13
6.	Tamil Nadu	1987-88	15 18
7	Uttar Pradesh	1986-87	12 99

[*Translation*]**S.T.D. Facility at Shahbad, Markanda**

3624 SHRI JAI PARKASH Will the Minister of COMMUNICATIONS be pleased to state

(a) whether Government propose to provide S T D facility on an immediate basis in Shahbad, Markanda,

(b) if so, the steps taken in this regard, and

(c) if not, when the said facility is likely to be provided there?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA) (a) The S T D facility at Shahabad Markanda is proposed to be provided during the current plan period

(b) An electronic exchange has been planned to replace the existing manual exchange at Shahabad during 1992-92

(c) March 1993, subject to the availability of equipment

[*English*]**Raising of Foreign Commercial Loans by Shipping Corporation of India**

3625 SHRI G S BASAVARAJ Will the Minister of SURFACE TRANSPORT be pleased to state

(a) whether the Shipping Corporation of India is finding it tough to raise foreign commercial loans,

(b) whether the European and Japanese banks are asking higher interest rates and shorter period of repayment,

(c) if so whether Government have taken up this matter with these countries and

(d) if so, the outcome thereof?

THE MINISTER OF SURFACE TRANSPORT (SHRI K P UNNIKRISHNAN) (a) to

(c) The Shipping Corporation of India has not negotiated for any foreign commercial loans since December, 1988 Hence the question of whether the Corporation is finding it difficult to raise commercial loans does not arise

Support Price of Agricultural Commodities

3626. SHRI VIDYADHAR GOKHALE: Will the Minister of AGRICULTURE be pleased to state the list of agricultural commodities in respect of which the Union Government have declared support prices for 1990-91?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR): The Government have announced procurement/minimum support prices for the following agricultural commodities for the 1990-91 marketing year:

1. Paddy
2. Jowar
3. Bajra
4. Maize
5. Ragi
6. Wheat
7. Barley
8. Tur (Arhar)
9. Moong
10. Urad
11. Gram
12. Groundnut-in-shell
13. Soyabean (Black)
14. Soyabean (Yellow)
15. Sunflower seed
16. Rape seed & Mustard

17. Toria
18. Safflower
19. Cotton (F-414/H-777)
20. Cotton (H-4)
21. Jute (TD-5 in Assam)
22. Sugarcane
23. Copra*

* For the year 1990.

[*Translation*]

Setting up of Electronic Telephone Exchange in Eastern Uttar Pradesh

3627. SHRI KALPNATH SONKAR: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the names of districts in eastern Uttar Pradesh where new electronic telephone exchanges are proposed to be set up during 1990-91;

(b) when these exchanges are likely to start functioning; and

(c) the amount allotted for each such exchange?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) Details given in the Annexure.

(b) By the March, 91 subject to receipt of equipment.

(c) Bulk allotment has been made for small exchanges. For the other Exchanges allotment has been made for 1990-91. The expenditure estimated to be incurred in each district for such exchanges is given in the attached Statement.

STATEMENT

Name of Distt's of U.P.	No. of Electronic Exchanges to be installed	Amount required for each District
1	2	3
Allahabad	12	Rs. 370 Lacs
Ballia	9	Rs. 267 Lacs
Bahraich	4	Rs. 65 Lacs
Azam Garh	5	Rs. 431 Lacs
Basti	9	Rs. 155 Lacs
Deoria	3	Rs. 37 Lacs
Fatehpur	8	Rs. 248 Lacs
Faizabad	3	Rs. 56 Lacs
Ghazipur	3	Rs. 267 Lacs
Gonda	5	Rs. 202 Lacs
Gorakhpur	3	Rs. 130 Lacs

1 Name of Distts of U.P.	2 No of Electronic Exchanges to be installed	3 Amount required for each District
Jaunpur	5	Rs. 41 Lacs
Mirzapur	4	Rs. 41 Lacs
Barabanki	4	Rs. 56 Lacs
Pratap Garh	3	Rs 37 Lacs
Raibarely	4	Rs 313 Lacs
Sidd-harhnagar	1	Rs. 83 Lacs
Sonbhadra	1	Rs. 83 Lacs
Sultanpur	2	Rs 97 Lacs
Varansi	9	Rs. 2156 Lacs

Opening of New Post Offices in Rural and Backward Areas of Bihar

3628 SHRI CHHEDI PASWAN
SHRI KARIA MUNDA

Will the Minister of COMMUNICATIONS be pleased to state

(a) whether Government propose to open new post offices in rural and backward areas of Bihar during 1990-91,

(b) if so, whether any survey has been conducted in this regard, and

(c) if so, the details and location thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA) (a) There is an approved programme of extension of postal network in Annual Plan 1990-91. This includes Bihar also

(b) and (c) It is proposed to formulate new norms for opening of post offices in the Eighth Plan based on an evaluation, already undertaken of the Seventh Plan programme. Proposals for new post offices in rural/backward areas in Bihar as in other States are to be formulated as soon as the new norms are finalised

[English]

Waiting List for Telephone Connections in Karnataka

3629 SHRI Y RAMAKRISHNA Will the Minister of COMMUNICATIONS be pleased to state

(a) the number of persons of the waiting list for telephone connections in Bangalore city and other cities in Karnataka State,

(b) the time by which all the applicants are likely to be provided with telephone connections, and

(c) the time by which electronic exchanges will be provided in all District Headquarters/cities in Karnataka?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA) (a) The information for Bangalore city and other cities is given in attached Statement

(b) The objective of the 8th Plan is to provide telephones on demand in exchanges of capacities below 5000 lines and to contain waiting list to one year in exchanges having a capacity of 5000 lines and above by the end of the Eighth Plan on the basis of present demand projections. With this objective expansion plans are being drawn for clearing the present waiting list progressively during the Eighth Plan period

(c) By the end of the 8th Plan it is expected that out of the 19 district headquarters, 6 district headquarters will have electronic exchanges and 4 others will have a mix of electronic and other exchanges. The remaining district headquarters/cities will be provided with electronic exchanges as a replacement when these exchanges become life expired in line with the policy of the Department

STATEMENT

Sl No	Name of City	Waiting list as on 31 7 90
1	2	3
1	Bangalore	50700

<i>Sl. No.</i>	<i>Name of City</i>	<i>Waiting list as on 31.7.90</i>
1	2	3
2.	Hubli Dharwad	4195
3.	Mysore	3252
4.	Bagalkot	85
5.	Belgaum	954
6.	Bellary	720
7.	Bhadravathi	558
8.	Bidar	136
9.	Bijapur	194
10.	Channapatna	124
11.	Chikmagalur	153
12.	Chitradurga	186
13.	Davangere	1190
14.	Gadagbetgeri	212
15.	Gangavathi	98
16.	Gulbarga	1612
17.	Harihar	74
18.	Hassan	463
19.	Hospet	149
20.	Kolar	105
21.	K.G.F.	72
22.	Mandya	251
23.	Mangalore	3942

<i>Sl. No.</i>	<i>Name of City</i>	<i>Waiting list as on 31.7.90</i>
1	2	3
24.	Rabkavi	19
25.	Raichur	408
26.	Ranebennur	82
27.	Shimoga	1306
28.	Tumkur	1492
29.	Karwar	186
30.	Madikeri	80

Introduction of Luxury Buses in Delhi

3630. **SHRI Y.S. RAJA SEKHAR REDDY:**
DR. C. SILVERA:

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether Government propose to introduce "Luxury buses" on very busy route in Delhi; and

(b) if so, details thereof?

THE MINISTER OF SURFACE TRANSPORT (SHRI K.P. UNNIKRISHNAN): (a) and (b). A proposal is under consideration for introduction of Special stage Carriage Services on selected routes in Delhi, which will operate on a fare structure higher than that of Delhi Transport Corporation. The scheme is intended to attract those, who normally use private vehicles, to use public transport. The details of the scheme have not been finalised.

Setting up of Telephone Exchange in Pauri Garhwal, U.P.

3632. **SHRI C.M. NEGI:** Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether a proposal is under the consideration of Government to set up a Telephone-Exchange either in Pauri or Kotdara, Pauri Garhwal Uttar Pradesh;

(b) if so, when the exchange will be opened; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) Telephone exchanges are already functioning at Pauri and Kotdwar.

(b) and (c). Question does not arise in view of (a) above.

Four-Laning of National Highways in Andhra Pradesh

3633. **SHRI J. CHOKKA BAO:** Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the total length of National Highways having four-lane in southern India, State-wise;

(b) whether there is any proposal for

widening of all National Highways passing through Andhra Pradesh into four-lanes during the Eighth Plan period; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF SURFACE TRANSPORT (SHRI K.P. UNNIKRISHNAN): (a) Length of four-lane National Highways outside municipal limits in the Southern States is given below:

<i>Sl. No.</i>	<i>Name of State</i>	<i>Total length of National Highways having four-lanes</i>
<i>1</i>	<i>2</i>	<i>3</i>
1.	Andhra Pradesh	9 Kms
2.	Karnataka	14 Kms
3.	Tamil Nadu	Nil
4.	Pondicherry	Nil
5.	Kerala	Nil
Total		23 Kms

(b) and (c). It is not proposed to widen to four lanes all the NHs passing through Andhra Pradesh under the Eighth Plan, which is yet to be finalised. However a length of 123.4 Kms is being taken up for four-laning as per details given below:—

(i) Under Asian Development Bank assistance, a length of 40.6 kms between Anakapally and Vishakhapatnam on NH 5 has already been sanctioned for four-laning at a cost of Rs. 52 crores.

(ii) In the annual plan 1990-91, there is budget provision of Rs. 24.00 lakhs for four-laning a length of 82.80 kms from Chilakaluripet to Vijayawada on NH 5.

Translation]

Leveling of Ravines of Chambal River in Murena of Madhya Pradesh

3634. SHRI DILEEP SINGH BHURIA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether a scheme was formulated to level the ravines of Chambal river in district Murena of Madhya Pradesh with the assistance of Union Government for tackling coitmenace in the area;

(b) if so, the expenditure likely to be incurred thereon;

(c) the time by which level in work is likely to be completed; and

(d) how many acres of land would be available for cultivations and the number of families likely to be benefited?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR):

(a) Yes, Sir. The scheme to reclaim ravine lands for agriculture, afforestation etc. is under implementation with Central assistance since 1987-88 to tackle dacoity menace. Levelling of ravenous areas is one of the components of the scheme.

(b) to (d). Outlays and physical targets

are determined on year-to-year basis. Upto 1989-90, an amount of Rs. 713.211 lakh has been spent in different areas of Madhya Pradesh including Morene district and 17222.763 ha. ravinous land has been reclaimed for productive purposes. For 1990-91, an outlay of Rs. 400 lakh has been approved. Estimation of beneficiary families would be possible only after the disposal of the reclaimed land by State Government
[English]

**Utilisation of Tetrapack Tetrabrick
Machines of NDDB**

3635. SHRI BABUBHAI MEGHJI
SHAH: Will the Minister of AGRICULTURE
be pleased to state the average capacity

utilisations of Tetrapack/Tetrabrick Machines of National Dairy Development Board for packing milk and other commodities during the last six months, month-wise and unit-wise against the installed capacity?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR):
Based on the packaging material supplied, the month-wise percentage utilisation of installed capacity of NDDB leased machines for the six months from January, 1990 is given in the attached Statement

STATEMENT

Capacity Utilisation of Tetrapack/Teirabrick Machines of the National Dairy Development Board

		%Utilisation of Installed Capacity in 1990						
Unit	Jan.	Feb.	Mar.	Apr.	May	June	July	
1	2	3	4	5	6	7	8	
Milk								
Surat Milk Union	50.89	34.72	56.50	39.25	41.94	52.40		
Indore Milk Union	28.57	31.75	63.49	0.00	31.75	23.02		
Jaipur Milk Union	0.00	12.70	0.00	7.62	0.00	14.92		
*Guntur Milk Union	0.00	0.00	0.00	0.00	0.00	0.00		
Salem Milk Union	10.40	32.05	49.60	0.00	10.00	0.00		
Alleppey Milk Union	0.00	29.18	0.00	28.01	17.51	0.00		
Vijayawada Milk Union	10.40	10.40	41.06	0.00	7.19	0.00		
Oil								
Anand	72.73	63.64	100.00	18.18	90.91	90.91		

%Utilisation of Installed Capacity in 1990							
Unit	Jan.	Feb.	Mar.	Apr.	May	June	
1	2	3	4	5	6	7	
Jagudan	68.18	47.73	27.27	95.45	0.00	41.25	
Delhi	54.55	27.72	54.55	27.27	0.00	27.27	
Juice							
Atash, Delhi	43.83	154.22	186.69	32.47	97.40	146.10	
Arihant, Hyderabad	18.40	97.40	104.71	0.00	0.00	0.00	
Venkatesh, Bhopal	40.58	154.22	154.22	0.00	81.17	81.17	

*Gurpur: No Supplies as Plant Closed due to Management Problems

[*Translation*]

Krishi Vigyan Kendra at Jhanjharpur In Bihar

3636. SHRI DEVENDRA PRASAD YADAV: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government propose to set up a Krishi Vigyan Kendra at Jhanjharpur in Madhubani district of Bihar;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR):

(a) No, Sir.

(b) Does not arise.

(c) Due to financial constraints.

Security to Former Members of Parliament

3637. PROF. YADUNATH PANDEY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of former Members of Parliament who have been provided with bodyguards at their residences in Delhi and at their local residences; and

(b) the number of orders Members of Parliament who have demanded bodyguards for the security to their families and the number of them, who could not be provided bodyguards for their families so far?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) and (b). 21

former Members of Parliament have been provided security at their residence in Delhi. At their local residences, security is provided by State/UT Administrations concerned as per the threat assessment in respect of individuals & their families. Detailed information in this regard is not available with us.

Indian Telephone Industries Units

3638. SHRI BRIJ BHUSHAN TIWARI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government propose to convert different units of Indian Telephone Industries into autonomous and independent companies;

(b) if so, the details thereof; and

(c) the time by which this work is likely to be accomplished?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) No, Sir. However, it is under consideration of the Government to give wider financial and managerial powers to the different units of the ITI.

(b) and (c). Does not arise.

[*English*]

Sethu Samudram Project

3639. SHRI N. DENNIS: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether Government have taken any steps for the implementation of the "Sethu Samudram" Project;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF SURFACE TRANSPORT (SHRI K.P. UNNIKRISHNAN): (a) to (c). No, Sir. The 8th five Year Plan has not been finalised so far. The Union Govt. is aware of the need to have a close look at the project.

[*Translation*]

Opening of Divisional Post Office at Godda District of Bihar

3640. SHRI JANARDAN YADAV: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of district headquarters in Bihar having no divisional post offices;

(b) whether Government propose to open one divisional post office at each district headquarter; and

(c) the time by which the divisional post office is likely to be opened in district Godda of Bihar?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) Eight.

(b) No, Sir.

(c) There is not proposal at present to open a Head Post Office in Godda District of Bihar.

Corridor Plan Around Golden Temple

3641. SHRI S. ATINDER PAL SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the progress made in executing the corridor plan around the Golden Temple at Amritsar for security reasons;

(b) when it is likely to be completed; and

(c) the details of blue print of corridor plan?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) to (c). All the properties falling within 30 Mtrs. around the Golden Temple Complex, Amritsar have been acquired. Except for the properties of security and archaeological/historical value, the properties so acquired have been demolished and the area cleared of debris. The work of landscaping of the area has been undertaken and ornamental trees have been planted in the area. Action has been initiated for the construction of Tubewells, Storm water drains, Electric sub-station, Over-head reservoirs, Toilet facilities etc. The State Government is finalising the conceptual plan for lay out etc.

[*English*]

Norms for Opening of New Post Offices in Hilly Area

3642. SHRI K.D. SULTANPURI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government have any proposal to modify the norms for opening new post offices in the hilly areas; and

(b) whether Government have any proposal to reopen the post offices which were opened earlier and subsequently closed down?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) It is proposed to formulate new norms for opening of post offices in different sectors including hill areas during the Eight Plan based on an evaluation of the Seventh Plan programme.

(b) No, Sir, not as a general measure.

A few individual cases have, however, been considered on merits

Implementation of Land Reforms

3643 SHRI T. BASHEER Will the Minister of AGRICULTURE be pleased to state

(a) whether Government have take any new steps for speedy implementation of land reforms in the country, and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI UPENDRA NATH VERMA) (a) and (b) Land being a State subject, the responsibility of implemenatation of land reforms lies with the state Governments. Various proposals for changes in agrarian laws for effective implementation of land reforms were however discussed in the Conference of Chief Ministers held in June, 1990. The consensus in this Conference was not to undertake further changes in agrarian laws but to implement existing laws better.

The Prime Minister in his inaugural address to the National Development Council laid a great deal of stress on implementation of land reforms as a preconditions to greater agricultural productivity. He followed it up with a letter to Chief Ministers of States/UTs urging the need for unearthing of benami transactions in land, delivering physical possession of land to allottees and removing any hindrance to occupation of such land and setting up land Tribunals to deal with matters relating to land and its distribution to the poor.

The Government have already placed 55 land laws in the IXth Schedule to the Constitution to reduce litigation

220 21

Opening of New Post Offices, Telegraph Offices and Telephone Exchanges in Maharashtra

3644 SHRI ASHOK ANANDRAO DESHMUKH Will the Minister of COMMUNICATIONS be pleased to state

(a) the targets set by Government to open new post offices, telegraph offices and telephone exchanges in Maharashtra during 1990-91, and

(b) the targets fixed and achieved for the opening of post offices telegraph offices and telephone exchanges during 1989-90?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA) (a) *Post Offices* State-wise targets are expected to be laid down as soon as norms to be adopted during the Eight Plan are finalised

Telegraph Offices A target of 45 telegraph offices has been fixed for 1990-91

Telephone Exchanges The target set for telephone exchanges for Maharashtra Circle (including Goa) is expansion by 1,28,869 lines

(b) *Post Offices* A provisional target of 180 extra-departmental branch offices (EDBOs) and 8 departmental sub offices (DSOs) was set for 1989-90 against which 69 EDBOs and 6 DSOs were actually sanctioned

Telegraph Offices, A target of opening of 100 telegraph offices was fixed for 1989-90 against which 103 telegraph offices have actually been opened

Telephone Exchanges The target set for telephone exchanges in Maharashtra Circle (including Goa) for 1989-90 was expansion by 82,249 lines against which the

achievement was 78,325 lines

Production of Pulses and Oilseeds

3645 SHRI LALIT VIJAY SINGH Will the Minister of AGRICULTURE be pleased to state

(a) whether Union Government have adopted Thrust Programme to facilitate the efforts of the State Governments for increasing the production of pulses and oilseeds,

(b) whether huge cultivable area in Bihar, known as Mokamalbarbiya Tal has suffered decline in production of pulses and oilseeds, and

(c) if so, the measures contemplated to improve production of pulses and oilseeds in this area?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR)

(a) Yes, sir

(b) No, Sir

(c) The Mokama-Barhia Tal area is spread over the districts of Patna, Nalanda and Monghyr. These areas are covered under Oilseeds Production Programme (OPP) for development of oilseeds. The Special Foodgrains Production Programme (Pulses) "SFPP" basically takes care of plant protection aspects of these areas, which is the major problem in raising the production of pulses. Under OPP a sum of Rs 187.01 lakhs and in SFPP (Pulses) Rs 32.00 lakhs have been provided to the State Government for the year 1990-91. On addition a sum of Rs 92.12 lakhs has been provided for Bihar state under the National Pulses Development Programme 1990-91.

Cyclone Affected States

3646 SHRI K S RAO
SHRI J CHOKKA RAO

Will the Minister of AGRICULTURE be pleased to state

(a) the particular of the coastal districts affected in Andhra Pradesh and Tamil Nadu by the recent cyclone,

(b) whether his Ministry has finally monitored/assessed the damage and the loss of lives caused by the cyclone,

(c) if so, the approximate number of families and persons affected, district-wise in the two States,

(d) the details of the damage caused and the lives lost district-wise, and

(e) the details of the relief measures undertaken for the cyclone-hit victims in the affected districts by the Union Government and the State Governments of Andhra Pradesh and Tamil Nadu and the amounts spent on the relief measures as on 30 June, 1990, district-wise?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR)

(a) The coastal districts affected in Andhra Pradesh and Tamil Nadu due to cyclone of May 1990 are as under

Andhra Pradesh (1) Srikakulam, (2) Vizianagaram, (3) Vishakhapatnam (4) East Godavari, (5) West Godavari, (6) Krishna, (7) Guntur, (8) Prakasam, (9) Nellore, (10) Khammam

Tamil Nadu (1) Ramanathapuram, (2) Chengai Anna, (3) Thanjavur, (4) Pudikottai, (5) Madras, (6) South Arcot

(b) to (d). The Government of India has not made any independent assessment about the extent of loss of life and property in Andhra Pradesh and Tamil Nadu. The Government of Andhra Pradesh has intimated that 77.81 lakh persons were affected and 928 human lives were lost. District-wise details are given in Statement I and II respectively.

The State Government of Andhra Pradesh has reported damage to property, etc. amounting to Rs. 2247.46 crores. Sector-wise details of the damage are given in attached Statement-III.

The Government of Tamil Nadu has reported that 12,142 and 149 families were affected in Chengai Anna and Madras districts respectively. Further, 13 persons were reported to have lost their lives in Tamil Nadu, in the district of Ramanathapuram (one), Thanjavur (2), Chengai Anna, (6) and Madras (4).

(e) It is primarily the responsibility of the State Government to ensure that adequate relief is provided to the people affected by natural calamities unless the calamity is of 'rare severity. The Government of India has taken prompt steps to see that all possible assistance as required by the State Government is extended to them. The details of the Central assistance provided by the Central Government to the State Governments of Andhra Pradesh and Tamil Nadu are given in Statement-IV. Further, the details of the relief measures undertaken by the State Governments of Andhra Pradesh and Tamil Nadu are given in Statement-V.

The Government of Andhra Pradesh is reported to have incurred an expenditure of Rs. 116.39 cores till 19th July, 1990 on relief/restoration operations in the cyclone affected areas. The Government of Tamil Nadu has incurred an expenditure of Rs. 37.92 lakh on relief operations in the affected areas.

STATEMENT-I

Statement showing the districtwise number of persons affected due to cyclone May, 1990 in Andhra Pradesh

<i>Sl. No.</i>	<i>Name of the district</i>	<i>Number of person affected (in lakh)</i>
<i>1</i>	<i>2</i>	<i>3</i>
1.	Srikakulam	2.00
2.	Vizianagaram	3.00
3.	Visakhapatnam	6.75
4.	East Godavari	12.32
5.	West Godavari	3.25
6.	Krishna	20.29
7.	Guntur	23.65

<i>Sl. No.</i>	<i>Name of the district</i>	<i>Number of person affected (in lakh)</i>
1	2	3
8	Prakasam	3 00
9	Nellore	3 00
10	Khammam	0.55
		77 81

STATEMENT-II

Statement showing the district-wise human lives lost due to cyclone in May, 1990 in Andhra Pradesh

<i>Sl No</i>	<i>Name of the District</i>	<i>Number of human lives lost</i>
1	2	3
1	Srikakulam	7
2	Vizianagaram	10
3	Visakhapatnam	158
4.	East Godavari	99
5.	West Godavari	25
6	Krishna	218
7	Guntur	342
8.	Prakasam	38
9.	Nellore	5
10.	Khammam	20
11.	Other Districts Nalgonda, Warangal, Mahabubnagar and Chittoor	6
		928

STATEMENT-III

Statement showing the details of damage caused by cyclone in May, 1990, in Andhra Pradesh

<i>Sl. No.</i>	<i>Name of Department/Item</i>	<i>Quantum of damage (Rs. in crore)</i>
1	2	3
1.	<i>Private Dwelling Units</i>	550.00
2.	<i>Food and Agri. Deptt.</i>	
	A. <i>Agriculture</i>	289.34
	B. <i>Horticulture</i>	530.35
	C. <i>Marketing</i>	1.86
	D. <i>Fisheries</i>	20.34
	E. <i>Civil Supplies</i>	7.41
	F. <i>Animal Husbandry</i>	45.60
	G. <i>Ware Housing</i>	8.06
3.	<i>Irrigation Deptt.</i>	173.85
4.	<i>Panchayati Raj</i>	246.00
5.	<i>Transport Roads and Buildings</i>	
	A. <i>Roads and Building</i>	123.00
	B. <i>APSRTC</i>	15.00
6.	<i>Forestry Energy and Environment Deptt.</i>	
	A. <i>Forest</i>	24.98
	B. <i>APSEB</i>	93.33
7.	<i>Industries Deptt.</i>	
	A. <i>General Industries</i>	41.87

<i>Sl. No</i>	<i>Name of Department/Item</i>	<i>Quantum of damage (Rs in crore)</i>
1	2	3
	B Handlooms and Textiles	6 44
	C Sugar Factories	3 82
	D Sericulture	0 33
8	<i>Social Welfare Deptt</i>	
	A Social Welfare	20 15
	B SC Finance Corpn	1 27
	C Housing Corpn	7 40
9	<i>Education Deptt</i>	0 45
10	Fire Services	0 05
11	Housing Municipal admn	75 00
12	Medical and Health	3 23
		2247 77

STATEMENT-IV

Statement showing the Central assistance provided by Union Government to the Government of Andhra Pradesh and Tamil Nadu

I Andhra Pradesh

- (i) Entire Central share of Calamity Relief Fund amounting to Rs 64 50 crore has been released;
- (ii) Rs 2 crore has been released from the Prime Minister's National Relief Fund,
- (iii) Rs. 78 lakhs have been released

from the Indian People's National Calamity Trust (IPNCI) for making ex-gratia payment to the next of the kin of deceased,

- (iv) Necessary assistance was provided by the Armed Forces for rescue of the marooned people as well as air dropping of food packets, medicines and drinking water etc in the inundated areas,
- (v) Special arrangements were made for speedy movement of relief material on priority basis by Railways.

- (vi) Special Task Forces were deputed for repair and restoration of damaged installations of the Telecommunications, Roads and Bridges, Power and Railways;
- (vii) Insurance agencies were instructed to settle all insurance claims expeditiously;
- (viii) Required quantities of medicines were made available.
- (ix) Food Corporation of India have purchased rain soaked/discoloured paddy and rice for which the norms were relaxed;
- (x) Adequate supply of coal was ensured to power houses;
- (xi) Banks were directed to postpone/suspend/reschedule bank loans and also provide fresh consumption loans to the farmer;
- (xii) Rs 3.00 crores additional short-term loan was allocated for Kharif 1990 for purchase and distribution of agricultural inputs;
- (xiii) Required quantities of essential commodities were allocated as required by the State;
- (xiv) National Seeds Corporation of India and State Farms Corporation of India have provided available varieties of seeds;
- (xv) Housing & Urban Development Corporation (HUDCO) would undertake construction of one lakh pucca houses at an estimated cost of Rs. 99 crores. The project is being prepared by Andhra Pradesh Government in Collaboration with Housing &

Urban Development Corporation;

- (xvi) On direction from Central Government, the public sector undertakings operating in Andhra Pradesh have adopted areas/villages/towns for providing relief to the affected people.

II. *Tamil Nadu*

Rs. 3.25 lakh has been released for Indian People's Natural Calamity Trust (IPNCT) for making ex-gratia payment to the next-of kin of deceased

STATEMENT-V

I *Andhra Pradesh*

- (i) About 6.5 lakh people were evacuated and sheltered in 1749 relief camps. 766 official teams and 1100 vehicles were engaged for evacuation operation. Relief commissioner was in constant touch with concerned District collectors and provided necessary assistance and also assistance from Armed Forces.
- (ii) 20 kilograms of rice per each damaged house were distributed. Cloths and utensils were also distributed.
- (ii) Ex-gratia payment has been made to the next of kin of the deceased person in accordance with the scale of the State Government.

II. *Tamil Nadu*

Government of Tamil Nadu has spent Rs. 37.99 lakh on relief operations.

Functioning of Post Offices on Sundays and Holidays

3647 SHRI PRATAPRAO P BHOSALE Will the Minister of COMMUNICATIONS be pleased to state

(a) whether some post offices are functioning on Sundays and other gazetted holidays,

(b) if so, the number of such post offices State-wise,

(c) whether Government propose to set up such more post offices in current and next year, and

(d) if so, the details thereof and if not the

reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA) (a) Yes Sir, Post offices selected for their importance are kept open after normal office hours and on holidays including Sundays. There are 174 such Post Offices in the country. They are called Night Post Office

(b) Their numbers state-wise and Union Territory-wise are furnished in the attached statement

(c) There is no plan for opening more Night Post Offices, at present

(d) In view of (c) above, does not arise

STATEMENT*List of Night Post Offices*

<i>Sl. No</i>	<i>Name of State</i>	<i>No. of Night Post Offices</i>
1	2	3
1.	Andhra Pradesh	36
2.	Assam	2
3.	Bihar	9
4.	Gujarat	11
5.	Haryana	1
6.	Himachal Pradesh	1
7.	J & K	2
8.	Karnataka	7
9.	Kerala	6
10.	M.P.	10

<i>Sl. No.</i>	<i>Name of State</i>	<i>No. of Night Post Offices</i>
1	2	3
11.	Maharashtra	14
12.	Meghalaya	1
13.	Orissa	7
14.	Tamil Nadu	13
15.	U.P.	15
16.	West Bengal	10
17.	Tripura	1
18.	Rajasthan	6
19.	Punjab	3
<i>Union Territory</i>		
20.	Chandigarh	1
21.	Delhi	17
22.	Pondicherry	1
Total		174

Application of Visva Hindu Parishad (VHP) for permission to accept Foreign Donations for Construction of Ram Mandir

3648. SHRI CHITTA BASU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Visva Hindu Parishad (VHP) had applied for permission to accept foreign donations for the construction of Ram Mandir in Ayodhya under the Foreign Contributions (Regulation) Act, 1971;

(b) if so, the whether such permission has been given;

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) Yes Sir.

(b) No Sir.

(c) The proposed site of construction of Ram Mandir, being in dispute and the matter being *sub judice*, it was considered that

grant of permission would not be appropriate

[*Translation*]

Telephone Nigams under the purview of Consumer Protection Act, 1986

3649 SHRI PYARELAL KHANDELWAL Will the Minister of COMMUNICATIONS be pleased to state

(a) whether Government contemplate to bring Telephone Nigams also under the purview of Consumer Protection Act, 1986.

(b) if so, when, and

(c) whether a demand to this effect has also been made by consumer forums?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA) (a) The Department of Telecommunications, including the Mahanagar Telephone Nigam is already covered by the Consumer Protection act, 1986

(b) and (c) Does not arise in view of reply to (a) above

[*English*]

Census of Physically Handicapped Persons

3650 SHRI VAMANRAO MAHADIK Will the Minister of HOME AFFAIRS be pleased to state

(a) when was the last census of the handicapped persons conducted,

(b) the percentage of the handicapped person of all categories in the total population of the country, and

(c) the percentage figures of the physically handicapped, deaf and dumb, mentally retarded and spastic population, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY) (a) and (b) During the house listing operations conducted in 1980 as part of the Census of India, 1981, informations on people who were totally blind, totally crippled and totally dumb was collected. The percentage of such physically handicapped people to total population of the country excluding Assam as per 1980 house listing operations was 0.17

(c) Information on deaf, mentally retarded and spastic population is not available from 1980 house listing operations. However, the percentage of totally blind, totally crippled and totally dumb to the total population are given state-wise (excluding Assam) in the statement enclosed

STATEMENT

India/State/ Union Territory	Percentage of			
	Totally Blind	Totally crippled	Totally Dumb	
1	2	3	4	
INDIA	0.07	0.06	0.04	
1. Andhra Pradesh	0.07	0.06	0.06	
2. Assam	*	*	*	
3. Bihar	0.06	0.05	0.03	
4. Gujarat	0.07	0.10	0.04	
5. Haryana	0.06	0.04	0.03	
6. Himachal Pradesh	0.09	0.06	0.10	
7. Jammu & Kashmir	0.06	0.08	0.08	
8. Karantataka	0.05	0.05	0.05	

	India/State/ Union Territory	Percentage of			
		Totally Blind	Totally crippled	Totally Dumb	
	1	2	3	4	
9.	Kerala	0.03	0.05	0.05	0.05
10.	Madhya Pradesh	0.10	0.07	0.03	0.03
11.	Maharashtra	0.06	0.04	0.03	0.03
12.	Manipur	0.04	0.05	0.06	0.06
13.	Meghalaya	0.08	0.06	0.06	0.06
14.	Nagaland	0.07	0.07	0.22	0.22
15.	Orissa	0.11	0.08	0.05	0.05
16.	Punjab	0.05	0.04	0.02	0.02
17.	Rajasthan	0.14	0.06	0.04	0.04
18.	Sikkim	0.06	0.11	0.61	0.61

<i>India/State/ Union Territory</i>	<i>Percentage of</i>			
	<i>Totally Blind</i>	<i>Totally crippled</i>	<i>Totally Dumb</i>	
<i>1</i>	<i>2</i>	<i>3</i>	<i>4</i>	
19. Tamil Nadu	0.06	0.06	0.06	0.06
20. Tripura	0.07	0.07	0.07	0.05
21. Uttar Pradesh	0.08	0.04	0.04	0.03
22. West Bengal	0.05	0.06	0.06	0.07
UNION TERRITORIES				
1. A & N Islands	0.04	0.06	0.06	0.04
2. Aruanchal Pradesh	0.12	0.06	0.06	0.24
3. Chandigarh	0.02	0.04	0.04	0.02
4. D & N Haveli	0.09	0.06	0.06	0.07
5. Delhi	0.03	0.03	0.03	0.02

<i>India/State/ Union Territory</i>	<i>Percentage of</i>			
	<i>Totally Blind</i>	<i>2</i>	<i>Totally crippled</i>	<i>Totally Dumb</i>
<i>1</i>		<i>2</i>	<i>3</i>	<i>4</i>
6. Goa, Damnan & Dru		0.04	0.06	0.05
7. Lakshadweep		0.19	0.09	0.11
8. Mizoram		0.07	0.09	0.15
9. Pondicherry		0.08	0.05	0.05

*Census could not be conducted in 1981 owing to disturbed conditions prevailing there at that time. Hence the figures for Assam are not available.

**Merchant Navy Training Centre at
Paradip in Orissa**

3651. **SHRI LOKANATH CH-
OUDHURY:** Will the Minister of SURFACE
TRANSPORT be pleased to state:

(a) whether there is any proposal for
establishment of a Merchant Navy Training
Centre at Paradip in Orissa;

(b) if so, the details thereof; and

(c) when it is likely to be established?

THE MINISTER OF SURFACE TRANS-
PORT (SHRI K.P. UNNIKRIISHNAN): (a) to
(c). No decision has yet been taken about
establishing a Seamen's (Ratings) Training
Centre or its location.

[Translation]

**Postal and Telecommunication Facili-
ties In Rural Areas**

3652. **SHRI BALASAHEB VIKHE
PATIL:** Will the Minister of COMMUNICA-
TIONS be pleased to state the expenditure
likely to be incurred on the provision of
Postal and Telecommunication facilities in
the rural areas during the current year and
the number of new telephone exchanges
and post offices proposed to be opened?

THE MINISTER OF STATE OF THE
MINISTRY OF COMMUNICATIONS (SHRI
JANESHWAR MISHRA): *Postal Facilities:*
The outlay as approved by the Planning
Commission for the programme of expan-
sion of postal network in Annual Plan 1990-
91 is Rs. 3 crores. The target is to open 1,000
new branch post offices.

Telecommunication Facilities: Informa-
tion is being collected and will be laid on the
Table of the House.

[English]

**Opening of New Post Offices In
Vidarbha**

3653. **SHRI SHANTARAM
POTDUKHE:** Will the Minister of COMMU-
NICATIONS be pleased to state the new
Post Offices to be opened in Vidarbha and
existing ones to be upgraded during the
current year?

THE MINISTER OF STATE OF THE
MINISTRY OF COMMUNICATIONS (SHRI
JANESHWAR MISHRA): The information is
being collected and will be laid on the Table
of the House.

**Setting up of New Telephone Ex-
changes and Telegraph Offices In
Vidarbha**

3654. **SHRI SHANTARAM
POTDUKHE:** Will the Minister of COMMU-
NICATIONS be pleased to state:

(a) the names of various cities/towns in
Vidarbha where new Telephone Exchanges
will be installed, the existing ones upgrade
and those which will be provided with STD
facilities during the current year;

(b) the particular of new Telegraph
Offices to be opened in Vidarbha; and

(c) the cities/towns proposed to be
provided with RAX Exchanges?

THE MINISTER OF STATE OF THE
MINISTRY OF COMMUNICATIONS (SHRI
JANESHWAR MISHRA): (a) Nems of vari-
ous cities/towns in Vidarbha where new tele-
phone exchanges planned to be installed
during 1990-91 are:

- | | |
|----------------------------|--------|
| (i) Nagpur Neir | 1500 L |
| (ii) Akola MIDC ESAX (PAM) | 200 L |

The existing exchanges planned to be upgraded/expanded during 1990-91 are shown in attached Statement-I

The existing exchanges planned to be upgraded with STD facility during 1990-91 are as per attached Statement-II.

(b) Particulars of new Telegraph Of-

fices planned to be Opened in Vidarbha are shown in attached Statement-III

(c) The cities/towns planned to be provided with RAX exchanges are shown in attached Statement-IV

All above plants are subject to availability of equipment and transmission media

STATEMENT-I*List of Existing Exchanges Planned to be upgraded by Expansion*

Sl.No.	Name of the Exchange	District	Type of Exchange	Proposed expansion No. of Lines
1	2	3	4	5
1.	Nagpur	Nagpur	E 10 B	3000 L
2.	Amravati	Amravati	MAX I	400 L
3.	MIDC Hingara	Nagpur	M II	600 L
4.	Kampthee	Nagpur	M II	500 L
5.	Ballarpur	Chanda	"	100 L
6.	Buldana	Buldana	"	200 L
7.	Chanda MIDC	Chanda	"	100 L
8.	Khamgaon	Buldana	"	200 L
9.	Gondia	Bhandara	"	200 L
10.	Yeotmal	Yeotmal	"	200 L
11.	Tumsar	Bhandara	"	100 L

STATEMENT-II*List of Existing Exchanges Planned to be upgraded by STD Facility*

<i>Sl.No.</i>	<i>Name of the Exchange</i>	<i>District</i>	<i>Type of Exchange</i>	<i>STD/NSD/ MSTD</i>
<i>1</i>	<i>2</i>	<i>3</i>	<i>4</i>	<i>5</i>
1.	Khamgaon	Buldana	MAX II	NSD
2.	Tumsar	Bandara	"	NSD
3.	Kalmeshwar	Nagpur	"	NSD
4.	Malkapur	Buldana	CBM	MSTD
5.	Pandar Kwada	Yeotmal	CBM	MSTD
6.	Buldana	Buldana	MAX II	NSD
7.	Bailarapur	Chandrapur	MAX II	NSD

STATEMENT-III*List of DTOs to be Opened During 1990-91*

<i>Sl.No.</i>	<i>Name of DTO</i>	<i>District</i>
<i>1</i>	<i>2</i>	<i>3</i>
1.	Khamgaon	Buldana
2.	Gadchiroli	Gadchiroli
3.	Nagpur Sitabardi	Nagpur
4.	Nagpur Vivekanand Nagar	Nagpur

In addition to above 45 Telegraph Offices (Combined Offices) are planned to be opened in Vidarbha during 1990-91, subject to technical feasibility.

STATEMENT-IV*Cities/Town Proposed to be Provided with RAX Exchanges*

<i>Sl.No.</i>	<i>Name of Exchange</i>	<i>District</i>	<i>Type of existing exchange</i>	<i>Type of Proposed exchange</i>
1	2	3	4	5
1	Kallam	Yeotmal	CBN	128 C. DOT
2.	Armori	Gadchiroli	CBN	C. DOT 128P
3	Chamorishi	"	CBN	128 C. DOT
4.	Allapalli	"	CBN	128 C. DOT
5	Sironcha	"	CBN	64 P MILT
6.	Mahagaon	Yeotmal	CBN	"
7	Umrer	Nagpur	CBN	512 P ILT
8.	Balapur	Akola	CBN	128 P C. DOT
9.	Dharni	Amravati	CBN	"
10.	Arjuni Monegaon	Bhandara	CBN	"
11	Chimur	Chanda	CBN	64 P MILT
12.	Katol	Nagpur	CBN	512 P ILT

Sl.No.	Name of Exchange	District	Type of existing exchange	Type of Proposed exchange
1	2	3	4	5
13.	Arvi	Wardha	CBN	512 P ILT
14.	Phulgaon	"	CBN	512 P ILT
15.	Murtizapur	Akola	CBN	"
16.	Shegaon	Buldana	CBN	"
17.	Karanja	Akola	CBN	"
18.	Warora	Chanda	CBN	"
19.	Warad	Amravati	CBN	"
20.	Chikhali	Buldana	CBN	"
21.	Dhamangaon Railway	Amravati	CBN	"
22.	Nandura	Buldana	CBN	"
23.	Dhad	Buldana	MAX III	128 C. DOT
24.	Talodhi Belapur	Chanda	MAX III	64 P MILT
25.	Kelzar	Wardha	MAX III	"

Sl.No.	Name of Exchange	District	Type of existing exchange	Type of Proposed exchange
1	2	3	4	5
26.	Manora	Akola	MAX III	128 C. DOT
27.	Nandgaon Kezi	Amravati	"	"
28.	Shehdurjenaghat	"	"	"
29.	Mohadi	Bhandara	"	128 P. C. DOT
30.	Goregaon	"	"	"
31.	Pauni	"	"	"
32.	Warthi	"	"	"
33.	Sakharkhera	Buldana	"	"
34.	Sangrampur	"	"	"
35.	Aheri	Gadchiroli	"	"
36.	Butiburi	Nagpur	"	"
37.	Kondhali	"	"	"
28.	Mansur	"	"	"

Sl.No.	Name of Exchange	District	Type of existing exchange	Type of Proposed exchange
1	2	3	4	5
39.	Ralegaon	Yetmal	MAX III	64 P MILT
40.	Barshitakali	Akola	"	"
41.	Bhandara MIDC	Bhandara	"	"
42.	Bramanwadathal	Amravati	"	"
43.	Boriadaon	Buldana	"	"
44.	Kamargaon	Akola	"	"
45.	Nandgaonpet	Amravati	"	"
46.	Kelwad	Buldana	"	"
47.	Neemkhera	Nagpur	"	"
48.	Akolabazar	Yeotmal	"	"
49.	Patangawangi	Nagpur	"	"
50.	Sevagram	Wardha	"	200 ESAX PAM
51.	Borgacamanju	Akola	MAX III	128 P C. DOT

Sl.No.	Name of Exchange	District	Type of existing exchange	Type of Proposed exchange
1	2	3	4	5
52.	Hiwarkhed	Akola	MAX III	"
53.	Tiwasa	Amravati	MAX	"
54.	Gondia MIDC	Bhandara	"	"
55.	Soundad	"	"	"
56.	Motala	Buldhana	"	"
57.	Rajur	Yeotmal	"	"
58	Chohattabazar	Akola	"	64 P MILT
59.	Arohi	Nagpur	"	"
60.	Kuhi	"	"	"
61.	Kokarda	Amravati	"	"
62	Shahapur	Bhandara	"	"
63	Dongaon	Baldana	"	"
64.	Ashti	Gadchiroli	"	"

Sl.No.	Name of Exchange	District	Type of existing exchange	Type of Proposed exchange
1	2	3	4	5
65.	Deolgaonmali	Buldana	MAX III	64 P MILT
66.	Andalgaon	"	"	"
67.	Hiwarkhed	Amravati	"	"
68.	Janephal	Buldana	"	"
69.	Kukutban	Yeotmal	"	64 P MILT
70.	Kalmeshwar	Nagpur	MAX II	512 P MILT
71.	Ansing	Akola	MAX III	128 P C-DOT
72.	Patur	"	"	"
73.	Chikhaldara	Amravati	"	"
74.	Lakhandur	Bhandara	"	"
75.	Bibi	Buldana	"	"
76.	Gobarwahi	Bhandana	"	"
77.	Boriarab	Yeotmal	"	"

Sl.No.	Name of Exchange	District	Type of existing exchange	Type of Proposed exchange
1	2	3	4	5
78.	Pinjar	Akola	MAX III	64 P MILT
79.	Pusada	Amravati	"	"
80.	Asegaon	"	"	"
81.	Salekasa	Bhandara	"	"
82.	Amdapur	Buldana	"	"
83.	Matergaon	"	"	"
84.	Sindkedraja	"	"	"
85.	Mohba	Nagpur	"	"
86.	Panni (AM)	"	"	"
87.	Awarapur	Chanda	"	"
88.	Maregaon	Yeotmal	"	"

Deficiencies in Comprehensive Crop Insurance Scheme

3655 SHRI SHANTARAM
POTDUKHE
SHRI SANAT KUMAR MAN-
DAL

Will the Minister of AGRICULTURE be pleased to state

(a) whether Government propose to review the role of the credit Institutions like, the General Insurance Corporation and NABARD in regard to the deficiencies which have been found in the working of the Comprehensive Crop Insurance Scheme,

(b) if so, the details thereof, and

(c) the steps taken to bring about better co-ordination amongst all these institutions to tone up the working of Comprehensive Crop Insurance Scheme?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR)
(a) There is no proposal to review the role of institutions like General Insurance Corporation of India (GIC) and National Bank for Agriculture and Rural Development (NABARD) under the Comprehensive Crop Insurance Scheme (CCIS)

(b) Question does not arise

(c) It is proposed to issue suitable guidelines to all States/Union Territories credit institutions and the GIC for proper coordination amongst the agencies involved in the implementation of the CCIs by providing a district level framework

Agreements signed with Afghanistan

3656 SHRI MANORANJAN BHAKATA
Will the Minister of EXTERNAL AFFAIRS be pleased to state

(a) whether India and Afghanistan have signed an agreement in June, 1990 to intensify economic, commercial interaction and impart a fresh dimensions to technical co-operation between the two countries, and

(b) if so, the details thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I. K. GUJRAL) (a) and (b) A Comprehensive protocol envisaging cooperation in areas, ranging from agriculture to commodity assistance and telecommunications was signed on 13th June 1990 at the conclusion of the Ninth Meeting of the Indo-Afghan Joint Commission. The protocol envisages cooperation in new areas of cartography, telecommunications, tourism, meteorology and in the water and power sector. The understandings, inter-alia, include doubling of the level of bilateral trade and of India's annual grant for supply of medicines and medical equipment, feasibility studies for the setting up of an industrial estate and caustic soda plant, increase in the number of training slots in India for Afghan technical personnel and deputation of 35 India technical experts to Afghanistan.

Construction of Bridges in Orissa

3657 SHRI D. AMAT Will the Minister of SURFACE TRANSPORT be pleased to state the details of the bridges constructed and commissioned on the national Highways during the Seventh Five Year Plan in Orissa?

THE MINISTER OF SURFACE TRANSPORT (SHRI K.P. UNNIKRISHNAN) A statement is attached

STATEMENT*List of Bridges on National Highways in Orissa Constructed and Commissioned During 7th Five Year Plan*

S No	NH No	Name of the Bridge Work
1	2	3
1	6	Bridge over ARDEI at Km 348/0
2	6	Bridge over PATHARGARH NALLAH at Km 488/0
3	23	Minor Bridge on right approaches of BRAHMANI Bridge near Bonaigarh
4	6	Minor bridge across KHARICHOI NALLAH at Km 268
5	6	Bridge over BHATCHATRA NALLA at Km 256/300
6	6	Bridge over ANDHARI NALLA at Km 267/0
7	42	Bridge across LINGRA RIVER in mile 59/3 4
8	5	Minor Bridge at Km 317
9	23	Bridge over GOMBHARIA NALLA at Ch 21680 M of Missing Link
10	5	Minor Bridge at Km 263/90
11	23	Bridge Overcanal at Ch 28490
12	5	ROB on KHALLIKOTE ASKA ROAD
13	43	Minor Bridge over MALIGUDA-I at Km 383/0-2

S.No.	NH.No.	Name of the Bridge Work
1	2	3
14.	5	Minor Bridge at Km. 270/500.
15.	42	Bridge across GUNJANG NALLA at Km. 173.
16.	42	Minor Bridge over MATALIA NALLA at Mile 80/3.
17.	23	Bridge over KURADHI NALLA at Km. 271/825.
18.	23	Minor Bridge at Km. 292/530 on right approach of Brahmani Bridge.
19.	42	Minor Bridge at Ch. 126/1-2.
20.	23	Minor Bridge at Ch. 31497 on missing links.
21.	23	Minor Bridge at Ch. 36835.
22.	5	Minor Bridge including approaches at Km. 322.8.
23.	23	Bridge over River Brahmani near Tumkala Ghat.

**Waiting List for Telephone Connections
in Orissa**

3658. SHRID. AMAT: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the waiting list for telephone connections in different districts of Orissa exchange-wise, as on 30 June, 1990; and

(b) the steps taken or proposed to be taken to clear the waiting list for telephone connections?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) and (b). Statement laid on the Table of the House.

STATEMENT

Part (a) : The waiting list for telephone connections in different districts of Orissa exchange-wise as on 30.6 1990 is as under :

<i>Sl.No.</i>	<i>District</i>	<i>Name of Exchange</i>	<i>Waiting List</i>			<i>Total W/L for District</i>
<i>1</i>	<i>2</i>	<i>3</i>	<i>4</i>	<i>5</i>	<i>5</i>	
1.	BALASORE	Balasure	135			
		Bhadrak	103			
		Chandipur	62			
		Other small exchanges	15			315
		Total	315			315
2.	BOLANGIR	Bolangir	7			
		Kantabanji	12			
		Titlagarh	2			
		Other small exchanges	12			
		Total	33			33
3.	CUTTACK	Cuttack	1407			
		Jaipur Road	12			

Sl.No.	District	Name of Exchange	Waiting List	Total W/L for District
1	2	3	4	5
		Jaipur Town	6	
		Kundrapara	10	
		Other small exchanges	42	
		Total	1477	1477
4.	DHENKANAL	Angul	26	
		Dhenkanal	8	
		Talcher	78	
		Vikrampur	3	
		Nalconagar	8	
		Other small exchanges	15	
		Total	138	138
5.	GANJAM	Berhampur	382	
		Chatrapur	2	

Sl.No.	District	Name of Exchange	Waiting List	Total W/L for District
1	2	3	4	5
		Aska	3	
		Bhanjanagar	1	
		Other small exchanges	15	
		Total	403	403
6.	KALAHANADI	Bhawaniapatna	33	
		Kesinga	1	
		Total	34	34
7.	KEONJHAR	Barbil	28	
		Keonjhar	35	
		Anandpur	3	
		Joda	13	
		Other small exchanges	10	
		Total	89	89

Sl.No.	District	Name of Exchange	Waiting List	Total W/L for District
1	2	3	4	5
8.	KORAPUT	Damanjodi	2	5
		Jeypore	3	
		Nowrangpur	2	
		Rayagada	67	
		Sunebeda	24	
		Other small exchanges	9	
		Total	107	107
9.	MAYURBHANJ	Baripada	79	
		Rairangpur	3	
		Karamjia	1	
		Other small exchanges	10	
		Total	93	
10.	PHULBANI	Phulbani	2	2

<i>Sl.No.</i>	<i>District</i>	<i>Name of Exchange</i>	<i>Waiting List</i>	<i>Total W/L for District</i>
<i>1</i>	<i>2</i>	<i>3</i>	<i>4</i>	<i>5</i>
11.	PURI	Bhubneshwar	2073	
		Balu gaon	16	
		Jatani	41	
		Mancheswar	88	
		Nimapara	2	
		Puri	45	
		Nayagarh	5	
		Other small exchanges	27	
		Total	2297	2297
12.	SAMBALPUR	Brajarajnegar	12	
		Sambalpur	198	
		Bargarh	26	
		Burla	14	

Sl.No.	District	Name of Exchange	Waiting List	Total W/L for District
1	2	3	4	5
		Hirakud	6	
		Jharsuguda	25	
		Other small exchanges	10	
		Total	291	291
13	SUNDARGARH	Rourkela	157	
		Sundergarh	11	
		Rajgangpur	24	
		Other small exchanges	5	
		Total	197	197
		Grand Total	5476	

Part (b) . The objectives of the Eighth Plan is to provide telephones on demand in exchanges of capacities below 5000 lines and to contain waiting list to one year in exchanges having a capacity of 5000 lines and above by the end of the Eighth Plan on the basis of present demand projections. With this objectives, expansion plans are being drawn for being drawn for cleaning the present waiting list progressively during the Eighth Plan period

Agro Service Centres.

3659. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of AGRICULTURE be pleased to state:

(a) how many Agro Service Centres have been closed down during the last five years, year-wise;

(b) the main reasons for their closure;

(c) whether Government have formulated any scheme for improving the performance of Agro-Service Centres; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR): (a) to (d). A Centrally Sponsored Scheme of Agro Service Centres was started by Government of India in 1971. Unemployed graduates and diploma holders in engineering and graduates in agriculture with adequate experience in industry/agriculture were eligible for setting up the Agro Service Centres. Under the scheme, the entrepreneurs were provided in-service training facilities and bank loans at subsidised interest rate. The scheme was implemented through 17 State Agro Industries Corporations.

The scheme was transferred to State Sector, in terms of the decision of the national Development Council, w.e.f. 1st April, 1979. Till that time 3036 Agro Service Centres were established in 17 States. From 1st April, 1979 the scheme was implemented by the State Governments.

Some of the entrepreneurs filed writ petitions against the recovery of their loans.

The Supreme Court of India in their interim judgement of 30th September, 1985 observed that "while we keep these cases pending, the Government of India in the Ministry of Agriculture re-formulate the scheme after consulting all the parties concerned."

A rehabilitation scheme was filed in the Supreme Court on 12th May, 1986. Several bearings have been held in the court, but a final judgement has not been given. The reformulated scheme and the connected matters thereof, are thus subjudice.

Telecom Centres in Kerala

3660. SHRI P.C. THOMAS: Will the Minister of COMMUNICATIONS be pleased to state

(a) the number of telecom centres established in Kerala, district-wise and the facilities provided there; and

(b) whether Government purpose to start any telecom centres in Ernakulam and Kottayam districts?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) A list of Telecom. Centres established in Kerala district-wise, as on date, is attached as Statement

All the Telecom. Centres provide telecom facilities for booking of telegrams, Local, Trunk, STD and ISD Calls. The facilities for transmission of documents on FAX and Telex calls are provided at selected centres.

(b) Yes, Sir.

More telecom centres are proposed to be opened in these two districts in addition to the existing ones.

STATEMENT

List of Telecom, Centres, district-wise in Kerala

<i>Sl. No.</i>	<i>Name of the District</i>	<i>No of Telecom Centres</i>
1	2	3
1.	Trivandrum	4
2.	Qulon	2
3	Pathanamthitta	1
4.	Kottayam	3
5.	Ernakulam	6
6.	Alleppey	1
7	Trichur	3
8.	Palghat	2
9.	Calicut	3
10	Idukki	1
11.	Cannanore	1
12.	Kasaragode	1
13.	Lakshadweep	1

[*Translation*]

published.

Jharkhand Issue

(c) if not, the reason therefor, and

3661 SHRISIMON MARANDI Will the Minister of HOME AFFAIRS be pleased to state:

(d) the number of meetings held by the Committee on Jharkhand matters and the amount spent thereon meeting-wise?

(a) whether Government propose to publish the report of the Committee on Jharkhand matters;

(b) if so, the time by which it would be

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) to (c). A decision on the Report would be taken after

the comments of the Government of Bihar are known

(d) The Committee on Jharkhand Matters held four meetings in Delhi which were spread over several days. Its Expert Group also held a number of meetings in Delhi. In addition, the Committee held discussions with the State Government of Bihar at Patna apart from undertaking field visits in the State. The Committee also held meetings with the representatives of the State Governments of West Bengal and Orissa at Calcutta and Bhubaneswar, respectively. The information regarding meeting-wise expenditure is being obtained from the Government of Bihar and will be laid on the Table of the House on receipt.

[English]

Helicopter for Delhi Fire Service

3662 SHRIM V. CHANDRASHEKARA MURTHY. Will the Minister of HOME AFFAIRS be pleased to refer to the reply given on 10 May, 1990 to Unstarred Question No 8168 regarding Helicopters for Delhi Fire Service and state

(a) whether the requisite information has not been collected,

(b) if so, the details thereof;

(c) whether the Delhi Fire Service has not been given instructions for conducting inspection on the multistoreyed buildings in the town to the use of fire protection doors and windows in order to protect the buildings from fire hazards, and

(d) if so, the facts and details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY) (a) Yes, Sir

(b) A statement in implementation of assurance given in reply to Lok Sabha Unstarred Question No 8168 on 10-5-90 has been sent on 24-8-90 to Ministry of Parliamentary Affairs/Lok Sabha Sectt for laying on the Table of the House. A copy of the same is attached.

(c) and (d) This aspect is taken care of under "compartmentation" in the normal inspections carried out by Delhi Fire Service.

STATEMENT*II Session, 1990 of Ninth Lok Sabha Ministry of Home Affairs*

Question No & Date	Subject	Promise Made	When & How Fulfilled	Remarks
1	2	3	4	5
USQ No 8168 dt 10/5/90 by Shri M V Chandrashekara Murty & Shri Banwari Lal Purohit	Helicopters for Delhi Fire Service Asking (a) whether the Delhi Fire service has repeatedly requested for providing helicopter services to evacuate people trapped in the multi-storeyed buildings, (b) whether the naval helicopters had played a vital role in evacuating hundred of guests and other personnel from the Oberoi Hotel in Bombay which caught fire recently,	(a) to (d) The Information is being collected and will be laid on the Table of the House	(a) No, Sir, (b) Three sorties were provided by naval helicopters to air drop fire brigade personnel and equipment for fighting the fire in the Oberoi Hotel in Bombay No evacuation was carried out by the naval helicopters (c) & (d) Fire services are under the State Governments It is primarily for them to take measures to improve and modernise the fire services. In regard	It took sometime to collect the information

<i>Question No. & Date</i>	<i>Subject</i>	<i>Promise Made</i>	<i>When & How Fulfilled</i>	<i>Remarks</i>
1	2	3	4	5
	(c) if so, whether Government propose to provide helicopters to Fire Service in the Capital where high rise building exists; and			to Delhi, no such proposal is under consideration with the Government of India.
	(d) if so, the details in this regard?			

**Construction of Bridges on River
Chambal**

3663 SHRIMATI VASUNDHARA RAJE: Will the Minister of SURFACE TRANSPORT be pleased to refer to the reply given on 12 April, 1990 to Unstarred Question No. 4800 regarding construction of over bridges of Chambal river and state:

(a) the estimated cost of the two bridges proposed to be constructed on Chambal river at Palighat and Pinhatghat;

(b) the Central allocation made for those two bridges; and

(c) the share of the concerned Governments?

THE MINISTER OF SURFACE TRANSPORT (SHRI K.P. UNNIKRISHNAN): (a) The bridges across Chambal river at Palighat is already under construction and its estimated cost in 1981 at the time by sanction was Rs. 293.89 lakhs and that of Pinhatghat is Rs. 532.70 lakhs.

(b) Central allocation made for the Palighat bridge in the form of loan assistance under the scheme for State Roads of Inter-State or Economic Importance is Rs. 280.00 lakhs. The share of cost of the Central Government for the Pinhatghat bridge is 50% of the cost i.e. Rs. 266.35 lakhs.

(c) Share of the concerned State Governments for the two bridges is as under:

	<i>Rajasthan Government</i>	<i>Madhya Pradesh Government</i>
	<i>(Rs. in lakhs)</i>	
1	2	3
Palighat Bridge	147.50 U.P. Govt.	132.50 M.P. Govt.
Pinhatghat Bridge	133.175	133.175

**Manufacture of Microwave Chips by
Indian Telephone Industries**

3664. SHRI SRIKANTHA DATTA NARASHIMHA RAJA WADIYAR: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Indian Telephone Industries at Bangalore proposes to manufacture micron chips in collaboration with a US firm;

(b) whether the proposal has been cleared by the Union Government;

(c) if so, the cost of the project and the share of Indian telephone Industries' US partner; and

(d) if not, the steps taken by Government to clear the proposal?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) Yes, Sir.

(b) No, Sir.

(c) and (d). Does not arise.

Expansion of Mahanagar Telephone Nigam during Eighth Plan

3665. SHRI SRIKANTHA DATTA NARASIMHA RAJA WADIYAR: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government have a proposal for undertaking massive expansion of Mahanagar Telephone Nigam Ltd. during the Eighth Plan period;

(b) if so, the number of new Telephone connections expected to be given in different areas of Delhi by the end of the Eighth Plan;

(c) the details of other expansion schemes of MTNL included in the Eighth Plan?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) Yes, Sir.

(b) A total of about 5.50 lakh new connections are expected to be given in different areas in Delhi.

(c) MTNL also plans to provide about 6 lakh lines in Bombay. In addition, 3900 and 2000 telex lines are proposed to be provided at Delhi and Bombay respectively.

New services namely, Videotex, Electronic Mail etc. are also planned to be introduced.

[Translation]

Transmission of Telegrams

3666. KUMARI UMABHABATI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of telegraph offices connected with S.F.T. system;

(b) the number of such telegraph offices where telegrams can be transmitted only in English and the number of those offices where the transmission is possible in Hindi as well as in English; and

(c) the time by which transmission of Hindi telegrams through S.F.T. is likely to be provided in those telegraph offices where this arrangement is not available at present and whether any time bound scheme has been formulated for this purpose?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) 423 Telegraph Offices are connected on the S.F. T. system.

(b) At present telegrams can be transmitted only in English through the SFT system.

(c) Transmission of Hindi Telegrams through S.F.T. system requires further developmental efforts. The S.F.T. systems themselves are being upgraded to provide processor redundancy in the system. Software development for Devanagri script has been initiated. No specific time targets have been fixed for the purpose.

Integrated Watershed Management Project for Doon Valley

3667. SHRI M.S. PAL: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government have received any proposal in respect of Integrated Watershed Management Project in 1853.86 sq. kms. area of Doon Valley regarding forestry fruit industry, soil conservation, agriculture, small scale industries, animal husbandry and programmes of environmental improvement; and

(b) if so, the details of the project and the action taken thereon?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR)

(a) and (b) Yes, Sir The revised proposal on Integrated Watershed Management Project for Doon Valley eco-restoration has been received from the Government of Uttar Pradesh in the month of June, 1990 for availing external financial assistance

The total outlay of the project is Rs 42.98 crores and components include Forestry, Horticulture, Agriculture Soil Conservation, Animal Husbandry, Minor Irrigation, Energy conservation etc

The project has been posed to European Economic Community (EEC) for external assistance, who mounted a Mission from July 26th to August 22nd 1990. The project is being processed

Issue of Passports to People Going Abroad for Preaching Yoga and Religion

3668 SHRI GIRDHARI LAL BHAR GAVA Will the Minister of EXTERNAL AFFAIRS be pleased to state

(a) whether there is any restrictions in issuing passport to the people going abroad from India for preaching Yoga and religion and

(b) if so, the details thereof and the reasons therefor?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I. K. GUJRAL) (a) No, Sir

(b) Not applicable

[English]

Construction of Freeway from Mahim to Churchgate in Bombay

3669 SHRI RAM NAIK Will the Minister of SURFACE TRANSPORT be pleased to state

(a) whether environmental clearance to the construction of "Freeway" from Mahim to Churchgate in Bombay has been given by Union Government

(b) if so, when the clearance was given,

(c) whether there had been any opposition for clearing these projects from environmental angle

(d) if so the details thereof and

(e) the details of Central assistance if any provided to the projects?

THE MINISTER OF SURFACE TRANSPORT (SHRI K. P. UNNIKRISHNAN) (a) and (b) This is a project within the city of Bombay and does not concern the Union Government. Also no reference in this regard has been received

(c) and (d) According to the Maharashtra Government the High Level Committee appointed by them for this project during its deliberations heard the views of Save Bombay Committee, Bombay Environmental Action Group, Bandara Bachav Committee and others from the environmental angle and recommended part of West Island Freeway from Chowpaty to Haji Ali via Malabar Hill Tunnel as a short term measure, which has been accepted by the Government of Maharashtra

(e) No Central Assistance has been provided to this Project

Closure of Regional Station of IVRI at Palampur (Himachal Pradesh)

3670. SHRI YADVENDRA DATT: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government propose to close down the Regional Station of the Indian Veterinary Research Institute at Palampur in Himachal Pradesh; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR):

(a) Yes Sir.

(b) A team of experts constituted to review the functioning of the Indian Veterinary Research Institute has recommended the closure of the Regional Stations at Palampur on the ground of duplication of efforts, as the type of research carried out at this station is also being conducted at the State Agricultural University and Animal Husbandry Department of the State.

Common Market of Member Countries of SAARC Organisation

3671. SHRI YADVENDRA DATT: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Prime Minister in his recent interview to 'Rising Nepal' has said that a common market on the pattern of European Common Market be developed in SAARC organisation; and

(b) if so, the steps Government are taking to implement the ideas of a common market of the member countries of the SAARC organisation?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I. K. GUJRAL): (a) and (b). In his recent interview to 'The Rising Nepal' the idea of having a common market in the SAARC region was mentioned by the Prime Minister as part of his vision for the future development of economic cooperation in South Asia. Government will work towards the attainment of this long term goal. At present, however, there is no unanimity in SAARC on the inclusion of trade amount the areas identified for cooperation. Hence, conditions have not yet come into existence for implementation of the proposal. In accordance with the provisions of the SAARC charter, all SAARC decisions are take on the basis of unanimity.

Persecution of Hindus in Sindh Province of Pakistan

3672. SHRI YADVENDRA DATT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have taken up with Pakistan Government the question of persecution of Hindus in Sindh Province of Pakistan and their forced migration to India; and

(b) if so, the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) and (b). The information is being collected and will be laid on the table of the House.

Action Plan to Check Activities of ULFA

3673. SHRI PRAKASH KOKO BRAHMBHATT: SHRIMATI BASAVARAJESWARI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Union Government have held discussions with the Assam Chief Minister of formulating an action plan to check the activities of the ULFA,

(b) if so, the main decisions arrived at, and

(c) the details of the assistance proposed to be provided by Union Government to Assam to combat the growing menace of ULFA?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY) (a) Discussions between the Union Government and the Government of Assam at various levels have taken place in which the situation arising out of the activities of ULFA has been discussed

(b) and (c) The state Government have prepared an action plan with a view to curbing the activities of ULFA. The Centre has provided additional companies of Central para-military forces and sanctioned weapons and financial assistance for acquiring transport vehicles and communication equipment

Prawn Fish Seed Hatchery at Wada Pokhran, Maharashtra

3674 SHRI RAM NAIK Will the Minister of AGRICULTURE be pleased to state

(a) the total expenditure incurred so far for the construction and running of Prawn Fish Seed Hatchery at Wada Pokhran in Thana District, Maharashtra,

(b) whether Government are aware that no prawn fish seeds have been produced there so far, and

(c) if so, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR):

(a) The Government of Maharashtra has incurred an expenditure of Rs. 61.48 lakh for construction and operation of the prawn seed hatchery at Badapokharan in Maharashtra.

(b) and (c). During 1985, the State Government produced about 6.93 lakh prawn seed from his hatchery on trial basis. Thereafter the hatchery has not been operated due to the following reasons:

- (i) inadequate supply of sea water both in terms of quality and quantity, for daily water exchange,
- (ii) high salinity of sea water during the months of November-May, which ranges between 38 and 48 parts per thousand,
- (iii) inadequate availability of suitable freshwater for dilution of the sea water,
- (iv) non-provision of facilities for algal culture, brood stock management etc. in the hatchery,
- (v) lack of quality of larval feed for rearing prawn seed, etc.

The State/Central Government are taking corrective measures for undertaking structural repairs/modifications to this hatchery, so as to make it functional

Supply of Super Computer by U.S.A.

3675 PROF K V THOMAS Will the Minister of EXTERNAL AFFAIRS be pleased to state

(a) whether U.S.A. has decided not to supply the second Super Computer to India,

(b) if so, the reasons therefor, and

(c) the steps Government have taken in this regard?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I K GUJRAL) (a) to (c) The application of Indian Institute of Science, Bangalore for the second Super Computer is still under the consideration of the US Government

Environmental Norms for Acquisition of Land in Punjab

3676 SHRI KAMAL CHAUDHRY Will the Minister of AGRICULTURE be pleased to state

(a) the details of environmental norms proposed by Government for acquisition of agricultural land in Punjab, and

(b) the details of the agricultural land acquired in Punjab during the last three years?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI UPENDRA NATH VERMA) (a) and (b) The information is being collected from Punjab Government and will be laid on the Table of the House

[*Translation*]

Fly-over in Mayur Vihar, Delhi

3677 SHRI RAM AWADH Will the Minister of SURFACE TRANSPORT be pleased to state

(a) whether the construction work of the fly-over connecting Mayur Vihar Delhi, Phase-I with NOIDA Road has been suspended and the residents of the area are

facing great difficulty due to the non-completion of the fly-over and

(b) if so, the reasons for suspending the construction work and by what time the construction of fly-over is likely to be completed?

THE MINISTER OF SURFACE TRANSPORT (SHRI K P UNNIKRI SHNAN) (a) and (b) The Union Government is not concerned with this work. However according to information collected from concerned Department of Delhi Administration (Flood Control Department) and Delhi Development Authority, Mayur Vihar Phase-I gets connected to NOIDA road through a subway and bridge across Shahdara Link Drain. The civil works connected with the bridge across the drain stands completed by Flood Control Department of Delhi Administration. The work of approach as well as sub-way from Mayur Vihar are to be taken up by Delhi Development Authority. The tenders for the work for approach and sub-way are being invited by Delhi Development Authority and according to their schedule these works are likely to be completed by December, 1991

[*English*]

Drinking Water Schemes of Maharashtra Pending with Union Government

3678 SHRI UDAYSINGRAO GAIKWAD Will the Minister of AGRICULTURE be pleased to state

(a) the details of drinking water schemes of Maharashtra pending clearance of Union Government as on 31 July, 1990,

(B) the reasons for non-clearance of these schemes, and

(c) the time by which these are likely to be cleared?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI UPENDRA NATH VARMA)

(a) 24 water supply schemes for covering 27 problem villages at an estimated cost of Rs 185.63 lakhs are pending with the Government of India for technical clearance

(b) and (c) These schemes are under technical scrutiny and will be cleared by 15.9.1990

[*Translation*]

Development of Agriculture in Sikar

3679 SHRI GIRDHARI LAL BHARGAVA Will the Minister of AGRICULTURE be pleased to state

(a) whether the Rajasthan Government has submitted any proposal to Union Government for development of agriculture in Sikar,

(b) if so, the details thereof, and

(c) when Government propose to implement these scheme?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR)

(a) Yes, Sir

(b) The Government of Rajasthan has submitted a proposal for the development of groundnut cultivation animal husbandry, horticulture etc for integrated development of Sikar district

(c) The proposals are under examination and will be implemented after the formalities for seeking approval of schemes are completed

[*English*]

Scheme for Rural Development in Orissa

3680 SHRI RAVI NARAYAN PANI Will the Minister of AGRICULTURE be pleased to state

(a) whether any new schemes are being launched for rural development in Orissa, and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI UPENDRA NATH VERMA)

(a) Central Government has not proposal for launching any new schemes for rural development Orissa

(b) Question does not arise

Caprolactum Plant at Sindri

3681 SHRI A K ROY Will the Minister of AGRICULTURE be pleased to refer to the reply given on 3 May, 1990 to Unstarred Question No. 7366 regarding Caprolactum plant at Sindri and state

(a) the total production of Caprolactum in the country at present,

(b) the total requirement and the import thereof?

(c) whether the Bihar State Industrial Development Corporation has taken a final decision about the site of the project for installation of the Caprolactum plant,

(d) if so, the details thereof and

(e) if not, whether Government propose to instal the Plan under the F C 1 at Sindri?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI UPENDRA NATH VERMA): (a) and (b). The present installed capacity of Caprolactum in the country is 20,000 TPA. The estimated demand for the year 1990-91 is 97,000 TPA. Gap would be met through imports of Caprolactum which is on Restricted Permissible List. However, the 50,000 TPA Caprolactum project of FACT is expected to be commissioned by the end of this year and in that event the imports will correspondingly get reduced.

(c) and (d). M/s. BSIDC has, in December 1989, submitted a request for change of location of this project from Baraun to Bokaro. Decision on location of such projects are taken on techno-economic considerations.

(e) There is no proposal for installing a Caprolactum Plant under FCI at Sindri.

[*Translation*]

Road Construction Projects in Madhya Pradesh

3682. SHRI CHHAVIRAM ARGAL:
SHRI RAMESHWAR PATI-
DAR:
SHRI PYARELAL KHANDEL-
WAL:
DR. LAXMINARAYAN PAN-
DEYA:

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether Madhya Pradesh Government had sent a proposal for Central assistance of Rs. 92.83 crores to his Ministry under the Central Road Fund for the year 1989-90 and the Eighth Five Year Plan;

(b) if so, whether Union Government have processed the proposal; and

(c) the time by which a decision is likely to be taken in this regard?

THE MINISTER OF SURFACE TRANSPORT (SHRI K.P. UNNIKRIISHNAN): (a) to (c). Yes, Sir. Proposals received from the State Government would be processed soon after the actual augmentation of the Central Road Fund, against which the proposals were invited, takes place.

[*English*]

Fishery Harbours

3683. SHRI RAM NAIK: Will the Minister of AGRICULTURE be pleased to state:

(a) the number of fishery harbours constructed with World Bank assistance, State-wise;

(b) the expenditure incurred so far on each of these harbours;

(c) whether there is no fishery harbour in Maharashtra;

(d) whether Maharashtra Government has submitted a number of proposals for construction of fishery harbours with World Bank assistance; and

(e) if so, the details thereof and action taken thereon?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR): (a) and (b). The fishery harbours developed, State-wise, with World Bank Assistance and the expenditure on each of them is as follows:—

<i>Andhra Pradesh</i>	<i>Expenditure (Rs. in lakhs)</i>
1	2
Visakahapatnam	666.85
Kakinada	973.17
Nizamapatnam	157.66
<i>Gujarat</i>	
Verval	1628.80
Mangral	312.78
Total	3738.78

(c) There is no fishery harbour in Maharashtra developed with World Bank Assistance.

(d) and (e). Government of India considered the proposal for development of fishery harbour at Agardanda for seeking World Bank assistance. Due to non-availability of up-dated feasibility report in time, the proposal was not pursued further. No other proposal was received from Government of Maharashtra for development of fishery harbours with World Bank Assistance.

Foreigners Holding Fake Visas

3684. SHRI RAM NAIK
SHRI UTTAM RATHOD

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Commissioner of Police, Pune in Maharashtra ordered a large number of foreigners to leave India in the month of July 1990;

(b) if so, the details thereof;

(c) whether they were holding fake visas and other documents;

(d) whether any inquiry has been conducted in this regard; and

(e) if so, the findings thereof and action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) Yes, Sir.

(b) to (e). A drive was launched by the Commissioner of Police in Pune to check whether foreigners residing in the city were in possession of valid papers. A number of foreigners were found to be overstaying or in possession of false papers. In this connection 63 leave India notices were issued. Cases have been registered under the IPC and the Foreigners Act 13 persons have been arrested; four foreigners, six travel agents and 3 subordinate police personnel of MP Police.

[Translation]

Long Term Scheme for Improvement of National Highways

3685. SHRI MANJAY LAL:
SHRI PHOOL CHAND
VERMA,
SHRI RAJVEER SINGH.

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the country has to suffer an annual loss of Rupees 6,000 crores due to poor condition of roads;

(b) if so, whether Government have chalked out any long term scheme to improve the condition of roads, particularly those falling under the category of National

Highways within a stipulated period; and

(c) if so, the details thereof including the participation of private sector in this task?

THE MINISTER OF SURFACE TRANSPORT (SHRI K. P. UNNIKRISHNAN): (a) The Working Group on Roads for the VIII Five Year Plan has estimated that due to poor condition of roads, the losses to the economy are about Rs. 6,000 crores per year.

(b) and (c). The losses on National Highways and State Roads are being minimised by way of improvements in riding quality, removal of geometric deficiencies, strengthening of pavements etc. in different plan periods within the funds available. The improvement of National Highways is a continuous process and no time frame can be given for completing all the requirements. The Government is yet to take a final decision regarding the participation of private sector for development of the National Highways.

[English]

Criticism of India by Foreign Minister of Saudi Arabia on Kashmir Issue

3686. **SHRI S. KRISHNA KUMAR:**
PROF. P. J. KURIEN:
SHRIMATI BASAVARAJESWARI:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Foreign Minister of Saudi Arabia criticised India on the Kashmir issue in the recently held organisation of Islamic countries meet in Egypt;

(b) if so, the details thereof; and

(c) the reaction of Government thereto?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I. K. GUJRAL): (a) and (b). The relevant extract of the Saudi Foreign Minister's speech on July 30, 1990 at the inaugural session of 19th Islamic Foreign Minister's Conference is as follows:

"Since January 1990, the people of Jammu and Kashmir had started their struggle and announced their right to self determination which was adopted by the UN Security Council in many of its revolutions. The UN regards the State of Jammu & Kashmir as a disputed region to be settled in accordance with the will of the people through a plebiscite sponsored by the UN. With great and deep concern, the Presidency followed the current events in Kashmir and their results including the deterioration of the situation there, the killings of large number of people due to oppressive practices. It also followed the growing tension between India and an OIC member country, namely, Pakistan threatening peace and security at the regional and international level.

Therefore, we hope that you will take care of this issue in a way which helps de-escalate the situation in the region and reach a peaceful settlement to the dispute within the framework on UN resolutions and in accordance with the general principles as included in the UN and the OIC Charters."

(c) Government are of the view that the root cause of the present tensions between India and Pakistan is Pakistan's interference in India's internal affairs including sponsorship of and encouragement to terrorist and subversive activities from across the border. We are firmly convinced that the tensions can be successfully defused only by means of bilateral dialogue and that Pakistan's efforts at internationalising the matter will not help. In fact, Pakistan's very raising of Ka-

shmir at the OIC is a violation of the Simla Agreement which stipulates the peaceful and bilateral resolution of all differences between India and Pakistan. We have explained our position to all friendly countries including the OIC member states and they have been left in no doubt that Kashmir is not a religious and therefore, not an Islamic issue and that Internationalisation in any manner will not help the bilateral process which is under way."

Clearance for Acquisition of Ships

3687 DR SUDHIR RAY Will the Minister of SURFACE TRANSPORT be pleased to state

(a) the time normally required by the Shipping Corporation of India to obtain clearance for acquisition of vessels,

(b) whether Shipping Corporation of India has to pay more for acquisition of ships as the private shipping companies are at an advantage since their proposals are cleared quicker than those of Shipping Corporation of India,

(c) the number of ships for which permission has been given for acquisition during the current year upto April, 1990, and

(d) the number of ships acquired so far?

THE MINISTER OF SURFACE TRANSPORT (SHRI K P UNNIKRISHNAN) (a) Till recently clearance for acquisition of vessels by the Shipping Corporation of India had to go through the usual procedures laid down for it by the Government which used to take 9 to 10 months for completion after receipt of such proposals from the Shipping Corporation of India

(b) The prices in the International Market for ships had been steeply going up and as such the Shipping Corporation of India is

placed in a disadvantageous position in relation to private companies as the clearance for the private sector shipping companies take not more than 2 months

(c) Permission to private shipping companies in respect of acquisition of 10 ships was given during the period of January, 1990 to April, 1990

(d) Out of these 10 ships, none has been acquired so far

Rise in Prices of Ships

3688 DR SUDHIR RAY Will the Minister of SURFACE TRANSPORT be pleased to state

(a) whether during the last one year, the prices of ships in the international market have nearly doubled,

(b) whether this has affected Shipping Corporation of India, and

(c) if so, the remedial measures proposed in this regard?

THE MINISTER OF SURFACE TRANSPORT (SHRI K P UNNIKRISHNAN) (a) Ship prices have increased in the range of 10 to 27% during last one year

(b) Yes, Sir

(c) This Ministry has initiated a revised ship acquisition procedure for Shipping Corporation of India so that price increases due to delays in processing can be avoided

Shipping Tonnage

3689 DR SUDHIR RAY Will the Minister of SURFACE TRANSPORT be pleased to state

(a) whether shipping tonnage of 7.5

million tonnes was originally fixed for the terminal year of the Sixth Five Year Plan;

(b) the tonnage at the end of the Seventh Plan;

(c) whether there was decrease in gross registered tonnage in the Seventh Plan, and

(d) if so, the reasons therefor?

THE MINISTER OF SURFACE TRANSPORT (SHRI K. P. UNNIKRIISHNAN): (a) A target of 7.5 Million Gross Registered Tons (GRT) was fixed for the terminal year of the Sixth Five Year Plan.

(b) Tonnage at the end of Seventh Plan was 5.97 Million Gross Registered Tons.

(c) Yes, Sir.

(d) The reasons for the decline in the tonnage are, among others, the recessionary conditions prevailing in the shipping industry till the year 1987 and the scrapping of a large number of obsolete and old vessels from the Indian fleet.

Inner Line Permit System

3690. DR. LAXMINARAYAN PANDEYA. Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Inner Line Permit is required for persons desiring to enter Mizoram, Nagaland and Meghalaya,

(b) if so, from which year the requirement of Inner Line permit is in force,

(c) the categories of persons who require such permits and those who are exempted.

(d) whether the circumstances which

necessitated issue of such permits in the past, still exist; and

(e) if not, whether Government propose to review the existing orders regarding Inner Line Permit System?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODHKANT SAHAY). (a) to (c). Mizoram and Nagaland have been declared as Protected areas under the Foreigners (Protected Areas) Order 1958, and Meghalaya has been declared as Restricted area under the Foreigners (Restricted Areas) Order 1963. All foreigners, other than citizens of Bhutan, require permits to enter these areas. Under the Bengal Frontier Regulation, 1873, Indian citizens, not normally resident in certain parts of Nagaland and Mizoram, also require permission to visit these areas.

(d). Yes, Sir.

(e) The position is reviewed from time to time

Receipt of accessories by Delhi Transport Corporation with New Buses

3692 SHRI KARIA MUNDA. Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Delhi Transport Corporation while purchasing new buses receive the usual free accessories like stepny, tool box etc from manufacturers;

(b) if so, whether these are accounted for in DTC store and if not, the reasons therefor; and

(c) the loss suffered if any by the Delhi Transport Corporation during the last three years on account of non-receipt of these accessories?

THE MINISTER OF SURFACE TRANSPORT (SHRI K P UNNIKRISHNAN) (a) and (b) The DTC have informed that the accessories like stepny, tool box etc are the priced items when purchased alongwith chassis, extra payments are made They have also informed that whenever, any of the accessory items are deleted for purchase alongwith chassis, necessary rebate is secured from the chassis manufacturers

The accessories purchases are properly accounted for in DTC by the Stores Department

(c) Does not arise.

Improvement of Roads

3693 SHRIMATI VASUNDHARA RAJE Will the Minister of SUFFICE TRANSPORT be pleased to state

(a) the amount spent on the road improvement work by the Union Government during the Seventh Plan period,

(b) the State-wise allocation made therefor during that plan period;

(c) whether some Express Highways

under construction are likely to be completed by the end of 1990-91;

(d) if so, the progress made thereon, and

(e) the various road projects proposed to be taken up by Government during the current financial year, State-wise details thereof?

THE MINISTER OF SURFACE TRANSPORT (SHRI K P UNNIKRISHNAN) (a) and (b) As per information given by the States, an amount of Rs 1481 18 crores is reported to have been spent on the development of National Highways during 7th Plan period The State-wise allotment made for the development of National Highways during the same period is indicated in the attached statement-I

(c) No, Sir

(d) Does not arise

(e) A statement-II indicating the No of works costing more than Rs 50 lakhs the provision for those, and the lumpsum provision for works costing below Rs 50 lakhs in respect of each State is attached

STATEMENT - I

(Rs in lakhs)

<i>Sl. No</i>	<i>Name of State/UTs</i>	<i>Allotment</i>
1	2	3
1	Andhra Pradesh	8231 82
2	Arunachal Pradesh	237 00
3.	Assam	4760 21
4.	Bihar	6392.59

<i>Sl. No.</i>	<i>Name of State/UTs</i>	<i>Allotment</i>
1	2	3
5.	Chandigarh	68.00
6.	Delhi	1395.50
7.	Goa	3130.03
8.	Gujarat	12475.20
9.	Haryana	3741.92
10.	Himachal Pradesh	3745.00
11.	Jammu & Kashmir	2840.32
12.	Karnataka	7337.46
13.	Kerala	5511.43
14.	Madhya Pradesh	8364.00
15.	Maharashtra	9984.00
16.	Manipur	1442.00
17.	Meghalaya	2980.00
18.	Nagaland	487.50
19.	Orissa	5408.45
20.	Pondicherry	231.00
21.	Punjab	7949.08
22.	Rajasthan	7256.41
23.	Tamil Nadu	8347.40
24.	Uttar Pradesh	17445.40
25.	West Bengal	4688.00
26.	B.R.D.B.	11306.00
27.	C.R.R.I.	256.96
28.	Jogighopa Bridge (Ministry's share)	3400.00
Total:		149412.68

STATEMENT-II

(Rs. in lakhs)					
S.No.	Name of the State	No. of works in progress and New works	Provision kept for works costing more than Rs. 50 lakhs	Lumpsum provision for works less than Rs. 50 lakhs	Total allocation
1	2	3	4	5	6
1.	Andhra Pradesh	62	2134.80	365.20	2500.00
2.	Arunachal Pradesh	8	2.60	17.40	20.00
3.	Assam	74	761.48	538.52	1300.00
4.	Bihar	76	775.88	324.12	1100.00
5.	Chandigarh	2	24.08	5.92	30.00
6.	Delhi	20	350.50	49.50	400.00
7.	Goa	32	994.73	205.27	1200.00
8.	Gujarat	108	2791.50	208.50	3000.00
9.	Haryana	30	919.50	80.50	1000.00
10.	Himachal Pradesh	39	984.00	116.00	1100.00

S.No.	Name of the State	No. of works in progress and New works	Provision kept for works costing more than Rs. 50 lakhs	Lumpsum provision for works less than Rs. 50 lakhs	Total allocation
1	2	3	4	5	6
11.	Jammu & Kashmir	9	163.00	87.00	250.00
12.	Karnataka	63	1085.21	364.79	1450.00
13.	Kerala	70	1387.59	262.41	1650.00
14.	Madhya Pradesh	97	1266.56	833.44	2100.00
15.	Maharashtra	102	1891.91	308.09	2200.00
16.	Manipur	21	182.70	167.30	350.00
17.	Meghalaya	46	203.50	346.50	550.00
18.	Nagaland	1	41.15	8.85	50.00
19.	Orissa	101	812.86	287.14	1100.00
20.	Pondicherry	6	95.00	55.00	150.00
21.	Punjab	45	2644.50	155.50	2800.00

S.No.	Name of the State	No. of works in progress and New works	Provision kept for works costing more than Rs. 50 lakhs	Lumpsum provision for works less than Rs. 50 lakhs	Total allocation
1	2	3	4	5	6
22.	Rajasthan	82	1715.00	2000.00	
23.	Tamil Nadu	53	2065.48	534.52	2600.00
24.	Uttar Pradesh	121	5250.00	250.00	5500.00
25.	West Bengal	117	983.67	216.33	1000.00
26.	Jogigopa Bridge in Assam	1	2000.00	—	2000.00
		1386	31527.20	6072.80	37600.00
	B.R.D.B.				3450
	Reserve				300.00
			Grand Total		41350.00

**Shifting of HFC Headquarters to
Calcutta**

3694 SHRI SATYAGOPAL MISRA Will the Minister of AGRICULTURE be pleased to state

(a) whether a decision was taken to shift the Headquarters of Hindustan Fertilizer Corporation from Delhi to Calcutta,

(b) if so, the details thereof, and

(c) the reasons for not implementing the decision so far?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI UPENDRA NATH VERMA) (a) to (c) The question of shifting of the Headquarters of Hindustan Fertilizer Corporation, which is a loss making company, is closely linked with it's re-organisation/rehabilitation. No final decision has been taken in the matter.

**Assistance for Improvement of M.C.
Road in Kerala**

3695 SHRI A CHARLES Will the Minister of SURFACE TRANSPORT be pleased to state

(a) whether Union Government had sanctioned loan assistance for improvement of Main Central road from Trivandrum to Angamali in Kerala,

(b) if so, the amount released therefor so far and

(c) the progress made in construction work and when the Project is expected to be completed?

THE MINISTER OF SURFACE TRANSPORT (SHRI K P UNNIKRISHNAN) (a) and (b) Yes, Sir Govt of India had sanc-

tioned the work of development of Main Central road in selected reaches (15.31 Km length) in Sept, 1988 at an estimated cost of Rs 160 00 lakhs (with central-share of Rs 75 00 lakhs) under Central Aid Programme of loan assistance for State Roads of Inter-State or Economic Importance, and the entire amount of loan assistance has been released to the Govt of Kerala

(c) About 65% of the work is reported to have been completed. The entire work is expected to be completed by March, 1991

[Translation]

**Withdrawal of K. M. scheme in respect
of Private Buses Operating Under DTC.**

3696 SHRI MADAN LAL KHURANA Will the Minister of SURFACE TRANSPORT be pleased to state

(a) whether Government had withdrawn on ad-hoc basis during D T C employees strike in March, 1988 the Kilometre Scheme which was introduced in respect of the private buses operating under D T C .

(b) if so, when this decision was taken and the authority which took this decision, and

(c) whether this ad-hoc decision is still in force and if so, why Government have not formulated any definite policy in this regard?

THE MINISTER OF SURFACE TRANSPORT (SHRI K P UNNIKRISHNAN) (a) to (c) The Kilometre Scheme for operation of private buses under DTC implied provision of conductors by the DTC. Consequent to the strike of DTC employees in March, 1988 the scheme automatically became imperative, in this respect. Therefore, the arrangements for operation of private buses were modified by the DTC management under which the private operators were allowed to

ply, charging DTC fares and retaining the traffic earnings. These modified arrangements are continuing and the private operators operate on the routes assigned by DTC in accordance with the prescribed schedule and supervision by DTC. There is no proposal before the Government at present to replace the existing arrangement.

[English]

World Bank Assistance for Dairy Project in Tamil Nadu

3697 SHRI BHABANI SHANKAR HOTA Will the Minister of agriculture be pleased to state

(a) whether World Bank has given loan for a dairy project in Tamil Nadu, and

(b) if so, the details and justification thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR) (a) and (b) World Bank is not providing any direct assistance for a dairy project in Tamil Nadu. However, under National Dairy Project-II (Operation Flood III) which is being financed by World Bank and the European Economic Community (EEC), dairy developmental activities are funded in the State.

Productive and Barren Land in Bihar

3698 SHRI TEJ NARAYAN SINGH Will the Minister of AGRICULTURE be pleased to state

(a) the area of productive and barren land separately, in Bihar,

(b) whether there is any scheme for making barren land productive, and

(c) if so the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR) (a) In Bihar 163.20 lakh ha. is under different productive use and 10.10 lakh hectare is barren land.

(b) and (c) Barren lands includes exposed steep mountain slopes, snow cover and extremely inhospitable arid tracts which cannot be brought under cultivation at economic cost. Hence there is no programme of bringing barren land under cultivation in Bihar. However, the Centrally Sponsored Scheme of Soil Conservation in the Catchments of River Valley Projects and Centrally Sponsored Scheme of Integrated Watershed Management in the Catchments of Flood Prone rivers provide for the treatment of barren lands in the selected watersheds.

Complaints about functioning of MSTD facility in Cuddalore Telephone Exchange

3699 SHRI P. R. S. VENKATESAN Will the Minister of COMMUNICATIONS be pleased to state

(a) whether there have been a lot of complaints about the functioning of the MSTD facility in Cuddalore Telephone Exchange

(b) if so, details thereof and action taken thereon, and

(c) the steps taken to improve the MSTD facility in that exchange?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA) (a) No, Sir. There are not many complaints about functioning

of the MSTD facility in Cuddalore Telephone Exchange

(c) the action taken thereon?

(b) and (c). Does not arise.

**Development of National Highways in
Tamil Nadu**

3700. SHRI P. R. S. VENKATESAN:
Will the Minister of SURFACE TRANSPORT
be pleased to state:

(a) whether Tamil Nadu Government has sent any proposal to the Union Government for strengthening and widening of National Highways in the State during 1990-91;

(b) if so, the details thereof; and

THE MINISTER OF SURFACE TRANSPORT (SHRI K. P. UNNIKRIISHNAN): (a) to (c). Yes, Sir, Sixteen works for widening/strengthening of various National Highways in Tamil Nadu at an estimated cost of Rs. 3045 lakhs have been provided for in the Annual Programme for 1990-91. Out of these, seven technical proposals have been received from the State Government (Statement enclosed). Six of these have already been cleared and the one remaining, recently received, is being processed. Against the six approved technical proposals, detailed estimate for only one project has been received from the State which is under process.

STATEMENT

Details of Technical Proposals for widening and strengthening of National Highways in Tamil Nadu received so far from the State P. W. D.

S.No.	NH No.	Name of work	Estimated cost as per Annual Plan (Rs. in lakhs)	Remarks
1	2	3	4	5
1.	4	Strengthening weak two* lane pavement from Km. 70.0 to 133.4 (Near Kanchipuram and (Chittur)	670.00	Technical proposal approved.
2.	45	Widening and strengthening in Km. 22.4 to 24.0 (Near Tambaram)	50.00	—do—
3.	45	Widening & strengthening to two lanes Km. 327.0 to 333.6 (Near Trichirapalli)	120.00	—do—
4.	7	Strengthening weak two lane pavement Km. 254.8 to 260.0 (Near Namakkal)	75.0	—do—

S.No.	NH No.	Name of work	Estimated cost as per Annual Plan (Rs. in lakhs)	Remarks
1	2	3	4	5
5.	7	Strengthening weak two lane pavement Km. 51.0 to 60.0 (Near Virudhunagar-Sattur)	135.00	Technical proposal approved.
6.	7	Strengthening weak two lane pavement Km. 103.0 to 120.0 (Near Koilpatti)	260.0	—do—
7.	47	Strengthening weak two lane pavement Km. 30.0 to 40.0 (Near Bhavani)	150.0	Technical proposal has been received on 7/8/90.

*Details estimate received and is under process.

**Construction of bridge over river
Ponniyar in Tamil Nadu**

3701. SHRI P.R.S. VENKATESAN:
Will the Minister of SURFACE TRANSPORT
be pleased to state:

(a) whether Union Government have provided financial assistance to Tamil Nadu Government for the construction of bridge over Ponniyar river in Cuddalore, South Arcot District of Tamil Nadu;

(b) if so, the details thereof; and

(c) the date by which the construction of the bridge is likely to start?

THE MINISTER OF SURFACE TRANSPORT (SHRI K. P. UNNIKRISHNAN): (a)
No, Sir.

(b) and (c). Do not arise.

**Gujral Committee on ownership of a
piece of Land in Nizamuddin, Delhi**

3702. SHRI G. M. BANATWALLA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Gujral Committee has asked the Union Government to explain the status of the ownership of a piece of land in Nizamuddin in Delhi over which communal violence had flared up in March, 1990; and

(b) if so, the details thereof and action taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) and (b). The information is being collected and will be laid on the Table of the House.

**Funds to Voluntary Organisations by
CAPART for Herbal Medicine Projects**

3703. SHRIMATI SUBHASHINI ALI:
SHRI P. R. KUMARAMANGA-
LAM:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government are aware that Council for Advancement of People's Action and rural Technology is doling out huge funds to various voluntary organisations to start herbal medicine projects;

(b) if so, the details thereof indicating the amount distributed during the last three years;

(c) whether funds are released after evaluation and scrutiny of competent specialists in the field; and

(d) whether there is any effective mechanism of monitoring and evaluation of such project?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI UPENDRA NATH VERMA):

(a) and (b). Council for Advancement of People's Action and rural Technology (CAPART) has sanctioned 4 projects on herbal medicine. The objectives for the projects are: Setting up of Central Medicinal Garden for growing Ayurvedic plants, training of village women to utilise the Herb and to establish a regular dialogue with the local traditional health practitioners by organising training camps etc. So that the use of herbal medicine could be propagated. The amount released by CAPART during the last three years in about Rs. 42 lakhs.

(c) and (d). Yes, Sir. The project holders are required to submit six monthly progress

reports and the funds are released only if the progress is found satisfactory. The projects are also monitored by CAPART by deputing experts and accounting monitors to the project areas.

[*Translation*]

Criteria for appointment of Ambassadors

3704. SHRI HARISHANKAR MAHALE: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the criteria laid down for appointment of Ambassadors in foreign countries; and

(b) the percentage of Indians and local people appointed in Missions abroad?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I. K. GUJRAL): (a) Heads of Mission are appointed by the Government of India primarily from amongst senior officers of the Indian Foreign Service. Other eminent personalities may also be appointed Heads of Missions by the Government of India at its discretion.

(b) The proportion of India-based officers and staff and the local staff varies according to the requirements of each Mission.

Visit of Indian Writers' Delegations to Foreign Countries

3705. SHRI HARISHANKAR MAHALE: Will the Minister of EXTERNAL AFFAIRS be pleased to state the number of Marathi writers among the Indian writers' delegations that went abroad during 1989-90?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I. K. GUJRAL): Among the Indian writers' delegations sent abroad by

ICCR during 1989-90, there was one Marathi writer, the well-known playwright, Shri Vijay Tendulkar.

Complaints regarding wrong Telephone Billing in Maharashtra

3706. SHRI HARIBHAU SHANKAR MAHALE: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government have been received constantly regarding wrong billing, inflated billing, partiality in preparing bills, nonmaintenance of telephones for months etc. by the Telephone Department in Maharashtra.

(b) if so, the action being taken by Government for redressal of these grievances;

(c) whether any disciplinary action has been taken against those responsible therefore;

(d) if so, the details thereof; and

(e) if not, the reasons therefor and when action is proposed to be taken against them?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) to (e). The information has been called for from the unit and will be laid on the Table of the House on receipt, at the earliest possible

Widening of Bombay-Agra National Highway No. 3

3707. SHRI HARIBHAU SHANKAR MAHALE: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the proposal for widening the Bombay-Agra National Highway No. 3 from kilometres 414 to 418 (Nasik Bye-pass)

to four lanes has been approved by Government

(b) if so, the time by which the work is proposed to be started and the target date fixed for its completion, and

(c) if not, the reasons for delay?

THE MINISTER OF SURFACE TRANSPORT (SHRI K P UNNIKRI SHNAN) (a) to (c) The proposal for widening the Bombay Agra National Highway No 3 from K M 414 to 418 to four lanes is included in the Annual Programme 1990-91 and is under finalisation is consultation with the State Government. It is too early to indicate the target date of completion.

Post Offices in each Gram Panchayat in Bihar

3708 SHRI R L P VERMA Will the Minister of COMMUNICATIONS be pleased to state the number of panchayats in Jamun Begabad Dewari, Gadeya, Birani, Bagodar, Tisari Ganva Giridih, Ghanwar blocks of district Giridih and Satganva, Markaccho, Kodarma Barkatha, Jainagar and Echak blocks of Hazaribagh district where at least one branch post office in each panchayat has been opened as per the policy of the Government?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA) The information is being collected and will be laid on the Table of the House. There is, however, no policy at present of opening one branch post office in each gram panchayat.

[English]

Visit of External Affairs Minister to Nepal

3709 | SHRI MANIKRAO HODLYA
| GAVIT
| SHRI R N RAKESH

Will the Minister of EXTERNAL AFFAIRS be pleased to state

(a) whether he visited Nepal during August, 1990 for discussing the implementation of the recent Indo-Nepal Agreement, and

(b) if so, the outcome of the discussions held by him with Nepalese Ministers?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I K GUJRAL) (a) and (b) Yes, Sir. My recent visit to Nepal from August 5-7, 1990, helped maintain the momentum of the Indo-Nepal relations. My discussions with the Prime Minister of Nepal included the question of the implementation of the provisions of the Indo-Nepal Joint Communiqué. India had fulfilled all its commitments before July 1, 1990. Certain items remain to be implemented by the Nepalese side and we hope that this would be done soon. Fresh possibilities for widening Indo-Nepal cooperation were explored.

Separate Mahanagar Telephone Nigams for various States

3710 SHRI MANIKRAO HODLYA
GAVIT
SHRI R GUNDU RAO
SHRI HARISH RAWAT
SHRI R N RAKESH
SHRI D M PUTTE GOWDA
SHRI HARISH PAL
DR BENGALI SINGH
SHRI R M BHOYE
SHRI CHHEDI PASWAN

Will the Minister of COMMUNICATIONS be pleased to state

(a) whether there is any proposal to form separate Mahanagar Telephone Nigams (MTNs) for various State Capitals for improving the telephone services,

(b) if so, the places where these will be formed,

(c) the time by which the proposal is likely to be implemented; and

(d) the funds allocated for this purpose?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) There is no definite proposal at present to convert the telecom systems at the various State capitals into separate Mahanagar Telephone Nigams. The Department of Telecommunications is, however, examining the pros and cons of restructuring its field organisations in the light of the experience of working of MTNL for Delhi and Bombay and other relevant factors.

(b) to (d). The questions do not arise in view of (a) above.

[*Translation*]

S.T.D. Facility in States

3711. SHRI SHEO SHARAN VERMA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether S.T.D. facility is still not available in some States;

(b) if so, the time by which these States are likely to be connected by S.T.D. facility; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) All the State Capitals have been provided with STD facility. Many District Headquarters in various States have also been provided with STD facility; remaining Distt. Headquarters have been planned for provision of STD facility on priority during 8th Plan period. It has been planned to provide STD facility to Sub-divi-

sional Headquarters also during this Plan period.

(b) and (c). Does not arise.

Printing of Postal Stationery

3712. SHRI SHEO SHARAN VERMA:
SHRI HARISH PAL:
SHRI CHHEDI PASWAN:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) the places where postal stationery is printed in the country;

(b) whether Government propose to set up more such printing presses in view of the increasing demand thereof; and

(c) if so, the location thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) Postal Stationery is printed at India Security Press, Nashik and Security Printing Press, Hyderabad.

(b) At present, there is no proposal to set up more such printing presses.

(c) Does not arise in view of (b) above.

Installation of Public Telephone In Jhuggi Jhonpri Colonies in Delhi

3713. SHRI SHEO SHARAN VERMA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government propose to install public telephones in Jhuggi Jhonpri Colonies of Delhi;

(b) if so, whether Government have conducted any survey in this regard;

(c) if so, the number of Jhuggi Jhonpri colonies where public telephones would be installed during 1990-91, and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA) (a) Yes, Sir subject to demand and technical facility

(b) While no survey has been carried out, Public Telephones have been provided in some Jhuggi Jhonpri colonies on recommendations received from different authorities

(c) and (d) All pending 12 cases where recommendations have been received from different authorities, public telephones are expected to be installed during 1990-91. Additional request would also be considered subject to technical facility

Indian Citizenship to persons residing in Sikkim

3714 SHRI SHEO SHARAN VERMA Will the Minister of HOME AFFAIRS be pleased to state

(a) whether Government propose to grant Indian Citizenship to about Seventy five thousand persons residing in Sikkim

(b) if so, the details thereof including the time by which a decision is likely to be taken in this regard,

(c) whether citizenship is also likely to be granted to other persons apart from those people and if so, the criteria adopted therefor, and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY) (a) Yes, Sir

(b) A high Level Committee consisting of senior officers of the Ministry of Home Affairs and the Government of Sikkim was constituted in pursuance of Sikkim Citizenship (Amendment) Order, 1989 to go into the cases of genuine omissions of persons who had been residing in Sikkim since 1946 but not declared Indian citizens under the Sikkim Citizenship Order, 1975. As per the recommendations of the Committee made in accordance with the detailed guidelines framed by them, an order declaring 40,083 persons as Indian citizens in terms of Sikkim (Citizenship) Order 1975 was issued on the 7th August 1990. Orders in respect of remaining about 35,000 persons are likely to be issued in September, 1990

(c) and (d) As per the guidelines, applications from eligible persons in Sikkim were invited till 31st May, 1989. If still some genuine cases are left out, these will be considered by the Central Government on the recommendation of the Joint Committee. Further, if any foreigner residing in Sikkim wants to acquire Indian citizenship his application will be considered under the relevant provisions of the Citizenship Act 1955

[English]

Building of Oil Tankers at Cochin Shipyard

3715 SHRI MULLAPPALLY RAMACHANDRAN Will the Minister of SURFACE TRANSPORT be pleased to state

(a) whether Cochin Shipyard has incurred losses on the first ever oil tanker 'Motilal Nehru' built by it,

(b) if so, the details thereof,

(c) whether work on the second oil tanker is progressing at the originally expected pace and cost,

(d) if not, the details of the escalation in cost and percentage of work completed;

Shipyards and its percentage of the total cost; and

(e) whether Cochin Shipyards proposes to abandon work on the third oil tanker;

(h) whether Government propose to increase the subsidy and if so, the details thereof?

(f) if so, the reason therefor;

THE MINISTER OF SURFACE TRANSPORT (SHRI K. P. UNNIKRIISHNAN): (a) Yes, Sir.

(g) the subsidy offered by Union Government on the oil tankers built at Cochin

(b) The details are as follows:

(Rs. in crores)

Estimated cost on completion by end September, 1990 (includes depreciation and interest payments to Government)		101.33
Price	40.31	
Exchange variation (admitted by SCI)	3.82	
Escalation	2.56	
	46.69	
Less: I.D. Claimed by SCI	2.42	
Net price	44.27	
Subsidy from GOI	7.33	
Realisable price including subsidy	51.60	51.60
Loss		49.73

(c) No, Sir.

(d) The original estimate of cost of construction of the Second Tanker was Rs. 72.27 crores which was later revised to Rs. 95.05 crores. The present anticipated cost is Rs. 121.73 crores. The percentage of work completed on this ship is about 27%.

(e) to (f). Cochin Shipyards has already incurred a cumulative loss of Rs. 145 crores.

The price fixed for third tanker is Rs. 44.42 crores which will not even be sufficient to cover the cost of materials required for this tanker. The present system of stage payments is also such that the company is required to incur much higher expenditure on work in progress before the payment falls due. Therefore, the working capital requirements have perforce to be met from overdraft involving heavy interest burden. The company has no funds to procure materials

for ship 009 and the work on this ship has not been taken up so far

(g) The subsidy offered by the Union Government on the Oil Tankers being built at CSL is as under

First Tanker	Rs 7 33 crores
Second Tanker	Rs 7 69 crores
Third Tanker	Rs 8 08 crores

This is equivalent to 20% of the International Parity Price (IPP) fixed for each of the vessels. The percentage with reference to the estimated cost of construction works out to 7.25%, 6.3% and 6.45%, respectively for the three tankers under construction.

(h) A proposal to increase the subsidy payable by Government from the existing 20% of IPP 30% is under consideration of Government.

Soviet assistance to Exploit Navigational Potential

3716 SHRI MULLAPPALLY RAMACHANDRAN Will the Minister of SURFACE TRANSPORT be pleased to state

(a) whether the Soviet Union has offered any help to exploit the country's navigational potential

(b) whether any study was made by the Soviet Union in this regard

(c) if so, the details of locations/places of study and the findings thereof,

(d) whether Soviet vessels are being secured for the Waterways of Kerala, Goa and West Bengal, and

(e) if so, the details thereof?

THE MINISTER OF SURFACE TRANSPORT (SHRI K. P. UNNIKRISHNAN) (a) to (e) A team of officials of IWAI (Inland Waterways Authority of India) had visited Soviet Union in September, 1988 to explore the possible areas of cooperation for development of inland water transport. The delegation had discussion with Soviet Authorities in-charge of River Transport. They had evinced interest in developing inland water transport in India and had stated that a delegation would be sent to study navigation condition of Indian waterways and prepare proposals for their development. In accordance with the understanding reached during the discussions, a Soviet delegation visited India in March, 1989. No specific study was undertaken by the delegation but it visited Calcutta, Cochin and Goa and held discussions with the officials of Inland Waterways Authority of India, Central Inland Water Transport Corporation, Calcutta and the concerned State Government agencies.

The visiting Soviet delegation had expressed their willingness to bring to India a few IWT vessels and to give demonstration. Subsequently the Soviet Trade Representation have been indicating that necessary steps are being taken by them for the purpose. The demonstration of the vessel has yet to take place.

Setting up of Telecommunication switching factory in West Bengal

3717 SHRISANAT KUMAR MANDAL Will the Minister of COMMUNICATIONS be pleased to state

(a) the progress made so far in the setting up of the Telecommunication Switching Factory in West Bengal and

(b) the steps being taken for its early execution?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) A proposals is under consideration to set up a joint venture between ITI & WBEIDC at Calcutta for the manufacture of Electronic Switching Systems. A draft MOU has been prepared. The equipment proposed to be manufactured and its technology have been identified.

(b) Government approval for the joint venture company is being sought.

Cellular Telephones

3718 SHRI HANAN MOLLAH: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether a pilot project to have cellular telephones in Bombay was approved by Government some time ago,

(b) whether the project has been implemented;

(c) if so, the details thereof and if not, the reasons therefor; and

(d) the Government's present policy regarding cellular telephones?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) No, Sir.

(b) Does not arise in view of (a) above

(c) and (d). usefulness of Cellular Mobile Telephone may not be in doubt but its adoption will need critical examination.

New Telephone Directory of Bangalore Telephones

3719. SHRI JOSS FERNANDEZ: Will the Minister of COMMUNICATIONS be pleased to state:

(a) when the new directory of Bangalore Telephones was released;

(b) whether there has been delay in the distribution of the new directory; and

(c) if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) The latest Telephone Directory for Bangalore has been released in February, 1990

(b) No, Sir.

(c) Does not arise

Customer Service Centres in Bangalore

3720 SHRI JOSS FERNANDEZ: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of Telephone Customer Service Centres in Bangalore city and their location,

(b) whether these Centres are working on Sundays; and

(c) if not, the steps proposed to be taken to open these Centres for at least half a day on Sundays to help the subscribers?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) Seven Customer Service Centres at following locations are working in Bangalore city:

1. Mahavir Complex Kempagowda Road, Bangalore-560009
2. No. 1 - A, Platform Road, Swathi Complex, Bangalore. 10.
3. No. 9/1 Vikram Complex, 80 Feet

- Road, Opp. Navrang Park Rajaji Nagar, Bangalore-560010.
4. 46-E, Lalbagh Road, Bangalore-560027.
 5. 219, Behind BDA Complex, Indra Nagar, IIInd stage, Bangalore 560038.
 6. 80/7 Ashoka plaza, 1st floor, Kamraj Road, Bangalore-1.
 7. Elephant Rock Road, IIIrd Block, Jai Nagar, Bangalore-11.

(b) No, Sir.

(c) There is no proposal to work these Centres on Sundays due to many practical problems and limitations.

[*Translation*]

Relaxation in norms for opening of Branch and Sub Post Offices in hill Areas

3721. SHRI HARISH RAWAT: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether a new policy has been formulated for the expansion of communication facilities during the Eighth Five year Plan;

(b) if so, whether the present norms are proposed to be relaxed for opening branch and sub post offices in hill areas under this policy; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) It is proposed to formulate new norms for opening of post

offices during the Eighth Plan based on an evaluation, already undertaken, of the programme implemented during the Seventh Plan.

(b) and (c). In the norms followed during Seventh Plan, certain concession were provided for hill areas. During the Eighth Plan also, hill areas are expected to be treated on a special basis. Details thereof will, however, be known only when the evaluation is completed and revised norms are formulated.

Terrorist Activities

3722. SHRI HARISH RAWAT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware that several terrorist groups active in different parts of the country are making efforts to establish mutual contact and to conspire collectively;

(b) if so, whether investigations have been made with regard to the foreign assistance being given to all these groups; and

(c) if so, the details of steps being taken to deal with this situation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) to (c). According to information available there appears to be some mutual contact among some terrorists groups active in different parts of the country. A close nexus exists among the various insurgent groups of North East like the Naga undergrounds belonging to the National Socialist Council of Nagaland, Meitei and UNLF of Manipur and ULFA of Assam. In Jammu & Kashmir over 70 different terrorists groups are known to be active. There are no reports of direct contact between these terrorists with other terrorists in other parts of

India for joint action. In Punjab the terrorists groups are making efforts to establish mutual contact among themselves and also other terrorist groups active in other parts of the country.

Terrorists elements in Punjab and Jammu & Kashmir are known to be getting active moral and material support from across the border.

The Government is fully alive to the situation. The State Governments concerned with the active cooperation and assistance of the Central Government, have taken a number of measures to contain the violence and terrorist activities, which includes beefing up of intelligence set up, intensified vigil on the borders, combing operations by security forces and better coordination between the State Police, Paramilitary forces and the Army.

[English]

Assistance to State Government for J & K Migrants

3723 SHRI S C VARMA Will the Minister of HOME AFFAIRS be pleased to state

(a) whether Union Government have given any financial or other assistance to the State Governments due to migration of families from Jammu and Kashmir to those States,

(b) if so, the details thereof,

(c) whether Government have taken steps to ensure that assistance to the J & K migrants is provided on a uniform pattern in all the States and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODHKANT SAHAY) (a) to (d) Majority of these migrants are in Jammu and Delhi. So far, Rs 5 crore has been released to the Government of Jammu and Kashmir towards expenditure on relief assistance to migrant families. Other State Governments who have approached Government of India for guidelines, have been furnished with the details of relief measures in Jammu and at Delhi, as scale of relief is to be decided by the local administration based on local conditions.

[Translation]

Kunchagarh reservoir Management Project in Uttar Pradesh

3724 SHRI S. PAL Will the Minister of AGRICULTURE be pleased to state

(a) whether Uttar Pradesh Government have submitted any memorandum to Union Government about Kunchagarh Reservoir Management Project for development of forestry, fruit industry, soil conservation, minor irrigation, environmental protection and availability of fuel, fodder, wood, employment etc., to the local people in 215.82 square kilometres area in Almora and Nainital districts, and

(b) if so, the details of the project and the action taken by Government thereon?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR) (a) No, Sir. No proposal on Kunchagarh Reservoir Management Project has been received.

(b) Question does not arise.

[English]

Setting up of Electronic Telephone Exchanges at Ranchi and Jamshedpur in Bihar

3725. SHRI SIMON MARANDI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the total number of telephone connections in Ranchi and Jamshedpur, Bihar,

(b) the total number of applicants on the waiting list in the two cities, category-wise.

(c) whether there is any proposal to set up electronic exchanges in these cities,

(d) if so, when; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) The number of connections as on 31.3.1990, in the two cities are as under:

Ranchi : 10687

Jamshedpur : 9026

(b) The total number of applicants on the waiting list in the two cities category-wise are as under.

Category	Waiting List as on 31 3 90 in	
	RANCHI	JAMSHEDPUR
OYT	407	411
Non-OYT Special	558	188
Non-OYT General	1707	1206
Total:	2672	1805

(c) to (e). There is 2000 line electronic exchange at Ranchi which is being expanded by 1000 line during this year. Further equipment of 2000 lines and 1000 lines has been allotted for expansion for the year 1990-91 and 1992-93 respectively which are expected to be commissioned in the year 1992-93 and 1993-94 respectively subject to its timely availability. There is 1300 lines electronic exchange (RLU) at Dhurva for which 500 lines equipment has been allocated for expansion for the year 1993-94.

There is a 4000 lines main electronic exchange equipment allotted for Jamshedpur

for the year 1991-92 which is expected to be commissioned during 1993-94. Further, 3000 lines electronic exchange (RLU) expansion equipment has been allotted for the year 1993-94.

Telephone Bills of Secretaries in Andaman and Nicobar Islands

3726. SHRIMANORANJAN BHAKATA: Will the Minister of COMMUNICATIONS be pleased to state the total amount of telephone bills of all the Secretaries including the Chief Secretary in Andaman and Nicobar Islands for the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): The amount of telephone bills of all the Secretaries as well

as Chief Secretary in Andaman and Nicobar Islands for the period from 1-4-87 to 31-3-90 is as under:-

		Official Rs.	Residence Rs.	Total Rs.
(i)	Chief Secretary	4,96,663	1,58,784	6,55,447
(ii)	Other Secretaries	4,20,987	55,364	4,76,351
Total:		9,17,650	2,14,148	11,31,798

Revision of Pay-Scales of Marine Afloat and Workshop Employees in Andaman and Nicobar Islands

3727. SHRIMANORANJAN BHAKATA: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether Government have taken any decision for upward revision of pay-scales of the Marine afloat employees and workshop employees in the Andaman and Nicobar Islands;

(b) whether many discussions were held in the Island Development Authority meetings in this connection; and

(c) if so, the latest position in this regard?

THE MINISTER OF SURFACE TRANSPORT (SHRI K. P. UNNIKRIISHNAN): (a) to (c). In pursuance of the decision taken at the Eleventh meeting of the Steering Committee for Island Development Authority held on 12.4.1989, the Government constituted a Group of Officers to review the pay-structure of staff in the marine and Shipping Department of Andaman and Nicobar Administration. In its report, the Group has reviewed the pay-structure of the Marine Staff only. The review of the pay structure of the Workshop category was not under-taken by the Group, because it was felt that as the Workshop category staff existed in other Departments

of Andaman & Nicobar Administration also, their case cannot be taken up in isolation. The report submitted by the Group of Officers is yet to be considered by the Island Development Authority.

Development of National Highways in Maharashtra

3728. DR. VENKATESH KABDE: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether Maharashtra Government has sent any proposal for development and widening of National Highways during 1990-91; and

(b) if so, the details thereof including the works sanctioned alongwith the budgetary allocations made therefor?

THE MINISTER OF SURFACE TRANSPORT (SHRI K. P. UNNIKRIISHNAN): (a) and (b). 32 estimates (Statement I) for development including widening to National Highways have been received from the Govt. of Maharashtra During 1990-91. out of these, first 7 estimates have been sanctioned. The remaining are either in correspondence with the State or under examination. Besides this, nine more estimates out of spillover works from VII Plan have been sanctioned. The details are given in the attached Statement- II.

STATEMENT-I

List of Works Received in 1990-91

<i>Sl.No.</i>	<i>Name of work</i>	<i>Sanctioned amount (Rupees in lakhs)</i>	<i>Budgetary provision (Rupees in lakhs)</i>
1	2	3	4

ROAD WORKS

1.	Survey and investigation of Lonawala-khandala diversion on NH. 4	1.16	1.16
2.	Survey and investigation for construction of Bypass outside Sangamner town in Pune-Nasik Road NH. 50	1.32	0.10
3.	Land acquisition for construction of minor bridge in Km. 176/600 of Nagpur-Edlabad NH. 6	0.35	0.10
4.	Shifting of outside electrical lines in approaches of bridge across Chulband river in mile 69/5 on Nagpur-Raipur Section of NH 6.	1.45	1.45
5.	Survey and Investigation of Nagpur bypass FGHA link from Bhandara to Amravati.	3.91	0.50
6.	Survey and Investigation of Easterly diversion outside Pune.	2.42	2.42

BRIDGE WORK

7.	Minor bridge in Km 36/200 of Nagpur-Hyderabad Section of NH. 7	14.47	6.00
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- | | | | |
|-----|---|----|--|
| 8 | Widening to 4 lanes of Bombay-Pune road NH 4 in Km 43/0 to 61/600 | 20 | Strengthening Nagpur-Jabalpur Section KM 679 to 690 and 696 to 701 NH 7 |
| 9 | Reconstruction of badly cracked C C pavement of PMP Road NH-17 | 21 | Providing final asphalt treatment to Thane Bhivandi combined bypass NH 3 |
| 10 | Construction of approaches to R O B in Km 37/2 Nagpur-Hyderabad Section NH 7 | 22 | Land Acquisition for four laning of Valvan-Kamghed diversion NH 4 |
| 11 | Construction of Panvel bye-Pass between Kalamboli to Shedung Km 115/800 to 104/500 NH 4 | 23 | Four laning of Km 414 to 418 of Nasik Bye-Pass NH 3 |
| 12 | Providing Geometrical improvement to curve in Km 99/900 on Nagpur-Edlabad road NH 6 | 24 | Dayanganga bridge in Km 316/600 of Nagpur-Edlabad section including approaches on NH 6 |
| 13 | Plantation and road side gutter along Land Acquisition for Path diversion NH 50 | 25 | Bridge across Kanhan in Km 521/600 of Nagpur-Raipur section including approaches on NH 6 |
| 14 | 4 laning of Bombay-Pune Road NH 4 Kalamboli to Kausa Section Km 115/800 to 134 NH 4 | 26 | Minor bridge in Km 81/300 of Nagpur-Edlabad section of NH 6 |
| 15 | Four laning Km 407/200 to 499/940 Bassin Crick bridge NH 8 | 27 | Minor bridge in Km 85/900 of Nagpur-Edlabad Section of NH 6 |
| 16 | Land Acquisition for easterly diversion Pune NH 4 and NH 9 | 28 | Minor bridge in Km 451/400 of Nagpur-Raipur Section of NH 6 |
| 17. | Strengthening of short Westerly diversion out-side Pune on NH 4 Km 6 120 to 480 | 29 | Minor bridge in Km 654/200 of Nagpur-Jabalpur Section of NH 7 |
| 18 | Strengthening existing four lane road balance Km 94/500 to 104/500 of NH 4 | 30 | Minor bridge in Km 88/600 of Nagpur-Edlabad Section of NH 6 |
| 19 | Construction of Pen side approach | 31 | Minor bridge in Km 48/600 of NH 7 in (Nagpur-Hyderabad Section) |
| | | 32 | Minor bridge in Km 144/800 of NH 6 (Nagpur-Edlabad Section) |

STATEMENT-II*(B) Spill over Works from VII Plan Sanctioned during 1990-91*

<i>Sl.No.</i>	<i>Name of work</i>	<i>Sanctioned amount (Rs. in lakhs)</i>	<i>Budgetary provision (Rs. in lakhs)</i>
<i>1</i>	<i>2</i>	<i>3</i>	<i>4</i>
1.	Strengthening km. 273/0 to 278/0 and 285/0 to 288/0 of Pune-Sholapur-Hyderabad NH 9	95.51	0.50
2.	Strengthening km. 362/0 377/50 of Nasik Dhule Section NH. 3	188.905	0.50
3.	Land acquisition for construction of Lonawala-Khandala diversion on NH. 4	456.31	10.00
4.	Survey and Investigation of land plans fixing of boundry stones NH. 6&7 in Nagpur region.	47.44	1.00
5.	Strengthening four lane pavement of NH. 8 Km 499/200 to 502/370	115.84	0.50
6.	Strengthening Km. 395 to 405 of NH. 8	150.71	0.50
7.	Survey estimate for land plans of NH. 6 Km. 360/0 to 521/0	9.44	9.44
8.	Widening Km. 95/0 to 96/650 of NH. 50	5.10	3.00
9.	Shifting of utility services for construction of Nagpur bypass NH. 7&6	63.74	0.50

Promotion of Cocoa Plantation

3729. **SHRIMATI BASAVA RAJESWARI:** Will the Minister of AGRICULTURE be pleased to state:

(a) whether there is any proposal for promotion of Cocoa plantation alongwith the coconut as missed farming with the help of State Government of Kerala, Karnataka and Tamil Nadu,

(b) if so, the details thereof; and

(c) other effective steps taken to promote cocoa cultivation to earn foreign exchange?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR): (a) to (c). Cocoa is mostly grown as intercrop in coconut gardens. During Eighth Five Year Plan, it is proposed to promote scientific cultivation practices including plant protection, irrigation facilities and manuring to increase the productivity of the existing areas and to make adequate arrangements for procurement and processing of cocoa beans in the States of Kerala, Karnataka and Tamil Nadu. Further, to boost the export of cocoa and its products, a cash compensatory support @ 10% on export of cocoa beans, 12% on cocoa mass and 15% on export of cocoa butter and cocoa cake/powder is presently being allowed.

Bomb Blasts in Delhi

3730 / **SHRIMATI BASAVARAJESWARI**
SHRI P. NARSA REDDY:

Will the Minister of HOME AFFAIRS be pleased to state

(a) the details of bomb blasts that took

place in Delhi during the month of August 1990 so far;

(b) the number of persons killed and injured in these bomb blasts; and

(c) the details of headway made in the investigations of the above cases?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) On the night of 14/15th August, 1990, a bomb blast occurred near C-4 Block, Keshavpuram, Delhi

(b) 5 persons were killed and 18 sustained injuries in the incident.

(c) The investigation of the case has not been completed

Adoption of Villages by Voluntary Organisations

3732 **SHRI P. NARSA REDDY:** Will the Minister of AGRICULTURE be pleased to state:

(a) whether any scheme has been prepared for adoption of villages by voluntary organisations for their integrated development; and

(b) if so, the names of the voluntary organisations in Andhra Pradesh approved by Government, the villages adopted by them and the progress made by them so far?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI UPENDRA NATH VERMA): (a) No, Sir.

(b) Question does not arise

Incentives to Set up Agro-Based Industries

3733. **SHRI P. NARSA REDDY:** Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government provide any incentives to the farmers and workers in the co-operative sector to establish agro-based industries so as to create employment potential and exploit rural resources; and

(b) if so, the results achieved so far in terms of employment and resource mobilisation?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR): (a) Incentives are provided by the Central Government through NCDC for promotion of agro-based industries by farmer's cooperatives. Similar assistance is also provided by Cooperative Banks and State Governments.

(b) As per available information, the projects assisted by NCDC during 7th Five Year Plan have generated employment of 0.04 lakh persons days during the construction period and 8.93 lakh persons years as direct continuing employment in the assisted projects.

Glut in Foodgrains Production

3734. **SHRI P. NARSA REDDY:** Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government anticipate a

glut in foodgrains production; and

(b) if so, how Government propose to exploit its recently acquired foodgrains export capabilities in view of the Food and Agriculture Organisation's reported prediction of a fall in World Consumption?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR): (a) It is a fact that a record level of foodgrains production of 172.7 million tonnes is anticipated in 1989-90.

(b) Government follow a pragmatic policy on export of foodgrains based upon production level and domestic consumption requirements, prevailing domestic and international prices and other market conditions, including international competitiveness of our commodities.

Funds Allocated to Kerala under Rural Development programmes

3735. **PROF. K. V. THOMAS:** Will the Minister of AGRICULTURE be pleased to state the funds allocated to Kerala under the various rural development programmes during 1990-91, separately?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI UPENDRA NATH VERMA): The financial allocation made towards the Central share under the major rural development programmes during 1990-91 is as under:

	<i>(Rs. in lakhs)</i>
Jawahar Rozgar Yojana	5116.95
Integrated Rural Development Programme	935.56

Training of Rural Youth for Self Employment	19.94
Accelerated Rural Water Supply Programme	1076.00
Central Rural Water Supply Programme	73 95
Development of Women and Children in Rural Areas	14 14

Modernisation of Telephone System in Kerala

3736 PROF K V THOMAS Will the Minister of COMMUNICATIONS be pleased to state the details of the modernisation and expansion schemes for the telephone system in Kerala proposed to be undertaken

during 1990-91, district-wise?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA) the Number of telephone exchanges district-side which are proposed to be expanded/converted into Electronic exchanges during 1990-91 are give in attached statement

STATEMENT

<i>S NO</i>	<i>Name of District</i>	<i>No of Telephone Exchanges</i>
1	2	3
1	Trivandrum	14
2	Quilon	16
3	Pathanamthitta	11
4	Alleppey	11
5	Kottayam	17
6.	Idukki	23
7	Ernakulam	16
8	Trichur	13
9	Palghat	7
10	Malappuram	9
11.	Calicut	18
12.	Wynad	8

S.NO.	Name of District	No. of Telephone Exchanges
1	2	3
13.	Cannanore	8
14.	Kasargod	10
Total		180

[Translation]**Sick Fertilizer units in the Public Sector**

3737. SHRI C. D. GAMIT: Will the Minister of AGRICULTURE be pleased to state:

(a) the names of sick fertilizer units in the Public Sector;

(b) the total loss incurred by these units till march, 1990;

(c) the reasons for sickness of these units and the concrete steps being taken to revive them; and

(d) the expenditure likely to be incurred for reviving these units?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI UPENDRA NATH VERMA):

(a) The Fertilizer Corporation of India (FCI) and the Hindustan Fertilizer Corporation (HFC) are the two sick fertilizer companies in the Public Sector.

(b) The accumulated losses of FCI and HFC upto 31st March, 1990 are Rs. 1235 crores and Rs. 949 crores, respectively.

(c) The sickness of FCI and HFC is mainly due to low capacity utilisation o ac-

count of power shortage, design deficiencies, old and obsolete technology, equipment breakdowns, poor work culture and surplus manpower, and also because the coal based technology was used for the first time in the case of FCI's plants at Ramagundam and Talcher.

With a view to improving the profitability of FCI and HFC, a number of schemes of revamping, modernisation, installation of captive power plants etc. are being implemented/formulated.

(d) As per the proposals under various stages of consideration/implementation, an amount of about Rs. 284.80 crores is likely to be incurred for reviving the sick units of FCI and HFC.

Procurement of Onion from Gujarat

3738. SHRI C. D. GAMIT: Will the Minister of AGRICULTURE be pleased to state:

(a) the total quantity of onion procured by NAFED under Market Intervention Scheme from Gujarat during the period from January to May, 1990;

(b) the rate at which these purchases were made; and

(c) the concrete steps being taken for ensuring remunerative price to the farmers producing onion?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR):

(a) The National Agricultural Cooperative Marketing Federation of Indian Ltd. (NAFED) procured 18,794 MT of Onion from 15.3.90 till end of May, 1990 under the Market Intervention Scheme.

(b) Rs. 70 Per Quintal F.A.Q.

(c) in case of bumper production of onion when fall in the price of onion is apprehended, Market Intervention Scheme is launched on the recommendation of the State Government. In addition, export of onion has been canalised through NAFED.

Co-Operative Societies assistance by National Co-Operative Development Corporation

3739. SHRI C. D. GAMIT: Will the Minister of AGRICULTURE be pleased to state:

(a) the names of Co-operative Societies which applied for loan from National Co-operative Development Corporation during the last three years;

(b) the extent of loan applied for by these Co-operative Societies and the purchase for which the loan was applied;

(c) the amount of loan sanctioned and the actual amount given to these societies; and

(d) the time by which the loan is likely to be provided to the remaining Co-operative Societies?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR):

(a) to (d). The national Cooperative Development Corporation is charged with the responsibility of planning and promoting programmes through cooperatives for production, processing, marketing, storage, export and import of agricultural produce, minor forest produce, food stuff and notified commodities, besides programmes to cover weaker section cooperatives such as fishery, poultry, handloom, coir, etc. The financial assistance in the form of loans and subsidy, is routed through the various State Governments after the proposals are received from them and considered by the Corporation for sanction based on the feasibility and economic viability. Keeping in view the above procedure and the fact that the Corporation sanctions assistance to a large number of cooperatives each year, it does not seem practicable to collect, compile and furnish society-wise information at short notice. However the overall position of sanction and disbursement of assistance by NCDC during the last three years is given below:

(Rs. in Crores)

<i>Year</i>	<i>No. of societies assisted</i>	<i>Amount sanctioned</i>	<i>Amount disbursed</i>
<i>1</i>	<i>2</i>	<i>3</i>	<i>4</i>
1987-88	2795	197.76	170.96
1988-89	3560	437.81	205.65
1989-90	2264	167.66	221.66

* Amount disbursed include amount released against projects sanctioned during prior period also.

*Dairy Development
Setting up of Dairies*

3740. SHRI C. D. GAMIT: Will the Minister of AGRICULTURE be pleased to state:

(a) the criteria fixed for setting up dairies in the country;

(b) whether there is any proposal for setting up dairies in Adivasi areas for their development and for providing employment in those areas; and

(c) if so, whether Government propose to set up dairies in Songarh, Dharpur and Abbadang are as in Gujarat?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR): (a) under Operation Flood, establishment of dairy plants is considered on a assessment of milk production potential, availability of marketable surplus, feed & fodder and other related infrastructural facilities in the area besides economic and financial viability of the investments.

(b) A large number of Tribal districts in the States of Andhra Pradesh, Gujarat, Karnataka, Maharashtra, Orissa, Rajasthan and West Bengal have been covered under Operation Flood programme for dairy developmental activities.

(c) Songarh and Dharpur areas are in Surat and Valsad district respectively. There are already dairy plants existing in Surat and Valsad. Valsad dairy will be further expanded.

30.8.86
Proposal for local consultative Committees in Chandigarh

3741. PROF. PREMKUMAR DHUMAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have received a proposal for constitution of local Consultative Committees to help in the administrative matters of the Union territory of Chandigarh; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) and (b). In pursuance of demand made by certain public opinion leaders, the Administrator of the Union Territory in exercise of powers vested in him, had constricted a Local Advisory Committee recently, however, in view of certain reservations, the Administrator had to discontinue with the said Committee. No local Advisory Committee thereafter has been reconstituted by the Administrator.

[English]

Hearing of Human Rights violation by US House Human Rights Sub-Committee

3742. SHRI UTTAM RATHOD:
SHRI KALP NATH RAI:
SHRI PRATAPRAO B
BHOSALE:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that the US House Human Rights Sub-Committee is scheduled to hear the allegations of Human Rights violations in Jammu and Kashmir and Punjab;

(b) if so, the reaction of Government thereto;

(c) whether it is not a gross interference of US in the internal affairs of our country; and

(d) if so, whether Government have lodged any protest to US Government in this regard?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I. K. GUJRAL): (a) No, Sir.

(b) to (d). Does not arise, Sir.

[*Translation*]

Inclusion of Nepali and Konkani Languages in Eighth Schedule of Constitution

3743. } SHRI V. KRISHNA RAO:
 } SHRI C. P. MUDALAGIRI-
 } YAPPA:
 } DR. BENGALI SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a demand has been made to include Nepali and Konkani languages in the Eighth Schedule of the Constitution; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (A) Yes, Sir.

(b) The matter is under consideration.

[*English*]

Irregularities in construction of Telephone Building at Kandivilli

3744. SHRI SANAT KUMAR MANDAL: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether some serious irregularities and malpractices took place in the construction of the Kandivilli Telephone Exchange

building etc. under the Bombay Mahanagar Telephone Nigam Limited;

(b) if so, the nature thereof;

(c) whether the matter was referred to the Central vigilance Commission for investigation, if so, the findings of the Commission; and

(d) the action taken or proposed to be taken against the delinquent officials?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) to (d). During the intensive examination of the construction of temporary telephone exchange building at Kandivilli by the Chief Technical Examiner of C.V.C., certain irregularities were pointed out and to examine the matter further, certain details were called for by the C.V.C. The detailed information is still being collected and will be furnished to the C.V.C. soon. Further action in the matter can be taken after recommendations of C.V.C. are received.

[*Translation*]

Roads and bridges constructed in Bihar under Central Road Fund

3745. SHRI SIMON MARANDI: Will the Minister of SURFACE TRANSPORT be pleased to state the number of roads and bridges constructed in Santhal Pargana Sub-division of Bihar from Central Road Fund?

THE MINISTER OF SURFACE TRANSPORT (SHRI K. P. UNNIKRIISHNAN): Only one road work, namely Trimohan-Ekchari-Dhanura Mehagama Road, which partly falls in Santhal Pargana District, was sanctioned under the Central Road Fund, and it has since been completed, as intimated by the State Government.

[English]

Permission to "Sri Lanka High Commissioner to visit Refugee Camps"

3746 SHRI SHANTARAM POTDUKHE Will the Minister of EXTERNAL AFFAIRS be pleased to state

(a) whether the attention of Government has been drawn to the news item captioned "Sri Lankan Envoy to visit T N Refugee Comps" appearing in the 'Hindu' dated 4 August, 1990,

(b) if so, whether the Sri Lankan High Commissioner has requested for permission to visit the refugee camps in Tamil Nadu,

(c) whether Government have granted the permission and if so, the considerations which weighed with it in this regard, and

(d) the steps being taken by Government to dispel the vicious propaganda campaign launched by the Sri Lankan Government against India?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I K GUJRAL) (a) Yes, Sir

(b) Yes, Sir

(c) The request by the Sri Lankan High Commissioner is under consideration by the Government

(d) All issues relating to the situation in Sri Lanka and Indo-Sri Lanka relations are under discussion between the two Governments

[Translation]

Purchases by General Manager, Telephone Himachal Pradesh

3747 PROF PREMKUMARDHUMAL Will the Minister of COMMUNICATIONS be pleased to state

(a) the Control exercised by the Ministry over the purchases made by General Manager, Telephones, Himachal Pradesh,

(b) whether some irregularities in purchases made by General Manager during the last six months have come to the notice of Government

(c) if so, the details thereof, and

(d) the action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA) (a)

(i) The purchases by CGM, Himachal Pradesh are limited by the annual grants cleared by the Telecom Commission and for which funds are provided

(ii) All procurements by CGM, HP are vetted & cleared by the Internal Finance before placement of orders

(iii) Purchase orders are examined by the local audit

(iv) Any inappropriate procurement would be objected by audit and which is serious enough examined by the Comptroller and Auditor General

(b) No case reported, Sir

(c) and (d) Question does not arise in view of (b) above

[English]

Construction of Batote-Kishtwar National Highway in Jammu and Kashmir

3748 SHRI DHARM PAL SHARMA Will the Minister of SURFACE TRANSPORT be pleased to state

(a) when the construction work on Batote-Kishtwar national Highway in Jammu and Kashmir was started,

(b) the total expenditure incurred on this Highway so far, and

(c) whether there is any proposal to hand over the construction work of this National Highway to the Border Roads Organisation?

THE MINISTER OF SURFACE TRANSPORT (SHRI K P UNIKRISHNAN) (a) Batote-Kishtwar road was declared as a National highway in May, 1977 and construction work started in 1978-79

(b) The total expenditure incurred on this Highway upto March 1990 is as -

- | | |
|-------------------------------|------------------|
| (i) Construction/ improvement | Rs. 37 18 crores |
| (ii) Maintenance | Rs 8 33 crores |

(c) A suggestion has been received that maintenance of this road may be handed over to Border Roads Organisation

Employment to Widows of Securitymen Killed in J&K and Punjab

3749 SHRI PRAKASH KOKO BRAHMBHATT Will the Minister of HOME AFFAIRS be pleased to state

(a) the number of widows of those securitymen who were Killed during the last four months in Jammu and Kashmir and in Punjab having been provided with alternative employment, and

(b) the time by which the remaining widows will be absorbed?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY) (a) and (b). 48

members of the para-military forces were killed in action in Jammu & Kashmir and Punjab during April-July, 1990. Only in one case, the widow has applied for appointment on compassionate grounds. The matter is under consideration.

Welfare measures for the families of securitymen Killed in 1990

3750 SHRI PRAKASH KOKO BRAHMBHATT: Will the Minister of HOME AFFAIRS be pleased to state

(a) whether the families of the deceased and invalidated CRPF personnel during 1990 are being provided funds and welfare measures by Union Government,

(b) if so, whether similar welfare measures are proposed to be undertaken for all the securitymen killed in different states, and

(c) if so, the time by which all these families will be provided such funds?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY). (a) to (c) Families of para-military forces personnel killed in action during operations against terrorists/ extremists or agitations are eligible for grant of liberalised pension and ex-gratia payment in addition to the benefits admissible to them under the normal rules. Such of those personnel who are disabled during such operations are eligible for disability pension which is higher than the disability pension under the normal rules. In addition, financial assistance is given to them from the Welfare Funds of CRPF. These benefits are released to the affected persons as early as possible

Formulation of similar welfare measure for State Police personnel is the concern of the respective State Government.

Bridge over River Wainganga on Nagpur Raipur Section of National Highway No. 6

3751. DR. KHUSHAL PARASHRAM BOPCHE: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the bridge on river Wainganga on Nagpur-Raipur section of National Highway No. 6 is very narrow and has resulted in several accidents;

(b) whether there is any proposal for the reconstruction of this bridge, and

(c) if so, the details thereof and the time by which the construction work is likely to start?

THE MINISTER OF SURFACE TRANSPORT (SHRI K. P. UNNIKRIISHNAN): (a) Yes, Sir.

(b) and (c). the reconstruction of this bridge is proposed in the Eighth Five Year Plan which is yet to be finalised. It is too early to indicate the date of commencement of the work.

[*Translation*]

Indian Council for Cultural Relations

3752. PROF RASA SINGH RAWAT Will the Minister of EXTERNAL AFFAIRS be pleased to state

(a) the functions of Indian Council for Cultural Relations, New Delhi.

(b) the particulars of the members and office-bearers in its management Committee at present and their tenure.

(c) the amount of grants sanctioned by Government to the Council during the last three years year-wise; and

(d) the steps taken by the Council to

encourage the use of Hindi in its official work?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I. K. GUJRAL): (a) Statement-I detailing the functions being performed by the ICCR is attached.

(b) The names of the members of its three main management committees are given in the Statement-II. The present tenure of these committees is 3 years with effect from 1st June, 1990.

(c) The Council received the following grants from the Government during the last three years

1987-88	Rs. 4,47,36,381-00
1988-89	Rs 6,85,00,000-00
1989-90	Rs 8,83,17,000-00

(d) The Council has taken steps to encourage the use of Hindi. It has set up a Hindi Unit. Its Annual Report and other documents have been published in Hindi. The Council has also been imparting training to its personnel in Hindi typing/stenography and has procured Hindi typewriters. The use of Hindi in official correspondence and day to day work has been on the increase as the result of measures taken by the Council.

STATEMENT-I**Indian Council of Cultural Relations—
Its functions**

The Indian Council for Cultural Relations was established in 1950 and is an autonomous body and an organ of the Government in the field of cultural diplo-

macy. It participates in the formulation and implementation of policies and programmes relating to India's external cultural relations. It aims at fostering and strengthening cultural relations and mutual understanding between India and other countries. Towards this end, the Council receives and sends out performing arts delegations; exhibitions, eminent writers, poets and academicians and creative individuals.

The Council also acts as the Secretariat for the Jawaharlal Nehru Award for International Understanding, as well as for the Indo-US Sub Commission on Education and Culture.

The Council maintains Indian Cultural Centres abroad. The Council also deputed Professors of Indology and Indian languages etc. to foreign universities.

The Council looks after the welfare of foreign students and scholars studying in India.

The Council undertakes publication of journals and books in Hindi, English and other foreign languages.

STATEMENT-II

The names of the names of the members of the General Assembly, Governing Body and Finance Committee of the Indian Council of Cultural Relations, New Delhi, which are the main authorities of the Council as prescribed in the Constitution of ICCR, are given in the enclosed Annexures I, II, & III:

Annexure I — General Assembly

Annexure II— Governing Body

Annexure III— Finance Committee.

ANNEXURE-I

List of the members of the General Assembly of the ICCR

1. Dr. Shanker Dayal Sharma
Vice-President of India/President,
ICCR 6, Maulana Azad Road New
Delhi.
2. Smt. Pупul Jayakar
Vice-President, ICCR
11, Safdarjung Road
New Delhi.
3. Shri H. Y. Sharada Prasad
Vice-President, ICCR
19 Maitri Apartments CIS Officers
Cooperative Housing Society A-3,
Paschim Vihar New Delhi.
4. Dr. Raja Ramanna
Minister of State of Defence
Ministry of Defence
South Block
New Delhi.
5. Dr. D.P. Chattopadhyaya
Governor of Rajasthan & Chairman
Indian Council of Philosophical
Research 14 AB Mathura Road New
Delhi.
6. Dr. Najma Heptulla, MP
Deputy Chairman
Rajya Sabha
4, Akbar Road,
New Delhi.
7. Smt. J. Jamuna, MP
29, Meena Bagh
Rafi Marg
New Delhi.
8. Shri P. Kaushik, MP
421, V.P. House Rafi Marg
New Delhi.

9. Shri Sunil Dutt, MP
"Sunrise" 24th Road
Bandra Bombay-50.
10. Shri Vishvajit Prithvijit Singh. MP
80, Lodhi Estate New Delhi.
11. Prof. Asima Chatterjee, MP
92, Acharya Prafulla Calcutta-9
12. Shri M. J. Akbar, MP
185, South Avenue New Delhi.
13. Pt. Ravi Shankar, MP
95, Lodhi Estate New Delhi.
14. Shri M Dubey
Foreign Secretary/Vice-President,
ICCR Ministry of External Affairs
South Block New Delhi.
15. Shri Anil Bordia
Secretary (Education)
16. Shri Bhaskar Ghose
Secretary (Culture & Arts)
17. Shri Suresh Mathur
Secretary (Information &
Broadcasting)
18. Dr. V. R. Gowariker
Secretary (Science & Technonogy)
19. Shri A. K. Banerjee
Secretary (FA)
Ministry of External Affairs
South Block New Delhi.
20. Smt. Veena Sikri
Director General ICCR, New Delhi.
21. Smt. Meera Kumar
6, Krishna Menon Marg
New Delhi.
22. Shri Abid Hussain
Ambassador of India Washington
23. Dr. Kapila Vatsyayan
Secretary
Indira Gandhi National Centre
for Arts, Janpath New Delhi.
24. Dr. Lokesh Chandra Director
International Academy of Indian
Culture J-22, Hauz Khas Enclave
New Delhi.
25. Smt. Mallika Sarabhai
Director Darpana Academy of Arts
Chidambaram Ahmedabad.
26. Shri M. Hidayatullah
A-10 Roakside 112 Walkeshwar
Road Bombay-6
27. Smt. Aruna Asaf Ali
Chairman Patriot.
14/3 Jamuna Bhavan Asaf Ali Aroad
New Delhi.
28. Shri Bhimsen Joshi,
B-7/3 Ram Bagh Colony Pune.
29. Dr. Padma Subramanyam
6, Fourth Main Road Gandhi Nagar
Madras.
30. Shri Jesudas
13, 3rd Street Abhirampuram
Madras.
31. Shri K. V. Kochaniyan
Chairman
Kerala Kala Mandalam
Vallathol Nagar
Cheruthuruthy-679 531.
32. Shri Jaidev Baghel
Bhelwabadarpura Konda Gaon
Narain Pur Distt Bastar Madhya
Pradesh.
33. Ms. Mannu Bhandari,
103, Hauz Khaz (DDA Flats)
New Delhi.

34. Shri Akshay Kumar Jain
Former Editor
Nav Bharat Times
C-47, Gulmchar Park
New Delhi.
35. Kunwar Mohinder Singh Bedi
W-57, Greater Kailash,
New Delhi.
36. Shri S. Ramakrishnan
Executive Secretary
Bhartiya Vidya Bhavan
Munshi Sadan, Kulapati
Munshi Marg.
Bombay-1.
37. Dr. Ashim Das Gupta
Vice-Chancellor
Vishwa Bharati University
Shanti Niketan
West Bengal.
38. Dr. U. R. Anantha Murthy
Vice-Chancellor
Mahatma Gandhi University
Kottayam Kerala.
39. Dr. V. C. Kulandaiswamy
Vice-Chancellor
Indira Gandhi Open University
Jai Singh Road, New Delhi.
40. Shri D. K. Oza
Vice-Chancellor
Gandhigram Rural University
Gandhigram, Distt. Dindigul
Tamil Nadu - 2.
41. Dr. K. Venkatasubramanian
Vice-Chancellor
Pondicherry University
Pondicherry.
42. Dr. (Ms.) M. J. Bengalee
Vice-Chancellor
Bombay University
Bombay.
43. Vidya Niwas Misra
Vice-Chancellor
Sampurnanand Sanskrit
Vishwavidyalaya
Varanasi.
44. Dr. Sayed Zahoor Qasim
Vice-Chancellor
Jamia Millia Islamia
Jamia Nagar
New Delhi.
45. Dr. P. C. Joshi
Chairman
Institute of Mass Communication
& Prof. Institute of Economic
Growth, Delhi University
Delhi.
46. Prof. Miss. Romila Thapar
Centre for Historical Studies
JNU, New Delhi.
47. Prof. A. M. Khusro
Chairman
Aga Khan Foundation (India)
Sarojini House
6, Bhagwan Dass road
New Delhi.
48. Shri Ghulam, Md. Sheikh
4, Residency Bungalow
University Office Compound
Baroda University
Baroda-2
49. Shri Anwar Jamal Kidwai
Director
Institute of Mass Communication
Jamia Millia
Jamia Nagar
New Delhi.
50. Prof. Mrinal Miri
Prof. of Philosophy
North Eastern Hill University
Shillong.

51. Dr M. S Swaminathan
Hony Director
Centre for Research on
Sustainable Agricultural
Rural Development
11, Rathna Nagar
Teynampet, Madras-18
52. Shri Obaid Siddiqui
Prof of Molecular Biology
Tata Institute of
Fundamental Research
Homí Bhabha Road
Navy Nagar
Bombay-5
53. Prof E V Chitnis
Space Application Centre
Jodhpur, Tekkra
Ahmedabad
54. Prof Ravinder Kumar
Director
Nehru Memorial Fund
Teen Murti House
New Delhi
55. Dr L P Sihare
Director General
National Museum
Janpath
New Delhi
56. Shri J J Bhabha
Vice-Chairman & Trustee
National Centre for
Performing Arts
4th Floor, Homí Street
Bombay
57. Shri Martand Singh
Secretary, INTACH
71, Lodi Estate
New Delhi
58. Dr Shail Choyal
52, Arvind Nagar
Udaipur
59. Prof Indranath Chaudhuri
Secretary, Sahitya Akademi
New Delhi
60. Shri Keshav Kothari
Secretary
Sangeet Natak Akademi
New Delhi
61. Shri Prakash Singh
Director
Jawaharlal Nehru Academy
for Manipuri Dance
Imphal (Manipur)
62. Shri Kiran Seth
Vice-Chairman
SPIC-MACAY
41-42 Lucknow Road
Delhi
- SPECIAL INVITEES
63. Shri Bimal Jalan
Finance Secretary
North Block New Delhi
64. Smt Amrita Pritam, MP
K-25 Haus Khas Enclave
New Delhi
65. Shri T N Kaul
7, Poorvi Marg,
Vasant Vihar New Delhi.
66. Shri Anand Dev
Acting Chairman
Lalit Kala Akademi New Delhi
67. Shri Gíns'h Karnad
Chairman
Sangeet Natak Akademi
New Delhi
68. Dr B K Bhattacharya
Chairman
Sahitya Akademi
New Delhi

69. Shri Jiwan Pani
Director
Kathak Kendra
Bahawalpur House
New Delhi.
70. Shri Komal Kothari
Director Rupayan Sansthan
Jadhpur Rajasthan.
71. Shri B. R. Nanda
174, Panchsheel Park
New Delhi.

ANNEXURE-II*List of the Members of the Governing
Body of the ICCR*

1. Dr. Shankar Dayal Sharma
Vice President of India/
President, ICCR.
2. Smt. Pupil Jayakar
Vice President, ICCR
11, Safdarjung Road
New Delhi.
3. Shri H. Y. Sharada Prasad
Vice President, ICCR
19, Maitri Apartments
CIS Officers Cooperative
Housing Society
A-3, Paschim Vihar
New Delhi.
4. Shri M. Dubey
Foreign Secretary/
Vice President, ICCR
New Delhi.
5. Dr. D. P. Chattopadhyay
Governor of Rajasthan
and Chairman
Indian Council of Philosophical
Research
14 AB, Mathura Road,
New Delhi.

6. Smt. (Dr.) Nejma Heptulla
Deputy Chairman, Rajya Sabha
4, Akbar Road,
New Delhi.
7. Shri M. J. Akbar, MP
185, South Avenue
New Delhi.
8. Shri Anil Bordia
Secretary (Education)
Shastri Bhavan
New Delhi.
9. Shri Bhaskar Ghose
Secretary (Culture & Arts)
Shastri Bhavan
New Delhi.
10. Smt. (Dr.) Kapila Vatsyayan
Secretary
Indira Gandhi Centre for Arts
Janpath
New Delhi.
11. Shri A. K. Banerjee
Secretary (FA)
Ministry of External Affairs
New Delhi.
12. Smt. Veena Sikri
Director General
ICCR
New Delhi.
13. Dr. Lokesh Chandra
Director
International Academy of
Indian Culture New Delhi.
14. Smt. Meera Kumar
6, Krishna Menon Marg, New Delhi.
15. Smt. Mallika Sarabhai
Director
Darpana Academy of Arts
Chidambaram
Ahmedabad.

SPECIAL INVITEES

16. Dr. Raja Ramanna
Minister of State in the Ministry of
Defence
New Delhi.
17. Shri Girish Karnard
Chairman
Sangeet Natak Akademi
New Delhi.
18. Shri Anand Dev
Acting Chairman
Lalit Kala Adademi
New Delhi.
19. Dr. D. K. Bhattacharya
Chairman
Sahitya Akademi
New Delhi.

ANNEXURE-III

*List of Members of the Finance Committee
of the ICCR*

1. Dr. (Smt.) Kapila Vatsyayan
Chairperson Secretary
Indira Gandhi Centre for Arts
New Delhi.
2. Shri A. K. Banerjee Financial
Advisor
Secretary (FA)
Ministry of External Affairs
New Delhi.
3. Shri I. P. Khosla Member
Additional Secretary (Pol)
Ministry of External Affairs
New Delhi.
4. Dr. P. C. Joshi Member
Chairman
Institute of Mass Communication
New Delhi.

5. Dr. Lokesh Chandra Member
Director
International Academy of Indian
Centre New Delhi.
6. Smt. Veena Sikri Member
Director General
ICCR
New Delhi.
7. Programme Director (F&A)
Secretary ICCR
New Delhi.

[English]

Separate Ministry for NRIs

3753. SHRI UTTAM RATHOD:
SHRI BALESHWAR YADAV:
SHRI SANTOSH KUMAR
GANGWAR:

Will the Minister of EXTERNAL AF-
FAIRS be pleased to state:

(a) whether in a seminar organised by
the NRIs recently in the capital, a suggestion
was mooted out for setting up a separate
Ministry for dealing with all matters con-
nected with NRIs (Non-resident Indians);
and

(b) if so, the reaction of the Government
in the matter in the context of its new indus-
trial policy recently announced?

THE MINISTER OF EXTERNAL AF-
FAIRS (SHRI I. K. GUJRAL) (a) Yes, Sir.

(b) For the time being Government has
decided to set up a separate Division on
Overseas Indians in the Ministry of External
Affairs which will look after, inter alia, the
interests of the NRIs.

Disaster Management
**Central Allocation to West Bengal for
 Flood Relief**

3754. SHRISANAT KUMAR MANDAL:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether West Bengal Government has sent a memorandum to Union Government asking them to release at least Rs. 10 crores for flood relief;

(b) if so, reaction of Union Government thereto; and

(c) the funds being released immediately in view of the various grave situation created by heavy floods in some districts of West Bengal?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR):

(a) to (c). No memorandum has been received from the State Government. However, the State Government of West Bengal sent a telex message in July, 1990 requesting for release of Rs. 10 crores towards the first instalment of the central share of Calamity Relief Fund.

For the year 1990-91, West Bengal has been allocated Rs. 40.00 crores under the Calamity Relief fund, 75 percent of which shall be contributed by the Central Government as a non-plan grant in four quarterly instalments and the balance 25 per cent shall be arranged by the State Government through its own resources. Accordingly, the Government of India has since released an amount of Rs. 7.50 crores on 16th July, 1990 'on account' payment towards the first quarterly instalment of the Centre's contribution to the State Calamity Relief Fund for the year 1990-91.

[Translation]

Loss - 09
Natural Calamity
**Loss Caused by Heavy Rains In
 Rajasthan**

3755. SHRIGULAB CHAND KATARIA:

Will the Minister of AGRICULTURE be pleased to state:

(a) the loss to life and property due to heavy rains in various districts of Rajasthan;

(b) whether a central team was sent there for an on the spot assessment of the loss caused by this natural calamity;

(c) if so, the details of the report submitted by it;

(d) whether Government of Rajasthan sought assistance from Union Government;

(e) if so, the details thereof and the amount which has been allocated to Rajasthan so far; and

(f) the reasons for delay in giving financial assistance?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR):

(a) The loss caused to life and property in Rajasthan due to 1990 monsoon rains as reported by the State Government is as under:-

Districts affected	:	6
Human lives lost	:	152
Damage to property	:	Not reported.

(b) to (f). Consequent upon the acceptance of the recommendations of the Ninth Finance Commission, the scheme for financing the relief expenditure arising out of

any natural calamity has been revised from 1st April 1990 and the procedure of deputing central teams to the areas affected by the natural calamities has been revised from 1st April 1990 and the procedure of deputing central teams to the areas affected by the natural calamities has been given up. Under this scheme a Calamity Relief Fund (CRF) has been constituted for each State with an allocated amount. An amount of Rs. 124 crore has been allocated for the State of Rajasthan, 75 per cent of which is to be contributed by the Central Government as non-Plan grant in four quarterly instalments and the balance amount is to be arranged by the State Government from its own resources. A State Level Committee headed by the Chief Secretary of the State shall decide on all matters connected with the relief expenditure including the norms for relief. Following the creation of the CRF, it is now the responsibility of the State Government to meet all expenditure arising out of the natural calamities unless a particular calamity is of rare severity and warrants its handling at national level.

The Government of India has already released a sum of Rs. 93.25 crores to the State Government of 4th June 1990 towards the first quarterly instalment of Centre's share of the State CRF.

[English]

Extent of Continental Shelf and Ocean Zone in Seas Surrounding India

3756 SHRI J. CHOKKA RAO Will the Minister of EXTERNAL AFFAIRS be pleased to state

(a) the extent of continental shelf and ocean zone of India in the three seas surrounding the country

(b) whether India exercise control over the self area to protect the natural resources and

(c) if so, the details thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I. K. GUJRAL) (a) The Territorial Waters, Continental shelf, Exclusive Economic Zone and other Maritime Zones Act, 1976 lays down the limits of various maritime zones or ocean zones of India. Accordingly, the territorial waters would extend to 12 nautical miles and contiguous zone extends to twenty-four nautical miles. The continental shelf of India extends beyond the limits of its territorial waters throughout the natural prolongation of its land territory to the outer edge of the continental margin or to a distance of two hundred nautical miles where the outer edge of the continental shelf does not extend up to that distance. The exclusive economic zone of India extends to two hundred nautical miles. The extent of each of these maritime zones is measured from the same baselines from which the extent of territorial waters is measured. Where these maritime zones overlap with the maritime zones of a neighbouring country they are delimited by mutual agreement with the country concerned. In this connection India has so far concluded maritime boundary agreements with Sri Lanka, Maldives, Burma, Thailand and Indonesia.

(b) Yes, Sir

(c) The Coast Guard of India, which is constituted under the Coast Guard Act, 1978, protects the maritime and other national interests of India in the continental shelf and other zones of India. Such protection includes the ensuring of the safety of artificial islands, off shore terminals, installations and other structures and devices in the continental shelf and other maritime zones of India. Indian Navy also protects Indian maritime zones and the resources therein, from national defence and security angle.

12.09 hrs.

PRASAR BHARATI (BROADCASTING
CORPORATION OF INDIA) BILL-CONTD

[English]

MR DEPUTY SPEAKER Now, we shall take up the business at item no 10 on the Agenda I propose to adjourn the business at item nos 3 to 9 to be taken up after the business at item no 10 is completed

DR THAMBI DURAI (Karur) Mr Deputy Speaker, Sir, I would like to have an assurance from you. After this Bill is over, the Members have to be allowed to raise certain important issues We are extending full cooperation to you

MR DEPUTY SPEAKER Okay

Some of the amendments on the motion for consideration were moved on 22nd August I wish to take them one by one for disposal There is amendment No 1 suggested by Shri Girdhari Lal Bhargava Are you withdrawing your amendment?

[Translation]

SHRI GIRDHARI LAL BHARGAVA (Jaipur) Mr Deputy Speaker Sir, will you allow me for two minutes to express my view

MR DEPUTY SPEAKER These amendments

SHRI YAMUNA PRASAD SHASTRI (Rewa) Mr Deputy speaker, Sir, my Point of Order is that first of all the discussion on Bill should be completed at the consideration stage, only then it should be taken up for clause by clause consideration Therefore, first we should take up the motion for consideration moved by the hon Minister and only then anything else

MR DEPUTY SPEAKER Mr Shastri, I have taken up these Amendments first because they are about referring the Bill to the

Select Committee That is why I am asking him whether he is withdrawing them The Amendment on the clauses will be taken up thereafter

SHRI GIRDHARI LAL BHARGAVA I have given Amendments to circulate the Bill for eliciting Public Opinion

MR DEPUTY SPEAKER Amendments in respect of circulating the Bill for eliciting public opinion and referring it to the Select Committee are taken up at this stage That is why, I am calling you

SHRI GIRDHARI LAL BHARGAVA I humbly submit that the manner in which the State Governments

MR DEPUTY SPEAKER In fact that is , when the Motion for Consideration was taken up , you had expressed your views about circulating the Bill for eliciting public opinion and I was present in the House at that time Therefore, it is not necessary to repeat those points now

SHRI GIRDHARI LAL BHARGAVA Mr Deputy Speaker, Sir, in this regard I would like to submit that I moved the Amendment because I found that there was no co-ordination between the Board of Governors and the Executive Governors which are to be constituted separately and I felt that the National Front Government has not been able to achieve that purpose Anyway, I seek the leave of the House to withdraw my Amendment

[English]

MR DEPUTY SPEAKER Has Shri Girdhari Lal Bhargava leave of the House to withdraw his amendment

SOME HON MEMBERS Yes

Amendment No 1 was by leave, withdrawn

MR DEPUTY SPEAKER: Now there is amendment No 19 moved by Shri Rasa Singh Rawat

PROF. RASA SINGH RAWAT (Ajmer):
I seek leave of the House to withdraw my amendment.

MR. DEPUTY SPEAKER: Has Shri Rasa Singh Rawat leave of the House to withdraw his amendment?

SOME HON MEMBERS: Yes.

Amendment No 19 was, by leave, withdrawn

MR. DEPUTY SPEAKER: Now there are two amendments moved by Shri Kusuma Krishna Murthy, Amendments Nos. 114 and 115. I am putting these two amendments to the vote of the House.

Amendments Nos. 114 and 115 were put and negatived

MR. DEPUTY SPEAKER: Now I am putting amendment No. 220 moved by Shri Anantrao Deshmukh to the vote of the House.

Amendment No. 220 was put and negatived

MR. DEPUTY SPEAKER: I shall now put the motion of consideration of the Bill to the vote of the House. The question is:

"That the Bill to provide for the establishment of a Broadcasting Corporation for India, to be known as Prasar Bharati, to define its composition, functions and powers and to provide for matters connected therewith or incidental thereto, be taken into consideration."

The motion was adopted.

MR. DEPUTY SPEAKER: We shall now take up clause-by-clause consideration of the Bill.

CLAUSE 2 *Definitions*

MR. DEPUTY SPEAKER: Clause 2, Shri K. S. Rao, are you moving your amendments?

SHRI K. S. RAO (Machilipatnam): Sir, as the Government has already agreed to change the designation to 'Member', I am not pressing my amendments.

MR. DEPUTY SPEAKER: Shri Kusuma Krishna Murthy-Absent. Shri S. Krishna Kumar. Are you moving your amendments?

SHRI S. KRISHNA KUMAR (Quilon): Sir, in view of the fact that the designation 'Governor' has been changed to 'Member', I am not pressing my amendments.

MR. DEPUTY SPEAKER: Shri P. R. Kumaramangalam. Are you moving your amendments?

SHRI P. R. KUMARAMANGALAM: (Salem): Sir, in view of the amendments moved by the hon. Minister, Shri P. Upendra, I am not moving my amendments.

MR. DEPUTY SPEAKER: Shri Ram Kapse. Are you moving your amendments?

PROF. RAMGANESH KAPSE (Thane): I am not moving amendments, Sir.

MR. DEPUTY SPEAKER: Shri Harish Rawat. Are you moving your amendments?

SHRI HARISH RAWAT (Almora): Sir, I beg to move:

Page 2,—

for lines 20 and 21, substitute—

'(i) "Executive Director" means the Executive Director appointed under section 4;' (327)

Page 2,—

omit line 22. (328)

Page 2, —

omit lines 25 and 26. (329)

Page 3,—

[Sh. Harish Rawat]

for lines 3 to 5, substitute-

'(v) "Whole-time Director" means the Executive Director, Director (Finance) or Director (Personnel) and includes the Chairman,' (330)

MR DEPUTY SPEAKER Are you pressing you amendments?

SHRI HARISH RAWAT I withdraw my amendments, Sir

MR DEPUTY SPEAKER Is it the pleasure of the House that the amendments moved by Shri Harish Rawat be withdrawn?

SEVERAL HON MEMBERS Yes

Amendments Nos 327 to 330 were, by leave, withdrawn

MR DEPUTY SPEAKER I will now take up Government amendments Are you going to say any thing on your amendments, Upendraji?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P UPENDRA) Not necessary, Sir

Amendments made

Page 2,—

for lines 2 to 9, substitute-

'(c) "broadcasting" means the dissemination of any form of communication like signs, signals, writing, pictures, images and sounds of all kinds by transmission of electro-magnetic waves through space or through cables intended to be received by the general public either directly or indirectly through the medium of relay stations and all its grammatical variations and cognate expressions shall be construed accordingly,

(d) "Board" means the Prasar Bharati Board,' (349)

Page 2, line 18,—

for "Director-General" substitute-

"Directorate General" (350)

Page 2,—

for lines 20 and 21, substitute-

'elected Member" means a Member elected under section 3,

(j) "Executive Member" means the Executive Member appointed under section 4,' (351)

Page 2,—

for lines 22 to 30, substitute—

'(k) "Kendra" means any telecasting centre with studios or transmitters or both and includes a relay station,

(l) "Member" means a Member of the Board,

(m) "Member (Finance)" means the Member (Finance) appointed under section 4,

(n) "Member (Personnel)" means the Member (Personnel) appointed under section 4,

(o) "Nominated Member" means the Member nominate by the Union Ministry of Information and Broadcasting under section 3,' (352)

Page 2, line 31—

for "(o)" substitute "(p)" 353

Page 2, line 34,—

for "(p)" substitute "(q)" (354)

Page 2,—

for lines 36 to 38, *substitute*—

'(r) "Part-time Member" means a Part-time Member of the Board appointed under section 4, but does not include an ex-officio Member, the Nominated Member or an elected Member;' (355)

Page 2, line 39'—

for "(r)" *substitute* "(s)" (356)

Page 2, line 41,—

for "(s)" *substitute* "(t)" (357)

Page 2, line 43,—

for "(t)" *substitute* "(u)" (358) Page 3,
line 1,—

for "(u)" *substitute* "(v)" (359)

Page 3,—

for lines 3 to 5, *substitute*—

'(w) "whole-time Member" means the Executive Member, Member (Finance) or Member (Personnel);' (360)

Page 3, line 6,—

for "(w)" *substitute* "(x)" (361)

(Shri P. Upendra)

MR. DEPUTY SPEAKER: I will now put clause 2, as amended, to the vote of the House. The question is:

"That clause 2, as amended, stand part of the Bill."

The motion was adopted

Clause 2, as amended, was added to the Bill.

Clause 3—*Establishment and Composition*

MR. DEPUTY SPEAKER: Shri Girdhari Lal Bhargava. Are you moving your amendment to clause 3.

[*Translation*]

SHRI GIRDHARILAL BHARGAVA: Mr. Deputy Speaker, Sir, I am not moving my amendment.

[*English*]

MR. DEPUTY SPEAKER: Shri Lokanath Choudhury-Not moving.

Shrimati Geeta Mukherjee-Not moving.

Prof. Rasa Singh Rawat-Not moving.

Shrimati Geeta Mukherjee-Are you moving?

SHRIMATI GEETA MUKHERJEE (Panskura): In view of the assurance given by the Minister, I am not moving my amendment.

MR. DEPUTY SPEAKER: So, she is not moving her amendment.

Shri Lokanath Choudhury-Not moving

Shri Uttam Rathod-Not moving

Shri P. C. Thomas-Absent.

Shri K. S. Rao-Are you moving your amendment?

SHRI K. S. RAO: In view of the changes brought out by the Minister, I am not moving my amendment.

MR. DEPUTY SPEAKER: So, he is not moving his amendment.

Shri Kusuma Krishna Murthy-Not moving

Shri P R Kumaramangalam - Moving

Shri Rupchand Pal-Not moving

Shri Amar Roypradhan - Absent

Shri Krishna Kumar-Are you moving?

Shri Girdhari Lal Bhargava-Not moving

[Translation]

SHRIS KRISHNA KUMAR I would like to bring to the notice of the Minister a minor anomaly

SHRI HARISH RAWAT Mr Deputy Speaker, Sir, I am glad that good sense, whatsoever little, has prevailed over Shri P Upendra and he has accepted our suggestions. Therefore, I am not moving my Amendment

MR DEPUTY SPEAKER Are you moving your amendments?

[English]

SHRIS KRISHNA KUMAR I would like to bring to the notice of the Minister a minor anomaly. The Chief Engineer of Doordarshan and All India Radio is head of the combined cadre of Engineers and is of the same rank as the Director General and there may be a heart-burning in the Engineering cadre if they are not accommodated in the Board. I am not pressing my amendment. But I would like to know how the Minister is going to tackle this problem. I would suggest that the Engineer-in-Chief should be given the same status as the Director General of Doordarshan and A I R because Engineering Section constitutes a 28000 work-force out of 38,000 people in the combined organisation. I would like to have a clarification on this point. Then I will decide whether I should move my amendment or not.

SHRI P R KUMARAMANGALAM (Salem) I beg to move

Page 3 lines 18 to 20,—

for "kendas or stations at other places in India and, with the previous approval of the Central Government, outside India "

substitute—

"kendas and stations in India and abroad with the previous approval of the Central Government " 283

Page 3, line 22,—

for "Board of Governors" substitute—

"Board of Directors " (284)

Page 3,—

for lines 25 to 32, substitute—

"(5) The Board of Directors shall consist of—

Shri Gulab Chand Katria - Not present

Shri Anant Rao Deshmukh - Not moving

Shri Mitra Sen Yadav - Absent

Shri G M Banatwalla - Absent

Shri Y S Rajasekhara Reddy - Not moving

(a) a Chairman,

(b) one Executive Director,

(c) one Director (Finance),

- (d) one Director (Personnel): Page 3,—
- (e) Director General (Doordarshan): for lines 25 to 32, *substitute*—
- (f) Director General (AIR); "(5) The Board of Directors shall consist of
- (g) three Directors representing Parliament—two from Lok Sabha and one from Rajya Sabha; (a) a Chairman;
- (h) three part-time Directors, and (b) one Executive Director;
- (i) one representative of the Union Ministry of Information and Broadcasting, to be nominated by the Ministry." (285) (c) one Director (Finance);
- (d) one Director (Personnel);
- (e) Director General (Doordarshan);
- (f) Director General (AIR);
- (g) three Directors representing Parliament—two from Lok Sabha and one from Rajya Sabha;
- (h) three Part-time Directors; and
- (i) one representative of the Union Ministry of Information and Broadcasting, to be nominated by that Ministry." (168)

MR. DEPUTY SPEAKER: Mr. Upendra, are you moving the Government amendments?

SHRI P. UPENDRA: Yes, Sir. I am moving the Government's amendments Nos. 362, 363, 364, 365 and 366.

MR. DEPUTY SPEAKER: Now, Mr. Krishna Kumar, do you want to say something on your amendments Nos. 166, 167 and 168.

SHRI S. KRISHNA KUMAR: Yes, Sir.

I beg to move:

page 3, lines 18 to 20,—

for "kendras or stations at other places in India and with the previous approval of the Central Government, outside India."

substitute—

"kendras and stations in India and abroad with the previous approval of the Central Government." (166)

Page 3, line 22,—

for "Board of Governors" *substitute—*

"board of Directors" (167)

Sir, I have already raised this question that the Chief Engineer of the combined cadre of Doordarshan and A. I. R. is of the same rank. In fact, he perhaps draws higher pay than the Directors-General of Doordarshan and A. I. R. He is the head of the biggest cadre in the Organisation. Sir, there will be heart-burning in the Engineering cadre if there is no Member representing them in the Board. The Engineering Branch should not be neglected. This may also be taken into consideration.

SHRI P. R. KUMARAMANGALAM: Mr. Deputy Speaker, Sir, firstly I think I should thank the hon. Minister for Information and Broadcasting, he is agreeing to our suggestions and amendments, and he is himself bringing a formal amendment. However, when it comes to two representatives of the employees of the Corporation of whom one shall be elected amongst the Engineering staff and the other amongst other employ-

[Sh P R Kumaramangalam]

ees, a little problem arises where I would like you to clarify to all of us because among other employees also there are two types—one is the production staff and the other is the administrative staff. Are you going to have it on rotation even in the rules you can provide, or are you going to further amend later, maybe out of experience?

SHRI SOMNATH CHATTERJEE (Bolpur) After this law he cannot provide. That will be contrary to the law.

SHRI P R KUMARAMANGALAM It will be a little difficult, but when defining he can do it.

SHRI P UPENDRA I do agree with Mr Krishna Kumar's point. As it is, today the Engineer-in-Chief is under the administrative control of the Director General, he is not exactly of the same rank, and I do concede his point that he represents one discipline there. That is why among the representatives who are elected, we have specifically mentioned that one will be elected from the Engineering staff and we can also provide in the rules or this Prasar Bharati Board can itself decide that the Chief Engineer can be a permanent invitee to the Prasar Bharati Board.

As regards Shri Kumaramangalam's suggestion, when we discuss this problem of two employees' representatives being there, we have already said that one represents the Engineering people who are larger in number because the other include so many categories. We cannot provide for producers or news readers or whatever it is. Therefore, we will decide whom to elect, we have to go by majority. Once you say "by majority" anybody can be elected.

SHRI S KRISHNA KUMAR Will this be incorporated in the Act that he is a permanent employee, or will it be an administrative decision?

MR DEPUTY SPEAKER It is an assur-

ance given on the floor of the House.

SHRI S KRISHNA KUMAR Then, Sir, I withdraw my amendments.

MR DEPUTY SPEAKER I will ask you later on about it.

Amendments made

Page 3, line 22,—

for 'a Board of Governors' substitute—

"the Prasar Bharati Board" (362)

Page 3,—

for lines 25 to 32, substitute—

"(5) The Board shall consist of—

- (a) a Chairman,
- (b) one Executive Member,
- (c) one Member (Finance),
- (d) one Member (Personnel),
- (e) six Part-time Members,
- (f) Director General (Akashvani), *ex-officio*,
- (g) Director General (doordarshan), *ex-officio*,
- (h) one representative of the Union Ministry of Information and Broadcasting to be nominated by that Ministry, and
- (i) two representatives of the employees of the Corporation, of whom one shall be elected by the engineering staff from amongst themselves and one shall be elected by the other employees from

amongst them-
selves"(363)

Page 3, line 37,—

for "Governors" substitute 'Mem-
bers"(364)

Page 3, line 38,—

for "Governor" substitute 'Mem-
ber"(365)

Page 4,—

(i) lines 5 to 15,—

omit "of Governors" wherever
they occur,

(i) line 13,—

for "Governors" substitute
"Members"(366)

(Shri P Upendra)

SHRI S KRISHNA KUMAR Sir, I seek
the leave of the House to withdraw my
amendments

MR DEPUTY SPEAKER Has the hon
Member leave of the House to withdraw his
amendments?

SEVERAL HON MEMBERS Yes

*Amendments Nos 166, 167 and 168
were, by leave, withdrawn*

SHRI P R KUMARAMANGALAM Sir I
seek leave of the House to withdraw my
amendments

MR DEPUTY SPEAKER Has the hon
Member leave of the House to withdraw his
amendments

SEVERAL HON Members Yes

*Amendments Nos 283, 284 and 285 were,
by leave, withdrawn*

SHRI INDERJIT (Darjeeling) Can I make
a brief submission before you proceed on
the basis of my talk with the Minister

MR DEPUTY-SPEAKER No, no,
please Not like that

The question is

"That clause 3, as amended, stand
part of the Bill "

The motion was adopted

*Clause 3, as amended, was added to the
Bill*

Clause 4

*Appointment of Chairman and Board of
Governors*

MR DEPUTY-SPEAKER Now Clause
4 Shri Girdhari Lal Bhargava, are you mov-
ing your amendments?

SHRI GIRDHARI LAL BHARGAVA I
am not moving

MR DEPUTY-SPEAKER Shri Uttam
Rathod—Absent

SHRI P C THOMAS (Muvattupuzha) I
beg to move

Page 4, line 24,—

*omit", or any defect in the constitution
of" (58)*

SHRI K S RAO I beg to move

Page 4, —
for lines 16 to 22, substitute—

4 (1) The Chairman and the other
Trustees shall be appointed by the
President of India on the recommen-
dation of a Committee consisting of—

(a) The Chairman of the Council of
States,

[Sh K S Rao]

- (b) the Speaker of the Lok Sabha,
- (c) the Leader of the Opposition in Lok Sabha,
- (d) the Leader of the Opposition in Rajya Sabha,
- (e) the Lok Pal (Chairman),
- (f) the Chairman of the Press Council of India, and
- (g) one nominee of the President of India " (101)

Page 4, line 23,—

for 'Governor' substitute "Trustee"
(102)

Page 4, line 26,—

for "Part-time Governors" substitute—
"Part-time Trustees" (103)

Page 4, line 27,—

after "life," insert—

"with proven integrity" (104)

Page 4, line 27,—

for "Governor" substitute "Trustee"
(105)

Page 4, line 30,—

for "Governor" substitute "Trustee"
(106)

Page 4, line 32,—

for "Governor" substitute "Trustee"
(107)

Page 4, line 34,—

add at the end—

"and at Trustee (Programming) shall be a person having professional knowledge and experience in respect of broadcasting and telecasting programmes " (108)

MR DEPUTY-SPEAKER: Mr Kusuma Krishna Murthy—Absent

SHRI VASANT SATHE (Wardha) He has moved out

SHRI S KRISHNA KUMAR I want to move my amendment because I want a clarification

I beg to move

Page 4,—

for lines 16 to 25 substitute—

"4 (1) The Chairman and other Directors of the Board of Directors shall be appointed by the President of India on the recommendation of a Committee consisting of—

- (a) Leader of the House,
- (b) Leader of the Opposition in the Lok Sabha,
- (c) Leader of the House,
- (d) Leader of the Opposition in the Rajya Sabha,
- (e) five Members elected by Parliament—three from the Lok Sabha and two from the Rajya Sabha, and
- (f) three experts to be co-opted by the above Committee

(1A) The experts co-opted under clause 4(1) (f) shall not have any voting powers in the decisions of the above Committee

(1B) The recommendations of the

Committee shall be accepted by the Central Government and appointments of the Chairman and Directors of the Board shall be made accordingly " (169)

MR DEPUTY SPEAKER Shrimati Malini Bhattacharya

SHRIMATI MALINI BHATTACHARYA (Jadavpur) In view of certain clarifications made by the Minister, I am not moving my amendment

MR DEPUTY SPEAKER Shri Gulab Chand Kataria

SHRI GULAB CHAND KATARIA (Udaipur) I am not moving my amendment

MR DEPUTY SPEAKER Shri Anant Rao Deshmukh—Absent

MR DEPUTY SPEAKER Shri Y S Rajasekhar Reddy

SHRI Y S RAJASEKHAR REDDY (Cuddapah) I am not moving my amendments

MR DEPUTY SPEAKER Shri A N Singh Deo

SHRI A N SINGH DEO (Aska) I am not moving my amendment

MR DEPUTY SPEAKER Amendment No 286 of Mr Kumaramangalam is like the amendment No 169 already moved

Shri Amar Roypradhan are you moving your amendment?

SHRI AMAR ROYPRADHAN (Cooch Behar) Sir, I am not moving

MR DEPUTY-SPEAKER Shri Ram Ganesh Kapse, are you moving your amendment?

PROF RAMGANESH KAPSE (Thane) Sir, I am not moving

MR DEPUTY SPEAKER Shri Girdhari Lal Bhargava, are you moving your amendment?

SHRIGIRDHARILAL BHARGAVA Sir, I am not moving

MR DEPUTY SPEAKER Shri Harish Rawat, are you moving your amendment?

SHRI HARISH RAWAT Sir, I am not moving

SHRI SAMARENDRA KUNDU (Balasore) Sir, I had suggested that while selecting the Chairman two people must be there I want to know from the Minister as to what he has done

MR DEPUTY SPEAKER If you are moving your amendment then I will give you time to speak

SHRI SAMARENDRA KUNDU I am not moving

SHRI A K ROY (Dhanbad) Mr Deputy Speaker Sir I also have got two amendments

MR DEPUTY SPEAKER Your amendments are not there in the list However, I will allow you to make submission

SHRI P C THOMAS Mr Deputy Speaker, Sir, the sub-clause 2 deals with the appointment of a Governor Now, the appointment of a Governor is to be done by a committee consisting of the Chairman of the Council of States etc This sub-clause 2 says that

"No appointment of a Governor shall be invalidated merely by reasons of any vacancy in, or any defect in the constitution of, the committee appointed under sub-section (1) "

There is a grave defect in this because even if there is any defect in the committee which is to appoint the Governor, the appointment shall not be questioned Instead of the

[Sh P C Thomas]

Chairman of the Council of States, if somebody makes the appointment of the Governor, even then it cannot be questioned. So, I have, in my amendment, sought that

“or any defect in the constitution of”

may be deleted

SHRI K S RAO (Machilipatnam) Sir, I have moved this amendment only with the view that as provided in the clause, only the Chairman of the Council of States, the Chairman of the Press Council and the nominee of the President of India will decide about the Governors. So, I thought it fit to add ‘Opposition Leader’ also. That is my intention. This is particularly keeping in view the opinions expressed by other people also. I leave it to the hon. Minister as he has already stated his view. But I wish the hon. Minister should see that the right people with proven integrity are nominated.

SHRI S KRISHNA KUMAR Sir, I had moved by amendment incorporate two principles. One is participation of the Opposition in the selection process to improve credibility of the selection and preclude partisan choice. I am withdrawing that part of amendment in view of the consensus reached. However, I would like to have an assurance from the Minister that in so far as the Vice-President is the head of the selection committee, his recommendation should be accepted in the first instance. The clause as it is framed leaves a loophole by which the Government can conceivably send it for reconsideration. Also it is not clear whether the selection committee will submit panel or only one name for each post. He may give this clarification.

SHRI P R KUMARAMANGALAM Though I would not be really pressing my amendment because of the consensus, I would like an assurance from the hon. Minister that the nominee of the President of India would not be either one of the bureaucrats from the Ministry of Information and

Broadcasting or a representative in the Government but rather a person of eminence in the field of culture or art.

SHRI A K ROY I want to press my non-existing amendment.

MR DEPUTY SPEAKER You cannot do it.

SHRI A K ROY What I have suggested in the amendment which I had given earlier was this. They say, the Chairman and other Governors will be appointed by the Chairman of the Council of States, the Chairman of the Press Council and one nominee of the President of India. I consider this thing a retrograde step compared to what the Verghese Committee has suggested. The Chanda Committee left the selection of governors to the good wishes of the Government. Then the Verghese Committee recommended that Chairman of UPSC, Chief Justice of India and Lok Pal will make the selection.

My suggestion is, let there be Vice-President of India, Chairman of the Press Council and the Speaker of Lok Sabha. I am strengthening your hand. If the three are given power of selection, that will be balanced. One Vice-President is the *ex-officio* Chairman of Upper House. Speaker is the presiding officer of this House. In that way that will balance both the Houses. In between the Chairman of Press Council will operate. They would make the selection and it would be complete. I want, one nominee from the youth, one nominee from the working class, one nominee from the peasantry must be there, so that the Governors who are selected in the Board will act as balanced.

SHRI P UPENDRA The Prasar Bharati will be accountable to Parliament of India. As such, we thought that a person who is elected by both the Houses of Parliament, namely the Vice-President of India will be eminently suited to head this selection committee. We have not provided for any other functionary from Parliament to be represented on the selection committee.

There is neither the leader of the House nor the leader of the Opposition. When the leader of the House is not there, there is no question of having Leader of the Opposition in the committee. But it will be left to the selection committee to consult all important people while selecting the Board of Members.

Mr Roy has made the point. The question of vacancy is a usual legal terminology. Any vacancy in the selection committee should not vitiate the selection as such. But the selection will be made by all the three members, when they are present. That would be left to the selection committee. What type of selection they will make, whether they will give a panel or names or only one set of person. That will be left to the Selection Committee. We do not want to dictate to the Selection Committee. I leave it to the option of the Committee. As far as President's nominee is concerned, the present thinking is he should be an expert and preferably a media expert. I think we will stick to that.

MR DEPUTY SPEAKER Now I take up amendment Nos 367, 368 and 369 moved by Shri P. Upendra

Amendment made

Page 4, line 16,—

for "Governors" substitute—

"Members, except the ex-officio Members" (367)

Page 4, line 19,—

after "States" insert

"who shall be the Chairman of the Committee" (368)

Page 4, lines 22 to 32,—

for "Governor" and "Governors", wherever they occur,

substitute "Member" and "Members" respectively (369)

(Shri P. Upendra)

MR DEPUTY SPEAKER Mr P. C. Thomas, are you withdrawing your amendment?

SHRI P. C. THOMAS I would like to withdraw but I did not get any response.

MR DEPUTY SPEAKER Has the hon. Member leave of the House to withdraw his amendment?

SEVERAL HON. MEMBERS Yes.

Amendment No. 58 was, by leave, withdrawn.

SHRI K. S. RAO I withdraw my amendment.

MR DEPUTY SPEAKER Has Shri K. S. Rao leave of the House to withdraw his amendment?

SEVERAL HON. MEMBERS Yes.

Amendment Nos. 101 to 108 were, by leave, withdrawn.

MR DEPUTY SPEAKER Shri S. Krishna Kumar

SHRI S. KRISHNA KUMAR The hon. Minister must say whether he is excepting a panel or only one name for each party. Secondly, whether he has a right to ask the Committee for reconsideration. These two clarifications may be given.

SHRI P. UPENDRA We should not dictate to such a Committee consisting of eminent people. Let them prescribe their own procedure. Whatever is left will be provided in the rules.

MR DEPUTY SPEAKER The hon. Minister says that it will be provided in the rules.

SHRI S. KRISHNA KUMAR I seek leave of the House to withdraw my amendment.

MR DEPUTY SPEAKER Has the hon.

Member leave of the House to withdraw his amendment?

SEVERAL HON. MEMBERS: Yes.

Amendment No. 169 was, by leave, withdrawn

MR. DEPUTY SPEAKER: The question is:

"That Clause 4, as amended, stand part of the Bill."

The motion was adopted

Clause 4, as amended, was added to the Bill

Clause 5

Powers and Functions of Chairman and Executive Governor

MR. DEPUTY SPEAKER Now Clause 5 Shri Rao.

SHRI K S. RAO: I beg to move:

Page 4 line, 36-

for "Governors" substitute "Trustees" (109)

Page 4, line 38

for "Governor" substitute "Trustees" (110)

Page 4 lines 40 and 41

for "Governors" substitute "Trustees" (111)

My only apprehension is about the time period which I have already expressed. Anyway, keeping in view once again the consensus or agreement between the two parties, I withdraw

MR. DEPUTY SPEAKER: Has the hon. member leave of the House to withdraw his amendment?

SEVERAL HON. MEMBERS: Yes.

Amendments Nos 109, 110 and 111 were by leave, withdrawn

MR. DEPUTY SPEAKER: There is Government Amendment No. 370

Amendment made:

Page 4,—

for clause 5, substitute—

Powers and functions of Executive Member

"5. The Executive Member shall be the Chief Executive of the Corporation and shall, subject to the control and supervision of the Board, exercise such powers and discharge such functions of the Board as it may delegate to him " (370)

(*Shri P. Upendra*)

MR. DEPUTY SPEAKER: The question is:

"That Clause 5, as amended, stand part of the Bill "

The motion was adopted

Clause 5, as amended, was added to the Bill

Clause 6

Term of office, conditions of service etc. of Chairman and other Governors

MR. DEPUTY SPEAKER: Shri K.S. Rao, are you moving your amendment?

SHRI K.S. RAO: I beg to move:

Page 5, line 2,—

for "one-third of the Governors"

substitute "one-half of the Trustees" (68)

Page 5, line 3,—

for "Governors" substitute "Trustees"
(69)

Page 5, line 5,—

for "Governor" substitute "Trustee"
(70)

Page 5 line 10,—

for "Governors" substitute "Trustees"
(71)

Page 5 line 16,—

for "Governors" substitute "Trustees"
(72)

Page 4—

for lines 42 to 48, substitute—

"6 (1) The Chairman, the Executive Trustee, the Trustee (Finance), Trustee (Personnel) and the Trustee (Programming) shall be whole-time Trustees and every such Trustee shall hold office for a term of four years from the date on which he enters upon his office

(2) The term of the office of part-time Trustees shall be four years but one half of such Trustees shall retire on the expiration of every second year (112)

Page 5, line 1—

for "Governors" substitute "Trustees"
(113)

MR DEPUTY SPEAKER Shri Anant Rao Deshmukh. Not Present

Shri P. Chidambaram. Not Present

SHRI K.S. RAO: As I have said earlier, I still feel that six years term is too long. But as the hon. Minister has already assured that he will consider once again and he said that

it is first time for us to bring this Bill for which later amendments can be brought based upon experience, I withdraw.

MR. DEPUTY SPEAKER: There are Government amendments No. 371 to 377.

Amendments made:

Page 4—

for lines 42 to 45, substitute—

"6 (1) The Chairman shall be Part-time Member and shall hold office for a term of six years from the date on which he enters upon his office

(1A) The Executive Member, the Member (Finance) and the Member (Personnel) shall be Whole-time Members and every such Member shall hold office for a term of six years from the date on which he enters upon his office or until he attains the age of sixty-two years, whichever is earlier (371)

Page 4 —

(i) line 46 for "Governors" substitute "Members"

(ii) line 47 for "Governors" substitute "Members" (372)

Page 4,—

after line 48, insert—

" (2A) The term of office of an elected Member shall be two years or till he ceases to be an employee of the Corporation, whichever is earlier.' (373)

Page 5, lines 1 to 17—

for "Governors" and "Governor", wherever they occur,

substitute "Members" and "Member" respectively. (374)

Page 5, line 7—

for "appointed *substitute* "appointed or elected" (375)

Page 5,—

for line 10 *substitute*—

"(5) The Whole-time Members shall be the employees of the Corporation and as such shall be entitled " (376)

Page 5 line 16,—

for "Part-time" *substitute* "Chairman and Part-time " (377)

(*Shri P Upendra*)

MR DEPUTY-SPEAKER Has Shri K S Rao leave of the House to withdraw his amendments?

SEVERAL HON MEMBERS Yes

Amendments Nos 68 to 72, 112 and 113 were by leave withdrawn

MR DEPUTY-SPEAKER The question is

"That Clause 6, as amended, stand part of the Bill "

The motion was adopted

Clause 6, as amended, was added to the Bill

Clause 7

Removal and Suspension of Chairman and Governors

MR DEPUTY SPEAKER Shri K S Rao, are you moving your amendments to clause

SHRI K S RAO I am not moving my amendments because it is a question of change of name only

MR DEPUTY SPEAKER Shri S Krishna Kumar, are you moving your amendments?

SHRI S KRISHNA KUMAR It is only about nomenclature I am not moving

MR DEPUTY-SPEAKER Shri R L P Verma—not moving?

Shri Anantrao Deshmukh—Absent

Shri P R Kumaramangalam, are you moving?

SHRI P R KUMARAMANGALAM I am not moving my amendments

MR DEPUTY SPEAKER Shri Harish Rawat, are you moving your amendment?

SHRI HARISH RAWAT Not moving The Minister must smile (*Interruptions*)

MR DEPUTY SPEAKER There are Government Amendments Nos 378 to 385

Amendments made

Page 5, (i) line 19 —

for "Governor" *substitute*—

"Member except an *ex-officio* Member, the Nominated Member and an elected Member"

(ii) line 23,—

for " other Governor" *substitute*—

"such other Member" (378)

Page 5, —

for lines 25 and 26 *substitute* —

"(2) The President may suspend from office the Chairman or other Member except an *ex-officio* Member, the nominated Member or an elected Member, in respect" (379)

Page 5, line 31,—

Omit "other (380)

Page 5, lines 32 and 33,—

*for "Governor" substitute "Member"
(381)*

Page 5, —

after line 36, insert—

*"(ba) is convicted of any offence in-
volving moral turpitude, or" (382)*

Page 5,

for line 40, substitute —

*"Member from his office if he is ad-
judged an insolvent or is convicted of
any offence involving moral turpitude
or where he is, in" (383)*

Page 6,—

for line 1, substitute —

*'4 If the Chairman or any Whole-time
Member, except any ex-officio Mem-
ber, the nominated Member or any
elected Member is," (384)*

Page 6, lines 9 to 15,—

for 'Governor' wherever it occurs,

substitute "Member" (385)

(Shri P Upendra)

MR DEPUTY SPEAKER The Ques-
tion is

*"That Clause 7, as amended, stand
part of the Bill."*

The motion was adopted

*Clause 7, as amended, was added to the
Bill*

Clause 8

Meeting of Board of Governors

MR. DEPUTY SPEAKER: Shri K.S. Rao,
are you moving your amendments?

SHRI K.S. RAO: I am not moving my
amendments

MR. DEPUTY SPEAKER: Shri S.
Krishna Kumar, are you moving your amend-
ment?

SHRI S KRISHNA KUMAR. Not mov-
ing

MR DEPUTY SPEAKER: Shri P.R
Kumaramangalam, are you moving your
Amendment?

SHRI P R KUMARAMANGALAM: Not
pressing

MR DEPUTY SPEAKER: Shri Harish
Rawat, are you moving your amendment?

[Translation]

SHRI HARISH RAWAT: We would have
liked the Government to agree to more of our
suggestions in the same manner as it has
accepted some of them which we had made
earlier. Then, this Bill would have become
much better. However, the hon Minister is
sticking to his guns like a stubborn child and
under the circumstances, I am not moving
my amendment

[English]

MR DEPUTY SPEAKER: I think you
are not moving your amendment.

There are Government amendments Nos
386 and 387

Amendments made

Page 6, lines 17, 25, 27 and 28 and 32
and 33,—

Omit "of Governors" (386)

The motion was adopted

Page 6, lines 24, 29, 30 and 33,—

Clause 9, as amended, was added to the Bill

for "Governors" and substitute —

Clause 10

"Members" and "Member" respectively." (387)

Establishment of Recruitment Boards

(*Shri P. Upendra*)

MR. DEPUTY SPEAKER: Now Clause 10, Shri Rao.

MR. DEPUTY SPEAKER The Question is:

SHRI K.S. RAO I beg to move

"That Clause 8, as amended, stand part of the Bill."

Page 7, line 5,—

The motion was adopted

after "Recruitment Boards" insert—

Clause 8, as amended, was added to the Bill

"at least one at each State headquarters," (45)

Clause - 9

Page 7, line 7 —

Officers and other employees of Corporation

for "Governors" substitute "Trustees" (46)

Amendment made

Page 7, line 11,—

MR. DEPUTY SPEAKER: There is a Government amendment No 388 to Clause 9.

for "other Governors" substitute "other Trustees" (47)

Amendment made

Page 7, line 11,—

Page 6,—

for "Nominated Governor" substitute—

for lines 39 and 40, substitute—

"Nominated Trustee" (48)

"Recruitment Board, the Director-General (Akashwani), the Director-General (Doordarshan) and such other officers and other employees as may be necessary."

My point with regard to Clause 10 is, while moving for Recruitment Board, I wish at least one Recruitment Board must be constituted at every State Headquarters so that no injustice is done to the local people, experts in various programmes of culture and all that. That is the purpose for which I did it. If the hon. Minister would assure that no injustice would be done to the local people, local talents and all that, I can withdraw it.

(*Shri P. Upendra*)

MR. DEPUTY SPEAKER The Question is:

"That Clause 9, as amended, stand part of the Bill "

MR. DEPUTY SPEAKER: Shri G.M Banatwalla—Not present.

PROF. SAIF-UD-DIN SOZ (Baramulla):
I beg to move:

Page 7, —

after line 14, insert—

“Provided that due representation shall be given on the Recruitment Board to minority communities, Scheduled Castes and Scheduled Tribes.” (338)

Mr. Deputy Speaker, Sir, I consider my amendment to be of very great importance. Now sub-clause 2 of Clause 10 says:

“The qualifications and other conditions of service of the members constituting the Recruitment Board and the period for which such members shall hold office, shall be such as may be prescribed.”

I wish and I request the hon. Minister to respond to my amendment. There is no harm in laying down that provided that due representation shall be given on the Recruitment Board to minority communities, Scheduled Castes and Scheduled Tribes. Why do I move this amendment? Either we must come to a decision to do away with reservations and decide on merits and import competitive ability to all Members of those communities who have lagged behind or else we must be assured that we are doing justice for these people. I will not bring in here the Mandal Commission. Recently, the hon. Prime Minister made a commitment to the House that he would consider the economic factor. But earlier also, they said that socially and educationally backward people will be taken. I speak a word about the Muslim community. The Muslim community is socially, educationally and economically also backward. So, representation in the Prasar Bharati Recruitment Board will assume very great importance. This question will be much more important because implications of the Mandal Commission may be there. I want the hon. Minister to respond to this suggestion that in the Recruitment Board itself, members of the minority community, Sched-

uled Castes and Scheduled Tribes will be represented.

SHRI P. UPENDRA: As far as Shri K.S. Rao's point is concerned, we are providing under rules for regional Recruitment Board also because it is not possible to recruit all of them at a centralised place. There is a provision for that. Of course, ultimate decision will be left with the Corporation's Board to decide how many they should have and all that—whether State-wise or region-wise, we leave it to them.

As far as composition of the Recruitment Board is concerned, probably it is not proper for the Government to prescribe the composition right now. I think, it should be left to the Prasar Bharati Board to decide about the type of recruits they should have. Generally, in the rules we will say that proper representation should be given to minority communities, Scheduled Castes and Scheduled Tribes and women also. We will provide for that in the guidelines. The guidelines will tell that.

MR. DEPUTY SPEAKER: He has said that it will be provided in the rules and guidelines.

PROF. SAIF-UD-DIN SOZ: If he has assured this House that in the guidelines, he will provide representation to minority communities, Scheduled Castes and Scheduled Tribes...

MR. DEPUTY SPEAKER: What he says on the Floor of the House is treated as an assurance.

Has Shri K.S. Rao leave of the House to withdraw his amendments?

SEVERAL HON MEMBERS: Yes.

Amendments Nos. 45 to 48 were, by leave, withdrawn

PROF. SAIF-UD-DIN SOZ: I seek leave of the House to withdraw my amendment.

MR. DEPUTY SPEAKER: Has Prof. Saif-ud-din Soz leave of the House to withdraw his amendment?

SEVERAL HON. MEMBERS: Yes.

Amendment No. 338 was, by leave, withdrawn

MR. DEPUTY SPEAKER: There are Government amendments Nos. 389 to 391

Amendments made:

Page 7, line 7,—

for "Governors," substitute

"Members" (389)

Page 7, —

for line 9, substitute —

"scales of pay which are not less than that of a Joint Secretary to" (390)

Page 7,—

for line 11, substitute —

"Chairman, other Members, the ex-officio Members, the Nominated Member and the elected Members" (391)

(Shri P. Upendra)

MR. DEPUTY SPEAKER. The question is:

"That Clause 10, as amended stand part of the Bill"

The motion was adopted

Clause 10, as amended, was added to the Bill

Clause 11

Transfer of Service of existing employees of Corporation

MR. DEPUTY SPEAKER: Now Clause 11 Smt. Bhattacharya

SHRIMATI MALINI BHATTACHARYA (Jadavpur): Sir, I beg to move:

"Page 9,—

Omit lines 10 to 13." (180)

"Page 9,—

omit lines 14 to 18" (181)

Pending clarifications from the Minister, we move amendments No. 180 and No. 181 because this is a very dangerous clause and this might be misused and the employees may be victimised. So we are waiting for the response of the Government

SHRIP UPENDRA There is no reason for that apprehension. We will see that rules provide for ample safeguard to the employees

SHRI SOMNATH CHATTERJEE (Bolpur): We are fighting for the deletion of Article 311 itself which is being copied here

SHRI P. UPENDRA: On that a Bill is coming up and we can take a view on that. If it goes, it goes everywhere.

SHRI P.R. KUMARAMANGALAM There has been a movement nationally for its removal from the Constitution itself and we don't understand why the employees be dismissed without enquiry.

SHRI SOMNATH CHATTERJEE We are against this clause.

SHRIP. UPENDRA: Article 311 itself is coming for a review. If it goes, it goes everywhere. Let us wait for the Government's decision on that.

[Translation]

SHRI L.K. ADVANI (New Delhi): At the

moment, there are manifold apprehensions in the minds of the employees and I want the Government to give an assurance to the satisfaction of both the employees and the House. Major changes are taking place and this suggestion is not linked to these employees alone, but to the people everywhere. Therefore, we should go ahead with these changes on the basis of consensus. Unless the people concerned are convinced and the corporation makes a final commitment in this regard, which is upto the hon. Minister to do, I won't say anything about it.

[English]

SHRI P. UPENDRA: I have already said, Article 311 is under review. The Government is going to take a view on that. Once it goes, it goes everywhere.

SHRI SOMNATH CHATTERJEE: At least let us have this assurance that at the time when it is discussed in the Rajya Sabha he will have it in mind.

SHRI P. UPENDRA: We will consider that.

SHRI SONTOSH MOHAN DEV (Tripura West): It is an autonomous body, once you have passed it here giving this clause, you cannot interfere. Then you will say that you are helpless.

SHRI P. UPENDRA: No, it can be done. If the Article is removed, then it goes everywhere.

SHRI P. R. KUMARAMANGALAM: I would like to draw the attention of the Minister, he may realise that this is now going to become a part of the condition. It is going to become an Act. By amending Article 311 you cannot remove this. You will have to amend this Act also. What is its need? Please don't misunderstand me Mr. Upendra, we are not crying to press for anything. You also don't

claim it as a policy. You don't believe that the provision of Article 311 2 (b) which provides for the dismissal without enquiry will continue. When that is your policy decision, when the whole House is with the same policy decision, why not accept the amendments of the CPM. That will solve the problem.

SHRI SOMNATH CHATTERJEE: Let this law be the trend setter.

[Translation]

SHRI HARISH RAWAT: You just go through its latest interpretation and observe the manner in which the bureaucrats have misused it and dismissed many employees. It is due to this that we all are quite apprehensive about it. Once this clause becomes a part of the conditions governing the employees of this autonomous body, then it would be misused to harm the interests of the employees. While on the one hand Shri Upendra has accepted our suggestion regarding the inclusion of the employees' representative in the Board of Directors, on the other by bringing in this black law, he has put the interests of the employees at stake. If this provision is deleted, Government employees would welcome it whole heartedly. I would like to submit that we are among those people who opposed this provision tooth and nail, even when the Congress party was in power. Therefore, I request you to accept the amendment moved by Shrimati Malini Bhattacharya.

13.00 hrs.

[English]

SHRI SOMNATH CHATTERJEE: Sir, I only want to place it before the House. Probably, the hon. Members have not got a copy of it. It says that clause (b) shall not apply, that is, sub-clause 6 at page 8. It says, how dismissal can take place after giving an

[Sh Somnath Chatterjee]

opportunity change-sheet, etc., and after holding an inquiry Then, a proviso is inserted We are not disturbing the proposed proviso, namely, dismissal on the ground of conviction—a criminal charge That will remain I am talking about the other one It says

clause (b) shall not apply,—

xxx xxx xxx

- (ii) where the authority empowered to dismiss or remove an officer or other employee or reduce him in rank is satisfied that for some reason, to be recorded by that authority in writing, it is not reasonably practicable to hold such inquiry "

During railway strike, it caused havoc This corresponds to Rule 14 (ii) of the Railway Rules which was liberally taken recourse to for dismissing thousands and thousands of employees and they had no opportunity of any protection

Similar consequential amendment is clause 7 at page 9 It does not help We are also very anxious This authority should not also be such that it may act in a manner which is detrimental to public interests or interests of the employees Therefore, we are having some protection This is a clause which does not help us Let this be a trend-setter I appeal to Mr Upendra

SHRI VASANT SATHE I think, in the spirit in which we are now passing this Bill, which is a very rare event and a very healthy trend-setter, I am sure, Shri Upendra would not hesitate to accept the suggestion in the interest of harmonious relations between the employees of the Corporation and the management And his is the immediate requirement It is in keeping with all the accepted

principles All of us, who have worked on the trade union side, all our life, have been asking for this protection for the employees and removal of this arbitrary provision. Therefore, I would request Shri Upendra to accept this amendment If you think that here in this House you may not want to delay, you can bring it in the Rajya Sabha If you can do it and accept it, there is no harm at all There is no prestige involved

SHRI SOMNATH CHATTERJEE The Labour Minister is also nodding his head

SHRI VASANT SATHE This is now a Bill of the entire House and not only of the Government. Therefore, you accept it

[Translation]

SHRI L K ADVANI I have studied both the contents of the Bill as well as the amendment moved by Shrimati Malini Bhattacharya I believe that the Government should accept this amendment without any hesitation whatsoever One thing that we should understand is that the entire terminology has been used in the context of Government employees, but these people will no longer remain Government employees Further, if at all the Government is vested with such powers in respect of its employees, it can be rectified later on through a Constitution Amendment Bill, but that's not the case with these people Thus, it would be most inappropriate to grant such arbitrary power to an autonomous organisation Therefore, it is very much essential to delete this provision from the Bill

[English]

SHRIMATI GEETA MUKHERJEE Sir, for the reasons already stated, I also strongly feel that the Minister would kindly consider all our views and accept it I think, Mr Paswan sitting next to him must also be prodding him (Interruptions)

DR. THAMBI DURAI (Karur): Since you are going to pass this Bill unanimously, and as our other friends are insisting, this amendment must be accepted.

On behalf of the AIADMK, I insist that this amendment must be accepted by the Minister.

SHRI MALINI BHATTACHARYA (Bengaluru): I would request the Minister to accept this amendment. (*Interruptions*)

SHRI CHITTA BASU (Barasat): Sir, the Minister is also interested, I believe, for the harmonious relations between the employees of the Corporation and the management. (*Interruptions*) Therefore, I think, it is a flaw in the constitution which should be conceded for the democratisation of the organisation. I think, he would agree to that

SHRI P. UPENDRA: Sir, I fully appreciate the sentiments of the hon. Members and our Government is a pro-working class Government. We have taken a number of decisions in favour of the working class. I have no hesitation to accept it but I have got a technical difficulty. Right now, this matter is before the Cabinet and we are going to take a decision shortly. I can assure this House that as soon as it is decided, I will bring an amendment before the Prasar Bharati comes into being. I can give this assurance to this House. (*Interruptions*)

SHRI SOMNATH CHATTERJEE: In Rajya Sabha?

SHRI P. UPENDRA: No, here itself. (*Interruptions*)

SHRI SAIFUDDIN CHOUDHURY: Sir, it goes against the consensus. It is a question of giving natural justice. What is there to decide in the Cabinet? There is nothing to decide in the Cabinet. (*Interruptions*)

SHRI P. R. KUMARAMANGALAM: It sends a wrong signal.

(*Interruptions*)

[*Translation*]

SHRI KALKA DAS (Karol Bagh): When this is the sense of the House and there is a general consensus on this issue there should not be any hitch in accepting it.

[*English*]

SHRI SAIFUDDIN CHOUDHURY: It is question of giving natural justice to the employees that an inquiry will be held. There is nothing for the Cabinet to decide. It is only for the House to decide. The House is supreme.

SHRI SOMNATH CHATTERJEE: The House is supreme. (*Interruptions*)

[*Translation*]

SHRI KALKA DAS: Sense of the House should be honoured by the Cabinet.

[*English*]

SHRI P. UPENDRA: Sir, I accept it.

SHRI SOMNATH CHATTERJEE: Congratulations.

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): But let the Bill be passed.

MR. DEPUTY SPEAKER: What else are we doing here?

Now, I put Amendment Nos. 180 and 181 moved by Smt. Malini Bhattacharya to the vote of the House.

The question is:

" Page 9, —

omit lines 10 to 13 (180)

Page 9, —

omit lines 14 to 18 " (181)

The motion was adopted

SHRI RUPCHAND PAL (Hooghly) Sir,
you did not call me

PROF MADHU DANDAVATE Let the
credit go to a lady Member for the first time

MR DEPUTY SPEAKER I rule from
here that the credit will go to you also

PROF MADHU DANDAVATE But let
not the discredit come to us, Sir

MR DEPUTY SPEAKER The credit
will doubly go to Mr Dandavate He has
been prompting acceptance sitting there

The question is

"That Clause 11, as amended, stand
part of the Bill "

The motion was adopted

*Clause 11, as amended, was added to the
Bill*

**Clause 12: Functions and Powers of
Corporation**

[*Translation*]

MR DEPUTY SPEAKER Clause 12,
Shri Girdhari Lal Bhargava, will your move
you amendments ?

SHRIGIRDHARILALBHARGAVA No

[*English*]

MR DEPUTY SPEAKER Shri Loka-

nath Choudhury

SHRI LOKANATH CHOUDHURY
(Jagatsinghpur) I beg to move

Page 10, line 19, —

add at the end —

'but substantial time of the second
channel of Doordarshan wherever
it exists shall be made available to
the concerned State Governments
to facilitate the linguistic and cul-
tural interests of the people of the
area " (10)

Page 11 line 6 —

add at the end —

but in no case advertisement shall
occupy more than five per cent of
the broadcasting time (11)

Page 11 —

after line 6, *insert* —

(7) The positioning of commercial
advertisement shall be decided by
the Corporation and the prime time
shall always be reserved for inde-
pendent programmes by the Cor-
poration itself " (12)

Page 11 —

after line 6, *insert*—

' (7) When sponsorship by com-
mercial houses is accepted, the
content of the programme shall be
delinked from sponsorship and the
nature of the content shall be in
conformity with the spirit of demo-
cratic, secular and socialistic val-

ues as enshrined in the Constitu-
tion " (13)

MR DEPUTY SPEAKER Shri K S Rao

SHRI K S RAO I beg to move

Page 10, line 4, —

for " and tribal communities" *Substi-
tute—*

and Scheduled Castes and Sched-
uled Tribes communities" (49)

Page 10, .

after line 19, insert —

'(q) promotion of secularism
and communal harmony,

(r) promotion of good inter-
national relations and world peace

(s) protection of environment,
and

(t) highlighting of social evils
and steps for their eradication " (50)

MR DEPUTY SPEAKER Shri P C
Thomas

SHRI P C THOMAS I beg to move

Page 9, line 33, —

after 'agriculture" insert —

'industry, employment" (59)

Page 11, —

omit line 1 to 3 (60)

MR DEPUTY SPEAKER Shri
L P Verma — not moving

Shri Kusuma Krishnamurthy —absent

Shri Rupchand Pal

SHRI RUPCHAND PAL I beg to move

Page 11, —

after line 6 insert —

(7) When sponsorship by com-
mercial houses is accepted the
content of the programme shall be
de-linked from sponsorship and the
nature of the content shall be in
conformity with the spirit of demo-
cratic, secular and socialistic val-
ues as enshrined in the Constitu-
tion

(8) The Corporation shall made
constant endeavour to project sci-
entific and progressive ideas
through various attractive and inter-
esting programme " (151)

MR DEPUTY SPEAKER Shri S
Krishna Kumar

SHRI S KRISHNA KUMAR I beg to
move

Page 10, —

after line 19, insert —

'(q) protection of environment,

(r) promotion of secularism and
communal harmony, and

(s) promotion of harmonious
international relations and world
peace " (173)

Page 10, —

after line 43, insert —

[Sh. S Krishna Kumar]

"Provided that the responsibility of
broadcasting of External Services

and monitoring of broadcasts from
other countries shall remain under
the direction and control of the
Central Government " (174)

MR DEPUTY SPEAKER: Smt Malini Bhattacharya — not moving

Shri R L P Verma — not moving

Shri G.M Banatwalla — absent

Shri Pyarelal Khandelwal — not moving

Shri Rajendra Agnihotri — not moving

Shri Kusuma Krishnamurthy — absent

Shri Mitrasen Yadav — absent

PROF SAIF-UD-DIN SOZ I beg to
move

Page 10, line 19, —

add at the end —

"but sufficient time of the second
channel of Doordarshan shall be
made available to the concerned
State Government to facilitate pro-
motion of linguistic and cultural
interests of the people of the area "
(339)

doubts, it is hereby declared that
the provisions of this section shall
be in addition to, and not in deroga-
tion of, the provisions of the Indian
Telegraph Act, 1885 " (413)

Page 10, line 40, —

after "the Central Government "

insert "and in accordance with such
terms and conditions as may be
specified by that Government "
(393)

SHRI P UPENDRA Sir, instead of
Amendment number 392, I am moving
Amendment number 413 I have already
given a notice in this regard

Page 10, —

after line 43, *insert* —

"(4A) For the purposes of ensuring
that adequate time is made avail-
able for the promotion of the objec-
tives set out in this section, the
Central Government shall have the
power to determine the maximum
limit of broadcast time in respect of
the advertisement " (394)

MR DEPUTY SPEAKER All right

SHRI P UPENDRA: Sir, I beg to move

Page 9, —

after line 22, *insert*, —

"*Explanation*:— For the removal of

Page 11, —

after line 6, insert

"Provided that the fees and other service charges levied and collected under this sub-section shall not exceed limits as may be determined by the Central Government, from time to time " (395)

SHRI LOKANATH CHOUDHURY (Jagatsinghpur) An apprehension was expressed by all sections of the House that this may be mis-utilised by the commercial houses. The Minister has no doubt taken it into consideration. Two amendments have been brought in but I think they do not fit in rather they are making the things complicated. Now, in effecting the autonomy we only wanted that the Board of Governors should fix the time for the commercial programmes, but here the Government will decide it. So, two questions arise out of it. One is of the Corporation. The Government may more and more depend on the commercial advertisements thereby there is a possibility of misuse and the autonomy would be thus affected. I would like to know from the Government whether—we are only expressing this doubt—the Broadcasting Council would not be used for getting the finances from the commercial houses and the programmes will not be utilised in the interest of the commercial houses. I want the Minister to clarify the position. What is the Government's position in this regard.

SHRI K S RAO Sir, my amendment is I will read it out in Clause 12 (a)

"Upholding the unity and integrity of the country and the democratic and social values enshrined in the Constitution "

I feel the basis thing secularism is not mentioned either intentionally or un-intentionally. As illiteracy is still in a considerable degree in the country, AIR DD will play a vital role in

improving this condition. So, I added a clause, (q) for inclusion of promotion of secularism and communal harmony. If addition is difficult, I request the hon. Minister to himself come forward and add in the clause (a) "democratic, secular and social values "

The second thing is about highlighting the social values. This is in the objective. I added highlighting the social evil and steps for eradication also must be one of the objectives.

Similarly, protection of environment, about which about, which we are asking our heads day-in-and-day-out.

Above all the other important thing, as we all know, is Scheduled Castes which constitutes about 16 per cent or more than 16 per cent in some places. They are not mentioned in Clause (k). The Minister has only mentioned, "Minorities and tribal communities "

So, I request the hon. Minister that he should not hesitate to accept these Amendments or add them in his own way.

SHRI P C THOMAS There are two Amendments to Clause 12. One is to Clause 12 (2) (c) for adding two more points along with "agriculture" "rural development, environment, industry as well as employment" in the objective.

Then, my another Amendment is to Clause 12 (5) which I feel is quite important. Because, here the right to sue the Corporation for civil liability is taken off and that too for not conforming to the duties which are specifically mentioned in this Act.

So, I feel that if the citizen is not given the right to sue for damages against the Corporation for not conducting under the Act, I think that will not be correct. So, that

[Sh. P.C. Thomas]

sub-Clause 5 of Clause 12 states and I quote:

“ The Corporation shall be subject to no civil liability on the ground merely that it failed to comply with any of the provisions of this section.”

This may be deleted. This is my amendment.

SHRI RUPCHAND PAL: With regard to Clause 12, I have four Amendments. They can be divided into two parts. One is in relation to the role of the State Governments.

As you know, the State Governments had been demanding that the Second Channel, where it existed, should be handed over to them. But now, such handing over to any Government does not fit in with the concept of autonomy. I have moved an Amendment that at least substantial time of the Second Channel should be provided to the State Governments. Because even our recent experience is that, in some places, those who run the show deprive the State Governments to place their viewpoints, even in developmental matters. The State Governments are best placed to promote linguistic and cultural interest of the area. So, I want to be assured how the State Governments will be able to fulfil their responsibilities to the people of the State in the regard.

I want to say two more things about commercial advertisements—I am not elaborating because while speaking I have made all those points. I want to say that the spirit of the Constitution—the democratic secular socialist values should be upheld—and for this purpose, this sponsorship should be delinked from the content. From our recent experience—in the case of Mahabharata and Ramayana—we have learnt that if we do not do that, they may be misused.

Secondly, the scientific and progressive ideas should be projected and that should be the goal of the Corporation

These are my Amendments and I think the Minister will accept. I want to be assured of this

MR. DEPUTY SPEAKER: He will reply to all the statements together.

SHRI S. KRISHNA KUMAR (Quilon): I have moved two Amendments to this Section, one relating to the objectives and the other relating to the external broadcasting. It is a serious lacuna that under Section 12 (1), even though, twelve important set of objectives have been listed down, the word “secularism” does not even find a mention. I think it is a very serious omission.

So, I have said “Promotion of secularism and communal harmony” must be included.

Secondly, in the objectives, the external environment and foreign policy concerns are totally absent.

Therefore, I would say “promotion of harmonious international relations and world peace” should be added.

Sir, in relation to External Broadcasting, we are against—we have made it clear during the discussion—entrusting the monitoring and control function of external broadcasting, to the corporation as it is linked up with our foreign policy imperatives. This is the area where foreign intelligence agencies and infiltrate the organisation.

I want a very definite assurance that this particular responsibility—monitoring, planning and control of our external broadcasting will remain an inalienable function of Government.

I am pressing these two amendments, and I request the cooperation of Leftists

parties and BJP and also the ruling party
(*Interruptions*)

SHRI P R KUMARAMANGALAM
Unfortunately, I think, while drafting the Bill there has been a slight slip—I would not even call it a mistake the attempt is there—unfortunately, the interpretation or misinterpretation is possible. The Government has said

“upholding the unity and integrity of the country and the democratic and social values enshrined in the Constitution,”

The interpretation could mean that secularism and communal harmony are dropped out, international relations and world peace are dropped out, environment is dropped out, and socialism is also dropped out. Therefore, whatever may be the amendments I may have proposed. I think I should make a request to Prof Madhu Dandavate who is known for his secular views as well as his commitment to socialism, allegedly—I know it, having known him. I withdraw the term allegedly—his commitment to socialism, only when it comes to finance and sanctioning of workers' demands, we get let down. Anyway we presume that the Government could move an amendment, whereby they could just say ‘upholding the unity and integrity of the country, and the values enshrined in our Constitution.’ If you do do that it will cover all our problems and I think it would also plug in all loopholes. I hope Mr Advani, Mr Somnath Chatterjee and others would accept this.

SHRI VASANT SATHE. I have a request. While discussing also I have pointed this out—not on this, but on the other part. At page 10 sub-paragraph (4), it says

“Nothing in sub-sections (2) and (3) shall prevent the Corporation from managing on behalf of the Central Government the broadcasting of External Services and monitoring of broadcasts made by organisations outside India on the basis of arrangements made for reimbursement of

expenses by the Central Government.”

All that we are requesting is please add something here, because Government will be paying, and there will be a Corporation whom you will ask very sensitive things about monitoring of external broadcasts which will have a Defence perspective. Therefore, I am saying that you can say this

‘Provided that the responsibility of broadcasting of External Services and monitoring of broadcasts from other countries shall remain under the direction and control of the Central Government’

That will be crucial to our security angle. Therefore, add only this. Nothing will be affected. Autonomy or anything else will not be involved, because as it is they are going to do it on your behalf. I think everybody will support this.

MR DEPUTY SPEAKER Mr Soz have you moved your amendment?

PROF SAIF-UD-DIN SOZ. I have

Clause 12 Section 2(d) already says that our broadcasting facilities should be expanded by establishing additional channels. My amendment merely wants the hon Minister to add this

But substantial time of the second channel of Doordarshan shall be made available to the concerned State Government to facilitate promotion of linguistic and cultural interests of the people of the area.’

This clause rightly stresses in Section 2 (a) ‘upholding the unity and integrity of the country and the democratic and social values enshrined in the Constitution.’ But I want to remind this august House what Jawahar Lal Nehru had pleaded with this nation, viz that the unity and integrity of India will depend on preserving the cultural mosaic in this country.

[Prof. Saif-ud-din Soz]

Sub-culture and sub-nationalism will have to be preserved. Therefore, Pt Jawaharlal Nehru had stressed the need that if we preserve cultural diversity, then we will have real unity.

The second channel is not available to the State Governments. In the same channel, so many programmes are coming. We are utterly dissatisfied with the Radio Kashmir and Doordarshan. People of Kashmir want those stations to get closed for ever.

MR DEPUTY-SPEAKER That point you had already made.

PROF SAIF-UD-DIN SOZ We were not consulted closely. May I remind you that you promised us—who had not been consulted by the Minister closely—that you would allow us to speak on this subject. Our culture in Jammu & Kashmir shall have to be preserved. That has not been done so far. Therefore, I am pleading that the second channel should not be made available not only to the State of Jammu & Kashmir but to all the State Governments so that the cultural diversity of our country is preserved, which is necessary for the unity of our country. People there suspect about the people who are sitting in Delhi. They think that the people sitting in Delhi talk of unity without taking any notice of the culture that is grown in Gujarat, in Maharashtra, in Tamil Nadu and other places. So, the second channel will necessarily be available to the State Governments for the promotion of a particular culture and a language, which has not been done. I have a grouse for that.

For commercial advertisements, a separate channel can be used.

SHRI P UPENDRA Mr Kumaramangalam and Mr K S Rao referred to 12(2) (a)—upholding the unity and integrity of the country and the democratic and social values. They suggested that instead of specifying all these things, the values enshrined in the Constitution should be accepted. We

can accept them. There is no difficulty in accepting them.

Secondly, Mr Pal and Prof Soz referred to the second channel. It is completely repugnant to the concept of autonomy. On one side, we are freeing the electronic media from the control of the Government of India and simultaneously demands are raised for a channel to be given to the State Governments (*Interruptions*). It is repugnant to the theory of autonomy, it cannot be done. But we have provided it under Section 12 (M)—promoting national integration by broadcasting in a manner that facilitates communication in the languages in India and facilitating the distribution of regional broadcasting services in every State in the language of that State. That has already been provided. If anything more to be specified, we will do it in the rules so that regional services get adequate importance.

Similarly, Mr Sathe and Mr Krishna Kumar raised a question about external services. Probably they have missed the amendment which I have moved—amendment no 393, probably you have missed my amendment about the external services. What you have added is "Nothing in subsections 2 and 3 shall prevent the Corporation from managing on behalf of the Central Government." My amendment after that says "And in accordance with such terms and conditions as may be specified by that Government." All these things are going to be taken care, whatever you have said, what will be the nature of the work undertaken by the Corporation, what will be the government's responsibility, all these things need not be spelt out in the Act. External services will be controlled by the Government, that is already prescribed here. We will take all the necessary precautions.

And also Mr Thomas mentioned about civil liability, that is only in regard to these objectives. It is not in accordance with the Act itself. That is why we said, "satisfaction" It reads as follows:

"The Corporation shall be subject to

knowledge civil liability on ground merely that if it failed to comply with any of the provisions of this section "

For that we have provided a Broadcasting Council and a Parliamentary Committee which will ensure the responsibility, accountability of the Corporation of fulfil the objectives mentioned here

If there is a failure to fulfil the objectives, it will be dealt with both by the Broadcasting Council and the Parliamentary Committee. Therefore, 'Civil liability' is not necessary. Otherwise, there will be umpteen legislations every day that one programme is not according to the objectives, that another programme does not fulfil the objectives and so on and the Corporation cannot function.

SHRI K S RAO With regard to Clause 12 (k) can you not add the word "Scheduled Castes" also along with "minorities and tribal communities"? Only one word has to be added in Clause 12 (k), so that it reads

"providing suitable programmes keeping in view the special needs of the minorities tribal communities and Scheduled Castes,"

SHRI P UPENDRA We can say, "Weaker sections"

SHRI RUPCHAND PAL I have never said that the second channel should be handed over to the State Government. I have said that let there be a provision that substantial time of the second channel be given to the States.

MR DEPUTY SPEAKER Okay

SHRI LOKANATH CHOUDHURY He has not at all clarified my point.

MR DEPUTY SPEAKER What was your point?

SHRIMATI GEETA MUKHERJEE That was about commercial advertisements.

SHRI LOKANATH CHOUDHURY. I said that commercial advertisements should be limited.

MR DEPUTY SPEAKER It is provided in the amendment.

SHRI P UPENDRA There is an amendment coming later.

PROF MADHU DANAVATE There is a separate amendment coming about this.

SHRI BHOGENDRA JHA (Madhubani) The Minister has given some welcome clarification. But one lacuna remains there. He said "the languages of the State" very correctly. We have a multiplicity of languages. "Languages of the areas" should be there.

SHRI SOMNATH CHATTERJEE "Regional languages" should be there.

SHRI SONTOSH MOHAN DEV (Tripura West) "Regional languages" will do.

MR DEPUTY SPEAKER I think that Mr Upendra has said that he is accepting the amendment given by Shri Kumaramangalam. I am allowing him to move that amendment now.

SHRI P R KUMARAMANGALAM I have recast it.

MR DEPUTY SPEAKER Directly come to the point. You should spell it out.

SHRI P R KUMARAMANGALAM I have specifically suggested an amendment saying that the words 'democratic and social' in sub-clause (a) of Sub-clause 2 of Clause 12 be deleted. Then the Clause will read, after omitting the words "democratic and social",

(a) upholding the unity and integrity of the country and the values enshrined in the Constitution,"

[Sh. P.R. Kumaramangalam]

We should ensure that all the values enshrined in the Constitution without any dispute, without any hurdle would be read into it and none of the authorities of the Corporation can interfere.

I beg to move.

Page 9, Line 26,—

delete the words, "democratic and social" (422)

MR. DEPUTY-SPEAKER: I am now putting Government amendments Nos. 393,394,395, and 413 to the vote of the House.

The question is:

Page 10, line 40,—

after 'the Central Government,"

insert "and in accordance with such terms and conditions as may be specified by that Government" (393)

Page 10,—

after line 43, *insert* -

"(4A) For the purposes of ensuring that adequate time is made available for the promotion of the objectives set out in this section, the Central Government shall have the power to determine the maximum limit of broadcast time in respect of the advertisement." (394)

Page 11,—

after line 6, *insert*—

"Provided that the fees and other service charges levied and collected under this sub-section shall not exceed such limits as may be determined by the Central Govern-

ment, from time to time." (395)

Page 9,—

after line 22, *insert*—

"Explanation:— For the removal of doubts, it is hereby declared that the provisions of this section shall be in addition to, and not in derogation of, the provisions of the Indian Telegraph Act, 1885." (413)

The motion was adopted

MR. DEPUTY SPEAKER: There is an amendment moved now by Shri Kumaramangalam which has been accepted by the Government on the floor of the House. That amendment I am putting to the vote of the House, and that amendment, has been numbered as 422.

I repeat that this had been accepted by the Government. It is to replace the words "democratic and social" and to have all those things which are mentioned in the Constitution as the intention of the Government to be projected to the people through this. I have given this explanation because this amendment has come at the last moment. Now I will put this amendment to the vote of the House

The question is.

"Page 9, line 26,—

delete the words
"democratic and social."

The motion was adopted

SHRI SOMNATH CHATTERJEE: They only thing is that he has made it more vague

MR. DEPUTY SPEAKER: Shri Lokanath Choudhury, are you withdrawing your amendment?

SHRI LOKANATH CHOUDHURY: I seek leave of the House to withdraw my amendments.

MR. DEPUTY SPEAKER: Is it the pleasure of the House that the amendments moved by Shri Lokanath Choudhury be withdrawn?

SEVERAL HON. MEMBERS: Yes.

Amendments Nos. 10 to 13 were, by leave, withdrawn.

MR. DEPUTY SPEAKER: Shri K.S. Rao, are you withdrawing your amendments?

SHRI K.S. RAO: In view of the acceptance of the amendment given by Shri Kumaramangalam, I seek leave of the House to withdraw my amendments.

MR. DEPUTY SPEAKER: Is it the pleasure of the House that the amendments moved by Shri K.S. Rao be withdrawn?

SEVERAL HON. MEMBERS: Yes.

The amendments Nos. 49 and 50 were, by leave, withdrawn.

MR. DEPUTY SPEAKER: Shri P.C. Thomas, are you withdrawing your amendments?

SHRI P.C. THOMAS: Sir, I am only afraid with regard to another Section, Section 24. It says:

"No suit or other legal proceeding shall lie against the Corporation.."

In view of the assurance given by the Minister that civil liabilities of the Corporation can be taken into account, I seek leave of the House to withdraw my amendments.

MR. DEPUTY SPEAKER: Is it the pleasure of the House that the amendments moved by Shri P.C. Thomas to withdraw?

SEVERAL HON. MEMBERS: Yes.

Amendments No. 59 and 60 were, by leave withdrawn.

MR. DEPUTY SPEAKER: Shri Rupchand Pal, are you withdrawing you

amendment No. 151.

SHRI RUPCHAND PAL: In the light of the assurance that while framing the guidelines and rules, my amendment will be kept in mind, I seek leave of the House to withdraw my amendment.

MR. DEPUTY SPEAKER: Is it the pleasure of the House that the amendment moved by Shri Rupchand Pal be withdrawn.

SEVERAL HON. MEMBERS: Yes.

Amendment No. 151 was, by leave withdrawn.

MR. DEPUTY SPEAKER: Shri Krishna Kumar, are you withdrawing your amendments?

SHRI S. KRISHNA KUMAR: The question of promoting international peace and harmony and quest for peace which I have added may also be kept in mind. I seek leave of the House to withdraw my amendments.

MR. DEPUTY SPEAKER: Is it the pleasure of the House that the amendments moved by Shri Krishna Kumar be withdrawn?

SEVERAL HON. MEMBERS: Yes.

Amendments No. 173 and 174 were, by leave withdrawn.

MR. DEPUTY SPEAKER: Prof. Saif-ud-din Soz, are you withdrawing your amendment?

PROF. SAIF-UD-DIN SOZ: Sir, it is a historic occasion for us. I want to know whether they should have linguistic and cultural interest of various religions. He said that he will provide this in the rules. Could he say that he would provide in the guidelines?

MR. DEPUTY SPEAKER: Rules are something better than the guidelines, less than the law and better than the guidelines. You should be satisfied with that.

PROF. SAIF-UD-DIN SOZ: I seek leave of the House to withdraw my amendment.

MR. DEPUTY SPEAKER: Is it the pleasure of the House that the amendment moved by Prof. Saif-ud-din Soz be withdrawn?

SEVERAL MEMBERS: Yes.

Amendment No. 339 was, by leave withdrawn.

MR. DEPUTY SPEAKER: The question is:

"That Clause 12, as amended, stand part of the Bill."

The motion was adopted

Clause 12, as amended, was added to the Bill.

New Clause—12 A

MR. DEPUTY SPEAKER: Now new clause 12 A Shri Chidambaram—not present.

Shri Krishna Kumar, are you moving your amendments?

SHRI S. KRISHNA KUMAR: I am not moving.

MR. DEPUTY SPEAKER: There is now amendment No. 420 by Government.

Amendment made

Page 11, after line 6 insert—

(1) There shall be constituted a Committee consisting of twenty-two Members of Parliament, of whom fifteen from the House of the People to be elected by the Members thereof and seven from the Council of States to be elected by the Members thereof in accordance with the system of proportional representation by means of the

single transferable vote, to oversee that the corporation discharges its functions in accordance with the provisions of this Act and, in particular, the objectives set out in section 12 and submit a report thereon to Parliament."

(2) "The Committee shall function in accordance with such rules as may be made by the Speaker of the House of the People." (420)

(*Shri P. Upendra*)

MR. DEPUTY SPEAKER: Now I am putting this new clause 12 A which has been inserted by this amendment, to the vote of the House.

The question is:

"That new clause 12A be added to the Bill"

The motion was adopted

New Clause 12A was added to the Bill

MR. DEPUTY SPEAKER: The consequential re-numbering of other clauses etc. may be done.

Clause 13—Establishment of Broadcasting council term of office and removal etc. of Members, thereof

MR. DEPUTY SPEAKER: Clause 13 Shri K.S.Rao, Are you moving your amendments?

SHRI K.S.RAO: Sir, I beg to move:

Page 11, line 18,-

for "three years" substitute "two years" (51)

Page 11, lines 19 and 20,—

for "such number of Regional Councils as it may deem necessary" substitute

"State Councils, one at each State headquarters" (52)

SHRI P C Thomas Sir, I beg to move
page 11, line 14,-

add at the end-

"who are not official of the Government or of any political party but are capable of representing varied fields like culture, sports, education, journalism, health and law" (61)

MR DEPUTY SPEAKER Shri Lokanath Choudhury Are you moving your amendment?

SHRI LOKANATH CHOUDHURY I am not moving, Sir

MR DEPUTY SPEAKER Shri Kusuma Krishna Murthy — Absent

Shri S Krishna Kumar — Absent

Shrimati Malini Bhattacharya

SHRIMATI MALINI BHATTACHARYA Sir, I beg to move

Page 11, line 19,—

for "may" substitute "shall" (185)

SHRI R L P VERMA (Kodarma) Sir, I beg to move

Page 11, —

after line 21, insert—

"(4A) The Broadcasting Council shall also constitute an International Council which shall make world wide arrangements for successful live telecast of international political incidents as is being done by the B.B.C. or Voice of America" (190)

MR DEPUTY SPEAKER: Shri A N Singh Deo

SHRI A N SINGH DEO I am not moving, Sir

MR DEPUTY SPEAKER. Shri P R Kumaramangalam — Absent

Shrimati Malini Bhattacharya

SHRIMATI MALINI BHATTACHARYA I am not moving, Sir

MR DEPUTY SPEAKER Shri Rupchand pal Are you moving your amendment?

SHRI RUPCHAND PAL I am not moving, Sir

MR DEPUTY SPEAKER Shri Rameshwar patidar — Absent

Shri Harish Rawat — Absent

Shri P Upendra

SHRI P UPENDRA Sir, I beg to move

page 11,—

for lines 12 to 14, substitute —

"(2) The Broadcasting Council shall consist of —

(i) a President and ten other Members to be appointed by the President of India from amongst persons of eminence in public life;

(ii) four Members of parliament, of whom two from the House of the People to be nominated by the Speaker thereof and two from the Council of States to be nominated by the Chairman thereof" (397)

SHRI K S RAO Sir, as the hon. Minister has given assurance in regard to the Regional Recruitment Boards, in a similar way,

[Sh. K.S. Rao]

in constituting these Regional Councils also, if for each State headquarters one such Council is constituted with the local people, it will be nice. With an assurance from him in this regard, I will withdraw my amendment.

SHRI P. UPENDRA: Sir, the Regional Councils will be formed only with the people of that area. That is understood.

SHRI K.S. RAO: I withdraw my amendment, Sir.

MR. DEPUTY SPEAKER: Has Shri K. S. Rao leave of the House to withdraw his amendments?

SEVERAL HON. MEMBERS: Yes.

Amendments No. 51 and 52 were, by leave withdrawn.

SHRI P.C. THOMAS: Sir, my amendment is only pertinent to the type of persons who should be taken on the Broadcasting Council. They should be persons of eminence who, I would suggest, may not be Government officials and also may not be officials of any political parties. I would also suggest that they should represent areas like culture, sports, education, journalism, health and law.

SHRIMATI MALINI BHATTACHARYA: Sir, as regards my amendment No.185, I want to substitute 'may be 'shall' in line 19 because we feel that the Broadcasting Council, as a centralised body, may not be sufficient as a grievance receiving body. Because it is a grievance receiving body, we feel that the constitution of Regional Broadcasting Councils should be mandatory.

[Translation]

SHRI R. L.P. VERMA: Mr. Speaker, Sir, the hon. Minister has stated that an International Council should be constituted for arranging telecast of international events but no provision has been made to implement it.

The B.B.C. of the Voice of America have such committees. A similar committee should be set up here also as is being done by the B.B.C. or the Voice of America. A provision should be made in this Bill for the purpose.

SHRI K. MANVENDRA SINGH (Mathura): Mr. Deputy Speaker, Sir, it has been provided that writ petition may be filed against the appointment of the members of the Corporation in the Supreme Court. I would like to know whether any time limit has been prescribed for disposal of the writ petitions otherwise such petitions may linger on in the court for more than five years?

[English]

MR. DEPUTY SPEAKER: Mr. Manvendra Singh, you have not given your amendment. You have no opportunity to open the Pandora's Box of discussion. If you have any doubt, I would request the Minister to call you and discuss with you the matter.

DR. THAMBI DURAI: Sir, here it is mentioned that the Broadcasting Council shall consist of 4 Members of Parliament of whom two will be from the House of the People who will be nominated by the Hon. Speaker. I want to suggest to the Minister that instead of 4 Members of Parliament, why can't we make it 6, so that there may be 4 Members of Parliament from the House of the People?

SHRI P. UPENDRA: Sir, this cannot be accepted because in a 11 Member Council, you cannot have so many MPs. Sir, Mr. Thomas mentioned about the type of people be appointed in the Committee. I take note of this suggestion because the Broadcasting Council is appointed by the President on the recommendations of the Government. Therefore, it is within our powers to take note of this suggestion. Sir, as regards, Shrimati Malini Bhattacharya's amendment, it says that the Broadcasting Council may constitute such number of Regional Council. It is also kept vague because we cannot specify the number also. Therefore, it means "shall".

Therefore, I do not think it necessary to replace the word here.

MR. DEPUTY SPEAKER: The question is:

page 11,—
for lines 12 to 14, *substitute*—

"(2) The Broadcasting Council shall consist of—

- (i) a President and ten other Members to be appointed by the President of India from amongst persons of eminence in public life;
- (ii) four Members of Parliament, of whom two from the House of the People to be nominated by the Speaker thereof and two from the Council of States to be nominated by the Chairman thereof." (397)

The motion was adopted

SHRI P. C. THOMAS: I seek leave of the House to withdraw my amendment.

MR. DEPUTY SPEAKER: Has Shri P. C. Thomas leave of the House to withdraw his amendment?

SEVERAL HON. MEMBERS: Yes.

Amendment No. 61 was, by leave withdrawn.

SHRIMATI MALINI BHATTACHARYA: I seek leave of the House to withdraw my amendment.

MR. DEPUTY SPEAKER: Has Shrimati Malini Bhattacharya leave of the House to withdraw her amendment?

SEVERAL HON. MEMBERS: Yes.

Amendment No. 185 was, by leave withdrawn.

SHRI R. L. P. VERMA: I seek leave of the House to withdraw my amendment.

MR. DEPUTY SPEAKER: Has Shri R. L. P. Verma leave of the House to withdraw his amendment?

SEVERAL HON. MEMBER: Yes.

Amendment No. 190 was, by leave withdrawn.

MR. DEPUTY SPEAKER: The question is:

"That Clause 13, as amended stand part of the Bill."

The motion was adopted

Clause 13, as amended, was added to the Bill

Clauses 13A and 13B

MR. DEPUTY SPEAKER: Now, there are amendments suggested to insert Clause 13A and Clause 13B.

Now, Shrimati Geeta Mukherjee, are you moving your amendment—Not moving. Next, Shri Rupchand Pal, are you moving your amendment No. 152.

SHRI RUPCHAND PAL: Yes, I am moving.

I beg to move:

Page 11, —

after line 31, insert —

"13A. (1) There shall be a Parliamentary Committee consisting of 15 members from Lok Sabha and 7 members from Rajya Sabha to be elected by the respective Houses to oversee that the objectives of

[Sh Rupchand Pal]

the Corporation are fulfilled and guidelines adhered to

(2) The tenure of the Parliamentary Committee shall be five years

(3) A quarterly report of the Parliamentary committee shall be laid on the Table of both the Houses of Parliament and discussed

13B (1) There shall be Advisory Councils for all the

Regional Centres of the Corporation having an Executive Committee of 7 members and the concerned State Governments shall be consulted regarding nomination of such members

(2) The Advisory Councils shall have power for recommendation and suggestion for improvement of programmes and functioning of the regional centres as a whole " (152)

MR DEPUTY SPEAKER Shri Mitra Sen Yadav, are you moving your amendment
— He is not moving his amendment

Then, Shrimati Geeta Mukherjee — Not moving

Then, Shri Amar Roypradhan — He is not moving his amendment

Shrimati Malini Bhattacharya — Not moving

Shri Rajendra Agnihotri — Absent

Shri Girdhari Lal Bhargava

SHRI GIRDHARI LAL BHARGAVA I am not moving my amendment

MR DEPUTY SPEAKER Shrimati Malini Bhattacharya

PROF SAIF-UD-DIN SOZ Sir, I beg to move

SHRIMATI MALINI BHATTACHARYA I am not moving my amendment

Page 11, —

after line 31 insert —

13A There shall be a Parliamentary Committee consisting of 15 members from Lok Sabha and 7 members from Rajya Sabha to be elected by respective Houses to oversee the functioning of the Corporation and to ensure achievement of objectives by the Corporation " (340)

SHRIRUPCHANDPAL Sir, this amendment to clause 13B is in relation to some Advisory Council Let it not be confused with Regional Broadcasting Council As you know, Sir, at present there are Programme Advisory Committees attached to each centre and the Regional Council will be related to the Boardcasting Council which will monitor feed back from listeners and viewers, consider the complaints But this Advisory Council which I have tried to incorporate in this amendment is a body which will assist and aid the Corporation, the Prasar Bharati

Corporation, in the matter of running the regional centres

Sir, I have also mentioned here that this will help improvement of programmes and the functioning of the regional centre as a whole. I want the reaction of the Minister.

PROF SAIF-UD-DIN SOZ I am thankful to the Minister. I was one of those who have pleaded for the constitution of the Parliamentary Committee. But I want one thing (*Interruptions*)

The Parliamentary Committee, he has already agreed, will oversee, but he has not inserted anything regarding the policy. Objective etc etc will come later. This Parliamentary Committee should oversee and frame the policy for the Prasar Bharati. I want to understand why the Parliamentary Committee will not advise Prasar Bharati on policy. Policy is very important. So, this Committee should oversee and frame policy for the Prasar Bharati (*Interruptions*)

SHRI P UPENDRA Mr Soz's point has already been met in the provisions of clause 12A. There, the objectives of the Corporation were spelt out and also what objectives are pursued and to oversee whether it is sticking to those objectives or not, it is already provided in the Constitution of the Parliamentary Committee. I do not think any more specific mention is necessary (*Interruptions*)

PROF SAIF-UD-DIN SOZ Who will give policy?

SHRI P UPENDRA The Prasar Bharati Board will decide all the policies. The Board is already constituted now. The Prasar Bharati Board will lay down the policies in consonance with the objectives spelt out in the Act.

Any violation will be looked after by the Parliamentary Committee. So, I do not think that any more policy is required. (*Interruptions*)

Sir, as far as the Programme Advisory

Committees are concerned, as mentioned by Mr Pal, they are already in existence. The Broadcasting Council is not in replacement of these Programme Advisory Committees and of course it will depend on the Corporation in what shape they will have, we do not want to dictate to them. But I hope the Corporation will continue these Programme Advisory Committees because they are concerned with the day-to-day programming and all that. Therefore, I think they will continue them.

SHRI RUPCHAND PAL Sir, in view of the assurance given by the hon. Minister, I seek leave of the House to withdraw my amendment.

MR DEPUTY-SPEAKER Has the hon. Member leave of the House to withdraw his amendment?

SEVERAL HON. MEMBERS Yes

The Amendment No. 152 was, by leave withdrawn

PROF SAIF-UD-DIN SOZ Sir, he will consider my suggestion later, but in the meanwhile I would like to withdraw my amendment.

I seek leave of the House to withdraw my amendment.

MR DEPUTY-SPEAKER Has the hon. Member leave of the House to withdraw his amendment?

SEVERAL HON. MEMBERS Yes

Amendment No. 340 was, by leave, withdrawn

Clause 14 Jurisdiction of and the procedure to be followed by Broadcasting Council

MR DEPUTY-SPEAKER Shri Girdhari Lal Bhargava

SHRI GIRDHARI LAL BHARGAVA: I am not moving my amendment.

MR. DEPUTY SPEAKER: Shri Lokanath Choudhury

SHRI LOKANATH CHOUDHURY: I am not moving my amendment No. 15

SHRI P.C. THOMAS: I beg to move:

Page 12, lines 3 and 4,—

for "as it thinks fit *substitute*—

"as laid down by the rules framed under this Act" (62)

Page 12, line 13,—

after "Council" *insert*—

"and the complainant or the complainants as the case may be" (63)

SHRI LOKANATH CHOUDHURY: I beg to move:

Page 12,—

for lines 11 to 13, *substitute*—

"(6) After receiving the report from the Board of Governors, the Broadcasting Council shall take decision which shall be binding on the Board of Governors." (98)

MR. DEPUTY SPEAKER: Shri Kusuma Krishna Murthy-Absent. Shri Rupchand Pal.

SHRI RUPCHAND PAL: I am not moving my amendment.

14.00 hrs.

MR. DEPUTY SPEAKER: Shri Krishna Kumar, are you moving your amendment?

SHRI S. KRISHNA KUMAR: I am not moving.

MR. DEPUTY SPEAKER: Shrimati Malini Bhattacharya, are you moving your amendment?

SHRIMATI MALINI BHATTACHARYA: I am not moving

MR. DEPUTY SPEAKER: Shri Rajasekhar Reddy, are you moving your amendment?

SHRI Y.S. RAJASEKHAR REDDY: I am not moving.

MR. DEPUTY SPEAKER: Shri Singh Deo, are you moving your amendment?

SHRI A.N. SINGH DEO: I am not moving.

MR. DEPUTY SPEAKER: Shri Kumaramangalam, are you moving your amendment?

SHRI P.R. KUMARAMANGALAM: I am not moving.

MR. DEPUTY SPEAKER: Shri Girdhari Lal Bhargava, are you moving your amendment?

SHRI GIRDHARI LAL BHARGAVA: I am not moving.

SHRI P. UPENDRA: Sir, I beg to move:

Page 12, lines 6 and 8,—

for "Governors" *substitute* "Member" (398)

page 12, lines 10 and 11,—

omit "of Governors" (399)

Page 12,—

after line 13, *insert*—

"(7) Notwithstanding anything contained in sub-sections (5) and (6), where the Broadcasting Council deems it appropriate, it may, for reasons to be

recorded in writing, require the Corporation to broadcast its recommendations with respect to a complaint in such manner as the Council may deem fit." (400)

SHRI P. C. THOMAS: Sir, it is regarding the procedure to be adopted in deciding about the complaints. It is stated that the procedure shall be 'as the Corporation deems fit.' I have moved an amendment stating that it should not be, 'as the Corporation deems fit', but it should be, 'as laid down by the rules framed under this Act.'

SHRI P. UPENDRA: Sir, the apprehension of Mr. Thomas is not based on facts because it is only regarding the procedure as to how they will follow it. They have to consider these complaints. Therefore, I do not think it is necessary.

MR. DEPUTY SPEAKER: I shall now put the amendment Nos. 398, 399 and 400 moved by Shri P. Upendra, to the vote of the House. The question is:

Page 12, lines 6 and 8,—

for "Governors" substitute "Member"
(398)

Page 12, lines 10 and 11,—

omit "of Governors" (399)

Page 12,—

after line 13, insert—

"(7) Notwithstanding anything contained in sub-sections (5) and (6), where the Broadcasting Council deems it appropriate, it may, for reasons to be recorded in writing, require the Corporation to broadcast its recommendations with respect to a complaint in such manner as the Council may deem fit." (400)

The motion was adopted

MR. DEPUTY SPEAKER: Mr. Choudhury, do you want to withdraw your amendment?

SHRI LOKANATH CHOUDHARY: Yes.

MR. DEPUTY SPEAKER: Is it the pleasure of the House that the amendment moved by Shri Lokanath Choudhury be withdrawn?

SEVERAL HON. MEMBERS: Yes

*Amendment No. 98 was, by leave,
withdrawn*

MR. DEPUTY SPEAKER: Mr. Thomas do you want to withdraw your amendment?

MR. P. C. THOMAS: Yes.

MR. DEPUTY SPEAKER: Is it the pleasure of the House that the amendment moved by Shri P. C. Thomas be withdrawn?

SEVERAL HON. MEMBERS: Yes.

*Amendment No. 62 and 63 were by leave,
withdrawn*

MR. DEPUTY SPEAKER: The question is:

"That clause 14, as amended, stand part of the Bill."

The motion was adopted

*Clause 14, as amended, was added to the
Bill*

MR. DEPUTY SPEAKER: There is an amendment for insertion of clause 14 (A) by Shri L. K. Advani. Is he moving his amendment?

SHRI L. K. ADVANI: Sir, in view of the fact that it has already been incorporated in the amendment moved by the Minister, I am not moving my amendment.

**Clause 15 Transfer of Certain assets,
liabilities etc of Central Government to
Corporation**

MR DEPUTY SPEAKER There are amendments to Clause 15, suggested by Shri Vasant Sathe Is he moving his amendment?

SHRI VASANT SATHE Sir, I beg to move

Page 12, lines 19 and 20,—

for "shall stand transferred to the Corporation" *substitute*—

'shall continue to vest in the Government and shall be given to the Corporation on lease for management of the functions of the Corporation" (343)

Page 12, line 26,—

for 'Corporation" *substitute* "Government" (344)

Page 12, line 29,—

for "Corporation " *substitute* "Government" (345)

SHRI P UPENDRA I beg to move

Page 12, for line 20, *substitute*

"transfer to the Corporation on such terms and conditions as may be determined by the Central Government and the book value of all such property and assets shall be treated as the capital provided by the Central Government to the Corporation," (421)

Yesterday, Shri Vasant Sathe expressed some apprehensions about the transfer of assets to the Corporation and I tried to allay his fears I also stated that since we have to give some dignity and importance to the Corporation also, we cannot keep the assets with the Government There will be practical difficulties also because thousands of main-

tenance staff who normally have to go to the Corporation will not like to come and it is not possible for the Government also to send them there, if the assets remain with the Government To meet his point, today I gave a small proviso to this clause which reads as follows

"All property and assets (including the Non-lapsable Fund) which immediately before that day vested in the Central Government for the purpose of Akashvani or Doordarshan or both shall stand transferred to the Corporation on such terms and conditions as may be determined by the Central Government and the book value of all such property and assets shall be treated as the capital provided by the Central Government to the Corporation "

In such a case no Board will be able to dispose of the fixed assets of the Corporation without the approval of the Government It is because while transferring the assets the Government will lay down the conditions, how the fixed assets will be treated whether those can be disposed of and what type of permission has to be obtained from the Government Therefore, in view of my adding this clause, I request Shri Vasant Sathe to withdraw his amendment

SHRI VASANT SATHE Whatever just now Shri P Upendra has said, I think, meets partly The Finance Minister is sitting just by his side If he is satisfied also that this will meet the requirements, I will be satisfied Tomorrow we should not get into difficulty because of the consequential thing in this Bill You will appreciate that I feel as if I am piloting the Bill I am glad about it in a way Even while voting, I say "Ayes" for everything Upendraj cannot say because of the obvious difficulty—he is a Member of the Rajya Sabha

PROF MADHU DANDAVATE You say "Aye" because you are "Congress-I"

SHRIVASANT SATHE That, of course, is there

As Madhu ji always says, "He is very happy", as he begins to say it with that "takkiya-kalaam", I would say I am really happy today that this Bill is being passed in the spirit of all the manifestoes of all the Parties. This is a rare thing which happens.

PROF MADHU DANDAVATE Nobody can fight election on this point.

SHRI VASANT SATHE I hope so, not on this clause.

My fear which I am again expressing is, about commercial revenues and assets today to this new body, which is also going to be a monopoly in this country. If there is any laxity with regard to assets, tomorrow they might find it difficult. The Finance Minister in the spirit of saying that for resources to every public sector undertaking, they should generate their own resources as he has no money, tomorrow if he were to tell this to the Corporation, "Look, you generate resources, I have no money" what will happen. The Corporation will become totally subservient to the private sector, to the multi-national sector, monopoly sector for commercial advertisements. That is why, I was trying to be more cautious by moving these amendments 343 to 346.

MR DEPUTY SPEAKER At this stage, we are considering amendment No. 343 to 345.

SHRI VASANT SATHE What am saying is, I will accept the amendment moved by hon. Shri Upendraji. I am hopeful that in the instructions that you are going to give, you will cover all the aspects that I have mentioned. I want your assurance on this.

SHRI NIRMAL KANTI CHATTERJEE By the assurance of one Minister only, two Ministers will be happy.

PROF MADHU DANDAVATE On behalf of the Finance Ministry also, I say I am happy.

MR DEPUTY SPEAKER The question is

Page 12, for line 20, Substitute—

"Transfer to the Corporation on such terms and conditions as may be determined by the Central Government and the book value of all such property and assets shall be treated as the capital provided by the Central Govt to the Corporation" (421)

The motion was adopted.

MR DEPUTY SPEAKER Mr. Vasant Sathe, are you withdrawing?

SHRI P. UPENDRA I want to ask one thing. We have adopted the amendment No. 394 which misses his point. It says

"For the purpose of ensuring that adequate time is made available for the promotion of the objectives set out in this Section, the Central Government shall have the power to determine the maximum limit of broadcasting time in respect of the advertisements."

This we have already adopted. I know what he wants. He wants all the revenues to be credited to the Consolidated Fund to be transferred. We do not agree to that suggestion.

SHRI VASANT SATHE I did not say that. Don't put words in my mouth. I had talked about assets. On commercial revenue for advertisements and programmes, if the assets are with them, I would say they will also automatically be with the Government. I had moved this. Your amendment is only about restriction of the time etc. I am talking about putting a limit on the commercial revenues.

SHRI NIRMAL KANTI CHATTERJEE You know time is money.

SHRI VASANT SATHE: In a short time, you can get a lot of money. Therefore, I would like you to state today that what you have in mind is also to restrict the Commercial revenue advertisements. If you say that, it will satisfy my purpose.

I would like to mention,—Mr. Advaniji, you will appreciate it now—yesterday there was a sense of bitterness when we said to put it for tomorrow. Unnecessarily my friend Shri Upendra got angry with me. Now, you say that because we got it today, in a very peaceful way we are sitting. You see the good spirit. Even though we could not take our lunch today, we are sitting. yesterday, it could not have been done and, mind you, yesterday we had to go for our Working Committee Meeting and you know it went of till 4 O'clock in the morning. That is how, serious we took up our job. Don't get angry.

MR. DEPUTY SPEAKER: Are you withdrawing?

SHRI VASANT SATHE: Yes. I withdraw.

MR. DEPUTY SPEAKER: Has the hon. Member leave of the House to withdraw his amendments?

SEVERAL HON. MEMBERS: Yes.

Amendments Nos. 343,344 and 345 were, by leave, withdrawn.

MR. DEPUTY SPEAKER: The question is:

"That Clause 15, as amended, stand part of the Bill."

The motion was adopted.

Clause 15, as amended, was added to the Bill.

Clause 16—Grants etc by Central Government

MR. DEPUTY SPEAKER: Shri Loka-

nath Choudhury, are you moving your amendment to Clause 16

SHRILOKANATH CHOUDHURY: No. I am not moving.

MR. DEPUTY SPEAKER: Shri Rupchand Pal, are you moving your amendment?

SHRI RUPCHAND PAL: No. I am not moving.

MR. DEPUTY SPEAKER: Shri Mitra Sen Yadav, are you moving your amendment?

SHRI MITRA SEN YADAV (Faizabad): No. I am not moving.

MR. DEPUTY SPEAKER: Shrimati Malini Bhattacharya, are you moving your amendment?

SHRIMATI MALINI BHATTACHARYA: Yes. I am moving.

I beg to move:

Page 13—

after line 3 insert—

"Provided that if the money is raised from commercial advertisements, the maximum amount allowable shall be specified in the regulations"

"Provided further that the maximum time allowable to commercial advertisements either in totality or in particular segments, shall be specified in the regulations." (302)

MR. DEPUTY SPEAKER: Will you speak on your amendment?

SHRIMATI MALINI BHATTACHARYA: Yes.

MR. DEPUTY SPEAKER: If you like,

please speak on your amendment 302

SHRI NIRMAL KANTI CHATTERJEE:
On 303 also.

MR. DEPUTY SPEAKER: 302 is more
dangerous than 303.

SHRIMATI MALINI BHATTACHARYA:
Sir, actually in the Government's amend-
ments 394 and 395, part of my amendment
has been covered. But one very important
clause has been missed out, without which
this restriction doesn't have any meaning
viz. I have said:

"provided further that the maximum
time allowable to commercial adver-
tisements either in totality or in particu-
lar segments shall be specified in the
regulations."

This part 'in totality or in particular seg-
ments' has been dropped in the Govern-
ment's amendment. I think that if this clause
is not there then what happens is that com-
mercial advertisements are allowed 10 per
cent maximum time, and of that they only
take 2.5 per cent. But already we feel their
influence to be extreme. Why is it so? It is
because they monopolise a great deal of
prime time. That is why, unless in the particu-
lar segments their entry is restricted, this
clause doesn't have any meaning at all. So,
I would like the hon. Minister to respond.

SHRI NIRMAL KANTI CHATTERJEE:
10 per cent of the total time can be the entire
prime-time.

SHRI VASANT SATHE: Sir, I would
once again like to say and try to persuade
him although he feels exhausted. Probably,
he is not even willing to be persuaded. I
would like to touch on commercial revenue
and advertisement. Even now, I request the
Minister to consider it. What is the trend
world over today? What is happening today?
Even within our limited time, all sponsored
programmes are that of big advertisers. Much
of the time is taken away—even in respect of
good programmes during prime time—by

the commercial advertisers. I have no doubt
that slowly with the growth of revenues, you
will find more and more of our programmes
getting cut under commercial pressure.
Particularly, in India, it has a tremendous
relevance because majority of our people
live in the rural areas and they are not elitist.
You do not want consumerism and elitism to
be encouraged in this country. Whether you
like it or not, all the things are basically elitist
consumer items. How many girls can afford
to have all the beautiful make-up things like
Clearasil etc? You are advertising soaps etc.
This is naturally brain-washing. Any girl or
even a small man in a village knows about
these things because she or he sees these
programmes everyday. The first thing a girl
asks her mother is: "If I have to look fair and
beautiful, please get me *clearasil* or some
other thing." It is not only this. All the other
things about hair, baby-food, artificial things,
you are advertising. Some items are harmful
to health. The other day we were listening to
a question. That question was about *Pan-
masala* and the dangerous effect it has on
our health. Yet, you find every day actors
and actresses saying that even for marriage
and everything *Panmasala* will be
given... (Interruptions) Do you understand
the social impact of these things? This will
become more and more popular. I am glad
that the Minister has retained some Parlia-
mentary control. But otherwise what would
happen? With the public money, we are
running this organisation. Public finance has
been there. Therefore, Public accountability
has been there. You are having many a
programme like the *Krishi Darshan*. At least
you are retaining it for the good of our major-
ity of population. Tomorrow, under the pres-
sure of commercial people, what would
happen? It will depend on the goodwill of
those Executive Members and those per-
sons that you are keeping there. Please tell
me under whose influence will they come? If
they come under the influence of these
commercial factors, more and more pro-
grammes of advertisement etc. will also be
most dangerous. For example, tomorrow in
Parliament, we want to criticise it. I do not
want a situation that after passing this Bill, in
the very next session—if you are there, well

[Sh Vasant Sathe]

and good, but the way things are happening—whosoever comes in power—that we will have to reconsider this any say “No, all these revenues will still be with the Government.” Be careful. That is why, I was saying you can give all the commercial revenue to them. I do not mind. But please, Prof Dandavate will appreciate this that commercial revenue from advertisement and programmes should be retained with the Government. Please consider this in your Consolidated Fund. If that happens, it will not be a retrograd step, it will be a healthy step. You will be able to at least determine what type of advertisements are going with this commercial money. This is all that I wanted to say. I would hope still that you will accept this. I plead with all of them.

[Translation]

If all of you lend your support, it will be passed.

[English]

SHRI L K ADVANI Mr Deputy-Speaker, Sir, I think, the issue that has been raised is very important though I am not sure how this particular amendment is going to deal with that issue because I entirely agree that you cannot keep on stoking the fire on consumerism and at the same time talk about upholding the social values enshrined in the Constitution. If it is believed that the danger of doing this is coming up only because autonomy is being conferred on the media, I would like to know what has been happening in the last three years particularly. No, I am not trying to criticise. I am merely saying that even the Government—this Government or that Government—can be a victim to this kind of approach, so and so an autonomous body can be immune to that approach. On this occasion, I would like to commend very whole-heartedly to the new Prasar Bharati that is being formed. The Joshi Committee Report which was submitted during your tenure when you had set it up all that has happened during the last three

years to that is if you were to watch TV, that the Joshi Committee's recommendations have been thrown into dustbin. No one took note of that—not the Government, not anyone else, not Akashvani and Doordarshan. And in that Report, they even went to the length of pointing out that the dangers of consumerism are so grave particularly for a developing society that the Indonesian President had once banned completely commercial advertisement on TV and that reference to the ban had been made in a very positive manner approvingly. Though at the same time the Committee came to the conclusion that we cannot think of banning commercial advertisement yet at the same time they had laid down very specific guidelines and if the new autonomous body the Prasar Bharati is going to adopt and be guided by the Joshi Committee's recommendations, I am sure that very many of the evils that have been referred to or have been there either in Malini ji's amendment or have been referred to by Shri Sathe, would be dealt with. It has nothing to do with who is controlling the media. BBC has been autonomous body for a long time and they have resisted this to a considerable extent. When subsequently ITV came in and the American model, which has been influencing all TV network, it has created its own problems. So far as we are concerned, I would like to see that when we talk of autonomy to the media, we thrust to them we leave it to them and not try to hedge it by this amendment or that amendment, this constraint or that constraint. So, by and large, what has been agreed to should be adhered to. (Interruptions)

SHRI NIRMAL KANTI CHATTERJEE
That factor is also important.

MR DEPUTY SPEAKER I will give you time.

PROF N G RANGA (Guntur) I wish to congratulate Malini ji for having been bold enough to come forward, speak in favour of this amendment. It is not as if I am an orthodox man. I was at Oxford. I know what is meant when you talk about consumerism. I have seen it, the psychos of France, Amer-

ica and England My wife was also in England Both of us studied at Oxford We understand what it is, most of you may not What has been doled out to us by the TV and the kind of consumerism we have been having, interpreted by our TV, is something which is called scandalous It is absolutely anti-Indian, not only un-Indian but anti-Indian The sooner we get rid of it, turn round to our own Kuchipudi or other various types of Indian culture properly modernised, suitably modernised and sensible also modernised, the better it would be

I congratulate my hon friend for having brought forward this Bill and what is more, the whole House for having hailed the need for it, for having realised it Therefore, I don't want to delay the House over this matter

But I do appeal to my hon friend Prof Dandavate Mrs Dandavate is a person whom I admire Second time I pay my compliments to her for the social work which she has been carrying on I called her a delightful lady I am sure she would agree with me over this amendment I would like my hon friend would support the amendment given notice of by Mr Sathe I want the spirit of this amendment to be hailed, to be accepted by the House and later on I want the Government also to give suitable instructions or advice to the authority that is going to come into existence in order to see that the TV would be a real Indian TV and not an imitation of the United States or the rest of the world

SHRI BHABANI SHANKER HOTA (Sambalpur) Since ours is an open Government and is open to reason and logic, I believe the hon Minister who has taken great pains in introducing a new chapter in the history of mass-media will definitely consider these views I would like to take this opportunity to bring to your kind notice that although there is a provision of a limit of 10% of the total time for commercial advertisements, now the actual use of the time is only 2.5% But the point is, the most important time of the telecast, that is the prime-time is given to the extent of 25% or 30% to com-

mercial advertisements which is not in consonance with the values that we stand for Particularly the Prime Minister Shri V P Singh while addressing a meeting in Allahabad said that it is not Akashvani that we believe, but we believe in *Dhartivani* If we go on encouraging consumerism in this country from soaps to Pepsi Cola—I don't want to list all these things—I don't know how far it will corrupt the minds of the young people, those who are unemployed, those who do not find jobs, those who do not find drinking water in the villages

Now we are going to encourage certain things which are the dream for our poor people in this country In this spirit I appeal that he may consider the amendment moved by Malini ji specifically so that there may not be any limit and the prime time that is used by the commercial monopoly houses and the private sector is limited to not more than 5%-segment wise and also in totality If it is a question of resources, nullify it If I just go and pull a rickshaw, I may not get more than Rs 10 or Rs 20 a day But if I sell liquor, I may earn Rs 200 Why do you expect me to go and sell liquor for the simple reason that I would get more money out of the sale of liquor So, you are not going at the cost of morality and value that we are trying for We are not going to encourage the consumerism in this country, I know It will be sufficient to again appeal to hon Mr Upendra I suggest him to agree and take the views of the House and bring certain amendments

SHRI SOMNATH CHATTERJEE Mr Deputy-Speaker, even the amendment that has been suggested by the hon Minister shows that there is a necessity of some fixation of time-limit so far as different types of broadcasting time in respect of advertisements is concerned. The fear that is being expressed is that if maximum time-limit is prescribed, then, that may be utilised only in respect of the prime time I mean, what is sought to be allowed, 10 Per cent may be utilised only at the prime time

Prof Ranga and every section of the House have said that the tendency, which

[Sh. Somnath Chatterjee]

we have seen over the years even when it has been under the Government, has not been in the right direction. On the other hand, it is vitiating the atmosphere even in many households also. It is giving a different type of outlook to our younger section of the community. That is why we feel, yes, even with autonomy when the Government is thinking of providing a time-limit, it should be such as the Government may be able to effectively control. Make an effective fixation of the time. Merely maximum time will not help. Therefore, I very strongly commend to the hon. Minister and to the Government that Shrimati Manili Bhattacharya's amendment may be accepted.

With regard to Mr. Vasant Sathé's amendment, he says whatever money is realised, will be given to the Government. I respect the spirit behind it. But that may not help in controlling the commercial advertisement. Then, the Prasar Bharati will raise more and more funds. If they allow more and more advertisement and raise more funds, it will make more and more contribution to the Government and try to make the Government more happy. And Prof. Madhu Dandavate will be more happy that more and more money is coming to the Government. That does not serve the purpose. That does not fulfil the objective.

PROF. MADHU DANDAVATE: I will be saved but the country will be lost.

SHRI SOMNATH CHATTERJEE: Yes. Therefore, to that extent, I am sure, Mr. Sathé will see that this does not serve the purpose for which he has brought this forward. His amendment is not really directed towards that. Therefore, I would very strongly urge the Government—that is the sense of the entire House also—kindly to accept that amendment. We do not mind if you want suitable modifications.

SHRI BHOGENDRA JHA: Mr. Deputy Speaker, Sir, the spirit of the two amend-

ments and of what Prof. Ranga and my other friends here have spoken, is the same. It is not only the question of consumerism but also the national health can be endangered. Smoking, drinking, all these things are there. (Interruptions) My smoker friends are objecting.

SHRI SOMNATH CHATTERJEE: Smoking pipes particularly should be stopped. (Interruptions)

SHRI BHOGENDRA JHA: The national health is also affected thereby. I apprehend some political influence also. Through these advertisements, very adverse political influence is also there on our culture. These things are there. The spirit is the same. How can it be effectively attained? Shrimati Malini Bhattacharya's amendment is there. To some extent, time-wise and sector-wise, it can be controlled. But how effectively it can be controlled? I think, therefore, the Minister will take into account that amendment. And how more effectively it should be done, he should spell out and accept it.

SHRI INDERJIT: Mr. Deputy-Speaker, reckless promotion of consumerism, as we are all agreed, has played a havoc and continues to play an increasing havoc. Therefore, I support the spirit behind the amendment suggested by Shrimati Malini Bhattacharya. But I would like to make a further suggestion for the consideration of the Minister. I am told that in some countries, Mr. Deputy Speaker, Sir, no advertisements are allowed at all after a particular hour. I learnt of this only last evening—I think my information is correct as I have got it from a good source. In the Federal Republic of Germany, i.e., West Germany, no advertisements are allowed at all after 8 at night. Whatever advertisements are there, they have to be shown earlier to that hour because the emphasis thereafter is on public service programmes, facts and presentation of fair and balanced information. Therefore, I strongly urge the Minister to consider the possibility of disallowing advertisements or putting a bar on showing advertisements after a particular hour so that the prime time

could be utilised well and truly for public service

DR THAMBI DURAI Mr Deputy Speaker, Sir, I also appreciate the spirit of the amendment moved by Mrs Malini Bhattacharya and Mr Vasant Sathe. As Prof Ranga has said, we have to protect our culture and see that the advertisements that are shown must not affect our culture. You know that at the time when we are to see some important programmes, advertisements are shown mostly at that time. Till the advertisements are over, most of the people are involved in other activities and do not watch the TV. The manner in which the advertisements are projected more irritates most of the viewers. The time fixation, whether it is 10 per cent or 5 per cent, does not matter. Even though the time fixed will be five per cent, what sort of advertisements are to be shown is the point which should be taken to consideration. What may happen is due to pressure, they may offer more money and thus we cannot expect advertisements of a good nature. In such a case, the nature of the advertisements may be affected. Therefore when we fix the time, the criteria should be that the nature of advertisements should be a good one. This is an important point which should be taken into consideration.

SHRI NANI BHATTACHARYA Sir, I wish to be very brief. There are safeguards and suggestions in the amendments of Mr P Upendra. But that is not enough. I see in page 11 as within quote provided that the fees and other service charges levied and collected under two sub-section shall not exceed

MR DEPUTY-SPEAKER Please do not go into the details.

SHRI NANI BHATTACHARYA There is another safeguard under Clause 19 (2). But these safeguards are not at enough and will be of very little effect in view of the financial position of the Government. There are other factors also. In fact, I am in favour of accepting Mr Malini's amendment.

DR BIPLAB DASGUPTA (Calcutta South) Mr Deputy Speaker, Sir, there are three channels in BBC out of which one channel is completely free of commercial advertisements. There are no advertisements at all in BBC-I. But in other channels, they do permit advertisements. If we are going to have more than one channel in all the centres, then one might think of the possibility to keep one channel completely free of advertisements.

PROF MADHU DANAVATE Some will look only to the advertisement channel.

SHRI P UPENDRA Sir, I fully agree with the views expressed by hon. Members like Prof Ranga, Mrs Malini Bhattacharya, Mr Hota, Mr Chatterjee, Mr Bhogendra Jha and others about the perils of the growing consumerism and the need to constrain it in the official media. This was also recognised. That is why, a restriction has already been put. Even today, there is a restriction of 10 per cent on the time out of which only 2.25 per cent is being used now.

SHRI VASANT SATHE Even that is being damaged which you can understand. If this much is the damage with 2.25 per cent, then what will happen if it will be 10 per cent?

SHRI NIRMAL KANTI CHATTERJEE 2.25 Per cent has produced Mr Vasant Sathe.

SHRI P UPENDRA There is also no dispute about this fact that most of the advertisements are of elitist nature. If you take the population of this country, perhaps 95 per cent of the people might not have seen the products which are advertised and even among those people who have seen them, maybe another 98 per cent may not afford to buy them. To that extent, it is completely elitist in nature. But that is why we felt the need that this kind of thing should be banned. That is why, we have moved an amendment. There should be restriction on the time also to be used for advertisement.

As far as money is concerned, it is

[Sh. P. Upendra]

linked with the time because advertisement rates are changed periodically and once you prescribe the time limit, automatically the money also correspondingly be increased or decreased. While framing the regulations and the rules, the Government have retained the power to prescribe the time limit and while prescribing the time limit we can also say how much of it should be in the prime time and how much should be other times also.

At the same time, we should realise that there is a great demand for the media also from the advertisers and it will increase. In some countries, as Shri Dasgupta said, they have provided an exclusive channel for advertisement. It might be done here; we do not know. We are going to take the full responsibility for funding up this organization, with the money coming from the poor people, from the people of India. Here, what is happening? I am just putting the facts before you. Whatever products are advertised, the advertisement expenditure is also put on the cost of the products, and those people who can afford to buy are paying for the advertisement also. The question is whether we should completely ban the advertisement, forego this income and make the people of India entirely pay for it. It is about Rs. 800 to Rs. 900 crores total; out of that Rs. 230 crores are coming from advertisement. I do not think any body will say that you forego the revenue completely and let the people of India pay through the taxes for the media, particularly when you have made it completely autonomous, out of the control of the Government. We have to balance this. That is why, we have felt the need for restriction that has been put.

As regards other details, it is not proper to put all sorts of restriction in the Bill itself. There is a Parliamentary Committee. This is not the last debate. Perhaps it may not be the final shape of the Bill also. There may be number of amendments coming. The Parliamentary Committee may recommend so many other changes. Also, these details

should be left to the Parliamentary Committee and let us go ahead with the Bill in the form we have proposed and let my amendment be accepted.

SHRIMATI MALINI BHATTACHARYA: In view of the assurance given by the Minister, I do not press my amendment, and I withdraw it.

MR. DEPUTY-SPEAKER: Has the hon. Member leave of the House to withdraw her amendment?

SEVERAL HON. MEMBERS: Yes.

PROF. N.G. RANGA: No..... (*Interruptions*)

I am not pressing for division. It is the privilege of the Chair to say: I think, 'Ayes' have it; 'Ayes' have it. So far as I am concerned, I want it to be on record.

MR. DEPUTY-SPEAKER: I shall put the amendment moved by Shrimati Malini Bhattacharya to the vote of the House. The question is:

Page 13,—

after line 3 insert—

"Provided that if the money is raised from commercial advertisements, the maximum amount allowable shall be specified in the regulations;

Provided further that the maximum time allowable to commercial advertisements either in totality or in particular segments, shall be specified in the regulations." (302)

The motion was negatived

SHRI VASANT SATHE: I beg to move:

Page 13,—

For lines 1 and 2, substitute—

"(ii) commercial revenue from advertisement and programmes." (346)

Sir, my conscience, unfortunately, does not allow me. I know that Advaniji and everybody want that our country should not be plunged into the elitist quagmire I understand this but I want to be on record, therefore, I would press this amendment for the sake of record. I hope Mr. Upendra will not mind it.

MR. DEPUTY-SPEAKER: I shall now put the amendment moved by Shri Vasant Sathe to the vote of the House

The question is:

Page 13,—

for lines 1 and 2, substitute—

" (ii) Commercial revenue from advertisement and programmes." (346)

Amendment No. 346 was negatived

Now, before Clause 16 is put to the vote of the House, I think the opinions expressed by hon. Members in the House would be kept in mind by the Government while giving the direction.

The question is:

" The Clause 16 stand part of the Bill."

The motion was adopted

Clause 16 was added to the Bill

MR. DEPUTY-SPEAKER: There is an amendment to Clause 17 by Shri K.S. Rao. He is absent.

Now, I put Clause 17 to the vote of the House.

The question is:

" That Clause 17 stand part of the Bill"

The motion was adopted .

Clause 17 was added to the Bill.

MR. DEPUTY-SPEAKER: There is no amendment to clause 18. The question is:

" That Clause 18 stand part of the Bill"

The motion was adopted.

Clause 18 was added to the Bill.

Clause 19— Budget of Corporation

MR. DEPUTY-SPEAKER: There is a Government Amendment to Clause 19. Shri Upendra

SHRIP. UPENDRA: Shri, I beg to move:

Page 13,—

for Clause 19, substitute—

Annual financial statements of the Corporation

"19 (1) The Corporation shall prepare, in each financial year, an Annual Financial Statement for the next financial year showing separately—

- (a) The expenditure which is proposed to be met from the internal resources of the Corporation; and
- (b) the sums required from the Central Government to meet other expenses, and distinguishing—
 - (i) revenue expenditure from other expenditure; and
 - (ii) Non-plan expenditure from plan expenditure.

(2) The Annual Financial Statement shall be prepared in such form and forwarded at such time to the Central Government for its approval as may be agreed to by that Government and the Corporation." (401)

[Sh. P. Upendra]

In the original Bill, Clause 19, mentions that every year the Corporation will submit to the Government a programme of its activities. This was misunderstood by the people, particularly the media expert. They thought that the programme of activities means that they will have to indicate that what type of programmes they will broadcast or telecast and they thought that would be an interference from the Government side. To make the clause more expressive, we said that it only relates to the budget estimates. The Corporation will submit to the Government a financial statement indicating how much revenue it expects what would be its expenditure and what money it expects from the Government. That would enable the Parliament to meet their demand. We want to remove this misunderstanding from the minds of the people.

MR. DEPUTY-SPEAKER: I shall now put Amendment No. 401, moved by Shri P. Upendra to the vote of the House.

That question is:

"Page 13,—

for Clause 19, substitute—

" 19 (1) The Corporation shall prepare, in each financial year, an Annual Financial Statement for the next financial year showing separately—

Annual financial Statement of the Corporation

- (a) the expenditure which is proposed to be met from the internal resources of the corporation; and
- (b) the sums required from the Central Government to meet other expenses, and distinguishing—
 - (i) revenue expenditure from other expenditure; and

(ii) Non-plan expenditure from plan expenditure

- (2) The Annual Financial Statement shall be prepared in such form and forwarded at such time to the Central Government for its approval as may be agreed to by that Government and the Corporation." (401)

The motion was adopted

I shall now put Clause 19, as amended, to the vote of the House.

The question is:

"That Clause 19, as amended, stand part of the Bill."

The motion was adopted

Clause 19, as amended, was added to the Bill

Now, there are no amendments to Clauses No. 20 and 21. I shall put both clauses, 20 and 21 to the vote of the House.

The question is:

"That Clauses 20 and 21 stand part of the Bill."

The motion was adopted

Clauses 20 and 21 were added to the Bill

Clause 22—Power of Central Government to give directions

MR. DEPUTY-SPEAKER: Shri Girdhari Lal Bhargava, are you moving your Amendments to Clause 22.

SHRI GIRDHARI LAL BHARGAVA: No.

MR. DEPUTY-SPEAKER: Shri K.S. Rao, not present. Shri P.C. Thomas, Are you moving?

SHRI P C THOMAS I beg to move

Page 14, lines 22 and 23,—
omit "as it may think necessary" (64)

Page 14, lines 23 and 24,—
omit "or preservation of public order"
(65)

Page 14, line 30,—
omit "if the Corporation so desires"
(66)

Page 14, line 32,—
add at the end—

"within fifteen days of the date of issue of such direction or if within that time either House of Parliament is not in session, on the first day of the sitting of each House " (67)

MR DEPUTY-SPEAKER Shri Lokanath Choudhury, are you moving?

SHRI LOKANATH CHOUDHURY No

MR DEPUTY-SPEAKER Shri Kusuma Krishna Murthy, is not here Shri Krishna Kumar is not here Shri Kumaramangalam, absent Shri Rupchand Pal, are you moving?

SHRI RUPCHAND PAL No

MR DEPUTY-SPEAKER Shri Upendra

SHRI P UPENDRA I beg to move

Page 14, line 23,—

for "interest of" *substitute*

"interests of the sovereignty, unity and integrity of India or" (402)

SHRI L. K. ADVANI (New Delhi) Mr Deputy Speaker, Sir, first of all, I would like to admit a measure of lack of vigilance on my part so far as this particular Clause 22 is concerned. The original Bill did not have any

provision which empowered any authority to supersede the Board of this Corporation. Subsequently, an Amendment was moved in which the provision was made that if the President is of opinion that the Board has failed to comply with the objectives laid down in the Statute, the President would have the authority to supersede the Board. I felt strongly about that provision and I conveyed it to the Government that this authority of supersession being vested in the executive was not correct. It was amended and a subsequent Amendment moved by the Minister said

"22 B (1) Where the Board persistently makes default in complying with any directions issued under section 22 or fails to supply the information required under section 22 A the Central Government may prepare a report thereof and lay it before each House of Parliament "

This is the Amendment moved subsequently with which I felt in agreement. I found no objection. When there was a joint discussion, some of my other colleagues, other parties had a different view that the Government or some Body should be authorised to supersede a Board, if there is violation of the charter.

My own view is that, if any authority is to be vested with this power, that power should be subjected to some kind of objective scrutiny. In this context, I would like to point out that already in the Bill, if at any time the Chairman or the Member of the Board is found remiss in the performance of his duties, he can be suspended. Only on the ground of misbehavior—after the Supreme Court on a reference being made to it by the President has an inquiry held in accordance with such procedure as the Supreme Court may by rules provide, reported that the Chairman or the other Governors (which is now being replaced by Member) as the case may be or on such grounds he could be removed.

Now, I regarded as very odd that while

[Sh L K Advani]

in the case of an individual Member, he can be removed only after a reference being made to the Supreme Court and the Supreme Court after an inquiry coming for conclusion and then being removed. Whereas in this case what is said is now the Amendment that is now moved by the Minister and I quote

"Where the Board persistently makes default in complying with any directions issued under Section 22 or fails to supply the information required under section 22 A, the Central Government may prepare a report thereof and lay it before each House of Parliament for any recommendation thereof as to any action (including supersession of the Board) within which may be taken against the Board "

This is the Amendment as presently worked. I feel it is odd that in case of an individual Member we have no authority

SHRI SOMNATH CHATTERJEE: That is personal misbehavior (Interruptions)

SHRI L K ADVANI: I understand. Furthermore, as I said, I am myself guilty of a lapse of being inadvertently less vigilant than I ought to be. There was a consensus, in which others were there. Therefore, I am not pressing my point, to the point of a division. But I would appeal to the Government even at this late stage: please see if it is possible to provide that this kind of resolution by Parliament recommending supersession of the Board, should be by two-thirds, and not a simple majority. Then perhaps it would be an adequate safeguard. If the Government is willing to consider this suggestion, I would be very happy. Even if it is not considering the suggestion, I have only made my point, and pointed out the anomaly in the situation. I will go by the consensus of the House.

SHRI P.C. THOMAS: In Clause 22, Section (2) it is said that the Corporation has

to make a broadcast, when a direction has been given by the Government. In that context, what has been stated is this

" such direction may also be announced along with such broadcast, if the Corporation so desires "

I think "if the Corporation so desires" may be deleted. I am not speaking on the other amendment.

SHRI SOMNATH CHATTERJEE: The point we are now considering is whether Parliament will be under a special provision with regard to dealing with a matter when it comes before it, viz. on the question of supersession of the Prasar Bharati Board. Clause 7 is really a corresponding provision similar to the provision in the Constitution, regarding removal of Judges. Really, it contemplates a proved misbehavior, and the procedure has been laid down. The highest judicial authority is left to decide this question. It is a case of personal conduct on the part of any particular member, including the Chairman. But Clause 22 and the amendment that has been proposed, deal with a default in carrying out, without there being personal misbehavior, the charter which is now intended or proposed to be given to the Prasar Bharati Board to fulfil, and the parameters of their functioning.

Earlier, when the Bill was drafted and prepared, there was no question of Parliament being at all associated with it in the matter of overseeing the functions of this Board and the Corporation, and even the Broadcasting Council. Now we feel that Parliament should not be hamstrung in the matter of having a special majority in taking a decision. When the discussions took place, naturally I accept what Mr. Advani said, perhaps Mr. Advani did not advert to it at that time. I would request him: because all parties proceeded on that basis, viz. that it will be a simple majority in Parliament, let it be so. Otherwise we have to reconsider that matter. At this stage, I would request Mr. Advani not to press for it. Let us see, if in the functioning we find that it requires a majority;

and even if Parliament is misusing its authority—then certainly it will be a very bad day for this country, but even then, if we find later on that some check also on Parliament is necessary—it is an ordinary law, it is not a Constitution all Amendment which will be required—we can always change the law. When a consensus has been arrived at, I would appeal: let it be accepted.

SHRI INDER JIT: May I make a very small suggestion which could be a *via media* between the two positions? The Minister has said that the report would be laid before the two Houses of parliament. We have already decided to set up a Parliamentary committee have provided that and Prasar Bharati will be accountable to the Parliamentary Committee. I propose that if the Government has any complaint against Prasar Bharati, it should send a report to the Parliamentary Committee. The Parliamentary Committee could then go into the matter and make its own recommendation to the House, where upon the House could take up the matter and arrive at a decision. In other words, the Parliamentary Committee is already there. Why are we not considering this?

15.00 hrs.

SHRI LOKANATH CHOUDHURY: I gave an amendment that the Bill should be passed by two-thirds majority in Parliament. Since there was a consensus, I did not move my amendment. Since Advaniji has now raised a question whether we have to accept this suggestion of two-thirds majority for passing the Bill, I think it will be in the fitness of things for the Government to accept it.

SHRI VASANT SATHE: I don't think it is time now to really change the consensus arrived at, because then we will take things back. It is not a constitutional amendment. If we are to put it on par with it, so many complications will arise. I don't think we should, at present, do it. Let us trust ourselves; let us trust the Members of Parliament that we ourselves will not commit wrong in exercising our rights. Therefore, let us stand by the amendment suggested by Mr.

P. Upendra. Mr. Advani should not insist on it.

SHRI P. UPENDRA: This is a very painful provision, not a very happy thing to advocate. But in the Bill, we have put two obligations on the Corporation. (1) To implement the directive issued by the Government in the interest of the nation's security, unity and maintenance of public order. Secondly, to supply information to the Government to pass on to Parliament. When we have put two obligations, there should be a remedial clause also in case there is a failure, that is why the word 'consistently' has been used deliberately here. It is not one failure or two failures, but consistently..... Suppose there is a Board tomorrow which defies the Parliament and refused to give information. Parliament of India cannot sit in a helpless condition and say that we cannot do anything; that is why this provision is an enabling provision. After all Parliament is wise. All the parties are represented here. We are only placing the report for consideration; Government will place the report for consideration of Parliament. Suppose we place a report. Parliament cannot exercise the executive power. They should indicate what Parliament will do when the report comes. Therefore we said, we will make a recommendation to the President. We have also provided that even before taking action, a notice will be given, explanation will be sought, every process of natural justice should be followed through. Therefore, there is no danger of any arbitrary action. You can suspect the Government and the Executive of taking an arbitrary action not Parliament of India.

I do not agree with Advaniji when he said; you leave it to the supreme Court of India. Do you think the Supreme Court Judges are superior to Parliament of India and they can exercise more power than the Parliament of India? I do not agree with this. To allow this executive power of superseding the Board of the Corporation to be left in the hands of the Supreme Court is not a healthy precedent. The Parliament must have that power. If you want to route that report through the Parliamentary Committee, then you

[Sh. P. Upendra]

provide for it, so that when the report comes, let it be routed through the Parliamentary Committee; after that, let it come before the House. That we can say. I request Advaniji to accept this suggestion. It is not a happy thing to talk about supersession when we are giving autonomy. But we are preparing a law for ever. The law is made not only for law abiding citizens but also law breakers. Therefore, I think this should be provided.

MR. DEPUTY-SPEAKER: We respect the Supreme Court as well as the Parliament. They are working in different spheres.

SHRI INDER JIT (Darjeeling): There should be no derogatory references to the Supreme Court.

MR. DEPUTY SPEAKER: We will see later on.

The question is:

"Page 14, line 23,—

for "interest of" substitute—

"interests of the sovereignty, unity and integrity of India or" (402)

The motion was adopted

MR. DEPUTY SPEAKER: Mr. Thomas, are you withdrawing your amendment?

SHRI P.C. THOMAS: Yes.

MR. DEPUTY-SPEAKER: Has he leave of the House to withdraw his amendment?

SEVERAL HON. MEMBERS: Yes.

Amendments Nos. 64 to 67 were, by leave, withdrawn

MR. DEPUTY-SPEAKER: The question is:

"That Clause 22, as amended, stand part of the Bill."

The motion was adopted

Clause 22, as amended, was added to the Bill

New Clauses—22 A, 22 B and 22 C

MR. DEPUTY-SPEAKER: There are amendments for insertion of new Clauses 22 A, 22 B and 22 C, by Shri Upendra.

Amendment made:

Page 14,—

after line 32, insert—

Power of Central Government to obtain information

"22 A. The Central Government may require the Corporation to furnish such information as that Government may consider necessary.

Report to Parliament in certain matters and recommendations as to action against the Board

22 B. (1) Where the Board persistently makes default in complying with any directions issued under section 22 or fails to supply the information required under section 22 A, the Central Government may prepare a report thereof and lay it before each House of Parliament for any recommendation thereof as to any action (including supersession of the Board) which may be taken against the Board.

(2) On the recommendation of the Parliament, the President may by notification supersede the Board for such period not exceeding six months, as may be specified in the notification:

Provided that before issuing the notification under this sub-section, the President shall give a reason-

able opportunity to the Board to show cause as to why it should not be superseded and shall consider the explanations and objections, if any, of the Board

casting Council or of the Committee constituted under section 12 A shall not disqualify its holder for being chosen as, or for being, a Member of either House of Parliament " (403)

(3) Upon the publication of the notification under sub-section (2),—

(Shri P Upendra)

(a) all the Members shall, as from the date of supersession vacate their offices as such,

MR DEPUTY SPEAKER The question is

"That new Clauses 22A, 22B and 22C be added to the Bill "

(b) all the powers, functions and duties which may, by or under the provisions of this Act be exercised or discharged by or on behalf of the Board, shall, until the Board is reconstituted under this Act, be exercised and discharged by such person or persons as the President may direct

The motion was adopted

New Clauses 22A, 22B and 22C were added to the Bill

MR DEPUTY SPEAKER Consequential re-numbering of the other Clauses, etc , may be done

(4) On the expiration of the period of supersession specified in the notification issued under sub-section (2) the President may reconstitute the Board by fresh appointments, and in such a case any person who had vacated his office under clause (a) of sub-section (3) shall not be disqualified for appointment

Clause 23

Chairman Governors Members etc, to be Public Servants

MR DEPUTY SPEAKER Now clause 23 There is an amendment, No 404, by Shri P Upendra

Amendment made

Provided that the President may, at any time before the expiration of the period of supersession, take action under this subsection

Page 14, line 33,-

for "Governor" substitute—

" Member" (404)

(5) The Central Government shall clause the notification issued under sub-section (2) and a full report of the action taken under this section to be laid before each House of Parliament

SHRI P UPENDRA

MR DEPUTY SPEAKER The question is

"That Clause 23, as amended, stand part of the Bill *"

Office of Member not to disqualify a Member of Parliament

The motion was adopted

22 C. It is hereby declared that the office of the member of the Broad-

Clause 23, as amended, was added to the Bill

Clause 24
Perfection of action taken in good faith

MR. DEPUTY SPEAKER: Now there is an amendment, No. 405, to Clause 24, by Shri P. Upendra.

Amendment made:

Page 14, line 40,—

for "Government" substitute

"Member" (405)
Shri P. Upendra.

MR. DEPUTY SPEAKER:

The question is:

"That Clause 24, as amended, stand part of the Bill."

The motion was adopted

Clause 24, as amended, was added to the Bill

Clause 25
Authentication of orders and other instruments of Corporation

MR. DEPUTY SPEAKER: To Clause 25, there is an amendment, amendment No. 406 by Shri Upendra.

Amendment made:

Page 15, lines 2 and 5,-

for "Government" substitute-

"Member" (406)
Shri P. Upendra

MR. DEPUTY SPEAKER: The question is:

"That Clause 25, as amended, stand part of the Bill."

The motion was adopted

Clause 25, as amended, was added to the Bill

Clause 26
Delegation of Powers

MR. DEPUTY SPEAKER: To Clause 26 there is an amendment, Amendment No. 407 moved by Shri Upendra.

Amendment made—

Page 15, line 8,—

for "Government" substitute—

"Member" (407)

(Shri P. Upendra)

MR. DEPUTY SPEAKER: The question is:

"That Clause 26, as amended, stand part of the Bill."

The motion was adopted

Clause 26, as amended, was added to the Bill

Clause 27
Annual Report

MR. DEPUTY SPEAKER: Now Clause 27 Shri Kusuma Krishna Murthy-Absent Smt. Malini Bhattacharya, are you moving your amendments?

SHRIMATI MALINI BHATTACHARYA: I am not moving my amendments.

MR. DEPUTY SPEAKER: Shri P. Upendra.

Amendment made:

Page 15,
after line 17, insert—

"(2) The Broadcasting Council shall

prepare once in every calendar year, in such form and within such time as may be prescribed, an annual report giving a full account of its activities during the previous year and copies thereof shall be forwarded to the Central Government and that Government shall cause the same to be laid before each House of Parliament." (408)

(*Shri P. Upendra*)

MR. DEPUTY SPEAKER: The question is:

"That Clause 27, as amended, stand part of the Bill."

The motion was adopted

Clause 27, as amended, was added to the Bill

Clause 28
Power to make rules

MR. DEPUTY SPEAKER: Now Clause 28, Shri Kusuma Krishna Murthy-Absent Shri P. Upendra.

Amendments made:

Page 15, line 25,—

for "the Chairman and the Whole-time Governors" substitute "the Whole-time Members." (409)

page 15, line 27,—

for "Part-time Governors" substitute "Chairman and the Part time Members." (410)

Page 16,—

for lines 5 and 6, substitute—

"(k) the form in which, and the time within which the Corporation and the Broadcasting Council shall prepare

their annual reports under section 27;" (411)

(*Shri P. Upendra*)

MR. DEPUTY SPEAKER: The question is.

"That Clause 28, as amended, stand part of the Bill."

The motion was adopted

Clause 28, as amended, was added to the Bill

Clause 29

Power to make regulations

MR. DEPUTY SPEAKER: Now clause 29 Shri P. Upendra.

Amendment made:—

Page 16,—

(i) lines 17 and 18,—

omit "of Governors"

(ii) line 20,—

omit "of Governors" (412)

(*Shri P. Upendra*)

MR. DEPUTY SPEAKER: The question is:

"That Clause 29, as amended, stand part of the Bill."

The motion was adopted

Clause 29, as amended, was added to the Bill

MR. DEPUTY SPEAKER: There is no amendment to Clause 30.

The question is:

527 *Prasar Bharati*
(Broadcasting)

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Corpn of India 528
Bill

'That Clause 30 stand part of the Bill "

The motion was adopted

Clause 30 was added to the Bill

MR DEPUTY SPEAKER Clause 31
Shri Kusuma Krishnamurthy- Absent

The question is

That Clause 31 stand part of the Bill "

The motion was adopted

Clause 31 was added to the Bill

Clause 1

Short title, extent and Commencement

MR DEPUTY SPEAKER Now Clause
1, Shri P C Thomas, are you moving your
amendment?

SHRI P C THOMAS I am not moving

MR DEPUTY SPEAKER Shri P Upen-
dra

Amendment made—

Page 1, line 6,—

for "1989" substitute "1990" (348)

(Shri P Upendra)

MR DEPUTY SPEAKER The question
is

"That Clause 1, as amended, stand
part of the Bill "

The motion was adopted

*Clause 1, as amended, was added to the
Bill*

Enacting Formula

MR DEPUTY SPEAKER Sir, Mr
Upendra should provide lunch to us... (Inter-
~~ructions~~)

MR DEPUTY SPEAKER He will give
lunch and dinner both

(Interruptions)

SHRISONTOSH MOHANDEV I think, it
is a ruling from the Chair

MR DEPUTY SPEAKER You can take
it that way

SHRISOMNATH CHATTERJEE Lunch
and dinner should be
separate *(Interruptions)*

MR DEPUTY SPEAKER I accept your
amendment

PROF MADHU DANDEVATE It should
be deemed that lunch is already
given *(Interruptions)*

MR DEPUTY SPEAKER Shri P Upen-
dra

Amendment made —

Page 1, line 1,—

for "Fortieth" substitute "Forty-first"
(347)

(Shri P Upendra)

MR DEPUTY SPEAKER The question
is

"That the Enacting Formula, as
amended, stand part of the Bill "

The motion was adopted

*The Enacting Formula, as amended was
added to the Bill*

MR DEPUTY SPEAKER The question
is

"That the Long Title stand part of the
Bill"

The motion was adopted

The Long Title was added to the Bill

SHRI P. UPENDRA I beg to move

"That the Bill, as amended, be passed"

MR. DEPUTY SPEAKER Motion moved

"That the Bill, as amended, be passed"

SHRI A. K. ROY (Dhanbad) This Government is in the habit of doing new things—may be good or bad. This is a new thing he has brought with a Bill with convincing thickness and a number of clauses. But I only want to caution on one point. Nowadays, we are hearing so much about autonomy. Autonomy from whom and autonomy for what? Though many Members have referred to that, I want to repeat because in some other way, directly or indirectly, all this talk of autonomy aims at curtailing or minimising the authority and importance of this Parliament. What is happening today? After all what have we done and for what are we congratulating each other? For making a Government institution into a quasi-Government institution. This is what we are doing in the name of autonomy. A group of officials—a group of experts however great they may be, cannot be as democrat as this parliamentary institution. This is something we must bear in mind. So giving autonomy, does it mean relieving them from the bureaucratic control, from the party control just as a safeguard against its misuse? That is one thing. But if we just encourage this philosophy then tomorrow they will say, the steel industry is not functioning well, let us give it autonomy and all assets of Rs. 8000 crores be handed over to somebody. Same way if the coal industry is not functioning properly, let us give it autonomy and handover assets worth Rs. 5000 crores to some business man. On the same analogy, if the Parliament is not working properly because of the zero hour, let us hand over this to some autonomous body to rule it. If this goes on like this I do not know where it will lead to. This is the philosophy. When Arjun Sengupta's report on public sector came, we opposed it.

One wonderful thing you will understand is that wisdom also varies when a man goes from left to right. So when the same people will go to the right—they will sit on the treasury benches—they will speak one thing and when they come on the opposite side, they speak in some other tone. Those who were roaring like a lion when sitting on the opposite benches are sitting quietly like a cat on the treasury benches.

[Translation]

SHRI VASANT SATHE Not only Cat. The apt expression in Hindi is *Bheegi Bill*.

[English]

I am not referring to Prof. Madhu Danavate.

SHRI A. K. ROY I know Prof. Danavate.

[Translation]

We bow before him.

[English]

He said Fabian, I consider him as an ideal Fabian, in the definition of late Ashok Mehta. Anyway, that is a different thing. But I say where are you going? This electric media had started as a company. It started as a Broadcasting Company, then as a Service, and then it became All India Radio. Are we again going towards that company? That is what sometimes concerns us. I want that this autonomy may be for the better development of the scheme. Prof. Ranga and every one of us feels that this T.V. and Radio will not become anti-Indian, it will become Indian first. This autonomy will have only one direction that it will Indianise our broadcasting system, and nothing else. People talk of BBC and other things. I have got a poor opinion about BBC. They say it is independent. But they have a class interest. BBC, in all its efforts, works for Western interests, for the multinationals' interests. It works against the interests of India. I had the

[Sh A.K Roy]

opportunity to hear some BBC broadcast after the assassination of Mrs Gandhi. I can tell you that fifty per cent responsibility for the riots in this country should go to BBC. This type of a Western media cannot be our ideal. They are always anti-Indians, anti-Communists, anti-socialists. We cannot be slaves. We are making them as our ideal. I am opposed to it. Where from have you got this conception of Governor? It has come from BBC. Where from have you got this two-tier system? It has come from BBC. Where have the entire safeguards come from? They have come from the BBC. You talk of BBC, you dream of BBC, you listen to BBC and you say that you are Indianising our broadcasting system. First, be Indian yourself. Let us Indianise our Government, Indianise our Minister. Then only we can hope that we will Indianise our broadcasting system. With this constructive criticism, I support the Bill.

SHRISANTOSH MOHAN DEV Sir, my experience in this Parliament is for eleven years and in this eleven years time, I think this is the first day when we have had a very smooth functioning of the Parliament, without Zero Hour and with Question Hour also very smooth. I think, for the first time today, in all these five years, I have seen Mr Upendra laughing, in spite of his not having his lunch. I congratulate the Government as well as their supporting parties. Now I think it is a new beginning for us that on issues which are of national importance, all parties can join hands together and come to a decision. From that point of view, I think this is a good beginning and we shall maintain it.

Sir, through this Parliament and through you, I will not go to the extent where Mr Roy has gone, but I will only hope that by giving autonomy, we are not creating a Frankenstein. We hope that those people who will be coming in the Board in future, will respect the sentiments of the people's representatives in this House and we will have no occasion to have any repentance for it. We have to see that those parts of the country which have been neglected, are also taken into consid-

eration. This is one area where, I am afraid, the people's representatives have a better feeling to know what is happening. I come from an area which is surrounded by China, Burma and Bangladesh and as I have mentioned during my speech, both Radio and Television services are very weak and we are being influenced and our future generation is being influenced by Bangladesh and other foreign radio and TV programmes. Keeping that in view, I shall again appeal to those who are coming and taking over these organisations will see that the spirit that is now being there in the TV and Radio will not be there in future and they will take correct step and go ahead on the correct line so that the whole India gets the benefit out of it.

SHRI SOMNATH CHATTERJEE Mr Deputy Speaker, Sir, this is an important day in the history of Parliament and particularly when I find that all sections of the House today have, I take it, decided to pass this Bill unanimously. It has opened a new chapter. I hope, of cooperation between the different sections of the House. I can only hope that there is a real change of hearts, not mere compulsion of events which has brought about this change. Sir, what we want is that this Prasar Bharati Bill has been conceived and thought of and really there has been a public demand for this because of what had happened in the past and which really affected the credibility of the organisation as a whole, the system as a whole. Therefore what is essential is that the credibility has to be restored.

Sir, we have our reservations, no doubt, on the overall impact of the legislation that we are going to pass today and we have to be very-very careful and we will be interested in seeing what sort of people are being selected to run this organisation. We have thought of a Selection Committee with important people there. But, the proper choice of persons will be most important to run this important institution. Sir, I agree and I share the views of Mr Santosh Mohan Dev that we should be careful to prevent Frankenstein from coming into the scene and in that sphere I feel that the role of the Joint Parliamentary

Committee will be very-very crucial and that is why we have been demanding that there must be the participation of Parliament in the process and if you leave it entirely to a body of persons, then they will not be accountable to anybody. That will make it a monster. Therefore, Parliament representing the country as a whole and with all sections of the people participating in it will have I hope, a check and at the same time I hope and I express my hope that there will be no occasion for the Parliament to actively intervene in the functioning of it because not with that object we have created this

Sir, the other thing I would request all concerned, particularly the Government—now they will have to lay down the rules and regulations—is that there is a great danger of taking over by multinationals and big houses and the monopoly houses about which all sections of the House have expressed their apprehensions that they may take over this important institution and still further pollute our cultural atmosphere in this country. Therefore, that has to be seriously looked into to see that no such occasion is there, no such possibility is there that the multinationals or the big houses will control this institution.

Sir, before I resume my seat, I would like to remind the Hon'ble Minister that India is a vast country with different cultures, different languages spoken and different ethos. Therefore, it is essential that the Regional Councils be formed and the State Governments' views should be taken whatever party in power may be there. So that these Regional Councils can properly discharge their functions and in India, about which we feel there is unity in diversity, the overall expression of our culture and ethos can be properly reflected in the functioning of this important media.

Sir, I thank the hon. Minister for accepting Mrs. Malini Bhattacharya's amendment with regard to the employees that she has moved and I congratulate the Government for coming with this Bill and showing an attitude of cooperation and openness of mind

which I hope in future in all important matters will be shown by all sides of the House

[Translation]

SHRIL K ADVANI Mr Deputy Speaker, Sir, at the outset, I would like to thank my friends sitting in the opposition benches for they while respecting my sentiments accepted my suggestion. Even though they did not agree with my suggestion but my friends sitting on both the sides accepted it. They have lived up to my confidence. I am highly grateful to them for this.

[English]

SHRI SONTOSH MOHAN DEV Yesterday you doubted.

SHRIL K ADVANI I did and, therefore, I accepted your words for it and I appeal to the Government as well as to my colleagues (*Interruptions*)

[Translation]

I think the confidence which has been shown with regard to this Bill seeking autonomy for the media is a need in our day-to-day relations too. It is confidence that makes democracy and the Parliament run. I would like to submit that when we were struggling for Swaraj we knew that getting Swaraj was not a guarantee that we would be really independent. We knew that we will have to work very hard to get the real Swaraj. Likewise, there is no logic in thinking that after getting autonomy the Radio and the TV will gain exemplary excellence by themselves. It is just a beginning and we therefore hope that the credibility of media will increase, the standard of programmes will be raised and the three objectives of media viz to entertain, to inform and to educate will be achieved fully. With this confidence we are today passing this Bill.

We discussed certain points with regard to the employees. I would like to caution the hon. Minister to keep the employees in mind. After it becomes an autonomous institution

[Sh L K Advani]

they will no more be Government employees and therefore they expect many facilities which they normally enjoyed as Government Employees to continue in future also like housing, pension and many other facilities. They fear whether they will cease to enjoy all these facilities? I want that their anxieties and apprehensions with regard to this be removed and the new corporation that is going to be formed should ensure them these facilities. Only then the standard of programmes will be raised, and the objectives of Radio and TV i.e. to entertain, to educate and to inform will also be accomplished. The new body should think about the development of the manpower and tapping their talents and ensure good future prospects for them.

Mr Deputy Speaker, Sir, as I said earlier this day when this Bill is passed will be written in golden letters in the history of our democracy. This will be a remarkable day for the Indian Communication media and the history of Parliament. The party I represent has constantly been struggling for this autonomy for years and decades. It had no hesitation in this regard at any time or at any level on the basis of which our opinion could undergo a change as our friends say that people talk in one tone when they are in ruling party and in the other when they are out. I can at least say on behalf of my party that we had a firm stand on this issue and we have been working for the fulfilment of this cause wherever we remained. Personally it is a matter of great satisfaction to me that this *Prasar Bharati* Bill be passed today though it could not be passed in 1989 because of certain shortcomings. Now those shortcomings have been removed with the co-operation of the whole House. The corporation will now be fully autonomous but at the same time accountable to Parliament and the elected representatives of the people. The blend of both the factors is indeed a great achievement. For this, I would like to congratulate the Government and personally congratulate Shri Upendra and thank him for bringing this Bill here in the House and getting it passed.

[English]

535-1 →
SHRI VASANT SATHE Mr Deputy Speaker, Sir, I entirely agree that it is a historical day and in a rare and good mood, we have shown that whenever there is something of national interest, we have done it in a spirit of understanding and cooperation among all sections. We, as a Parliament, are capable of rising to the national need, rising above our party considerations and forget our differences. By this Bill, probably, we have shown a good example not only for us but for future Parliament also. I have a particular satisfaction. When I started speaking on this Bill, many of my friends had reservations. I am really happy that somehow all the things that I had said have come about after our discussions. I must congratulate Shri Upendra particularly—we exchange harsh words sometimes in Parliament—for the spirit with which he invited us, sat with us and discussed the various suggestions not only with us, but along with the representatives of other parties also. I believe, if the same spirit of understanding, cooperation, dialogue and discussion can be displayed in other areas which are concerning our national life, it can bring about a tremendous change and so much bitterness in the country can be avoided. As far as the new Corporation is concerned, I give my best wishes to it. The other day Upendra ji was telling me, 'Once this Bill is passed it is better. I have had enough of this.' I do not want to say what he further told me. I do not want him to leave the responsibility in the Ministry.

Now I am confident that good people will be selected in the Corporation. There are eminent people in this country both outside and within the system. They know what the nation expects of them and, therefore, this will be a trial and a challenge to them to prove that they will work out an institution for the good of the people, to serve the interest of the rural people of India, mainly people living in the rural areas, 80 per cent of our population who are poor. If that happens, believe me, we will set an example not only for our country but for the rest of the developing world and even the developed world.

I was saying in my speech earlier, "Why do you want to rely and take the example of BBC?" In fact, to quote BBC again and again somewhere I said it is showing slavish mentality, colonial mentality of the past. People have become free from the British colony and become masters. But some people are even today slaves of language or something or another. Why do you want to be slaves of BBC? He was saying "BB", I am sure you are not a slave of "BB-A", "BB-B" or "BB-C". (Interruptions) You do not want to be a slave of any "BB".

Apart from the lighter side, now I see that we set a new deal of service. As I said yesterday, I sincerely hope that all the aberrations that have taken place including the latest aberration which I have referred to will be removed and they will show the independence and courage of showing good programmes, programmes which will help the people of this country.

With this expectation and hope, I send all my good wishes to the members of the new Corporation, particularly to the employees. Again I would say, involve the employees. You have very good people in both AIR and Doordarshan, both on the programme side and engineering side. I would suggest, involve them, create a feeling of belonging, participation to them and then I have no doubt, they will give you excellent results which will become a pride of this country and make this Corporation a pride of our nation.

Once again, I would like to congratulate Shri P. Upendra.

[Translation] 537 - 29

SHRIBHOGENDRAJHA (Madhubani):
Mr. Deputy Speaker, Sir, it is indeed a historic day for Parliament and certainly a very important day for Doordarshan and All India Radio. It is a historic day also because the people of this country elected a minority Government in 1989 and made the largest party which was in power for years together, sit in the opposition. Today that minority Government which our friends say is a

Government on two crutches has proved its worth by taking such a vital decision. These two crutches have brought the ruling party and the largest party opposition together on this issue (Interruptions) We have unitedly decided this issue. This Bill is the biggest proof of this fact. The diverse opinions expressed by our masses are reflected in this Bill which we are going to pass. We hope that the proposed Prasar Bharati would not only disseminate information but also propagate Indian tradition. We have still to learn a lot from our ancient Indian Civilization. Unity in diversity, respect for different religious beliefs besides firm belief in one's faith are the main features of our tradition. This work will be fulfilled through the medium of Prasar Bharati. The name is appropriate as we hope Prasar Bharati would propagate these values. I hope that this task will be fulfilled in this session itself. Useless names like "Air India" should be substituted for better names like "Aakash Bharati". The name of Indian Airlines can also be changed. I think that similarly, this name is also auspicious. My friend Shri Rai has said that there is danger of misuse. It is true but we have made provisions to check such misuse. We used to feel bad that the electronic media was being misused earlier not only in favour of the Government but also the Ministers. We had been struggling for providing autonomy to the electronic media. Advani ji, has rightly asserted that autonomy may bring in its fold the danger of making Prasar Bharati a tool in the hands of capitalists and imperialist forces. Thus the control of Parliament has been retained. Not only autonomy has been given but the control of Parliament has also been kept. The Bill is a moderate blend of democratic elements and autonomy.

Particularly there has been a good beginning regarding matters pertaining to employees for which we used to struggle inside and outside the Parliament. Article 311 which used to hang over our head like the Damocles sword will soon be abrogated through this Bill. It is a matter of joy that all the parties in the Parliament remained united and the Government has also admitted that whatever was done was for the good and it

[Sh. Bhogendra Jha]

was good for the future too. Therefore, it is a favourable indication for the working class of this country.

Mr. Deputy Speaker, Sir, we have not made it clear whether it will fulfil the objectives of the Constitution. I hope that Shri Upendra will pay particular attention in framing the rules so as to enable us to retain our democratic, socialistic and non-communal character enshrined in the Constitution. The Government should take care and we should also see to it that the issue of religion does not become a part of Prasar Bharati.

MR. DEPUTY SPEAKER: Bhogendra ji, all these things have already been discussed.

SHRI BHOGENDRA JHA: Mr. Deputy Speaker, Sir, I am concluding. I will not take long. If we go through our history and our cultural heritage, we will find that before Krishna, and Rama there have been courageous figures of importance like Lord Shiva etc. Durga and Kali are considered incarnation of Shakti. But when the matter of religion comes... (Interruptions)

The programmes in A.I. R. and Door-darshan encourage superstition and they are propagated in such a manner that we have to suffer and we will continue to suffer in future also. Mr. Deputy Speaker, Sir, I would conclude by saying that this tradition which has been initiated in Parliament should be carried further and make efforts to achieve the goal. It augers well for future.

[English]

PROF. P. J. KURIEN: Sir, I want only to thank Shri Upendra for accepting the important amendments moved by our party. We have certainly reservations on the Bill which has presented in this House and Mr. Sathe in his speech expressed them. So, subsequently we moved amendments. Shri Upendra was prepared to discuss with us and even though the Bill that is being passed

today, after a metamorphosis, becomes a new Bill, it can be considered as our Bill because of the amendments. Our Party, in our manifesto has said that we are for functional autonomy. I don't say that this Bill is perfectly in accordance with that. But this Bill is very near to functional autonomy. We are very happy about that. I once again thank Shri Upendra for accepting our amendments so that the Bill is a new one. I have got only one request. As Shri Sathe and other leaders mentioned, the performance of the Prasar Bharati should be such that it benefits our 80 per cent people who are living in the rural areas of our country.

Thank you very much.

SHRI INDER JIT: Mr. Deputy Speaker, Sir, today is indeed a historic day both for our media and for our young democracy. I join others in rejoicing over the imminent passage of the Bill. I would also like to congratulate the Government for its great *Tyaag*. We describe it as a great *Tyaag*. It is not easy to surrender or give up power that you have. I am also happy that the Bill provides for accountability of Prasar Bharati to a Parliamentary Committee. But I would also like to sound a note of caution. I do hope that Prasar Bharati will be allowed to function in a genuinely autonomous way and that the Parliamentary Committee would not interfere too much in its day to day functioning.

Sir, I would also like to express my hope that Prasar Bharati will try to uphold the finest traditions of journalism and media and we can look forward to a situation where facts would always be sacred even as the comment is free. The human factor is an important factor. I strongly hope that we will be able to get the finest material for the Prasar Bharati and its functioning. Even as I say all these things, I would like to express for the sake of the record my disappointment and distress on one aspect of the matter. This Government had held out hope of restoring the vitality and dignity of democratic institutions. Accordingly, in my view, this very important legislation should have been referred to a Joint Select Committee of Par-

liament. I say this because of the manner in which the exercise has been done. It has been done rather in an *ad hoc* and casual manner. In fact, the Minister himself went on record to say that the Bill as adopted may not ultimately be final. I do hope and pray that in future whenever such important legislation is brought forward, it would be referred to a Joint Select Committee of the two Houses in accordance with the best tradition.

Finally I shall conclude after making only one more point. I am very happy that Shri Upendra, Shri Sathe and other friends of the Opposition were able to come together. But for the record, I do earnestly hope that they had also sought the assistance and consultation of the smaller parties. The larger parties are no doubt very strong. They are in a majority. But the majority does not necessarily have monopoly over ideas and wisdom. I would like to conclude by expressing the hope that Prasar Bharati would function in accordance with the finest traditions of the media and the autonomous sought to be reflected in this Bill.

541-12
SHRI P. M. SAYEED (Lakshadweep):
Sir, I congratulate Shri Upendra for having brought the entire House into a compromised House for Prasar Bharati. The unique feature of this Prasar Bharati Bill is that it is going to be an autonomous Corporation. At the same time, by giving national priority, the Parliament of India is going to strictly scrutinise its activities. It is a noble feature for any public sector getting an autonomy and this is going to be a trend-setter in the country. Let us hope so. Yesterday, I wanted to congratulate you. I was remembering your predecessor Prof. Khadilkar who was also very strict and disciplinarian like you. But for you, we would not have continuously deliberated for four and a half hours and finished this. Therefore, you deserve our congratulations. Yesterday Advaniji was convincing Satheji and both of them happened to be the former Information and Broadcasting Ministers—I am not going to score any political point here and both of them were trying to convince the present Information and Broadcasting Minister that they were going to come together to

see that a new trend was set here. No party is going to take any political mileage for any national priority. Therefore, we have browsed and we continue to brow here for any national priority and compromising stand. In fact, as has been already mentioned by Prof. Kurien, it is our amendment about Parliamentary Committee which is a noble feature of this Bill. I do not want to speak further. Everybody is waiting for a break as there was no lunch break. Anyway, here the critical cooperation and constructive cooperation comes together and makes the Bill a success. That is why, amendments moved by Mrs. Malini and Mr. Rangarajan have been accepted by the Government. I only say on this historic day that in functioning of the Prasar Bharati Corporation, regional councils should be strengthened and at the same time advisory council for programming must also be strengthened so that the Prasar Bharati cannot give an un-Indian and anti-Indian type of things which is happening in other broadcasting stations. Therefore, I wish all the best and also congratulate you once again for conducting the House and for completing the business of this Prasar Bharati Bill successfully.

SHRI SAIF-UD-DIN CHOUDHURY (Katwa): Mr. Deputy Speaker, Sir, I am not going to repeat all that has been said by other hon. Members like this is a very historic day and this legislation is a very remarkable legislation. But one noble thing that I want to mention here again is in regard to supersession power which has not been vested on the executive, that is the Government. It will be placed before the House and the House will recommend the action to be taken when the Corporation would be flouting the directives of the Government. Now there was an opinion that the Parliament should adopt that resolution by two-thirds majority. I am also not in favour of that and that has not been accepted. But in view of the prevailing situation which is there in the House and in view of the feelings outside I would like to mention one thing which is very important to my mind and, that is that, when that unfortunate situation arrives, there should be a proposal placed before the House for any kind of

[Sh Saif-ud-din Choudhury]

action to be taken. I would request all the political parties to see that Parliament remains undivided

and no whip by the political parties is issued and Members individually on the merit of the situation take action and recommend action. That will be a safeguard for preventing the Government from usurping the power of Parliament through its majority. That is my appeal to the Government to all the political parties who are represented in this House

16.00 hrs.

MR DEPUTY SPEAKER At 4 O'clock the House was expected to take up Item Nos 26 and 27 But this business has to continue So I postpone the discussion on item Nos 26 and 27. The Half-an-Hour discussion also I postpone to a later date because there are other items which have to come up

DR. THAMBI DURAI: As our Members have said, it is a historic day not because we are forming the Broadcasting Corporation of India called Prasar Bharati, but because of the fact as to how we have come together, all the political parties have come together to pass this Bill That is the most important factor. For this credit goes not only to the National Front Government but also to all the political parties now in the Lok Sabha. Most of the political parties wanted to give this kind of a status to the media. They also mentioned it in their election manifesto. Luckily the National Front Government got that opportunity and also Shri Upendra got the opportunity to fulfil this promise and all of us have cooperated with him I congratulate Upendrajī for making so much of efforts, inspite of so much of pressure brought to bear upon him. Yesterday he would have got so much frustrated I also raised that issue But because of the democratic system that we have, today we are able to have four more hours to discuss this Bill. We all followed the procedure which we did earlier also Because of that he accepted certain

amendments and he also moved certain amendments which we cannot deny.

During my speech also I mentioned certain factors, but he did not answer me I told him how Doordarshan, Madras is functioning As Shri Roy said, when some parties are sitting on this side they are thinking something and when they come to the other side their thinking is different That is correct When they were sitting here they criticised the functioning of Doordarshan, they wanted it to be impartial and that is why they advocated for autonomy But what is happening till now? He could not pull up his partner DMK in Madras for the way they are misusing it But he has never answered that point I am not saying anything political So many Kavi Melas they have conducted, but they used them only for political purposes of the DMK party He has to give me an answer as to how the Chief Minister of Tamil Nadu behaved and how he is misusing it

I am also for the media to become more autonomous in order to strengthen our country That is important culturally and because of many other factors The most important factor is, in the name of integration, we have to see that one culture or one language is not thrust on the people of this country. We have to respect all the cultures and all the national languages of this country and give them due importance We are not giving the whole power to the Corporation. As Shri Roy said, we are not de-nationalising it, not a all. Still because there are so many factors, the Government should take care of it. The Parliament is supreme body The supreme body is still having its control over this organisation That is why we form parliamentary committees The parliamentary committees do not just interfere in the functioning of Prasar Bharati unnecessarily. The parliamentary committee for the Corporation would function to give constructive and good suggestions I think, Mr. Upendra would take into account all these things and give directions to the Corporation also.

SHRI K.S. RAO: Sir, there is total unanimity about the role which the TV or the All

India Radio can play particularly in a country where everyone of us is allowed freedom and democracy. I congratulate Mr. Upendra for more flexibility in accepting the right suggestions and amendments brought forth by Opposition parties. It is a good gesture. I wish that it should also be adopted in future for all the Bills that might be brought by the Government.

Everybody calls it red letter day. I wish to call it a red letter day only when Mr. Upendra ensures that there would not be expediting, particularly if there were to be criticism of the Government, if the Government or Mr. Upendra were not to impose directly or indirectly his will when there were to be criticism from the people. Everyone of us likes freedom, democracy, self-respect and autonomy. But when we come to power, we forget the past. Then, we will take everything into our hands and reject all those things which we demanded earlier. So, I wish it is not by virtue of bringing the Act but more by showing the same gesture in implementing these values. I congratulate him for that.

As a Member of the Estimates Committee, many a time, I have met the concerned officers. There and also otherwise I have expressed my strong opinion for autonomy. But if the autonomy is now given only to some officials who are not committed to our values, then we have lost everything. The freedom that you gave is only from political power. But freedom given to undeserving officials also must be checked. So, I wish, while choosing the Members of the Committee, either through the President or otherwise, the integrity of the person, the self-respect of the person, the individual thinking of the person, the ability to criticism and stand for values must also be taken into account. If this is not done, the purpose of this Bill will not be achieved.

One aspect, though it is not connected with this Bill, the infrastructure is already there and hundreds of crores of rupees have been invested—is to ensure that the same thing is passed on to the millions of poor

living in the rural areas. I request the hon. Minister to think of giving free TV sets to the community centres—among the under-privileged. (*Interruptions*)

I finally congratulate him for bringing this legislation to the Parliament and getting it passed unanimously with total support of all the parties irrespective of the little defects which they had. Thank you very much.

SHRI NANI BHATTACHARYA: Sir, it is a memorable day. (*Interruptions*) On the memorable day, the House should also set two examples. (*Interruptions*) While going to pass the new legislation to make Prasar Bharati an autonomous institution, its accountability should only be to the Parliament. (*Interruptions*) This is number one. (*Interruptions*)

The second example set in this House is also commendable democratic exercise for passing this legislation. We have set the example how the democratic forces should be carried on further. So, I congratulate Shri P. Upendra, the Minister, the National Front Government and other Members for passing this Bill.

(*Interruptions*)

SHRI S. KRISHNA KUMAR: Sir, the Congress Party has extended its constructive cooperation in passing this Bill not by compulsion of events, as has been mentioned by Somnathji, but in genuine spirit of accommodation. We stuck to our manifesto principles. We have not compromised on these principles. We are happy that the Prasar Bharati as has ultimately come out and corresponds to virtually all the parameters. We have laid down in our manifesto provisions in relation to functional autonomy as well as adequate control by the sovereign Parliament have now been ensured. As the Prasar Bharati is being formed, let us hope that the Government of the day, will also turn a new leaf and resist the temptation to run this autonomous Corporation by back seat driving. Let the most meritorious people, people with a tradition and track record and

[Sh. S. Krishna Kumar]

credibility be selected for each post of this Corporation. Let this Corporation function genuinely as a servant of the people and let the media be built up as a powerful instrument as it should be for building up a modern, socialist, welfare state in India. Thank you.

(Interruptions)

SHRI NIRMAL KANTI CHATTERJEE:
Sir, we have debated for all these hours in a spirit of accommodation and it has been considered to be a Red Letter Day and glowing tributes have been paid to former Minister of Information and Broadcasting, the present Minister and others. Sir, let it be a Red Letter Day. But what I want to underline is that incidentally something else has happened. I believe that almost for the first time in the history of Parliament, the submission of the executive to the Legislature, to the Parliament has taken place. While debating for autonomy, incidentally, we have been able to achieve this supremacy of Parliament. For that also, let us consider this day to be a Red Letter Day for the Parliament, for the Lok Sabha itself. And for that, I congratulate not only the former and the present Minister but the entire House and all the Members who kept their vigilance in passing this Bill in this fashion.

[Translation]

SHRI HAMENDRA SINGH BANERA (Bhilwara): Mr. Deputy Speaker, Sir, I would like to place two issues before the House. One is that the people sitting in the opposition party have exploited the media for the last 42 years and have misused it to serve their own selfish ends. (Interruptions)

[English]

AN HON. MEMBER: Sir, you can congratulate the Minister on our behalf and save us from starvation ... (Interruptions)

[Translation]

SHRI HAMENDRA SINGH BANERA:
Today they have exhibited a gesture of unity for which I would like to thank them. Secondly, I would like to thank Shri Sathe and his colleagues for keeping their word and not breaking their promise. Whatever was promised in the National Front election manifesto regarding our dream of strengthening the roots of our democracy has been fulfilled today through the Prasar Bharati Bill and I thank the Government for this bold attempt.

SHRI KAPIL DEV SHASTRI (Sonapat): Mr. Deputy Speaker, Sir, today is the first day in the history of last nine months in which a motion has been passed without any turmoil and criticism. Till now everyone expressed their views regarding Prasar Bharati Bill in English but I shall end my statement quoting a Sanskrit Couplet.

"Sarvey Bhawantu Sukhina

Sarvey Santu Niramaya

Sarvey Bhadrani Pashyantu

Ma Kashchida Dukh Bhag Bhawait.

It implies that all living beings on this earth should be happy, healthy, everyone should look forward to help others and should not cause harm and unhappiness to others. The Prasar Bharati Bill should keep this objective in view. That is what I want to say.

[English]

SHRI P. UNPENDRA: Sir, I do not want to ~~make~~ a long speech on the hon. Members. They have already foregone their bread for the sake of independence of the media. I would like to thank all the hon. Members from all sides, all the political parties and particularly you, Sir, for helping me to steer this Bill and come to this conclusion. We have reached the end of a long discussion and debate, both here and outside, the debate which lasted for years and we have reached the end of the long tunnel.

In this House itself for the last week we have been discussing this historic Bill and I am very happy that we are going to pass it unanimously. Prof Kurien said It is a new Bill, it is his Bill. It is neither your Bill, nor my Bill, it is everybody's Bill, it is our Bill. Such a rare unanimity!

THE MINISTER OF FINANCE (PROF MADHU DANDAVATE) Father and mother always say our child

SHRIP UPENDRA We have reached the rare unanimity in this House on this momentous Bill and we have reached a consensus and I am very happy

Sir, I am very happy to hear Mr. Satheji telling that the same spirit of cooperation will be extended by the main Opposition to the other important Bills which are pending and which are equally important from the point of view of the people of India.

Hon. Members on the other side have been constantly reminding me to smile. But I can smile today as a I&B Minister but I have yet to smile as a Parliamentary Affairs Minister since 52 bills are still pending to be passed.

I express my apologies to the smaller parties here—not smaller in importance but in number—whom I could not take into confidence while discussing the Bill because the practicability of reaching a consensus with 22 parties who are present is very difficult. But all the suggestions, which were given, we have noted and definitely while framing the rules and regulations whatever is left and whatever they have suggested, will be taken into consideration and we will do justice to their suggestions.

I would like to place on record, yesterday also I mentioned it. My sincere thanks to all the committees which went into this aspect and gave valuable suggestions and also to my predecessors including Mr. Advani and other friends who have paved the way for the passing of this Bill.

Mr. A. K. Roy mentioned about BBC model. Satheji also mentioned about the control by BBC. We are neither under the control of BBC nor *bibis*.

MR. DEPUTY SPEAKER About the *bibis*, we are not sure.

SHRIP UPENDRA BBC is having one of the independent broadcasting systems in the world. There is nothing wrong in referring to a good model but as I explained yesterday also, this is our own model including even the selection of the board of management. We have evolved our own system through consensus. It is a product of the so-called fertile brain of all the Members present here.

I am aware that this Bill may not satisfy all. Every day when you see the paper, you can always see different headings. I am receiving a lot of flack from the intellectuals and other media experts. It is understandable because their expectations have been very high. But I would humbly submit that we are making only a beginning. This is not the totality of the situation nor the finality. There is no finality to anything. We are giving a completely regulated system in an autonomous organisation. We will gain from the experience and we will continue to improve this organisation for the benefit of the country. I can assure that no essential feature of this Bill, no basic objective of the Bill has been watered down or compromised while arriving at a consensus. Only some details have been changed. Whatever is necessary to ensure the Parliamentary control, only such provisions have been added. As regards the basic objective of this Bill, we have not compromised on that point.

Sir, I am prepared to face any further criticism on this point and I am aware that no I&B Minister can escape criticism, particularly when he is taking up such an important matter. There may be divergence of opinion. I request them to understand the situation under which we are passing this Bill today. It has been very satisfying to me personally to pilot this Bill and fulfil one of the major assurances of the National Front Govern-

[Sh. P. Upendra]

ment. I am very glad that all the sections of the House have cooperated in this and my friend Shri Inderjit has sent a slip saying that it is a great *tyag* on behalf of the National Front Government. It is really so for any ruling party to lose the control of such an important media. It is really a great sacrifice whether it is the ruling party today or for those who are dreaming to come back later. Therefore, both have to be complimented.

Mr. Sathe mentioned that I will be shedding a lot of weight for my Ministry and I will be left with only one important department i.e. films and film stars. Most of the important work will be taken away from my Ministry. But I will have the satisfaction of joining the ranks of all those hon. Members here, who get up every day, complaining that our names have not been mentioned, our speeches have not been reported. Probably, I may have to join your ranks also to say that my speech has not been reported.

As regards the follow up action on this Bill, once this is also passed by the other House and it gets the Assent from the President, we require about six months' time to finish the legal and administrative formalities, including, the selection of Members of the Board of Prasar Bharati, giving options to employees, taking their options and other legal formalities. That is the outer limit. That is why, I can only indicate that originally, Government has already decided to start it by the 1st of January, but because of the delay in passing this measure—originally we wanted to pass it in the Budget Session but we could not do it—now we are setting March 31st as the deadline to bring the Corporation into being. .

Many hon. Members have mentioned that the success of this Corporation will depend mostly on the employees or the Board of Management and also the Parliament. It will depend on them, how they will treat this Corporation. I particularly mentioned about Parliament and the Parliamentary Committee because, the extent of au-

tonomy which this organisation is going to enjoy will depend upon the extent the parliament will be prepared to give freedom to this organisation.

Therefore, I would also like to include Parliament and the organisations of the people who will be responsible for its success. Here, I would like to join the friends who paid compliments to the employees of the Media—the Akashvani and Doordarshan. With my experience of eight months or nine months, I could feel that they are talented, very capable and once you give them a job, they will definitely do it.

SHRI VASANT SATHE: Mr. Minister, I want to make one clarification. You said just now that it will take six months for the Corporation to come into being...

SHRI P. UPENDRA: That is the outer limit.

SHRI VASANT SATHE: Whether it is an outer limit or lower limit, I don't know. All I am requesting you is that, within these six months—which will be a very crucial period—kindly prove this. Because, now your responsibility will become greater. Right from tomorrow, they will start having the real autonomy and the spirit of autonomy. Otherwise, these six months will be disastrous for you because all the blame will come on you for anything that happens within these six months. Don't do that. You see that they have the real autonomy.

SHRI P. UPENDRA: Sir, I can assure the hon. Member on that, provided, he can also assure me that he will not raise everyday in the Zero Hour, what happens in Doordarshan.

SHRI VASANT SATHE: Sir, while handing over the organisation to the Corporation, we would like to see, as I said yesterday, all the outstanding staff problems are settled and the interest of the employees are protected even in an autonomous Corporation. Because, they have been enjoying certain privileges of the Government servants and

we would like to ensure that these interests are not jeopardised in the process. It is also a great challenge and opportunity for these people to show their mettle, to prove in an autonomous organisation, in a free atmosphere, they can give better programmes to the country and function effectively.

Sir, Prasar Bharati is a gift to the nation. It is being given by this Government. It is a sort of freedom. We believe in unfettered media. Because that would add strength to our democratic fabric. I am sure, by making this sacrifice, the National Front is adding, is contributing to the democratic traditions of this country and strengthening democracy in this country.

I would like once again to thank all the hon. Members for their co-operation, for the unanimity displayed here and for their valuable suggestions and particularly, the Opposition and our friendly supporting parties...

AN HON. MEMBER: Why can't you say Congress (I)?

PROF. MADHU DANDAVATE: International Congress!

SHRI P. UPENDRA: I thank all my colleagues in the Ministry who also worked very hard in drafting this Bill, in drafting the Amendments and in sorting out the suggestions. I also thank, particularly, the lady Members who have been conscious of the rights of the people and the employees there. With these words, I once again thank you and the other Members. I commend that the Bill be passed.

MR. DEPUTY SPEAKER: The question is:

"That the Bills as amended, be passed."

The motion was adopted

PROF MADHU DANDAVATE: What a harmonious voice!

MR. DEPUTY SPEAKER: The Bill, as

amended, has been passed unanimously. All of you have spoken for such a long time. Let me now speak. I would like to congratulate and thank the Whips and the hon. Members and the Leaders for fruitful functioning and pleasantly transacting the business on the Prasar Bharati Bill, and cooperating with the Chair.

[English]

SHRI P. UPENDRA: If you agree, we will take up discussion under rule 193 next week.

PROF. P.J. KURIEN: Tomorrow?

SHRI P. UPENDRA: Tomorrow is Friday, so next week. We will leave it to the hon. Speaker.

MR. DEPUTY SPEAKER: We will now transact some formal business. Papers Laid on the Table.

16.32 hrs.

PAPERS LAID ON THE TABLE

[English]

Central Industrial Security Force (Second Amendment), Rules, 1990

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): On behalf of Shri Mufti Mohammad Sayeed, I beg to lay on the Table a copy of the Central Industrial Security Force (Second Amendment) Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 330 in Gazette of India dated the 26th May, 1990 under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968. [Placed in Library. See No. LT-1355/90]

Notifications under Major Port Trusts Act, 1963

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): On behalf of Shri K.P. Unnikrishnan, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:-

- (1) G.S.R. 449 (E) published in Gazette of India dated the 18th April, 1990 approving the Amendment to Mormugao Port (Shipment of Ore and Pellets from Mechanical Ore Handling Plant at Berth No. 9 and related matters) Regulations, 1979.
- (2) G.S.R. 633 (E) published in Gazette of India dated the 13th July, 1990 approving the Amendment to the Bombay Port Trust General Bye-laws. [Placed in Library. See No. LT-1356/90]

Notifications under Indian Post Office Act, 1898

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): On behalf of Shri Janeshwar Mishra, I beg to lay on the Table a copy each of the following notifications (Hindi and English versions) issued under the Indian Post Office Act, 1898:-

- (1) The Post Boxes (Eighth Amendment) Order, 1990 published in Notification No. G.S.R. 544 (E) in Gazette of India dated the 5th June, 1990.
- (2) The Indian Post Office (Seventh Amendment) Rules, 1990 published in Notification No. G.S.R. 545 (E) in Gazette of India dated the 5th June, 1990. [Placed in Library. See No. LT-1357/90]

Reviews on the working of and Annual Report of Rajasthan State Dairy Development Corporation Ltd. Jaipur for 1980-81, 1981-82, 1982-83, 1983-84, 1984-85, 1985-86 and 1986-87 and Seven Statements for delay in laying these papers

[Translation]

MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR): I beg to lay on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under section 619 A of the Companies Act, 1956:-
 - (a) (i) A statement regarding Review by the Government on the working of the Rajasthan State Dairy Development Corporation Limited Jaipur, for the year 1980-81.
 - (ii) Annual Report of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1980-81 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—1358/90]
- (b) (i) A statement regarding Review by the Government on the working of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1981-82.
- (ii) Annual Report of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1981-82 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—1359/90]
- (c) (i) A statement regarding Review by the Government on the working of

the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1982-83

- (ii) Annual Report of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1982-83 along with Audited Accounts and comments of the Comptroller and Auditor General thereon [Placed in Library See No LT—1360/90]
- (d) (i) A statement regarding Review by the Government on the working of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1983-84
- (ii) Annual Report of the Rajasthan State Dairy Development Corporation Limited, Jaipur for the year 1983-84 along with Audited Accounts and comments of the Comptroller and Auditor General thereon [Placed in Library See No LT—1361/90]
- (e) (i) A statement regarding Review by the Government on the working of the Rajasthan State Dairy Development Corporation Limited Jaipur, for the year 1984-85
- (ii) Annual Report of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1984-85 along with Audited Accounts and comments of the Comptroller and Auditor General thereon [Placed in Library See No LT—1362/90]
- (f) (i) A statement regarding Review by the Government on the working of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1985-86
- (ii) Annual Report of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year

1985-86 along with Audited Accounts and comments of the Comptroller and Auditor General thereon [Placed in Library See No LT—1363/90]

- (g) (i) A statement regarding Review by the Government on the working of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1986-87
- (ii) Annual Report of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1986-87 along with Audited Accounts and comments of the Comptroller and Auditor General thereon [Placed in Library See No LT—1364/90]
- (2) Seven Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above [Placed in Library See No LT—1358/90 to 1364/90]

[English]

Report of the Committee of Parliament on official Language Part 4 (chapters 1 to 41)

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P UPENDRA) On behalf of Shri Subodh Kant Sahay, I beg to lay on the Table a copy of the Report (Hindi and English versions) of the committee of Parliament on Official Language—Part 4 (Chapters 1 to 41) and Annexures) for the year 1989 under sub-section (3) of section 4 of the Official Languages Act, 1963 [Placed in Library See No LT—1365/90]

557
Q.C. (f) (i)

16.33 hrs.

COMMITTEE ON GOVERNMENT
ASSURANCES

Third Report

[Translation]

PROF VIJAY KUMAR MALHOTRA
(Delhi Sadar) I present the third report (Hindi
and English versions) of the Committee on
Government Assurances

request the Government to remove the Lt
Governor and withdraw this order The
Bhartiya Janata Party is adopting a dual
policy on this issue On the one hand their
party colleague Shri J K Jain is on a hunger-
strike against the implementation of the
Mandal Commission Report whereas on the
other hand they are speaking like this in the
House They say something here but out-
side the House they say something
else (*Interruptions*)

I want to know whether the Government
will withdraw this order? It is unjustified and
the public is being deceived What do you
want to show in Delhi by way of this order
after all? (*Interruptions*)

16.33 1/2 hrs.

COMMITTEE ON ABSENCE OF
MEMBERS FROM THE SITTINGS OF
THE HOUSE

[Translation]

SHRI BABANRAO DHAKNE (Beed) I
present the second report (Hindi and English
versions) of the Committee on Absence of
Members from the Sittings of the House

PROF VIJAY KUMAR MALHOTRA
(Delhi Sadar) Mr Deputy Speaker, Sir, I had
given a notice for raising this issue in the
Zero Hour but I was not permitted Now I
wonder how Shri Agarwal has been permit-
ted to raise it

Mr Deputy Speaker, Sir, I want to say
that the closing of schools in Delhi for 30
days is certainly unjustified The order re-
minds us of the rule of Mohammad Tughlak
What is the fault of these children that schools
have been closed for 30 days? As far as I
know, schools particularly in Delhi have never
been closed for 30 days in such a way not
even during the British period Why has
such an order been released now when ever
during the British rule such a thing never
happened? The Central Government has
compelled the Delhi Administration to issue
such an order

16.34 hrs.

RE MANDAL COMMISSION RE-
PORT

[Translation]

SHRI J. P. AGARWAL (Chandni Chowk)
Mr Deputy Speaker, Sir, I have strong ob-
jection to Lt Governor's order of keeping the
schools in Delhi closed for 30 days Is there
a Civil war going on in Delhi or the Lt
Governor and the Home Minister are not
capable of maintaining law and order or are
the students of Delhi throwing bombs here
and there? Is there so much of panic and
terror in the city that schools had to be closed
down It is indeed unfortunate On the other
hand, one of the Ministers have given a call
to the people to come in streets and fight for
their rights The Government wants to insti-
gate the people to fight and at the same time
they are playing with the lives of students I

Order was also issued to three universi-
ties in Delhi to close down but I want to
congratulate all the three Vice-Chancellors
of these universities as they decided among
themselves to keep the institutions open
Even during the British period the authority
and the autonomy of the universities was
always recognised The decision of the
opening or closing the universities should be
taken by the Vice-Chancellor and not by the
Government

Mr Deputy Speaker, Sir, there is no reason for closing the schools in Delhi for 30 days. If there is a law and order problem or a chance of confrontation anywhere the concerned law enforcing authorities will look into it but closing the schools and the universities in this manner is not proper. From this it appears as if the Government was panicky. There is no need for panic and the schools and the universities should be reopened.

SHRI HARISH RAWAT (Almora) Mr Deputy Speaker, Sir, people have a right to protest in a democracy but nobody should try to encourage or flare it up. Unfortunately, this is being done in Delhi and I would like to draw the attention of Prof. Dandavate who is present here that besides all schools and colleges even the small Primary schools and Kindergarten, have been closed for one month through an administrative order. Earlier to that the schools remained closed for about a week. The impact of such orders is more outside Delhi. Even a small incident in Delhi affects the other parts of the country. People in other parts of the country feel as if there is a lot of violence and turmoil in Delhi (*Interruptions*). Your Government is behind this. That is what I am saying. Delhi Administration is also part of the Government (*Interruptions*).

Try to understand please (*Interruptions*). Mr Deputy Speaker, Sir, they are not trying to understand the matter. Due to lack of understanding this Government is in trouble otherwise the situation would have been different. The order to close even the primary schools and Kindergartens is the best example of their lack of understanding of the situation. Its impact on the other States is not good (*Interruptions*).

Mr Deputy Speaker, Sir, I know that whatever I am saying would fall on deaf ears of the Government but at least you should pay attention to it.

MR DEPUTY SPEAKER It does not make much difference because I have not to reply.

[English]

I have just to control you, if you go out of the track.

SHRI HARISH RAWAT Mr Deputy Speaker, Sir, there is an impression in other States as if the situation in Delhi is explosive and therefore there are chances that the agitation may be intensified in other parts of the country also. The whole responsibility lies on the Government and the administration. I, therefore, agree with the views of Shri Vijay Kumar Malhotra and Shri Jaiprakash Agarwal and would request the Government, through you, to ask the Delhi Administration to close the schools and colleges only for a week, if unavoidable. Panic should not be created in the country by closing them for a month.

SHRI RAJVEER SINGH (Aonla) Mr Deputy Speaker, Sir, Shri Agarwal should have at least thought twice before charging the Bharatiya Janata Party for being instrumental in closing the schools and colleges in Delhi. We have just now passed the Prasar Bharati Bill in a very cordial atmosphere. Is it good to create bitterness soon after that? I think it is very difficult for him to leave his old habits. Even if something happens in his dreams while he is asleep during the night he sees the hand of B J P in it. I do not know why has he that phobia of B J P. It is more in the hon. Members from Delhi. They see B J P even in their dreams.

Mr Deputy Speaker, Sir, I would like to emphasize that we are not happy with the closing of schools and colleges but at the same time we do not like his dual stand on the Mandal Commission Report. We do agree with the Mandal Commission Report in principle though we may disagree the way it is being implemented. He is not correct when he says that we have a dual stand on the issue. I would request you not to allow such things to go on record in future (*Interruptions*).

SHRI BHAJAN LAL (Faridabad) Mr Deputy Speaker, Sir, this issue is not related to Delhi only. We welcome the Mandal

[Sh. Bhajan Lal]

Commission report and there are no two opinions that the people belonging to oppressed and backward classes should get their rights. But Mr. Deputy Speaker, Sir, the way it is being implemented is not proper. The economically backward classes should be accommodated in it. They also should get it at any cost. 27 per cent reservation has been made for the backwards and twenty two and half per cent for the scheduled castes and the scheduled tribes. The Government says it is very difficult to provide reservation over 50 per cent as it would be against the verdict of the Supreme Court. I welcome the Mandal Commission Report but in it there is need to make provision for those who belong to economically weaker sections. If all these things would have been seriously taken into account before taking a decision, some way could have been found out to the satisfaction of everybody. (*Interruptions*)

MR. DEPUTY SPEAKER: Please reserve your seat. The discussion on the Mandal Commission was scheduled to be held today, but now it would be held later on. Therefore, do not go into it. If you want to cite any incident you can do so.

SHRI BHAJAN LAL: Mr. Deputy Speaker, Sir, I will take one minute more. I would like to submit that the law and order situation in the country has worsened. It is not bad only in Delhi but throughout the country. All the national high ways have been closed by the people for the last 8 to 10 days. Traffic has come to a standstill, normal life has been disrupted and there is no semblance of a Government in this country. (*Interruptions*) We have more sympathy for the backward classes than you have. When I was the Chief Minister of Haryana I helped the backward class a lot. I am a champion of their cause. (*Interruptions*) The situation needs to be controlled. The true picture is not coming on the radio, T.V. and in newspapers. The situation prevailing in the country is bad and see how many lives have been lost... (*Interruptions*) Vehicular

traffic on all the highways has come to a dead stop. I would like to submit that the environment of misunderstanding and mistrust which has spread all over the country should be set right... (*Interruptions*) There cannot be more than 50 per cent reservation. This assurance should be given to the remaining 50 per cent people who are not covered by reservation. The backward classes should also get the benefits.

[*English*]

SHRI BHABANI SHANKAR HOTA (Sambalpur): Sir, the normal life in Delhi has been affected very much. It cannot be restored unless the basic question is solved. There are road blockades. Some categories of the students are in agitation. There are three categories. The first category is those who have honest difference of opinion on Mandal Commission Report. The second category is those who create problems somehow or the other. The third category is the anti-social elements, who want to exploit the situation... (*Interruptions*) I do not want to say which political Parties are involved in this. It is known to everybody... (*Interruptions*)

[*Translation*]

Just now Shri Malhotra said that some people came with a demand of closing Delhi University but the Central Government did not accept their demand. I would like to congratulate the Government for this and you may be aware that this has not happened for the first time. Let us forget about the Central University. During the emergency an humble person like me was removed from service and put behind the bars under MISA. It is not for the first time that assault is being made on autonomy. It is their culture. The steps that the Government is taking could be taken in a limited way and it should be done with general consensus... (*Interruptions*) ...

S 64-15
SHRI MADAN LAL KHURANA (South Delhi): Mr. Deputy Speaker, Sir, schools and other technical institutions in Delhi have been closed for a month. It was a great shock for

me I would like to submit that never before have schools been closed for a month in the post-independence era. After the assassination of Shrimati Indira Gandhi thousands of people were killed and property worth cores of rupees was set ablaze, but schools were not closed for a month. I would like to know on whose advice the Government ordered the closure of schools, whereas the Delhi Administration was not at all in its favour. All the three universities said that it was not proper. It appears that such steps were taken in a hurry. Situation in Delhi is not that bad. So far as improving the situation in Delhi is concerned, I had suggested earlier also that students of Delhi may be invited and talks held with them. Misunderstanding, if any, should be removed. I would like to submit that the students will miss their studies for a month and it will be difficult for them to make good the loss. (*Interruptions*)

SHRI DAU DAYAL JOSHI (Kota) If the schools remain closed, continuously for a month it will really deteriorate the situation. Madhujī is present here, and I would like to make a strong appeal to him to issue suitable instruction to the State Government and the Delhi Administration to open the schools immediately.

THE MINISTER OF FINANCE (PROF MADHU DANDAVATE) Mr Deputy Speaker, Sir, hon Members belonging to different parties made their suggestions in this regard in the House. The Government wants that people get justice and side by side no chaotic situation is created. As such we will place the suggestions made by hon Members before the Cabinet and the Prime Minister. We will consider them. We are also of the opinion that in view of the suggestions made by hon Members we will also consider their demands for providing reservation on economic basis without diluting Mandal Commission Report. (*Interruptions*) It all happened due to Mandal Commission. There could be difference of opinion on this report. It all happened due to the implementation of Mandal Commission Report. We will consider the suggestions made by the hon Members in this regard.

PROF VIJAY KUMAR MALHOTRA Please make Biju Pattnaik understand, no need to explain the matter to us.

PROF MADHUSDANDAVATE How can we make you understand. We do not have that much strength. (*Interruptions*)

[*English*]

You want to respond or you do not want to listen.

[*Translation*]

Mr Deputy Speaker, Sir, I would like to inform the House that receive full information of the House and various suggestions made by the hon Members. We consider the suggestions made by the hon Members of the sovereign House. We will also consider this suggestion. But one thing, that I would like to tell you is that there is no need to have a further discussion on this matter.

[*Translation*]

PROF VIJAY KUMAR MALHOTRA Will the Call Attention Motion be taken up tomorrow?

MR DEPUTY SPEAKER Yes please.

[*English*]

SHRI RAMESH CHENNITHALA (Vijayawada) Recently, Government has decided to import large quantities of rubber. Import of rubber has created a panic in the State of Kerala.

MR DEPUTY SPEAKER This does not come in this. (*Interruptions*)

SHRI RAMESH CHENNITHALA This is very important. Actually we have given notice for a Calling Attention.

Thousands of rubber growers in Kerala are suffering because of this. The price of rubber was Rs 27 and now after the import

[Sh Ramesh Chennithala]

of rubber it has fallen to Rs 18. This has created problems for the farmers there. I urge upon the Government to take necessary steps to alleviate the sufferings of the farmers. The import of rubber must be stopped urgently. The Kerala Government, the Rubber Marketing Federation and all those who are concerned with this have requested the Commerce Ministry to stop import of rubber.

SHRI KAMAL CHAUDHRY (Hoshiarpur) In Punjab 15 to 20 murders take place daily. There terrorists are picking up children, kidnapping them, holding them to ransom and then killing them. They are also blasting public places. Even there the schools have never been closed like this. Recently, when Simranjit Singh Mann had given a call for Punjab *bandh* between 11th, 12th and 13th of August and the militants had given a call for *bandh* on 14th and 15th, I had gone to Punjab and toured my whole constituency. I am heading fifteen educational institutions. All the educational institutions that come under me were kept open all these days. Therefore, I will urge the Government to stop terrorising the children and their parents, stop putting pressure on the Delhi Administration, and kindly issue instructions immediately that the schools be opened.

[*Translation*]

SHRI BRIJ BHUSHAN TIWARI (Domariaganj) Mr Deputy Speaker, Sir through you, I would like to raise a very serious matter in the House. On 22nd August, an hon Member of this House, Shri Ram Mangal Mishra was admitted in the Special Care Unit of Dr Ram Manohar Lohia Hospital by Dr Natrajan. 24 hours later, he was shifted from there and put in Nursing Home Room No 7. Two days there after i.e. on 25th August, Dr Rakesh Verma came at night and told him that nothing was wrong with him and wanted to know as to who got him admitted. The hon Member replied that he was admitted by Dr Natrajan. At this, Dr

Verma discharged Shri Raj Mangal Mishra without consulting Dr Natrajan. Some how or the other the hon Member reached his residence but his health again deteriorated. On reaching home, the hon Member himself related this thing to me. The inhuman treatment meted out to him, rude behaviour of Dr Verma is a very serious matter. Through you, I would, therefore, like to request the Government that in view of the seriousness of the matter, an enquiry may please be conducted in this regard and stringent action may please be taken against the rude doctor.

[*English*]

SHRI A K ROY (Dhanbad) Sir, let Matters under Rule 377 be taken up.

MR DEPUTY SPEAKER O K, Matters under Rule 377 we will take up.

(*Interruptions*)

SHRI P C THOMAS (Muvattupuzha) Sir, may I make a submission to the Chair? This rubber issue. (*Interruptions*)

MR DEPUTY SPEAKER No, you please understand it is not an urgent matter.

(*Interruptions*)

SHRI P C THOMAS Sir, in fact, many of us, and some friends in the Janata Dal also have given several Call Attention notices. My only request is that it is a very important issue and you may kindly help us to get a discussion on this.

MR DEPUTY SPEAKER The Call Attention Motion is adjourned to a future date. Now we shall take up Matters under Rule 377.

16.59 hrs.

would also be a catalyst for better

MATTERS UNDER RULE 377

- (i) **Need to review the allocation of funds for districts of J and K State under Jawahar Rozgar Yojana**

[English]

SHRI DHARM PAL SHARMA (Udhampur) Sir, the Central Government has given different treatment to different districts of J&K State, especially in the Udhampur Parliamentary Constituency, in allocation of funds under various Central Schemes under the Jawahar Rozgar Yojana. The Government has allotted huge amounts, both under the State and the Central sectors, to the districts having less population and small area, whereas lesser amounts have been allotted to the districts having large population and having larger area. I urge upon the Central Government to review its policy of allotting of funds. The funds be allotted to the similarly circumstanced districts on the basis of number of Blocks/Panchayats in each district in order to ensure balanced development in the State.

- (ii) **Need to declare at least one University in each state as a Central University and to take over Sambalpur University as a Central University for all round development of education in Western Orissa**

SHRI BHABANI SHANKAR HOTA (Sambalpur) Being neglected since the British days, the districts of Sundargarh, Sambalpur, Kalahandi, Bolangir, Phulbani and a part of Dhonkanal suffered in terms of growth of education as in any other fields. The rich natural resources such as fertile soil, rich forest cover, minerals, un-harnessed water resources provide a base for rapid growth of the area and its people. It was believed that the establishment of Sambalpur University in 1967 would work as a stimulant of growth of not only higher education but

The standard of the Sambalpur University was of the highest order in terms of quality of teachers and students, sports, extracurricular activities and it earned a name at the national level in various fields. Due to lack of resources and continuous neglect, the University has been reduced to the status of a mere appendage of the Education Department of the Government of Orissa.

I urge that the Central Government should declare at least one University in each State as a Central University. Further I demand that as there is full justification, the Central Government should also take over Sambalpur University as a Central University for all round development of education in the most backward area of the country, i.e. Western Orissa.

- (iii) **Need to take steps to check pollution in Rajrapa region of Hazaribagh district to encourage tourism there**

[Translation]

PROF. YADUNATH PANDEY (Hazaribagh) Mr Deputy Speaker Sir, under Rule 377, I would like to bring to your notice that Chinna Mastika Temple situated in Rajrapa at the confluence of river Bhairavi (Bheda) and river Damodar in Hazaribagh district is a tourist spot in Chotanagpur forest range where tourists and visitors come throughout the year. But due to water of Damodar and Bhairavi rivers getting contaminated and becoming dirty, the atmosphere of the area has become polluted and it is having adverse effect on the tourists. The main reason of air and water pollution is the location of Rajrapa Washery Project (C C L) situated on the banks of river Bhairavi. The walls of the slurry tank of the washery have collapsed on a number of occasions thereby aggravating pollution. The project is killing the natural surroundings, pleasant environment and natural beauty of Rajrapa. The callousness on the part of the Forest Officers is forcing the labourers, primitive inhabitants

[Prof. Yadunath Pandey]

and the tourists to stay in that poisonous and polluted environment. Machines of this project mostly remain out of order and the polluted water continuously flows in the river Bhairavi. After concerted efforts to make the Management understand the problem, a proposal to construct a canal to drain out effluents was drawn out but it is still under consideration.

Through the august House, I would like to request the Government to take short term and long term measures in order to remove water and air pollution in Rajarappa area under Consumers Protection Act, 1986 and take appropriate action to boost tourism.

- (iv) **Need to take adequate measures for overall improvement of Railway Service in Birbhum district, West Bengal**

[English]

DR. RAM CHANDRA DOME (Birbhum) Sir, Railway service in Birbhum district specially the section from Sainthia to Andal via Suri is of primitive quality. The district head quarters is linked directly with this line. But, it is single line track. A few old trains plying through this line from Andal to Sainthia or Ajimganj station, are run by steam engines. 'Mayurakshi Fast Passenger' is the only fast train, plying from Rampurhat to Howrah via Suri on this section. This train too is run by steam engine. Consequently, large number of passengers, mainly commuters face a lot of difficulties. Moreover this important railway line is passing through the on-going 'Bakreswar Thermal Power Project' in Birbhum.

I urge upon the Government to take adequate measures for overall improvement of railway service on that section particularly by doubling the railway track from Andal to Sainthia with electrification/dieselisation of the engine of 'Mayurakshi Fast Passenger',

improvement of other passenger trains and improvement of the Suri station and introduction of more trains.

- (v) **Need to look into the grievances of the workers of Moonidih Project of BHEL in Dhanbad District, Bihar**

SHRI A. K. ROY (Dhanbad) The piecerated workers of Moonidih Project of Bharat Coking Coal Limited (BCCL) in Dhanbad district of Bihar were on strike and Dharna from July 24th, 1990. Instead of reaching any solution, the situation was allowed to drift resulting in the condemnable police firing causing death of two workers and injury to many on May 10. Thirtythree workers were arrested creating widespread resentment.

The main demand of the piecerated workers of Moonidih was the payment of a special allowance to the face workers of mechanised mines as provided by the NCWA-4 (National Coal Wage Agreement) but not finalised in the last six months. There were four such mechanised mines in BCCL one being at Moonidih.

Even otherwise the piecerated workers of BCCL are having many grievances which have been highlighted in the House also but with no result. The piecerated workers are the most important section of the colliery manpower engaged in direct production of coal. They face all hazards, of the mines with no lines ventilation, water spray and even good caplamps. Many of them suffer from diseases and are involved in casualties in most of the accidents. Even after that they are not given quarters and water supply. The wage structure also does not do justice to them.

I demand a judicial enquiry into the Moonidih firing to fix responsibility, compensation to the families of the victims and set up a high level Committee to look into the grievances of the piecerated workers.

(vi) Need to ensure remunerative price to Coco cultivators for their produce

SHRI RAMESH CHENNITHALA (Kottayam) The coco cultivators in Kerala State are facing lot of problems. In the beginning Cadbury India Limited which had practically the monopoly in the field of coco processing used to give Rs 15 to Rs 16 per kilogram of wet coco beans. Later, the quantum of production increased and Cadbury Limited withdrew from the field alleging that the coco available in the area had acidity and hence unsuitable for the production of quality products. This caused embarrassment to the cultivators. Later, Camco entered the field and began purchasing coco at the rate of Rs 8 per kg. Soon Cadbury filed a suit in spite of their earlier allegation regarding acidity. The rates have lowered down to Rs 7.50 per kg at present. Though the rates of processed products like Bournvita and milk chocolates etc. have gone up by more than 100 per cent, the rate of coco remains the same. The cost of production of coco is increasing day by day. I urge upon the Government to take necessary and urgent steps to help the farmers to get maximum price for their produce.

(vii) Need to set up agriculture based industries in North Bihar

[Translation]

SHRIMANJAY LAL (Samastipur) Bihar is mainly dependent on agriculture. Foodgrains, especially maize, paddy and wheat, different kinds of vegetables and fruit like mango, *lichhi*, banana and guava are produced on a large scale in North Bihar. All required facilities and capabilities for setting up of an industry based on foodgrains, vegetables and fruit are available there. Muzaffarpur, Vaishali and Samastipur districts are highly suitable for such industries. I would, therefore, like to request that in order to give remunerative prices for agriculture produce and provide employment avenues, an agriculture based heavy industry may be set up in North Bihar and in order to encourage setting up of small scale industries of respec-

tive produce, steps to impart industrial training in the area may be taken.

(viii) Need to connect Ayodhya by rail with other parts of the country

SHRI MITRA SEN YADAV (Faizabad) Mr Deputy Speaker Sir Ayodhya is a famous place of pilgrimage and an important historical city in the country. In order to ensure development in this city, it is necessary that this holy city should be connected by rail with different parts of the country. There is no link between the places of pilgrimage of South India and Ayodhya. It is, therefore, necessary that a bridge should be constructed on river Ghagra near Ayodhya and the city should be linked with all the places of pilgrimage in India through Ayodhya Allahabad line. With this connection, not only a number of districts in Uttar Pradesh will develop socially and economically but also it will connect North India with South India and increase income of Railways.

Since this scheme has all along been neglected a sense of indifference, disappointment and discontentment have gained ground in the minds of the people. I would therefore like to demand construction of a bridge on river Ghagra between Ayodhya and Katra to increase reservation quota in all the trains passing along Ayodhya and to link it with other places by running additional trains e.g. Howrah to Lucknow and from Bombay.

[English]

PROF. P. J. KURIEN (Mavelikara) Sir, you have postponed the discussion under rule 193 on Mandal Commission Report. But this is a very important subject and we would like to have the discussion at the earliest, either tomorrow or on Monday.

MR DEPUTY SPEAKER It may be tomorrow. We deserve some respite now, I suppose.

SEVERAL HON. Members: Yes.

17.11 hrs.

MR. DEPUTY SPEAKER: The House stands adjourned to re-assemble tomorrow at 11.30 a.m.

The Lok Sabha then adjourned till Eleven of the Clock on Friday, August 31, 1990/ Bhadra 9, 1921 (Saka)
